Third Series Vol. XLV - No. 13

Thursday, September 2, 1965
Bhadra 13, 1887 (Saka)

LOK SABHA DEBATES

(Twelfth Session)

(Vol. XLV contains Nos. 11 - 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 13—*Thursday, September 2, 1965/Bhadra 11, 1887 (Saka)*

	COLUMNS
Oral Answers to Questions—	
*Starred Question Nos. 361 to 369	3295—3330
Written Answers to Questions—	
Starred Question Nos. 359, 360, 370 to 388	3330—43
Unstarred Question Nos. 1293 to 1299, 1301 to 1391	3343—3413
Papers Laid on the Table	3413—16
Message from Rajya Sabha	3416
Statement re : Situation in Kashmir	3416-17
Shri Y. B. Chavan	3417
Statutory Resolution re : Aligarh Muslim University (Amendment) Ordinance—*negatived*; and Aligarh Muslim University (Amendment) Bill	3418—3511, 3512—14, 3566—74
Motion to consider	3418
Shri Prakash Vir Shastri	3418—31
Shri Swell	3431—36
Shri Muthiah	3436—41
Shri Muzaffar Husain	3441—50
Shri Sheo Narain	3450—57
Shrimati Subhadra Joshi	3457—63
Shri Bade	3463—75
Shri Koya	3475—82
Shri Bakar Ali Mirza	3482—88
Shri M. C. Chagla	3488—3505
Statement Re : Grounding of Caravelles by the Indian Airlines Corporation	3512
Shri Raj Bahadur	3512
Motion re : Agitation by Teachers	3514—66
Shri Prakash Vir Shastri	3514—31
Shri Vasudevan Nair	3531—35
Shri K. N. Tiwari	3535—38
Shri D. C. Sharma	3538—42
Dr. M. S. Aney	3542—44
Shri S. M. Banerjee	3544—46
Shri Balmiki	3546—50
Shri Yudhvir Singh	3550—53
Shri Ranga	3553—55
Shri Alvares	3555—56
Shri M. C. Chagla	3556—63

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

1009 (Ai) LSD—1.

LOK SABHA

Thursday, September 2, 1965/Bhadra 11, 1887 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Soviet Aid for Fourth Plan

\+

*361. Shri Shree Narayan Das:
Shri P. C. Borooah:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri Kapur Singh:
Shri P. K. Deo:
Shri Solanki:
Shri Narasimha Reddy:

Will the Minister of **Finance** be pleased to state:

(a) the extent to which the Soviet Union will be able to assist India with respect to project and non-project aid for the implementation of the Fourth Five Year Plan; and

(b) if so, the terms and conditions on which the aid will be made available?

The Minister of Planning (Shri B. R. Bhagat): The extent of the Soviet assistance for the implementation of the Fourth Five Year Plan is still under discussion with the Soviet authorities who have been acquainted with our needs. During the next few months, Soviet experts are expected to visit India for technical discussions. The terms and conditions and other details of Soviet assistance will be negotiated after these discussions.

Shri Shree Narayan Das: What are the projects for which the Government of India would like to utilise the Soviet aid?

Shri B. R. Bhagat: Generally, it would be projects for which we were having their collaboration and we have identified some of them for expansion. They will be the first projects. Then, there are the other projects, generally large capital projects for heavy engineering or heavy electricals or chemicals.

Shri Shree Narayan Das: Has the Government given any indication to the Soviet Government as to the extent to which they would like to utilise the aid for projects and non-projects?

Shri B. R. Bhagat: For projects we have given them a list. It was discussed with them. For non-project aid also, we have raised this question.

Shri Shree Narayan Das: My question is whether they have given any indication as to the extent to which they would like to have aid for non-projects and for projects?

Shri B. R. Bhagat: The extent of aid or other details can only be finalised later on.

Shri P. C. Borooah: How far will the imports be made under rupee payment system and in what type of goods rupee payment is not acceptable to USSR?

Shri B. R. Bhagat: All are under rupee payment.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि तृतीय पंचवर्षीय योजना में जितना हम को रूस से सहयोग

मिला है उस के मुकाबले मे चौथी पंचवर्षीय योजना में कितना बढ़ा हुआ रहेगा । और इस कुल के ऊपर हमें कितना सूद देना पड़ेगा ?

श्री ब० रा० भगत : कितना सूद देना है इस के लिए अलग से सूचना चाहिये । यह तफ़सील का सवाल है ।

श्री विश्वनाथ पाण्डेय : इन परियोजनाओं के सम्बन्ध में रूस के साथ कब तक बातचीत हो जायगी ?

श्री ब० रा० भगत : अब उन की टैकनिकल टीम जल्दी आने वाली है ।

Shri Kapur Singh: How does this expected aid from the USSR compare with that expected from the United States for the Fourth Plan?

Shri B. R. Bhagat: USA is different; this question is about the USSR.

Mr. Speaker: He wanted a comparison.

Shri Kapur Singh: I have a right to know the volume of aid which we expect.

Mr. Speaker: I have not disallowed the question. He has not got that information. I have also told him that you wanted a comparison.

Shri Daji: Has the Government made any assessment of the total amount of aid which would be required as aid from the U.S.S.R. for various projects and also as non-project aid? Will it be in rupees or roubles?

Shri Daji: We have not got the amounts; we have given a list of projects. Tentative estimates have been made but these estimates are still tentative.

Shri Daji: What are those projects?

Shri B. R. Bhagat: I cannot say it on this question; I have got to work it out.

Shri Bhagwat Jha Azad: May I know whether the Soviet Government have given any indication of their priorities or their preferences for instance, for irrigation and power projects or for other projects, and has the Government prepared a blue print according to that to discuss them with the Soviet experts that are likely to come to India in the near future?

Shri B. R. Bhagat: They have not given any indication. But the team will examine all the projects.

Shri Alvares: I can understand that the Government give the Soviet Government a list of project aids that they want, but as far as non-project aid is concerned, I am sure the Government must have made out the quantum necessary from the Soviet Government, and so, will he tell us whether an estimate has been made and, if not, how they propose to mobilise the total resources from foreign aid?

Shri B. R. Bhagat: As far as the non-project aid is concerned, that has to be decided. We have raised this question and the point of view is that it should be met by the trade plan with the Soviet Government. As I said, it is very difficult to give the exact figures but the trade plan which cover many other requirements as well, will be double the fourth five year Plan. That is one of the suggestions. As far as the total external resources which are needed, are concerned, that is there in the Plan.

Shri Alvares: Have they not asked for it?

Shri B. R. Bhagat: They have not asked for it.

Shrimati Savitri Nigam: May I know whether any indication has been given by the Soviet Government, that besides the finances to implement those projects, they would be able to give some technical personnel also along with these finances?

Shri B. R. Bhagat: That is a matter of detailed examination. If necessary, they will certainly do so.

City Compensatory Allowance to Central Government Employees

+
*362. { Shri P. C. Borooah:
Shri S. M. Banerjee:
Shri Bagri:
Shri R. S. Pandey: }

Will the Minister of **Finance** be pleased to state:

(a) whether Government have been considering the question of revising the scales of City Compensatory Allowances payable to the Central Government employees in Delhi and New Delhi; and

(b) if so, the decision taken in this behalf?

The Minister of Planning (Shri B. R. Bhagat): (a) No, Sir.

(b) Does not arise.

Shri P. C. Borooah: May I know the basis or the criterion on which the present scale of city compensatory allowance of eight per cent has been fixed and what will be the financial implication of this?

Shri B. R. Bhagat: It varies according to the class of the city—A, B or C, and so on. It has been categorised into four classes.

Shri P. C. Borooah: What is the criterion?

Shri B. R. Bhagat: It is 10 per cent subject to a minimum of 7.5 and a maximum of 12.5 per cent in Delhi.

Shri P. C. Borooah: On what basis has this been fixed?

Shri B. R. Bhagat: Actually, it goes on the basis of the city population, incidence, cost of living and various other things.

Shri S. M. Banerjee: A news item appeared in the press yesterday or today that Government is proposing to revise either the pay-scales of the Government servants getting more than Rs. 1,000 and up to Rs. 2,500 per mensem, or pay them some extra allowance to meet the rise in prices. I would like to know whether the case of the low-paid employees will also be considered along with this, either by raising the city compensatory allowance or raising their pay-scales?

Shri B. R. Bhagat: I am not aware of this, except that a news item has appeared.

Shri S. M. Banerjee: It is reported in the press that they have known it from Government sources. My simple question is this: I want to know whether the Government are going to revise this.

Mr. Speaker: When he says he is not aware of it, what can I do?

Shri S. M. Banerjee: Let him answer the other part of the question: whether the Government propose to revise the pay-scales of the low-paid employees.

Shri B. R. Bhagat: He referred to a news item; except that, I am not aware of any other thing. There is no such thing under consideration at the moment.

Shri P. R. Chakraverti: May I know whether the Government has any scheme under consideration in view of the high cost of living, for an increase in the city compensatory allowance as in Dhanbad?

Shri B. R. Bhagat: As for Dhanbad that may be so, but when the categorisation of cities and towns is done, all these things are taken into consideration.

Shri P. R. Chakraverti: That is according to the population. I want to know whether the high cost of living is taken into consideration.

Shri B. R. Bhagat: That has not been done.

Shri A. P. Sharma: Apart from the compensatory city allowance being given to the A, B and C class cities, one of the recommendations of the

Second Pay Commission was that compensatory allowance may be considered for those out-of-the-way places which may not be considered on the population basis but on the basis of the high cost of living there; so, what is the Government doing about such places, and may I know why compensatory allowance has not been granted as yet?

Shri B. R. Bhagat: Although we are perfecting the working out of the cost of living figures, in order to implement them, we have to have the cost of living in other places also; you will have a number of big cities, and we are trying to extend it. But unless that is done, it is difficult to relate the allowances to the cost of living.

Shri P. C. Borooah: May I know whether the Government will be prepared to reimburse the State Governments if there are any repercussions, among the State Government employees, on account of the rise in the emoluments of the Central Government employees?

Shri B. R. Bhagat: No, Sir.

श्री रामेश्वरानन्द : आवश्यकतायें प्राय: सब की समान होती हैं लेकिन जो भत्ता निर्वाहार्थ दिया जाता है वह उच्चाधिकारियों को जब दिया जाता है तो अधिक दिया जाता है और छोटे अधिकारियों को जब दिया जाता है तो थोड़ा दिया जाता है । मैं जानना चाहता हूं कि इस का क्या कारण है ।

श्री ब० रा० भगत : अभी तक हम क्लासलेस समाज में नहीं आ सके हैं, जब ऐसा हो जायेगा तो सब का भत्ता बराबर हो जायेगा ।

श्री रामेश्वरानन्द : मेरा प्रश्न यह नहीं था ।

अध्यक्ष महोदय : मंत्री महोदय कहते हैं कि यह इस वास्ते है कि हम अभी तक उस हद तक नहीं पहुंच सके हैं कि सब का भत्ता एक समान हो जाये ।

श्री रामेश्वरानन्द : मेरा प्रश्न तो यह था कि ऐसा क्यों होता है । अगर मैं मंत्री महोदय से यह नहीं जान सकूंगा तो किस से जान सकूंगा ।

अध्यक्ष महोदय : मेरे बस में तो यही है कि मैं सवाल की इजाजत दे दूं । और क्या कर सकता हूं ।

Shri Daji: Is it a fact that the government has decided that officers getting more than Rs. 1000, who are not at present getting any allowance, would be entitled to DA and CCA?

Shri B. R. Bhagat: No, Sir.

Shri Kapur Singh: Have the government considered the desirability of adopting a formula which automatically links up the compensatory allowance with the price index?

Shri B. R. Bhagat: No, Sir.

Shri Kapur Singh: Why not?

Shrimati Savitri Nigam: While DA is given on the basis of salaries and poorly paid officers get more than the highly paid officers, why is there a flat rate for the city allowance? Is the government intending to revise it?

Shri B. R. Bhagat: There is no flat rate for city allowance. There is one rate for pay below Rs. 150 and another rate for pay above Rs. 150. In D class, there are three grades. There is one rate for pay below Rs. 250 and another for pay above that.

Raids on Firms in Bombay, and Kerala

\+

*363. { Shri S. C. Samanta:
{ Shri Rameshwar Tantia:

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 398 on the 11th March, 1965 and state:

(a) whether the detailed examination of the seized documents from the Bombay and Kerala firms during the raids conducted by the Enforcement Directorate has since been completed; and

(b) if so, the outcome thereof?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Detailed examination of the seized documents is expected to be completed soon; investigations in the light of information gathered from the documents are in progress.

(b) The Director of Enforcement, Foreign Exchange Regulations, has so far adjudicated four cases and *inter alia* imposed a total penalty of Rs. 15,000. Further investigations are in progress and appropriate action will be considered on their conclusion.

Shri S. C. Samanta: Is it not a fact that on 21st November 1964, these houses were raided? Why is the government taking so much time to examine these things?

Shri B. R. Bhagat: Further enquiries with a view to collecting further materials had to be made. That is why it is taking time.

Shri S. C. Samanta: May I know the amount in cash and jewellery that was found out in these raids and what is their position now?

Shri B. R. Bhagat: At this stage, I would not like to disclose all that. Once the investigation is completed, we will be able to say.

श्री म० ला० द्विवेदी : बम्बई में कुछ सिनेमा कलाकारों की तलाशी भी इस सम्बन्ध में ली गई थी। मैं जानना चाहता हूं कि उस के बाद क्या कार्रवाई हुई और उसका क्या फल निकला।

श्री ब० रा० भगत : यह एक अलग सवाल है जिस के लिये दूसरा प्रश्न है।

Shri Harish Chandra Mathur: How will the hon. Finance Minister explain the most intriguing situation which is exercising the minds of the people that neither the first hundred houses in the business and trade have declared any black money under his scheme nor the enforcement branch has searched any of those houses? If he assesses the black money to be in such a large scale, is it his assessment that those houses are not involved in it or he is helpless in this matter?

The Minister of Finance (Shri T. T. Krishnamachari): My hon. friend will permit me to say that it is a leading question. Anyway, it does not arise out of this. It is a question of valued judgment if people do not declare anything. The presumption that they have black money would not perhaps be justified in law, as he knows. So far as the other part of the question, as to why I did not search the house of any particular person, is concerned. I cannot search anybody's house until I get sufficient information.

Shri Harish Chandra Mathur: I said: "class of persons".

Shri T. T. Krishnamachari: I do not say we have not searched any house of that sort of persons—I think we have—but we cannot search any house unless we have positive information.

Shri Vasudevan Nair: Which are those firms that were raided in the State of Kerala?

Mr. Speaker: Now he is going into the names in each State.

Shri Vasudevan Nair: The question relates to Bombay and Kerala.

Shri B. R. Bhagat: Sir, do you want me to read all these names?

Mr. Speaker: Is it a long list?

Shri B. R. Bhagat: There is only one firm which has been acquitted.

Mr. Speaker: If it has been acquitted, why should hon. Members insist on hearing the name.

Shri S. M. Banerjee: Sir, apart from the raids in Bombay and Kerala, may I know whether it is a fact that the officers of the Enforcement Branch, Foreign Exchange Regulations, were not allowed to raid some of the concerns of Shri Ramnath Goenka in Madras because stiff resistance was given....

Mr. Speaker: That does not arise here. The question particularly relates to Bombay and Kerala.

Shri S. M. Banerjee: That is why I said: "apart from Bombay and Kerala".

Mr. Speaker That is what you said, but the question relates to Bombay and Kerala only.

Shri Bhagwat Jha Azad: Are Government aware of the growing public opinion that after the raids a long time has elapsed and the Government has not taken any action in the matters and it is due to the fact that either innocent persons are being harassed or they are well-to-do persons and they are bringing huge pressure upon the Government not to take any action against them; if so, may I know which one is true?

Shri T. T. Krishnamachari: So far as Government are aware, we have not heard any such complaints.

Shri Bhagwat Jha Azad: I am not asking about complaints. I want to know which is true; what are the reasons for this long delay in taking any action?

Mr. Speaker: That has been stated, that further enquiries are going on.

Shri Bhagwat Jha Azad: The Government has got a huge paraphernalia; what is it for?

Mr. Speaker: That he should ask in the party, not here.

Shri D. C. Sharma: May I know by what criteria the Enforcement Directorate selects firms on which raids are to be conducted and by what criteria in Bombay and other places the Enforcement Directorate are permitted to conduct raids on those firms which go scotfree?

Shri T. T. Krishnamachari: It is based on information. If they get information which to their judgment is sufficient they conduct the raids.

Shri D. C. Sharma: The hon. Member has given information. Why do you not do something about it?

Shri T. T. Krishnamachari: The information given does not relate to some particular person.

Integration of Housing Schemes

+

*364. **Shri S. C. Samanta:**
Shri Rameshwar Tantia:
Shri Subodh Hansda:
Shri Mohammed Koya:

Will the Minister of **Works and Housing** be pleased to refer to the reply given to Starred Question No. 7 on the 18th February, 1965 and state:

(a) whether the Committee which was appointed by Government to integrate the various housing schemes with a view to give a fillip to house building activity in the country and provide greater benefit to the economically weaker sections has since submitted its report;

(b) if so, its main recommendations; and

(c) if not, the reasons for the delay?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) The Commitee in question was appointed by the last Housing Ministers' Conference, held at Chandigarh, in December, 1964. It has since completed its report, which is to be placed before the next Conference of Housing Ministers.

(b) A statement containing a summary of the recommendations is placed on the Table of the House. [*Placed in Library. See* No. LT-4722/65].

(c) Does not arise.

Shri S. C. Samanta: May know whether this summary of recommendations submitted by this Committee has been considered by Government and any action taken?

Shri Mehr Chand Khanna: We are waiting for the next Conference of the Housing Ministers. This Committee was appointed by the last Housing Ministers' Conference and the recommendations of this Committee have to go before the parent body. The next conference I am hoping to convene in about a month or two months.

Shri S. C. Samanta: May I know whether the opinion of the State Governments, who will really be implementing the programmes, will be taken before a decision is taken?

Shri Mehr Chanda Khanna: The Committee consi ted of four Housing Ministers and Shri Thacker, Member of the Planning Commission in charge of Housing. The recommendations of the Committee have been circulated to all the State Governments. They will be discusesd by the Housing Ministers at the next conference.

Shri Subodh Hansda: I do not find anything in these recommendations for the constitutionally backward classes. Are there any schemes for them and, if so, what are they?

Shri Mehr Chand Khanna: I am sorry, Sir, you will have to come to my help. I could not follow the question.

Mr. Speaker: I am myself helpless.

Shri Subodh Hansda: What can be done?

Mr. Speaker: Will you kindly repeat the question more distinctly?

Shri Subodh Hansda: In these recommendations there is no housing scheme for the constitutionally backward people, like Scheduled Castes.

Shri Mehr Chand Khanna: In the social housing scheme we have urban schemes and rural schemes. In the rural schemes we are trying to give them certain further facilities.

Shri M. R. Krishna: During the Second Plan the Central Government used to assist the State Governments to help the economically weaker sections, namely, Scheduled Castes. In the Third Plan this responsibility was entrusted to the State Governments with the result that no progress has been made. Is it the intention of the Central Government to take over this now as a Central scheme?

Shri Mehr Chand Khanna: During the consideration of the Fourth Plan there were discussions in the Planning Commission to which representatives of the Ministries of Works and Housing, Health and Community Development and Panchayati Raj were invited. We have evolved a formula under which we can help the backward communities to a large extent now.

Shri D. J. Naik: Who will constitute the economically weaker sections of the people? Will it be only Scheduled Castes and Scheduled Tribes or other economically weaker sections also?

Shri Mehr Chand Khanna: So, far as the lower income group people are concerned, we have laid down certain income ceilings for certain areas.

Dr. L. M. Singhvi: In what manner and to what extent does the Minister propose to lay greater emphasis on the scheme for slum clearance as a part of the integrated subsidised housing scheme? Would the Minister give us some idea of his plan as to what he proposes to do about the various assurances he has given to this House in this respect?

Shri Mehr Chand Khanna: This committee had nothing to do with slum clearance.

Dr. L. M. Singhvi: Mr. Speaker, it is a suggestion which has been made by the conference. We want to know what is being done in respect of slum clearance, which forms part of the recommendations of this conference. It is very easy to evade this question.

Mr. Speaker: This question relates only to that conference.

श्री गुलशन : क्या चौथी आवास योजना में अनुसूचित जातियों के लिए कोई योजना नहीं बनाई गई है ? क्या मैं यह भी जान सकता हूं कि जो मकान बनाने के लिए कर्जा दिया जाता है, इनके केस में क्या उसको सूद से मुक्त किया जाएगा ?

श्री मेहरचन्द खन्ना : अभी तक मेरे लिये कुछ भी कहना मुश्किल है । जब तक नैशनल डिवेलेपमेंट काउंसिल की मीटिंग नही हो जात. है और प्लान के ऊपर उसकी मुहर नहीं लग जाती है तब तक मेरे लिये कुछ कहना मुश्किल है । लेकिन हमारा ख्याल यह है कि अब शैड्यूल्ड कास्ट या बैकवर्ड क्लासिस के लिए जो जमीन दी जाती है उसका पैसा तो आएगा सोशल सिक्योरिटी मिनिस्ट्री से और जो उसके ऊपर जगह बनेगी वह हम अपनी मिनिस्ट्री से देंगे जो कर्ज की हालत में दिया जाएगा ताकि उनको कुछ सहूलियत या आराम मिल सके ।

श्री गुलशन : मेरा सवाल यह था कि क्या वह सूद से मुक्त किया जाएगा ? इसका जवाब नहीं आया है ।

Mr. Speaker: Will it be interest-free?

Shri Mehr Chand Khanna: As far as the land is concerned, I think....

Mr. Speaker: Whatever is advanced to them, will it be interest-free?

Shri Mehr Chand Khanna: There are two parts. One is land and the other is the superstructure. As far as the superstructure is concerned, whatever loan is given, that will carry a certain rate of interest. As far as land is concerned, I think up to a certain ceiling it is given free.

श्री द्वा० ना० तिवारी : यह हर व्यक्ति का अनुभव है कि मकान बनाने के लिए कर्ज के वास्ते जो आवेदन पत्र दिये जाते हैं, उनका फैसला होने में बहुत देर लगती है, दो बरस, तीन बरस और चार बरस की डिले हो जाती है । इस डिले को हटाने के लिए क्या कोई स्कीम आपके पास है या कोई रिकोमेंडेशन हुई है यदि नहीं, तो इसका क्या उपाय किया जा रहा है ?

श्री मेहरचन्द खन्ना : कर्जा तो हम देते हैं राज्य सरकारों की मार्फत । मेरी कोशिश यही रही है कि जो भी अर्जी उनके सामने आए जितनी जल्दी हो सके उसका फैसला हो जाये । कोई खास तकलीफ नजर नहीं आई । जो तकलीफ आज तक रही है वह यह रही है कि राज्य सरकारों ने जो मकानों के लिए रुपया था वह सारा मकानों के लिए खर्च नहीं किया, कुछ तो राव साहब ले गये और कुछ सुब्रह्मण्यम् साहब ले गये ।

श्री बड़े : स्टेटमेंट में दिया हुआ है कि स्लम क्लीयरेंस और इकोनोमिकली वीकर सैक्शंस के वास्ते जो स्कीम है वे दोनों इंटेग्रेट की गई है । इस इंटेग्रेशन के बाद 40 परसेंट स्लम क्लीयरेंस और 60 परसेंट विल्लेजिज या आदिवासियों और हरिजनों के लिए शेयर क्या आपने रखा है ? क्या इस प्रकार का कोई परसेंटेज रखा गया है ?

श्री मेहरचन्द खन्ना : मैंने यह कहा है कि ये तो अभी शिफारिशें हैं जो अगली कान्फ्रेंस में जायेंगी, इन पर बहस होगी । तब कोई फैसला होगा । अभी तक तो हम पुरानी स्कीमों का जो ढांचा है, उन पर ही कारंवाई कर रहे हैं ।

सोने का तस्कर व्यापार

\+

*365. { **श्री म० ला० द्विवेदी** :
श्री स० चं० सामन्त :
श्री सुबोध हंसदा :
श्री द्वा० ना० तिवारी :

डा० द० ब० राजू :
श्री रघुनाथ सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 1964-65 में तथा अप्रैल, 1965 से अब तक चोरी छिपे लाया गया कितने मूल्य का सोना तथा वस्तुयें पकड़ी गई ;

(ख) सोने के अतिरिक्त पकड़ी गई वस्तुओं का ब्योरा तथा मूल्य क्या है; और

(ग) चोरी छिपे वस्तुएं लाने लेजाने में वृद्धि होने के क्या कारण हैं ?

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर साहू) : (क) और (ख) 1964-65 के दौरान, सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्क प्राधिकारियों द्वारा पकड़े गये, (चोरी छिपे लाये गये के रूप में) सोने का मूल्य लगभग 1,13 लाख रुपये था और 1 अप्रैल, 1965 से 31 जुलाई, 1965 तक की अवधि में पकड़े गये सोने का मूल्य लगभग 44 लाख रुपये था। सोने के अलावा दूसरी पकड़ी गई वस्तुओं का ब्योरा और उनकी अन्दाजन कीमत नीचे दिये मुताबिक है :—

	1964-65 (लाख रुपयों में)	1-4-65 से 31-7-65 तक (लाख रुपयों में)
(i) घड़िया	78	22
(ii) मुद्रा	53	20
(iii) हीरे तथा अन्य जवाहर	15	5
(iv) और सब वस्तुएं	1,83	66
जोड़	3,29	1,13

(ग) 1 अप्रैल, 1965 से 31 जुलाई, 1965 तक की अवधि में, 1964-65 की उसी अवधि के मुकाबिले में पकड़ी गई वस्तुओं के मूल्य में कुछ वृद्धि हुई है। तथापि, इससे यह निष्कर्ष नहीं निकाला जा सकता कि चोरी छिपे लाई जाने वाली वस्तुओं की मात्रा बढ़ गई है।

श्री म० ला० द्विवेदी : जो सोना और अन्य वस्तुयें चोरी छिपे भारत में लाई गई है और पकड़ी गई है उनको भारत सरकार ने जब्त करने के अलावा ऐसे कितने व्यक्तियों को पकड़ा, उन्हें सजा दी और कितने छूट गये ? कितना सोना ऐसा था जो पकड़ा नहीं गया और भारत में चोरी छिपे आ गया ?

अध्यक्ष महोदय : जो पकड़ा नहीं गया उसका इल्म मिनिस्टर को होगा।

श्री म० ला० द्विवेदी : फाइनेंस मिनिस्ट्री के पास सीक्रेट इनफार्मेशन आती है कि कितना सोना हम नहीं पकड़ सके हैं जो आ गया है।

श्री रामेश्वर साहू : 1965 की मैं फिगर्ज दे सकता हूं। 1-4-1965 से 31-7-1965 तक की फिगर्ज इस प्रकार हैं :

No. of cases decided departmentally	4,964
No. of persons involved	5,991
No. of persons convicted ..	12
No. of persons acquitted	2

श्री म० ला० द्विवेदी : क्या चोरी छिपे माल के पकड़े जाने के सम्बन्ध में हमारे कस्टमज विभाग के कुछ लोगों की भी कोई शरारत पाई गई है यदि हां तो कितने लोग पकड़े गये और कितने लोगों को सजा दी गई ?

श्रीमती तारकेश्वरी सिन्हा : माननीय मंत्री जी हिन्दी जानते हैं। माननीय

सदस्य ने हिन्दी में सवाल पूछा था। उसका उत्तर इन्होंने अंग्रेजी में क्यों दिया, जरा यह बता दें।

श्री कपूर सिंह : दिया भी तो इसमें क्या आपत्ति है? अगर आंग्ल भाषा में भी उत्तर आ गया तो क्या आपत्ति है?

अध्यक्ष महोदय : तर्जुमे का इंतजाम है और वह इसीलिये किया गया है।

श्रीमती तारकेश्वरी सिन्हा : हिन्दी इनकी मातृभाषा है।

श्री प्र० प्र० शर्मा : आपने रूलिंग दिया है कि प्रश्न हिन्दी में दिया जाए तो उसका उत्तर भी हिन्दी में दिया जाये अगर मंत्री हिन्दी जानते हों।

श्री कपूर सिंह : देवी जी को क्यों कष्ट होता है?

योजना मंत्री (श्री ब० रा० भगत) : अभी तक किसी कस्टम के अधिकारी की साजिश का पता नहीं चला है।

Shri S. C. Samanta: May I know the names of countries from which generally gold is smuggled and whether the Government is aware of an international gang working in this?

Shri B. R. Bhagat: I cannot say anything definitely about any international gang or of the countries from which gold is smuggled.

श्री रघुनाथ सिंह : स्मगलिंग के मामले में पाकिस्तान की कुछ औरतें भी हिन्दुस्तान में गिरफ्तार की गई हैं। मैं जानना चाहता हूं कि क्या पाकिस्तान से घड़ियां और सोना पहले से ज्यादा तादाद में हिन्दुस्तान आने लगा है?

श्री ब० रा० भगत : यह कहना मुश्किल है कि औरतें गिरफ्तार हुई हैं।

श्री रघुनाथ सिंह : हुई है, आप ने फ्तार की है।

श्री ब० रा० भगत : 1965 का मुझे पता नहीं है।

श्री द्वा० ना० तिवारी : मैं जानना चाहता हूं कि स्वर्ण के अतिरिक्त जो वस्तुएं पकड़ी जाती हैं उनका डिसपोजल कैसे होता है? और आज तक कितना डिसपोजल हो सका है?

श्री ब० रा० भगत : उन को हम जब्त कर लेते हैं और कुछ का आक्शन कर देते हैं और कुछ चीजों को होटलों में, जहां टूरिस्ट आते हैं, उनके लिये भेज देते हैं।

Shri Subodh Hansda: May I know whether Government is aware of the fact that Delhi is flooded with Russian gold bars?

Shri B. R. Bhagat: No.

Shri Daji: I would like to know how much gold was recovered from the car belonging to a Member of Parliament who had loaned it to a friend of his.

Shri B. R. Bhagat: The matter is under investigation. I do not have the information now.

Shri Daji: A point of order. The question is very clear. Are we to understand that even the quantity of gold seized is under investigation?

Mr. Speaker: I had allowed the question on the quantity of gold because gold had actually been seized. But when the Minister says that he does not have the figure with him now, I can only ask him to supply it later.

Shri Daji: The matter had already come before the other House and information was given. After all, such an important matter could have been foreseen. The Minister should have come prepared with the information. (*Interruptions*).

Mr. Speaker: Order, order. It might have been answered there also. It is not necessary that the Minister should depend only on his memory and give

the figure which he might have given there; he may make a mistake. At present he has not got the figure. I shall ask him to place it on the Table of the House.

Shri U. M. Trivedi: He says the matter is under investigation. What is under investigation?

Mr. Speaker: I have already allowed that.

Shri T. T. Krishnamachari: The driver of the car was connected with smuggling and that is why the car has been seized. It is true that the question was answered in the other House, but we do not carry all the information with us wherever we go. If the Hon. Member puts a question, we shall answer it.

Mr. Speaker: The information as to how much gold was seized will be placed on the Table of the House.

Shri Hem Barua: Is Government aware of the fact that Mr. Walcott, the international smuggler of gold, is at present in Djakarta, to which place Mr. Biju Patnaik has also flown now, presumably to meet Mr. Walcott? In that context may I know if it is a fact that Mr. Biju Patnaik proposes to discuss with Mr. Walcott this very important problem of how to stop smuggling of gold into India?

Mr. Speaker: The Hon. Member has got more information than what the Government may have. Has the Government got any information about it?

Shri T. T. Krishnamachari: The matter is very interesting. We have no information.

Shri Hem Barua: Is Government aware of the fact that Mr. Walcott is in Djakarta and that Mr. Biju Patnaik has also flown to that place?

Mr. Speaker: Now, they have received that information.

Shrimati Savitri Nigam: While replying to a supplementary question, the Deputy Minister had mentioned that the number of persons arrested for gold smuggling came to thousands but the number of persons who had been given punishment was only 12. May I know the reasons for such poor conviction?

Shri B. R. Bhagat: It is true that the number of persons convicted is small, but the number acquitted is also only 2. In the other cases, the proceedings may be pending, or the persons may have been acquitted.

Shrimati Savitri Nigam: The number runs to thousands.

श्री जगदेव सिंह सिद्धान्ती : तस्कर व्यापार को रोकने के लिए सरकार बड़ा यत्न कर रही है परन्तु इतने पर भी वह बढ़ता ही जा रहा है । क्या तस्कर व्यापार को रोकने के लिए सरकार ने जो कर्मचारी नियुक्त किये हैं उनकी सम्पत्ति की भी जांच की गई है ?

श्री ब० रा० भगत : हर आदमी की सम्पत्ति की जांच तो नहीं की गई । अगर कोई शक होता है या कोई शिकायत आती है तो उसकी जांच की जाती है ।

Shri M. R. Krishna: May I know whether those people who have been caught smuggling gold etc. have got any other profession or any other industry etc. apart from gold smuggling?

Shri B. R. Bhagat: They may or may not have.

Mr. Speaker: This is sufficiently paying. So why should they go in for other things?

श्री बागड़ी : इस सोने के तस्कर व्यापार के मामले में कुछ बड़े लोगों के खिलाफ शिकायत है, जैसे कि पंजाब और राजस्थान के मंत्रिमंडल में कुछ लोगों के नजदीकी सम्बन्धी और खुद वह तो उनके विरुद्ध सरकार क्या कार्रवाई कर रही है ?

श्री ब० रा० भगत : मेरे पास तो कोई ऐसी शिकायत नहीं आयी है ।

दिल्ली प्रशासन में पंजीकृत चिट फण्ड कम्पनियां

+
*366. { श्रीमती सावित्री निगम :
{ श्री नवल प्रभाकर :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मद्रास चिट फण्ड अधिनियम के अन्तर्गत दिल्ली प्रशासन ने अब तक कितनी चिट फण्ड कम्पनियों को पंजीकृत किया है ;

(ख) इन कम्पनियों ने कितनी सीरीज चालू की हैं ;

(ग) क्या इन के अतिरिक्त कुछ अनधिकृत सीरीज भी जारी की गई हैं; और

(घ) यदि हां, तो इन्हें रोकने के लिये दिल्ली प्रशासन ने क्या कार्यवाही की है ?

योजना मंत्री (श्री ब० रा० भगत) : (क) और (ख) 18 अगस्त, 1965 तक, 84 कम्पनियों द्वारा जारी की गयी 511 चिटें इस अधिनियम के अन्दर रजिस्टर की गयीं ।

(ग) 15 जुलाई, 1964 के बाद—जिस तारीख से संघीय राज्य क्षेत्र दिल्ली में मद्रास अधिनियम लागू किया गया है—अनधिकृत रूप से जारी की गई चिटों की संख्या का ठीक-ठीक पता नहीं लगाया जा सकता । हां, चार शिकायतें मिली थीं और तीन मामलों में यह पता लगा कि चिटों के संचालकों (फोरमेन) ने उपर्युक्त अधिनियम के अधीन रजिस्टर कराये बिना चिट जारी कर दिया था ।

(घ) तीनों मामलों में मुकदमें दायर कर दिये गये हैं । संघीय राज्य क्षेत्र दिल्ली में लागू किये गये मद्रास अधिनियम के उपबन्धों को अमल में लाने के लिए एक चिट रजिस्ट्रार की नियुक्ति कर दी गई है । जब रजिस्ट्रार को इस अधिनियम के उपबन्धों के विरुद्ध किसी चिट के जारी किये जाने की सूचना दी जाती है तो, आवश्यकता होने पर, छापे मारे जाते हैं और तलाशियां ली जाती है ।

श्रीमती सावित्री निगम : श्रीमन्, मैं यह जानना चाहती हूं कि यह जानते हुए भी कि जितनी चिट फंड की कम्पनियां है अधिकांश वह लोगों का शोषण करती हैं, और विशेष रूप से उन गरीबों का जो शिकायत करने की सामर्थ्य नहीं रखते, क्यों नहीं सरकार यह कोशिश कर रही है कि चिट फंड के इस रेकेट आर्गेनाइजेशन को बन्द कर दिया जाए ?

श्री ब० रा० भगत : मद्रास अधिनियम लागू होने के बाद रजिस्ट्रार की नियुक्ति हुई और हर चिट के फोरमेन के लिए यह जरूरी हो गया है कि वह अपनी रिपोर्ट रजिस्ट्रार को हर महीने, हर तीसरे महीने और हर साल दें । इनके आधार पर छान-बीन की जाती है । अगर कोई शिकायत मिलेगी तो उस पर छान बीन की जा सकती है । अभी ऐसा सोचा गया है कि जो कंट्रोल और सख्ती की गई है इससे इस रेकेट को रोका जा सकता है, अगर इससे वह नहीं रुका तो और भी कड़ी कार्रवाई की जाएगी ।

श्रीमती सावित्री निगम : मैं यह भी जानना चाहती हूं कि कितने लोगों के खिलाफ अब तक दिल्ली एडमिनिस्ट्रेशन ने ऐक्शन लिया है और इससे पहले भी कितने लोगों को इस चिट फंड के मामले में दिल्ली एडमिनिस्ट्रेशन और अन्य यूनियन टैरीटोरीज में, जो कि सीधी केन्द्रीय सरकार के अधीन है, सजा दी गई ?

श्री ब० रा० भगत : जुलाई, 1964 के बाद से नया कानून लागू हुआ है । उसके पहले नियंत्रण नहीं था । इससे पहले के बारे में तो कुछ नहीं कहा जा सकता । उसके बाद, जैसा कि बताया गया, चार

शिकायतें आयी हैं और उनमें केसेज चल रहे हैं ।

श्रीमती तारकेश्वरी सिन्हा : मैं यह जानना चाहती हूं कि कितने का लेनदेन यह जो पूरी लागत है कितने के लेनदेन के साथ वह होता है, कितनी लागत उस में लगी हुई है और रुपया वह जो लगाती है यह कम्पनियां जो कि चिट फंड का व्यापार करती है वह रुपया कहां से लाती हैं ?

श्री ब० रा० भगत : कुल 7500 चिट फंड कम्पनियां हैं । लागत कितनी है इस की सूचना मेरे पास नहीं है । चिट फंड में जो अपने को दर्ज कराते हैं और सब्सक्राइबर फ़ी देते हैं उस से वह रुपया देती हैं ।

Shri D. C. Sharma: Evidently these chit funds are catering to some kind of social need in an unauthorised way. Has Government any scheme under contemplation to wean away people from these chit funds and give them that kind of social security in an authorised way?

Shri B. R. Bhagat: Now it is all authorised.

Shri P. R. Chakraverti: In view of the fact that Delhi, the capital city, is a centre where a large number of unscrupulous persons are carrying on this business of chit funds has Government any scheme to amend the Madras Chit Fund Act in its application to Delhi?

Shri B. R. Bhagat: If there is need, it would certainly be looked into. But at the present, it has been considered sufficient.

Shri Alvares: Just before the beginning of the satyagraha movement for Goa's liberation in 1954, Shri Morarji Desai, the then Chief Minister of Bombay, put a ban on Goa lotteries on the ground that it is a form of gambling. Here we find in Madras and in Delhi that chit funds flourish. What is Government's national policy in respect of these forms of gambling?

Mr. Speaker: He says it has been regularised. So it is in accordance with law.

श्री गुलशन : क्या सरकार इस बात का ध्यान रखती हुई कोई जांच पड़ताल करवाने के लिये तैयार होगी कि जिन चिट फंड कम्पनियों ने लाखों लोगों से लाखों रुपये वसूल किये और बाद में वे चिट फंड कम्पनियां अपने दफ्तर ही कहीं उठा कर ले गयीं और लोगों का रुपया डूब गया जैसा कि फिरोजपुर पंजाब में हुआ है जहां कि कड़ाका चिट फंड कम्पनी ने बहुत से लोगों से रुपया लिया और उसके बाद चुपके से अपना दफ्तर उठा कर ले गयी, ऐसी बोगस चिट फंड कम्पनियों के विरुद्ध सरकार क्या कोई जांच पड़ताल करवायेगी ?

श्री ब० रा० भगत : सरकार को ऐसी शिकायत उस के सामने लाई जायगी तो जरूर जांच पड़ताल करवायेगी । उनके लिए रजिस्ट्रार नियुक्त किया गया है ।

Central Family Planning Board

*367. **Shri P. R. Chakraverti:**
Shrimati Savitri Nigam:

Will the Minister of **Health** be pleased to state:

(a) whether Government have decided to establish a Central Family Planning Board;

(b) the composition of the Board and its power of expenditure;

(c) whether a Central Family Council is proposed to be set up in addition to the Board; and

(d) if so, the nature of advisory control that the latter will exercise over the Board?

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): (a), (b) & (c). The Central Family Planning Board which was constituted in September, 1956 has recently been replaced by a Central Family Planning Council. It is not intended to have a Central Family Planning Board in addition to the Council. But a

Committee of the Cabinet on Family Planning has also been constituted.

(d) The functions of the Central Family Planning Council are to lay down general policies in respect of matters connected with the Family Planning Programme and review the progress of work periodically.

Shri P. R. Chakraverti: In order to avoid delays in financial scrutiny, has the Board been empowered to deal with projects within the sanctions?

The Minister of Health (Dr. Sushila Nayar): That is not the function of the Board or the new Council.

Shri P. R. Chakraverti: What is the status of the Secretary of the Board vis-a-vis the Director General, Health Services?

Dr. Sushila Nayar: He has been given the rank of Additional Director General, Health Services.

Shrimati Savitri Nigam: In view of the great national importance of this work, has enough money been allocated for it and may I know whether the Board or the Council finds itself handicapped for lack of sufficient funds?

Dr. Sushila Nayar: No, there has been no handicap of this kind. It is true that some of the proposals for family planning in the recent past were delayed due to various procedures that usually have to be followed. But the new Cabinet Committee has been empowered to expedite these matters so there is no danger of such delays in future:

श्री यशपाल सिंह : मैं सरकार से एक जरूरी बात जानना चाहता हूं । क्या इस तरह की कोई जानकारी है । विशेष वर्ग के लोग बच्चे ज्यादा पैदा करते हैं ? जहां तक हमारी तरफ़ के लोगों का सवाल है न तो रंगा, न कृपालानी और न ही इन्द्रजीत गुप्ता बच्चे पैदा करते हैं दरअसल बात यह है कि कांग्रेसी वज़ीर बच्चे ज्यादा पैदा करते हैं और भूखों मरती है जनता । इन के बच्चों की लाइन यहां से इंग्लैंड तक फैली हुई है तो क्या सरकार वजीरों के ऊपर कोई रैस्ट्रिक्शन लगाने का विचार कर रही है ?

अध्यक्ष महोदय : इस पर ज्यादा रोशनी स्वामी जी ही डाल सकते हैं ।

श्री रामेश्वरानन्द : एक तरफ तो सरकार कहती है कि सेना में भरती हो जावो, चीन से और पाकिस्तान से लड़ना है और दूसरी तरफ सरकार यह कहती है कि यहां के युवकों को खसिया बनाया जाय ताकि यह बच्चे पैदा न कर सकें । तब किसी बड़ी महामारी में अथवा युद्ध में हमारे लोग मारे गये और हिन्दुस्तान को बच्चों की आवश्यकता हुई तो यह नवयुवक जिनको खसिया बनाया जा रहा है वे कैसे बच्चे पैदा कर पायेंगे ? उस समय इन खसिया लोगों से कैसे काम चलेगा ?

श्री कपूर सिंह : स्वामी जी के इस प्रश्न का उत्तर मिलना चाहिए । उन्होंने बड़ा महत्वपूर्ण प्रश्न पूछा है ।

डा० सुशीला नायर : स्वामी जी को यह बात पता होनी चाहिए कि जो बच्चे आज पैदा होंगे वे बीस साल के बाद जवान होंगे इसलिए आज की लड़ाई के साथ भविष्य के बच्चों को बांधना कुछ बहुत उचित नहीं लगता है । दूसरी बात यह है कि भारतवर्ष की स्त्रियां यह नहीं चाहतीं कि वह लड़ाइयों के लिए औलाद पर औलाद पैदा करती जांय, कैनन फौडर पैदा करती जांय । देखने की चीज यह है श्रीमन् । जितने बच्चे हैं उनको पूरी तालीम, पूरे साधन विकास व उन्नति के सुलभ हो सकें बजाए इसके कि बहुत ज्यादा तादाद बच्चों की पैदा हो जाय जिनकी कि हम उचित तौर से देखभाल न कर सकें ।

श्री कपूर सिंह : जो जवान अपने देश की रक्षा करते हुए अपने कर्तव्य व धर्म का पालन करें उन के लिए मंत्री महोदया द्वारा कैनन फौडर कहना अच्छी बात नहीं है ।

श्री रामेश्वरानन्द : मेरा प्रश्न यह नहीं था बल्कि मेरा प्रश्न तो यह था कि महामारी अथवा युद्ध में हमारे देश के

जवान लोग मारे जायें ग्रौर खाली बच्चे ग्रौर स्त्रियां रह जांय ग्रौर उस समय यदि मनुष्यों की ग्रावश्यकता पड़ेगी तो वह जवान कहां से लायेंगे ? ग्रगर ऐसे नपुंसक लोग रह गये तो काम कैसे चलेगा ?

ग्रध्यक्ष महोदय : स्वामी जी ग्राज की नहीं कहते बल्कि वह ग्रागे की भविष्य की देख रहे हैं ग्रौर इसलिए, वे कह रहे हैं कि चूंकि 20 साल के बाद हम को लड़ाई करनी पड़ेगी इस वास्ते उसकी चिन्ता ग्रभी से हमको करनी चाहिए ।

श्री बागड़ी : इस सवाल के ऊपर तो जरूर मंत्री महोदय को गौर करना चाहिए। इस में मेरा एक व्यवस्था का सवाल है । यह जो उन्होंने कैनन फोडर के शब्दों का इस्तेमाल किया है यह उन को शोभा नहीं देता है क्योंकि देश के नौजवान जो देश की रक्षा की खातिर युद्ध में लड़ कर ग्रपनी जान देते है उनके लिए यह कैनन फोडर वाली बात नहीं कहनी चाहिए ।

श्री कपूर सिंह देश ग्रौर धर्म की रक्षा करने के लिए युद्ध में लड़ने वालों को मंत्री महोदया को यह कैनन फोडर के शब्द नहीं कहने चाहियें ।

ग्रध्यक्ष महोदय : ग्रब बागड़ी जी तो नेता है एक ग्रुप के लेकिन श्री कपूर सिंह को तो नहीं चाहिए कि वे भी खड़े हो जायें ।

मैं यह बात कहूंगा कि कैनन फोडर उनको नहीं कहना चाहिए जब कि हमारे ग्रादमी ग्राजकल देश-भक्ति की भावना लेकर दुश्मन का मुकाबला कर रहे हैं ।

Dr. Sushila Nayar: May I explain? What I said was that the children have to be properly educated, properly equipped, given all the facilities, so that they can defend the country, and not merely constitute numbers so that they cannot have all these necessary things, in which case they can be

nothing else but cannon fodden. (*Interruptions*).

श्री बागड़ी : उनको जंग का राशन न कहा जाए। हमारे नौजवान काश्मीर में देश की स्वतंत्रता के लिए लड़ रहे हैं। उन के सम्बन्ध में इस तरह की बात कहना शान के खिलाफ है ।

Mr. Speaker: We cannot make this distinction between those who would be trained and those who would be made cannon fodder; all would be sons of the soil and we will have to train all of them and we will have to choose people out of them. . . .(*Interruptions.*) Has it become a habit that when I speak the hon. Member must also speak . . . (*Interruptions.*)

ी बागड़ी उन से प्रायश्चित करवायें ।

ग्रध्यक्ष महोदय जब तक मैं न बुलाऊं तब तक ऐसे न बोलना शुरू कर दिया करें, गो नेता भी हों ।

Shrimati Ramdulari Sinha: Is there any proposal to establish family planning institutes in Delhi and, if so, may I know the progress made so far and also whether the institution in question will have any control over training and research and, if so, in what manner?

Mr. Speaker: So many 'if so's combined together how can they be answered?

Dr. Sushila Nayar: We have set up a central family planning institute in Delhi for training and research in various aspects of family planning and the progress is quite good.

World Bank Assistance to India

+

*368 { **Shri Ram Harkh Yadav**:
Shri Vishwa Nath Pandey:
Shri Tridib Kumar Chaudhuri:
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri Raghunath Singh:

Shri Bagri:
Shri R. Barua:
Shri Prakash Vir Shastri:
Shri D. C. Sharma:
Shri V. B. Gandhi:
Shri Yashpal Singh:
Shri M. Rampure:
Shri Kanakasabai:
Shri R. S. Pandey:

Will the Minister of **Finance** be pleased to state:

(a) whether high level discussions on the latest Report of the World Bank Team on the problems and progress of Indian economy were held in June last;

(b) if so, the result of the discussions; and

(c) the prospect of the World Bank's commitments to assist India's future development programmes?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). Discussions were held in June with World Bank Representatives on the problems and progress of the Indian economy; but the World Bank Team has not, so far, submitted any report to the Government of India. It is too early to say at this stage what the result of the discussions will be.

श्री राम हरख यादव : वर्ल्ड बैंक टीम ने यहां के प्लानिंग के मैम्बरों से भी इसके मुताल्लिक बातचीत क्या की है ?

श्री ब० रा० भगत जी हां, डिप्टी चेयरमैन से मिले थे और कुछ अफसरान से भी मिले थे ।

श्री विश्वनाथ पाण्डेय मैं जानना चाहता हूं कि किन-किन भावी विकास कार्यक्रमों के लिए वर्ल्ड बैंक से सहायता मांगी गई है ?

श्री ब० रा० भगत सहायता मांगने की बात नहीं है । सारे हमारे आर्थिक तंत्र के बारे में बातचीत हुई थी ।

Shri P. C. Borooah: May I know whether the World Bank suggested the liberalisation of import of raw materials and spares and restricting the others by imposing heavy duties and, if so, whether it found favour with the Government?

Shri B. R. Bhagat: In the course of the discussion, many things were raised. It was not as if any specific proposals were agreed or not agreed to but the Government will take its own decision in the general interest of the country.

Shri P. R. Chakraverti: While discussing the question of financial commitments for the development of India, has the World Bank indicated any condition of matching the other finance with rupee finance?

The Minister of Finance (Shri T. T. Krishnamachari): I would like to make clear the position of the World Bank team. The question of World Bank loans to India is one matter which is being discussed with the World Bank; they are the loans that they give to certain projects, what they call IDA loans. But the function of the World Bank team is to assess the plan needs of India so that they can put it before the consortium which they sponsor. It is not as if the World Bank itself gives anything but they supply this information to the consortium and therefore matters of detail can only be discussed at the consortium meeting, not before.

श्री रघुनाथ सिंह : अभी आपने एक्सप्लेन किया है कि वर्ल्ड बैंक के सामने क्या बात हुई । जहां तक हार्बर और शिपिंग का ताल्लुक है, इसके बारे में भी हिन्दुस्तान की क्या आवश्यकतायें हैं, इस बात को क्या उन के सामने रखा गया था ?

श्री ब० रा० भगत : इंडिया की इकोनोमी की सभी बातों के बारे में बातचीत हुई है ।

श्री बागड़ी : इस वक्त तक भारत के जिम्मे विश्व बैंक का कितना कर्जा है और

कितने कर्जे की मांग की गई है और कितना कर्ज़ा मिलने की सम्भावना है ?

श्री ब० रा० भगत इसकी सूचना चाहिये तो मैं यह जवाब दे दूंगा ।

श्री बागड़ी : मांग कितने की की है ?

श्री ब० रा० भगत : इसका नोटिस चाहिये । अलग अलग मदों में मांग की जाती है । इसकी तफसील अभी मेरे पास नहीं है ।

श्री बागड़ी हर एक सवाल के अन्दर में जो सवाल निकल सकते हैं और जिनसे उस सवाल की पूर्ति होनी चाहिये, उनके लिए भी वह कहते हैं कि अलग अलग नोटिस दिये जायें । तब तो सप्लीमेंटरी करने के लिए कोई गुंजाइश ही नहीं रह जाती है । फिर तो सवाल ही खत्म हो जाता है ।

Mr. Speaker: Could the figures be given?

Shri Ranga: The total should be known to them, even in an approximate manner: whether it is Rs. 10,000, Rs. 15,000 or Rs. 5,000 and so on.

Shri B. R. Bhagat: I would not like to give any figures from memory.

श्री प्रकाशवीर शास्त्री भारत पर दूसरे देशों का ऋण है, उसका मूल और सूद चुकाने के लिए क्या विश्व बैंक से हम ने कुछ विदेशी मुद्रा भी मांगी है, यदि हां, तो कितनी ?

श्री ब० रा० भगत : जो सूद चुकाया जाता है और मूल भी चुकाया जाता है उस सबको हम हर साल बजट में लेते है और चुकाते है। चौथी योजना में कितनी विदेशी मुद्रा की जरूरत होगी, मूल और सूद का कितना हम को अदा करना है, इस सब का एक तखमीना बनाया गया है ।

श्री प्रकाशवीर शास्त्री : मेरा प्रश्न अलग था ।

Shri D. C. Sharma: Is it not a fact that the World Bank felt rather anxious about the decline in the rate of growth in our country all along the line—agriculture and other things—and, if so, how was the Government able to satisfy them about better performance in the years to come?

Shri T. T. Krishnamachari: It is not a question of anybody asking us for an explanation. The facts about the growth are known, and these are discussed, whether the inputs have got to be greater or whether there should be any variation in the type of assistance, etc. These are matters of detail, but the World Bank cannot ask for any explanation and the Government is not bound to give the explanation.

Shri V. B. Gandhi: In addition to securing an increased proportion of non-project assistance from the Aid India Club, what other measures has the Government taken to help us out of the exchange difficulties? I mean the measures other than the standby arrangements with the International Monetary Fund.

Shri T. T. Krishnamachari: The main question is one which relates to the World Bank and not to the International Monetary Fund.

श्री यशपाल सिंह जर्मनी और जापान हमारे मुकाबले में बहुत छोटे-छोटे मुल्क हैं । ये अपने जीवन निर्वाह के लिए किसी के सामने हाथ पसारने की जरूरत नहीं समझते हैं। मैं जानना चाहता हूं कि कब तक हिन्दुस्तान भी सैल्फ-सफिशेंट हो जाएगा और कब तक हमें इस तरह से सहायता लेने की जरूरत नहीं होगी ?

श्री ब० रा० भगत : कुछ दिनों के बाद हमें भी बाहर से मदद की जरूरत नहीं पड़ेगी ।

Shri R. S. Pandey: Is it not a fact that a certain amount has already been sanctioned by the World Bank and we have not drawn it so far, and are paying commitment charges in foreign exchange?

Shri B. R. Bhagat: It is true we have to pay certain commitment charges because we could not draw the amount in time, but that amount is not very large.

Shri R. S. Pandey: What is the amount?

Mr. Speaker: Order, order. Shri Daji.

Shri Daji: Since it has been said that the Finance Minister is going to the USA for discussions with the World Bank, may I know whether he is going with a firm and final policy of the Government that the rupee shall not be devalued at any cost?

Shri B. R. Bhagat: He has already stated that there will not be any devaluation of the rupee.

Grants to Kerala State

+

*369. Shri Warior:
Shri Vasudevan Nair:
Shri Prabhat Kar:
Shri Maniyangadan:

Will the Minister of **Finance** be pleased to state:

(a) whether the Kerala Government have requested the Central Government for assistance for the purpose of increasing the salary and Dearness Allowance of the Government employees of that State and bring them at par with those of the Madras State Government employees;

(b) if so, the nature of the request made; and

(c) Central Government's reaction thereto?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

(b) The State Government had requested that an assistance of Rs. 4.25 crores may be provided in the current year.

(c) The matter is under consideration.

Shri Warior: By what time will the consideration be over and a decision taken by the Government?

Shri B. R. Bhagat: It is very much under active consideration; it will be decided very soon.

Shri Warior: Can the Government give a definite time?

Shri B. R. Bhagat: it will be decided soon.

Shri Vasudevan Nair: Is the Government aware that there is a lot of dissatisfaction among the State Government employees because of the very wide gap between the emoluments of the State Government employees and those of the Central Government employees who work in the same place, and may I know whether the Government is contemplating some scheme by which they can at least lift the State Government employees to some better level?

Shri B. R. Bhagat: That is true. We are aware of that position not only in Kerala but in other States also. But the point is, what is the State's responsibility and how much can be met from the central resources.

WRITTEN ANSWERS TO QUESTIONS

Visit of West Indies Cricket Team to India

*359. Shri Indrajit Gupta:
Shri Maheswar Naik:
Shri Onkar Lal Berwa:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government have refused to grant the necessary foreign exchange to the Cricket Control Board in connection

with the visit of the West Indies Cricket Team to India;

(b) if so, the reasons therefor; and

(c) whether it is a fact that foreign exchange has been sanctioned to the gliders' and wrestlers' teams to go abroad to participate in international competitions?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The Board of Control for Cricket in India had approached the Government for release of foreign exchange to the extent of £. 34,000 in connection with the West Indies Cricket Team's tour of India. In view of the foreign exchange stringency the Ministry of Finance regretted their inability to accede to the request. Subsequently the Board sent a revised proposal with reduced fixtures involving foreign exchange liability to the extent of £. 18 000. This also could not be agreed to at first. However, the decision was subsequently reviewed and it has since been decided to release foreign exchange to the extent of £. 18,000 for the proposed tour.

(c) The Gliders Team was cleared on no exchange basis, while foreign exchange equivalent to Rs. 3226 was released in favour of the Wrestlers Team.

Floods in Delhi

***360. Shri Surendra Pal Singh**: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that a high level meeting took place in May, 1965 under the Chairmanship of the Union Home Minister, which took certain important decisions to control the annual floods in Delhi and contiguous areas;

(b) if so, what decisions were taken and the flood control measures evolved at this meeting; and

(c) how these decisions are being implemented?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-4728/65].

योजना मंत्री की योरोप यात्रा

*370. श्री विभूति मिश्र :
श्री बागड़ी :
श्री काचरोलकर :
श्री कनकसबै :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि योजना मंत्री ने 1965 में योरोप के विभिन्न देशों की यात्रा की थी ;

(ख) उन देशों के नाम क्या हैं तथा उनकी यात्रा का क्या उद्देश्य था: और

(ग) उन्हें कितनी सफलता मिली ?

योजना मंत्री (श्री ब० रा० भगत) : (क) और (ख). यह सच है कि योजना मंत्री मई—जून, 1965 में हंगरी, आस्ट्रिया, यूगोस्लाविया, चेकोस्लोवेकिया, स्विटजरलैण्ड और इटली गये थे। इस दौरे का उद्देश्य इन देशों के अधिकारियों के साथ अधिक निकट सम्पर्क स्थापित करना और पारस्परिक लाभ के मामलों पर, खास तौर से हमारे आर्थिक विकास से सम्बन्ध रखने वाले मामलों पर, बातचीत और विचार-विनिमय करना था।

(ग) इन देशों के सम्बद्ध अधिकारी, आर्थिक विकास सम्बन्धी हमारी आवश्यकताओं को अच्छी तरह से जान गये है। इसीलिए उन्होंने हमारे देश के साथ उन देशों के व्यापार को बढ़ाने और हमारी चौथी आयोजना की आवश्यकताओं के लिए और अधिक ऋण सम्बन्धी सुविधाएं और सहयोग देने के लिए भी अपनी इच्छा प्रकट की है।

Explosion in Nangal Power Station

*371. Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Brij Raj Singh:
Shri Krishnapal Singh:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that there was a serious explosion in Nangal Power Station on the night of the 15th June, 1965;

(b) whether it is also a fact that the sub-Station was blown up and two P.A.C. Constables were seriously burnt in the said blast; and

(c) if so, the causes of the blast?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). There was no explosion in Nangal Power Station, but on the 15th of June, 1965 there was an explosion in the 220 KV Switchyard at Bhakra due to the bursting of one Potential Transformer installed in the sub-Station, thereby causing burns to two P.A.P. constables. The burns were caused by the splashing of hot and burning oil from the Potential Transformer. The cause of the accident is under investigation.

Tax Evasion

*372. **Shri Hem Raj:** Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 801 on the 8th April, 1965 and state:

(a) whether the investigations into the cases of oils Mills at Jhansi and metal dealers of Moradabad with regard to tax evasion have since been completed; and

(b) if so, the result thereof?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) The investigations are still in progress.

(b) Does not arise.

I.U.C.D.

*373. **Shri Karni Singhji:** Will the Minister of **Health** be pleased to state:

(a) whether any systematic studies have been carried out in India on the effectiveness of the use of I.U.C.D. as the latest way of birth control;

(b) if so, the conclusions arrived at; and

(c) whether steps are being taken to manufacture I.U.C.D. in India for large scale distribution?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

(b) I.U.C.D. is a safe, effective, easily reversible and readily acceptable contraceptive device.

(c) Yes, Sir. One factory set up by the Uttar Pradesh Government at Kanpur has already gone into production and is producing 14,000 pieces per day.

Power Rates for Agriculture

*374. **Dr. L. M. Singhvi:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government are aware that in certain States, like Rajasthan, Power Rates for agriculture are much higher than for industry even in cases of bulk consumers in the field of agriculture;

(b) if so, whether Government have scrutinised the justification therefor and whether any effort has been made to rationalise and rectify this decision; and

(c) whether Government have formulated any policy in this regard and made any efforts to persuade the State Governments to implement a common national policy in this respect?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT-4723/65].

Government Offices in Delhi

*375. **Shri Heda:** Will the Minister of Works and Housing be pleased to state:

(a) whether Government have taken a firm decision not to locate any new office in the Capital;

(b) whether Government have decided to shift some of the present offices in the satellite towns of Delhi; and

(c) if so, the main outlines of the programme worked out and the expenditure involved therein?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No. Each case is examined on merits.

(b) Yes, for the present to Faridabad, where office and residential accommodation is under construction.

(c) In phase I, about 1400 houses and about one lakh square feet of office accommodation is planned. This is nearing completion. We are now thinking of taking up phase II.

Development of Calcutta

*376. Shri S. M. Banerjee:
Shrimati Renuka Ray:
Shrimati Renu Chakravartty:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Central Government promised financial aid for the development of Calcutta on the request of the West Bengal Government;

(b) if so, the amount sanctioned so far;

(c) whether the Central Government have gone back on the assurances: and

(d) if so, the reasons therefor?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

(b) The amount sanctioned so far is Rs. 83·99 lakhs.

(c) No, Sir.

(d) Does not arise.

Foreign Exchange

*377. **Shri Jashvant Mehta:** Will the Minister of Finance be pleased to state:

(a) the foreign exchange repatriated during the year 1964-65 in the form of royalties, profits and technical know-how by the Pharmaceutical and Cosmetic concerns either partially or totally owned by foreigners; and

(b) whether Government have reviewed these agreements at any time to reduce the consumption of foreign exchange?

The Minister of Planning (Shri B. R. Bhagat): (a) An industry-wise tabulation of the remittances abroad on account of royalties, profits and technical know-how is not readily available. It is felt that it would take a disproportionate amount of time and labour to separate the figures for Pharmaceutical and Cosmetic concerns.

(b) These Agreements are reviewed when requests are received for (i) expansion of the unit (ii) issue of additional capital and (iii) extension of the period of calidity of an existing royalty agreement.

'Red-Book'—India's Import Policy (1965-66)

*378. Shri D. C. Sharma:
Shri Raghunath Singh:
Shri P. C. Borooah:
Shri Ram Harkh Yadav:
Shri Bagri:
Shri Himatsingka:
Shri Rameshwar Tantia:
Shri Sarjoo Pandey:
Shri Surendra Pal Singh:
Shri Baswant:
Shri Yashpal Singh:
Shri Kanakasabai:
Shri R. S. Pandey:

Will the Minister of Works and Housing be pleased to state:

(a) whether many parts of the 'Red

Book' containing details of India's import policy for the current year leaked out from the Government of India Press, New Delhi, in the second week of July, 1965;

(b) whether any arrests have been made in this regard; and

(c) the action taken in the matter?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) An attempted theft was detected and the alleged culprit apprehended. Later during a search of the house of the alleged culprit four pages of the Red Book were found which had presumably been stolen earlier. These pages related to the Established Importers' Policy which had already been announced on the 30th June 1965 and this theft therefore did not result in leakage of information of benefit to any one.

(b) Yes.

(c) A case was registered by the Police and investigation is in progress.

Canal linking Ganga and Brahmaputra

*379. **Shri Raghunath Singh:**
Shri Surendra Pal Singh:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Sarjoo Pandey:
Shri Tan Singh:
Shrimati Jyotsna Chanda:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government are considering any proposal to link up the Ganga and the Brahmaputra with a navigable canal; and

(b) if so, the main features of the project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) A multipurpose barrage is proposed across the Tista near Gajaldoba with two canals taking off on either side which will, in addition to providing irrigation facilities to an area of about 23 lakh acres and power generation to the extent of 64 M.W. at 100 per cent load factor, provide the connecting link to the Ganga and the Brahmaputra rivers near Farakka and Dubri, respectively, enabling through navigation from the Ganga to the Brahmaputra.

Economy in Administration

*380. **Shri Mohammad Elias:** Will the Minister of **Finance** be pleased to state:

(a) the steps taken by Government to effect economy in administration during the Third Plan period;

(b) whether as a result of these steps, there have been any savings on this account; and

(c) if so, the amount saved so far?

The Minister of Planning (Shri B. R. Bhagat): (a) The question of effecting economy in administration has been receiving continuous attention of Government and various measures have been taken towards this end from time to time. A statement giving the more important of these economy measures instituted after 1961 is laid on the table of the House. [*Placed in Library. See* No. LT-4724/65].

(b) Yes, Sir.

(c) The figures of savings effected during the Third Five-Year Plan period are not readily available. The collection of this information from all Ministries and offices will, it is considered, involve substantial time and labour not commensurate with the results that may be achieved from such data. The overall savings in administration resulting from various economy measures are reflected in the Revised Estimates and actuals of the respective years. Wherever possible, an indication of the savings is given in the statement referred to in reply to Part (a) above.

Water Testing Facilities in Delhi

*381. **Shri R. S. Pandey:** Will the Minister of **Health** be pleased to refer to the reply given to Starred Question No. 24 on the 18th February, 1965, and state:

(a) the main features of the report submitted by the Chief Public Health Engineer of U.S. AID regarding the improvement in the Capital's water testing facilities;

(b) whether Government have considered the report; and

(c) if so, the decision taken thereon?

The Minister of Health (Dr. Sushila Nayar): (a) A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-4725/65].

(b) Yes, Sir.

(c) The Delhi Municipal Corporation have been asked to implement the various recommendations made in the report.

Central Nursing Service

*382. { **Shri S. C. Samanta:**
Shri Rameshwar Tantia:

Will the Minister of **Health** be pleased to refer to the reply given to Starred Question No. 387 on the 11th March, 1965 and state:

(a) whether the decision regarding constitution of the proposed Central Nursing Service has since been taken; and

(b) if so, the broad outlines thereof?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The proposal for constitution of a Central Nursing Service has since been dropped.

गर्भपात को वैध बनाना

*383. { **श्री नवल प्रभाकर :**
श्री विश्वनाथ पाण्डेय :
श्री प्र० चं० बरुआ :
श्री प्र० रं० चक्रवर्ती :
श्री तन सिंह :
श्री नरेन्द्र सिंह महीडा:
श्री रा० बरुआ :
श्री राम सहाय पाण्डेय :

क्या स्वास्थ्य मंत्री 11 मार्च, 1965 के तारांकित प्रश्न संख्या 400 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या गर्भपात को वैध बनाने के प्रश्न का अध्ययन करने के लिये बनाई गई समिति ने इस बीच अपना प्रतिवेदन दे दिया है ;

(ख) यदि हां, तो उसकी मुख्य सिफारिशें क्या हैं तथा उन पर सरकार की क्या प्रतिक्रिया है ; और

(ग) यदि नहीं, तो प्रतिवेदन के कब तक प्राप्त होने की आशा है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) जी नहीं ।

(ख) यह प्रश्न नहीं उठता ।

(ग) 1965 के अन्त तक ।

Ghost Firms

*384. { **Shri P. C. Borooah:**
Shri Shree Narayan Das:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that an ingenious scheme of floating a chain of ghost firms spread over several States for sheltering tax evaders and for circulating unaccounted money has been foiled by the Income-Tax authorities recently; and

(b) if so, the details of the searches made and the resultant finding thereof?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Yes, Sir.

(b) Searches were made simultaneously at Hissar, Delhi, Bikaner, Sriganga Nagar and Calcutta. Incriminating documents and accounts were found and have been seized. The concealment indicated is to the extent of about Rs. 3 crores.

Non-Industrial Employees Working in Government Presses

*385. **Shri S. M. Banerjee:** Will the Minister of **Works and Housing** be pleased to state:

(a) whether it is a fact that longer working hours have been introduced in all Central Government Presses for non-industrial staff:

(b) if so, the reasons for implementing this scheme now; and

(c) whether all the employees have protested against the imposition of longer hours?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (c). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-4726/65].

Irwin Hospital

*386. **Shri Raghunath Singh:**
Shri Ram Harkh Yadav:
Shri Bagri:
Shri Sarjoo Pandey:
Shri Surendra Pal Singh:
Shri R. Barua:
Shri Yashpal Singh:
Shrimati Maimoona Sultan:

Will the Minister of **Health** be pleased to state:

(a) whether the Irwin Hospital, New Delhi is being taken over by the Central Government; and

(b) if so, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) There has been a suggestion to that effect but no final decision has been taken.

(b) Irwin Hospital is the Teaching Hospital for Maulana Azad Medical College, which is regional medical college under the Government of India, administered through the Chief Commissioner. It is considered desirable to have the hospital and the medical college under unified control in the interests of efficiency. More over the needs of the C.G.H.S. can also be better met if the hospital is under Government of India.

Exemption from Payment of Estate Duty to Policemen killed in Action

*387. **Shri Karni Singhji:**
Dr. L. M. Singhvi:
Shri Frank Anthony:
Shri Jagdev Singh Siddhanti:
Shri Daljit Singh:
Shri R. S. Pandey:
Shri Alvares:
Shri Raghunath Singh:
Shri Inder J. Malhotra:
Shri Narasimha Reddy:
Shri D. C. Sharma:
Shri Y. D. Singh:
Dr. B. N. Singh:
Shri N. Dandeker:
Shri Brij Raj Singh:
Shri Narendra Singh Mahida:
Shri Nath Pai:
Shri Hem Barua:
Shri Hari Vishnu Kamath:
Shri Kapur Singh:
Shri Tridib Kumar Chaudhuri:
Shri M. L. Dwivedi:
Shri Samnani:
Shri Shinkre:
Shri M. B. Patil:
Shri Prakash Vir Shastri:
Shri Barrow:
Shrimati Sharda Mukerjee:
Shri Ranga:
Shri L. N. Bhanja Deo:
Shri Iqbal Singh:
Shri Surendranath Dwivedy:
Shri Yashpal Singh:

Will the Minister of **Finance** be pleased to state whether in view of the large number of Policemen being killed on duty while defending the borders of our country. Government have taken steps to extend the Estate Duty exemption granted to the Armed Forces to members of the Police Forces also?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Not yet, Sir.

But it is proposed to extend the exemption from estate duty available to members of the Armed Forces to cases of members of the Police Force.

Smuggling of G.C. Sheets to Pakistan

*388. Shri S. M. Banerjee:
Shri Daljit Singh:
Shri Sadhu Ram:
Shri Bagri:
Shri S. N. Chaturvedi:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that a gang of G.C. sheet racketeers had been arrested in Kanpur on a charge of smuggling G.C. sheets to Pakistan by the Enforcement Branch in July, 1965; and

(b) if so, the action taken against them?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) On receipt of information that G.C. sheets were to be sent from Kanpur to Gujarat the Police authorities in Kanpur seized two consignments of G.C. sheets booked from Kanpur to Naroda Railway Station in Gujarat.. However, no person has been arrested.

(b) The Government Railway Police, Kanpur have booked a case under the Essential Commodities Act and the Defence of India Rules. The investigations are in progress.

Ineligible Vessels for carrying U.S. Aided Cargo

1293. Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government have declared several vessels for transport on ocean as ineligible for carrying U.S. aid financed goods and cargo;

(b) if so, the list of such ineligible vessels; and

(c) the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). In accordance with U.S. law governing foreign assistance, our agreements with the U.S. AID provide that no goods may be financed thereunder which are transported on any ocean vessel designated by AID as ineligible to carry AID financed commodities. The AID furnish the Government of India with a list of ineligible vessels from time to time. The list of such ineligible vessels is published periodically in the Gazette of India, as and when Government receive intimations from the United States Agency for International Development. The most recent listing is published in Part I Section 1 of the Gazette of India Extraordinary dated 21st August, 1965, as Ministry of Commerce (Import Trade Control) Public Notice No. 72-ITC (PN)/65 dated 21st August, 1965.

Anti-Sea Erosion Works in Kerala

1294. Shri A. V. Raghavan:
Shri Pottekkatt:
Shri Warior:
Shri Prabhat Kar:
Shri Maniyangadan:
Shri Vasudevan Nair:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) the amount sanctioned for Anti-sea erosion works in Kerala for the year 1965-66;

(b) the names of places where sea walls will be constructed during this year; and

(c) the total length of each wall?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Central loan assistance for anti-erosion works in Kerala for the year 1965-66 is Rs. 60 lakhs.

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-4727/65].

Plan Expenditure for Kerala

1295. **Shri A. K. Gopalan:** Will the Minister of **Planning** be pleased to state:

(a) the district-wise allotment for plan schemes for the fourth year of the Third Plan for Kerala;

(b) the amount spent in each district;

(c) the amount lapsed in each scheme, district-wise;

(d) the causes for the lapses, if any; and

(e) the steps Government propose to take to stop recurrence?

The Minister of Planning (Shri B. R. Bhagat): (a) This information is not available.

(b) to (e). Question does not arise.

Five Year Plan in Kerala

1296. **Shri A. K. Gopalan:** Will the Minister of **Planning** be pleased to state:

(a) the financial target for the Third Five Year Plan in the Kerala State;

(b) whether the State has exceeded the limit; and

(c) if so, by how much?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). The anticipated outlay is likely to exceed the State's Third Plan provision of Rs. 170 crores. It is not possible to indicate now the amount by which the outlay will be exceeded.

World Medical Association

1297. **Shri Ram Harkh Yadav:** Will the Minister of **Health** be pleased to state:

(a) whether Government propose to participate in the Annual General Assembly of the World Medical Association to be held in London in September next;

(b) if so, the particulars of delegates attending the conference; and

(c) the countries participating in the conference?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

(c) Information is not available with Government.

Operation of Heavy Earth Moving Machines Training Centre, Kotah

1298. **Shri Hem Raj:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that some candidates were selected for training course in maintenance, repair and operation of Heavy Earth Moving Machines in Training Centre, Kotah in March, 1964;

(b) if so, their number;

(c) whether it is a fact that that course was postponed and they were asked to join the training centre at Kakrapara in March, 1965 and subsequently were asked to join Nagarjunasagar centre in July, 1965;

(d) whether it is a fact that all these calls were cancelled and if so, the reasons therefor;

(e) whether it is a fact that all these trainees are sitting idle for the last one year; and

(f) if so, when Government propose to give them the necessary training?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

(c) to (e). No.

(f) Does not arise.

Goldsmiths in Kerala

1299. **Shri A. K. Gopalan:** Will the Minister of **Finance** be pleased to state:

(a) the total amount allotted for

rehabilitation of goldsmiths rendered jobless due to the Gold Control Order in Kerala;

(b) the amount spent in the first six months of this year;

(c) the nature of help rendered;

(d) the number of goldsmiths who have been benefited during the said period;

(e) the number who are still unemployed;

(f) whether any special projects were organised in Kerala for this purpose; and

(g) if so, what they are?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Funds are sanctioned as and when requests are received from State Governments. A sum of Rs. 12 lakhs has been sanctioned so far to Kerala Government.

(b) Rs. 1,79,883|- from 1st January, 1965 to 30th June, 1965.

(c) Loans to individuals and co-operative societies for setting in small-scale industries or trades; employment facilities; and technical training and educational assistance to goldsmiths and their children.

(d) From 1st January, 1965 to 30th June, 1965, 8 co-operatives and 156 individuals were granted loans.

(e) Out of an estimated number of 19,349 goldsmiths, 14,047 have applied for certificates to work as self-employed goldsmiths. Except for 85 ineligible cases, where the applications have been rejected, the others are continuing in the profession 1,523 persons have been given loans to settle in other occupations and 72 have been provided with employment. The number of unemployed is not known, but as and when applications are received for rehabilitation assistance they will be considered.

(f) No, Sir.

(g) Does not arise.

Narmada Valley Project

1301. Shri Narendra Singh Mahida: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether a joint meeting of technical experts of Madhya Pradesh, Maharashtra and Gujarat is being held in Bhubaneswar to evolve an agreed approach to the Narmada Valley Project;

(b) if so, whether such a meeting is being held for the first time since the inter-state dispute over the project cropped up three years ago; and

(c) whether they will make their recommendations to the Khosla Committee appointed by the Centre for resolving the inter-state dispute?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). Officers of Madhya Pradesh, Maharashtra and Gujarat met the Khosla Committee on 15th and 16th August, 1965 at Bhubaneswar. The Khosla Committee has been having a series of meetings with the representatives of the concerned States. The question of these officers making recommendations to the Khosla Committee does not arise.

Rural Housing Schemes in Kerala

1302. Shri A. K. Gopalan: Will the Minister of **Works and Housing** be pleased to state:

(a) the total allotment for rural housing schemes in the Third Five Year Plan for Kerala;

(b) the amount spent yearly in each district;

(c) the amount lapsed yearly; and

(d) the reasons for the lapse, if any?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Rs. 60 lakhs.

(b) and (c). The required information is as follows:

Name of the District	Amount spent year wise (Rs. in thousands)					
	1961-62	1962-63	1963-64	1964-65		
	Plan Fund	Plan Fund	Plan Fund	LIC Fund	Plan Fund	LIC Fund
Trivandrum	39	..	..	29	25	25
Quilon	17	38	25	48	134	59
Kottayam	41	41	12	26	60	..
Alleppey	21	32	5	9	16	11
Ernakulam	59	79	93	54	33	56
Trichur	38	42	13	56	44	30
Palghat	43	25	35	75	29	39
Kozhikode	15	136	94	76	49	20
Cannanore	4	109	27	151	76	236
Total expenditure(a)	277	502	304	524	466	476
Funds allocated for the year(b)	363	609	338	548	411	583
Funds-lapsed (b—a)	86	107	34	Nil@	Nil	Nil@

@LIC funds do not lapse.

(d) The State Government has reported that the lapse of funds allocated for the rural housing schemes in the Third Five Year Plan was due to want of sufficient response from the public during the initial stages. Now that the benefits of the Scheme are becoming widely known, there will be better utilisation of funds.

भूमिहीन खेतिहर मजदूरों के लिये मकान

1303. { **श्री दे० शि० पाटिल :**
श्री तुलशीदास जाधव :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने महाराष्ट्र में मकान बनाने के लिये भूमिहीन खेतिहर मजदूरों को वित्तीय सहायता देने के लिये तीसरी पंचवर्षीय योजना में कोई राशि अलग नियत की थी ;

(ख) यदि हां, तो कितनी ; और

(ग) उस राशि में से अब तक कितनी राशि का उपयोग किया जा चुका है ?

निर्माण तथा आवास मंत्री (श्री मेहर चन्द खन्ना) (क) और (ख). भूमिहीन खेतिहर मजदूरों को मकान बनाने में सहायता देने के लिए राज्यों को अलग से नियतन नहीं किया जाता । ग्रामीण आवास योजना के अन्तर्गत विभिन्न प्रयोजनों के लिए अर्थात् (1) मकानों के निर्माण । सुधार के लिए ग्रामीणों को ऋण का दिया जाना (2) भूमिहीन खेतिहर मजदूरों को मकान के स्थान की व्यवस्था (3) चुने हुए गांवों में सड़कों और नालियों की व्यवस्था, (4) राज्य ग्रामीण आवास कक्षों (स्टेट रूरल हाउसिंग सेल्स) के द्वारा ग्रामीणों को मकान बनाने के लिए तकनीकी मार्ग दर्शन (टैक्नीकल गाईडैन्स) की व्यवस्था, के लिए निधियां इकट्ठी नियत कर दी जाती है भूमिहीन खेतीहर मजदूरों को मकान के स्थान की व्यवस्था के लिए राज्य सरकार योजना के अन्तर्गत अपने वार्षिक नियतन की निधियों का लगभग एक-तिहाई तक उपयोग कर सकती हैं । तीसरी पंच वर्षीय

योजना में ग्रामीण आवास योजना के लिए महाराष्ट्र सरकार का स्वीकृत उद्व्यय (अप्रूव्ड आउटले) दो करोड़ रुपये है।

(ग) राज्य सरकार ने अब तक भूमिहीन खेतीहर मजदूरों के मकान के स्थानों (हाउस-साइट्स) की व्यवस्था करने के लिये ग्रामीण आवास योजना के अन्तर्गत कोई खर्चा नहीं किया है।

दिल्ली में बाढ़ नियंत्रण

1304. { श्री नवल प्रभाकर :
श्री हेमराज :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में बाढ़ नियंत्रण तथा सिंचाई के लिये एक पृथक विभाग स्थापित किया गया है ; और

(ख) यदि हां, तो इस विभाग ने अब तक जो काम किया है उसका ब्यौरा क्या है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) जी हां।

(ख) (1) ढासा बंध में पिछले वर्ष नियंत्रित कटाव की मरम्मत करना (कार्य पूर्ण कर दिया गया है)

(2) ढासा बंध पर एक नये नियामक का निर्माण—नियामक प्लाटों का लगाना (कार्य पूर्ण कर दिया गया है)

(3) ढासा बंध से नजफगढ़ झील तक निकास नाले के पाईलट-सेक्शन की खुदाई (कार्य प्रगति में है)

(4) ताजपुर गोयला से ककरौला नियामक तक पाइलट नाले का निर्माण (कार्य प्रगति में है)

(5) ककरौला में अनुस्रोत और प्रतिस्रोत पहुंच नालों समेत एक अतिरिक्त नियामक का निर्माण तथा कपाटों का लगाना (कार्य पूर्ण होने वाला है)

(6) बसैदारापुर के पुराने व नये पुलों पर तथा पुराने मुगल पुल पर नजफगढ़ नाले में रुकावटों का हटाना (कार्य पूर्ण हो गया है)

(7) शाहआलम पुल के निकट ऊंचे मैदान के साथ शाहआलम बन्ध को जोड़ने के लिये नजफगढ़ नाले के बाएं तट पर आर डी 1,52,000 से 1,55,000 तक एक बंध का निर्माण (कार्य पूर्ण हो गया है)

(8) नजफगढ़ नाले पर टेल रेगुलेटर का निर्माण—कपाटों का लगाना (कार्य पूर्ण हो गया है)

(9) बुरारी नाले के बाएं तट के साथ जहां पर यह नजफगढ़ नाले में गिरता है उस स्थान से लेकर 7050 आर० डी० तक बन्ध का पुनर्रूपण तथा निर्माण (कार्य पूर्ण हो गया है)

(10) नजफगढ़ नाले पर टेल रेगुलेटर के निकट बुरारी नाले पर आर० सी० सी० दो नाले नियामक का निर्माण (कार्य पूर्ण हो गया है)

(11) अलीपुर लिंक नाले का निर्माण—श्रमदान कार्य (कार्य पूर्ण हो गया है)

(12) मगेशपुर गांव से पंजाब सीमा तक मगेशपुर नाले का पुनर्रूपण (कार्य पूर्ण हो गया है)

(13) कनीरा लिंक नाले का निर्माण (कार्य पूर्ण हो गया है)

(14) सुलतानपुर दावस लिंक नाले का तथा बरावा गांव के निकट पुल

का निर्माण (कार्य पूर्ण हो गया है)

(15) बवाना झील नाले का निर्माण (कार्य पूर्ण हो गया है)

(16) बाजिबपुर नाले पर गांव के दो सड़क पुलों का निर्माण (कार्य पूर्ण हो गया है)

(17) साहिबाबाद लिंक नाले का तथा समेपुर गांव में मंगोलपुर माईनर के आर-पार साईफन का निर्माण (कार्य पूर्ण हो गया है)

(18) शकूरबस्ती की सुरक्षा के लिये पीतमपुर नाले के साथ साथ बन्ध को दृढ़ करना और नाले में से गाद निकालना (कार्य पूर्ण हो गया है)

(19) शिवपुरा, प्रीथि पार्क, गुरूनानक नगर आदि जैसी नगरियों के निकट निम्नवर्ती क्षेत्रों के ईर्द गिर्द रिंग बन्ध का निर्माण ।

(20) गाज लगाना तथा जल नस्सार का निरीक्षण कार्य ।

ऊपर दिये गये कार्यों के अतिरिक्त, दिल्ली प्रशासन की बाढ़ नियंत्रण संस्था धीरे धीरे उन बाढ़ नियंत्रण कार्यों को भी हाथ में ले रही है जो इस समय विभिन्न संस्थाओं द्वारा किए जा रहे हैं । बन्धों का रख रखाव और उनकी गश्त तथा वर्तमान बाढ़ ऋतुओं में नालों को यमुना में डालने का नियमन भी किया जा रहा है ।

नजफगढ़ नाला

1305. { श्री नवल प्रभाकर :
श्री हेमराज :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि

(क) क्या नजफगढ़ नाले से पानी पूर्णतया निकाल दिया गया है ;

(ख) यदि नहीं, तो देरी के क्या कारण हैं ;

(ग) क्या नजफगढ़ नाले पर सभी पुलों का निर्माण कार्य पूरा हो गया है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) नजफगढ़ नाला संतोषजनक रूप से काम कर रहा है और यह अब 1500 से 2000 क्यूसेक निस्सार ले जा सकता है ।

(ख) प्रश्न नहीं उठता ।

(ग) निम्नलिखित पुलों को छोड़ कर जिन का निर्माण अभी हो रहा है, बाकी सब पुल पूरे हो चुके हैं :—

(1) रोहतक रोड पुल

(2) जी० टी० रोड पुल

(3) आश्रम रोड पुल

(4) श्री नगर पुल

(घ) निर्माण के पुनरीक्षित कार्यक्रम के अनुसार इन पुलों को अगली कार्य ऋतु में पूरा कर दिया जाएगा ।

ग्राम विकास

1306. **श्री श्रीनारायण दास** : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने ग्राम विकास दल बनाने की कोई योजना तैयार की है ; और

(ख) यदि हां, तो उसकी मुख्य रूप-रेखा क्या है ?

योजना मंत्री (श्री ब० रा० भगत): (क) और (ख). भारत सरकार में विकास कोर या विकास फौज गठित करने की योजना पर विचार किया जा रहा है । यह कोर गांव के युवाओं की भर्ती करेगा और चुनी हुई

विकास परियोजनाओं में काम-एवं प्रशिक्षण शिविरों द्वारा नई कारीगरी सिखायेगा । इसके अन्तर्गत मेकेनिकल कारीगरी के साथ साथ भूमि संरक्षण और विकास तथा जल साधन एवं निर्माण कार्यों से सम्बंधित कारीगरी की भी कल्पना की गई है । उद्देश्य यह है कि उचित समय के अन्दर एक अनुशासित संगठन की सदस्यता द्वारा वर्तमान ग्राम कारीगरी और व्यक्तिगत अभिप्रेरणा में परिवर्तन लाया जाय ।

Barauni Thermal Power Station

1307. Shri D. C. Sharma: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the third 15-MW unit of the Barauni thermal power station is ready; and

(b) if so, when it is likely to start functioning?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) It is expected to be commissioned by December, 1965.

Tax Evasion

1308. Shrimati Savitri Nigam: Will the Minister of **Finance** be pleased to state:

(a) the number of cases of tax evasion which have been detected during the last three months; and

(b) the amount which has been realised as a result thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) 10,858 cases were detected during the months of May, June and July, 1965.

(b) Rs. 26,18,432.

Govind Ballabh Pant Memorial Hospital, New Delhi

1309. Shrimati Savitri Nigam: Will the Minister of **Health** be pleased to state:

(a) whether Government have received any complaint regarding the disappointing conditions in the Govind Ballabh Pant Memorial Hospital, New Delhi where necessary equipment has not been provided so far; and

(b) if so, the action taken in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Delhi Hospitals

1310. Shrimati Savitri Nigam: Will the Minister of **Health** be pleased to state:

(a) whether the power break-down and shortage of water has been recently experienced in various hospitals in Delhi; and

(b) if so, the action taken by Government to remedy the situation?

The Minister of Health (Dr. Sushila Nayar): (a) Yes; though this year it has not been so acute.

(b) Stand-by power-generating sets have been provided or are being installed at the hospitals.

Steps taken by Government to improve water supply are as follows:

1. *Willingdon Hospital.*

   1. A scheme has been sanctioned by the Government for construction of overhead tanks and underground reservoir.

   2. Steps are being taken to bore tubewells for tapping the underground water source in the event of break down of Municipal water supply.

2. *Irwin Hospital.*

   1. A separate water pipeline from Rajghat to Irwin Hospital, New Delhi is proposed to be laid.

   2. A 50,000 Gallons capacity overhead tank is proposed to be constructed. Five Tubewells

have already been sunk in the campus of Irwin Hospital.

3. New Connections from Circular Road Mains to G.B. Pant Hospital and from Kotla Road, to M.A.M. College have been provided to improve the water supply.

3. *Safdarjang Hospital.*

1. A third connection from the N.D.M.C. mains to the hospital storage tanks is being arranged.

2. One bore-well, estimated to give about 40,000 gallons of water per day, has been recently commissioned. Additional borewells are being planned to make the water supply to the hospitals self-sufficient.

Irrigation Schemes for Kerala

1311. { **Shri Warior:**
Shri Vasudevan Nair:
Shri Prabhat Kar: }

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Kerala Government have submitted any proposals for new Irrigation Schemes to be included in the Fourth Plan for Kerala;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) In their Preliminary Memorandum on the Fourth Five Year Plan, the Government of Kerala have not proposed any new major or medium irrigation scheme. They have, however, proposed that detailed investigations of new schemes like Idikki, Kabini, Vamanapuram, Bhavani and Palakkazhipuzha may be taken up. Detailed proposals for the Fourth Plan are still awaited.

(b) and (c). Do not arise.

Former Chief Minister of Orissa

1312. Shri Hari Vishnu Kamath: Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 3221 on the 6th May, 1965 and state:

(a) whether inquiries regarding the tax liability of Shri Biju Patnaik, former Chief Minister of Orissa have since been completed; and

(b) if so, the outcome thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Enquiries are still in progress.

(b) Does not arise.

T.B. Control Centres

1313. { **Shri D. C. Sharma:**
Shrimati Takeshwari Sinha:
Shri Onkar Lal Berwa: }

Will the Minister of **Health** be pleased to state:

(a) whether a Tuberculosis Control Centre is planned to be set up in every district for case-finding and treatment at home; and

(b) if so, the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) The District T.B. Centre would act as diagonostic and treatment centre for the district for cases of Tuberculosis and also supervise and guide the various preventive activities in the district. For treatment, the centre would work in collaboration with all the hospitals, dispensaries, health centres etc., existing in the District, especially for continuation of treatment for the requisite period. The Centre will be staffed by personnel trained at the National Tuberculosis Institute, Bangalore. The existing staff working in the hospitals, dispensaries Primary Health Centres will be briefed in case-finding and treatment organisation by the trained staff of the District T.B. Centre. The Centre will be provided with X-ray Unit.

Laboratory equipment, vehicle and the necessary drugs.

Houses for Central Staff in States

1314. { **Shri D. C. Sharma:** **Shri Ram Harkh Yadav:** **Shri Vishwa Nath Pandey:** }

Will the Minister of **Works and Housing** be pleased to state:

(a) whether it is a fact that Central Staff are now eligible for allotment of houses built by the State Governments for rental purposes;

(b) if so, their terms and conditions and when the scheme will come into operation; and

(c) the Central Government's decision in this regard?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (c). In pursuance of the recommendation of the Housing Ministers' Conference, held at Chandigarh, in December, 1964, the Government of India have issued orders on the 3rd May, 1965, that Central Government employees would also be eligible for allotment of houses built by the State Governments for rentral purposes, under the Low Income Group Housing Scheme and the Middle Income Group Housing Scheme. The quota of such houses earmarked for Government employees, has also been increased from 25 per cent to 33 1/3 per cent. The houses are to be allotted by the State Governments in accordance with the rules framed by them under these two Schemes.

Post-Graduate Medical Studies

1315. { **Shri Rameshwar Tantia:** **Shri S. C. Samanta:** **Shri Shree Narayan Das:** **Shri Vishwa Nath Pandey:** **Shri Kindar Lal:** }

Will the Minister of **Health** be pleased to refer to the reply given to Unstarred Question No. 976 on the 11th March, 1965 and state:

(a) whether Government have considered the proposal for the introduction of an All-India Examination for Post-Graduate Medical Studies;

(b) if so, the details thereof; and

(c) when it is likely to be introduced?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). The matter is under the consideration of the Government of India.

Trivandrum Ayurvedic Centre

1316. { **Shri S. C. Samanta:** **Shri Rameshwar Tantia:** **Shri Vishwa Nath Pandey:** **Shri Kindar Lal:** }

Will the Minister of **Health** be pleased to refer to the reply given to Starred Question No. 399 on the 11th March, 1965 and state:

(a) whether the proposal to upgrade Trivandrum Ayurvedic Centre to the Post-Graduate Training-cum-Research Institute has since been considered; and

(b) the progress made in setting up a similar Institute at Ayurvedic and Unani Tibbia College, Delhi?

The Minister of Health (Dr. Sushila Nayar): (a) The proposal for the establishment of a Post-Graduate-cum-Research Institute at Trivandrum is still under consideration.

(b) The details of the proposal for establishing a Post Graduate Institute at the Ayurvedic and Unani **Tibbia** College, Delhi are being worked out.

Santaldih Power Station in West Bengal

1317. { **Shri Rameshwar Tantia:** **Shri S. C. Samanta:** **Shri Subodh Hansda:** }

Will the Minister of **Irrigation and Power** be pleased to refer to the reply given to Starred Question No. 18 on the 18th February, 1965 and state:

(a) whether the project report which was under the examination of

the Central Water and Power Commission for the construction of a super thermal power plant at Santaldih in West Bengal has been considered;

(b) whether the discussions between the Centre and State in this regard have been concluded; and

(c) if so, when the final decision is likely to be taken?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir

(b) Yes, Sir.

(c) The Technical Advisory Committee, at its meeting held on 23rd August, 1965, accepted in principle the installation of 4x120 MW units at Santaldih for the present.

Flood protection

1318. { **Shri Rameshwar Tantia:**
Shri S. C. Samanta:

Will the Minister of **Irrigation and Power** be pleased to refer to the reply given to Unstarred Question No. 973 on the 11th March, 1965 and state:

(a) whether the offer of the Hamburg University in Germany to place its experienced specialists in flood protection at the disposal of India has been considered;

(b) if so, what are their terms and conditions; and

(c) when they are likely to visit India?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A set of reports and literature issued by the Institute of Oceanography of the Hamburg University has recently been received. After these are studied by our experts, the matter will be pursued, if necessary.

(b) and (c). Do not arise at this stage.

Planning Commission

1319. { **Shri Rameshwar Tantia:**
Shri S. C. Samanta:
Dr. Mahadeva Prasad:

Will the Minister of **Planning** be pleased to refer to the reply given to Starred Question No. 394 on the 11th March, 1965 and state:

(a) whether the proposal to prune and streamline the staff in the Planning Commission has since been considered by the Planning Commission and

(b) if so, the reaction of Government thereto?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The question of bringing about a qualitative improvement in the work of the technical/research Divisions of the Planning Commission and equipping them for the tasks to be performed in connection with the formulation of the Fourth Plan, the preparation of an outline of long-term projections and assumption of responsibility for new areas of work was recently considered by the Planning Commission. The staff reorganisation scheme aimed at securing an increased output of work coupled with qualitative improvement thereof, through changes in the method of transacting work as well as organisational changes. The organisational changes proposed include strengthening of staff at levels where original thinking is required and elimination of such lower levels of personnel which do not make any significant contribution in technical studies and problems of research. The Commission accepted these proposals which are currently being implemented in consultation with the concerned authorities.

जल संभरण की स्थिति

1320. { श्री विभूति मिश्र :
श्री क० ना० तिवारी :

क्या **स्वास्थ्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान, पटना से प्रकाशित होने वाले 4 जून, 1965 के "इन्डियन नेशन" के प्रातः संस्करण में पृष्ठ 4 पर, स्तम्भ 7-8 में "तृतीय योजना की जल संभरण योजनाएं बहुत धीरे चल रही हैं" नामक शीर्षक से छपे समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या सरकार का विचार नगरों तथा ग्रामीण क्षेत्रों में पानी की कमी दूर करने का है ; और

(ग) यदि हां, तो उसकी रूपरेखा क्या है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) जी हां ।

(ख) और (ग). चौथी पंचवर्षीय योजना में जल प्रदाय योजनाओं के लिए की जाने वाली व्यवस्था में तात्विक वृद्धि करके, क्रियान्विति की मशिनरी को सुदृढ़ करके तथा इन योजनाओं की कार्यान्विति के लिए अपेक्षित आवश्यक सामग्री की उचित व्यवस्था के लिए आवश्यक कदम उठा कर सरकार नगर एवं ग्राम क्षेत्रों में जल योजनाओं की शीघ्र क्रियान्विति के कदम उठा रही है ।

Equipment at Project Sites

1321. **Shri Surendra Pal Singh:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that large quantities of imported tractors, scrapers, graders and haulpacks are lying idle for lack of spare parts at the sites of the following projects:—

1. D.V.C. Project
2. Hirakud Project.
3. Kosi Project
4. Rehand Dam
5. Gandak Project
6. Ramganga Project; and

(b) if so, the steps being taken by Government to put this equipment to use at the earliest?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Except for Hirakud, which has already been completed, the other projects do not have any substantial equipments lying idle for want of spares.

(b) The projects have already ordered the spares needed to repair the equipment and are also reminding dealers for expeditious supply. The stringent position of foreign exchange is main cause of the depleted stock of spares with the dealers. Recently foreign exchange to the tune of Rs. 4·58 crores has been made available to the dealers under IDA Credit for import of spares. Most of the dealers have since placed orders on the foreign manufacturers.

Industrial Finance Corporation

1322. { **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Dr. P. N. Khan:
Shrimati Savitri Nigam:

Will the Minister of **Finance** be pleased to state:

(a) whether any representation has been made by the clients on the increase in the rate of interest on the loan advanced by the Industrial Finance Corporation of **India;**

(b) if so, Government's reaction thereto; and

(c) the amount realised so far after the 5th March, 1965 till to date and how it compares with the amount realised last year during the same period?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No representa-

tion has been made to Government by the clients of the Industrial Finance Corporation of India on the increase in the rate of interest on the rupee loans sanctioned by that Corporation.

(b) Does not arise.

(c) The actual amount of interest realised on rupee loans during the period 5th March, 1965 to 30th June, 1965 was Rs. 250·03 lacs compared to Rs. 201·53 lacs realised during the corresponding period of the previous year showing an increase of Rs. 48·50 lacs. The increase is primarily accounted for by the rise in the outstanding rupee loans due to the Corporation as at 5th March, 1965 compared to the outstandings at at 6th March, 1964. The effect of the enhanced rate of interest will be reflected in the quantum of interest in the next year because the revised rate is applicable only to those loans sanctioned prior to the 5th March, 1965 where no part of the loan had been disbursed upto that date and to loans sanctioned after the 5th March, 1965.

Smuggling of Chinese Goods into India

1323. **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:
Shri S. N. Chaturvedi:
Shri Daljit Singh:
Shri Sadhu Ram:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Chinese-made watches, Radios, Transistors, fountain pens are being smuggled on a large scale into India;

(b) if so, the extent to which Indian trade is being affected thereby; and

(c) the measures being taken by Government to check it?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). There has been some smuggling of Chinese-made goods into India but as far as Government are aware, this has been on a very small scale, and therefore, the effect of such smuggling on Indian trade is negligible.

(c) Officers posted in the border areas have been alerted.

Irrigation and Power Schemes

1324. **Shri Vishwa Nath Pandey:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the number of Irrigation and Power schemes of the Government of Uttar Pradesh pending at present with the Central Government for sanction with their details in terms of money involved and the benefits likely therefrom; and

(b) the number of such schemes which have been rejected during the last one year?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A statement is placed on the Table of the House. [*Placed in Library. See* No. LT-4729/65].

(b) Nil.

Medical Education and Training

1325. **Shri Vishwa Nath Pandey:** Will the Minister of **Health** be pleased to state:

(a) the total amount granted to the Government of Uttar Pradesh for Centrally sponsored schemes under the head 'Medical Education and Training' during 1964-65; and

(b) the manner in which the amount was utilised by the State Government during the above period?

The Minister of Health (Dr. Sushila Nayar): (a) A provisional grant of Rs. 3.21 lakhs has been sanctioned to the Government of Uttar Pradesh during 1964-65 for Centrally sponsored schemes under the head 'Medical Education and Training', subject to final adjustment during 1965-66 on the basis of actual expenditure incurred by the State Government on those schemes.

(b) The State Government have reported that an amount of Rs. 2,847 lakhs only was utilised on the purchase of equipment, construction of buildings, pay of staff and other items of contingencies.

राम गंगा परियोजना

1326. श्री द्वा० ना० तिवारी : क्या **स्वास्थ्य** मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या राम गंगा परियोजना से दिल्ली को पानी देने के लिये उत्तर प्रदेश सरकार से बातचीत की गई थी ;

(ख) यदि हां, तो उसका क्या परिणाम निकला; और

(ग) क्या गाजियाबाद में नलकूप लगाये जा रहे है और शाहदरा को पानी देने हेतु हिन्डन नदी से पानी लेने के प्रयत्न किये जा रहे है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) जी हां ।

(ख) उत्तर प्रदेश सरकार ने वचन दिया है कि वह 1971 तक राम गंगा परियोजना के पूर्ण होने के बाद दिल्ली के लिए राम गंगा से आवश्यक मात्रा में पानी देगी ।

(ग) (1) उत्तर प्रदेश सरकार द्वारा गाजियाबाद में नलकूप लगाये जा रहे हैं ।

(2) इस समय शाहदरा में पानी की व्यवस्था दिल्ली नगर निगम नल कूपों की सहायता से की जा रही है ।

(3) शाहदरा के लिए हिण्डन से पानी प्राप्त करने के प्रश्न पर राम गंगा परियोजना के पूर्ण होने के बाद विचार किया जायेगा ।

Gold Smuggling

1327. **Shri Vishwa Nath Pandey:**
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Brij Raj Singh:
Shri Daljit Singh:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that gold, diamonds and watches worth about Rs. 60 lakhs were seized by the Central Excise Officials from a vehicle on the Bombay—Ahmedabad road on the 6th June, 1965; and

(b) if so, the action taken in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) On 5th June, 1965, the officers of Bombay Central Excise Collectorate intercepted a jeep on the new Bombay—Ahmedabad road and seized 3,96,569.200 grams of gold valued at Rs. 21,25,000 at the international rate, diamonds valued at about Rs. 3,00,000, 9,815 wrist watches valued at about Rs. 6,00,000, other miscellaneous articles worth about Rs. 1,100 and also the jeep worth about Rs. 10,000.

(b) The four occupants of the jeep were arrested and afterwards released on bail. The investigations are in progress.

परिवार नियोजन

1328. **श्री नवल प्रभाकर :**
श्री रा० बरुआ :

क्या **स्वास्थ्य** मंत्री यह बताने की कृपा करेंगी कि :

(क) दिल्ली में शहरी और देहाती क्षेत्रों में परिवार नियोजन की दशा में क्या प्रयत्न किये गये है ; और

(ख) उन में कहां तक सफलता प्राप्त हुई है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) संघ क्षेत्र दिल्ली में 56 नगर तथा 6 ग्राम परिवार कल्याण नियोजन केन्द्र हैं जो निम्नलिखित एजन्सियों द्वारा चलाये जाते हैं :—

1. केन्द्रीय स्वास्थ्य योजना	12 नगर एकक
2. दिल्ली नगर निगम	23 नगर और 6 ग्राम एकक
3. नई दिल्ली नगर-पालिका	4 नगर एकक
4. स्वैच्छिक संगठन	6 नगर एकक

इन के अतिरिक्त 55 उप केन्द्र / गर्भ निरोधक वितरण केन्द्र भी हैं । सरकारी एजेंसियों तथा स्वैच्छिक संगठनों द्वारा दिल्ली संघ क्षेत्र में 16 बन्ध्यीकरण एकक चलाये जा रहे है । हाल ही में गर्भाशयी गर्भनिरोधक के उपकरण भी चालू किये गये हैं और 32 केन्द्रों में ये प्राप्य हैं ।

दिल्ली नगर निगम के सहयोग से केन्द्रीय परिवार नियोजन संस्थान द्वारा महरौली में विस्तृत परिवार नियोजन कार्यक्रम की जांच की जा रही है ।

छः सरकारी कार्यालयों में वहां के कर्मचारियों के लिए उनके कार्य स्थान पर ही परिवार नियोजन शिक्षा एवं सेवाकार्य विकसित किये गये हैं ।

किसी एक कालावधि में जनांकिकीय उर्वरता नमूनों का पता लगाने और उर्वरता नमूनों में होने वाले परिवर्तनों को ज्ञात करने के लिए ग्राम सामुदायिक विकास खण्ड महरौली में गृह उर्वता सर्वेक्षण प्रारम्भ किया गया है ।

(ख) 1956 से 13,522 (8,607 पुरुष और 4,915 महिला) बन्ध्यीकरण आपरेशन किये गये । 3,37,152 व्यक्तियों को परिवार नियोजन उपकरणों के प्रयोग के बारे में सलाह दी गई है । इस के अतिरिक्त 12,13,075 व्यक्तियों को ग्राम सभाओं पुनश्चर्या शिविरों और परिवार नियोजन प्रदर्शनियों के द्वारा परिवार नियोजन की शिक्षा दी गई ।

7,000 से अधिक स्त्रियों को गर्भाशयी गर्भरोधक उपकरण (गर्भरोध कुन्डल) लगाये गये ।

National Planning Council

*1329. Shri Kolla Venkaiah:
Shri Naval Prabhakar:
Shri M. N. Swamy:
Shri Laxmi Dass:

Will the Minister of **Planning** be pleased to state:

(a) the names of experts included in the National Planning Council; and

(b) the number of cases in which advice has been given by this Council to the Planning Commission?

The Minister of Planning (Shri B. R. Bhagat): (a) A copy of the Resolution No. F.15/1/65-CDN dated February 26, 1965 setting up the National Planning Council with Deputy Chairman, Planning Commission, as its Chairman and Members of the Planning Commission and 17 non-officials as members is available in the Parliament Library.

(b) The National Planning Council has set up 12 Study Groups for detailed consideration of selected problems relating to different sectors of development. These Groups have had 2 or 3 meetings each and have exchanged views on different subjects. Some studies have also been taken up by the members individually or in Groups and the work is proceeding. No reports have so far been submitted by them.

सरकार तथा भारत सेवक समाज के बीच लेन-देन

1330. **श्री द्वा० ना० तिवारी** : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार और भारत सेवक समाज के बीच लेन-देन के कुछ मामलों की जांच करने के लिये कोई मध्यस्थ नियुक्त किया गया है ;

(ख) यदि हां, तो क्या मध्यस्थ ने अपना फैसला सुना दिया है ; और

(ग) झगड़ा कितनी राशि के सम्बन्ध में है ?

निर्माण और आवास मंत्री (श्री मेहर चन्द खन्ना) : (क) विवाद के तीन मामलों को मध्यस्थता के लिए भेज दिया गया है ।

(ख) अभी तक नहीं ।

(ग) दो मामलों में 2,41,142 रुपये । तीसरे मामले में भारत सेवक समाज ने अपने दावे की रकम नहीं दी है ।

Building of Cow Sheds

1331. **Shri Bagri**: Will the Minister of **Works and Housing** be pleased to state:

(a) whether there is a proposal to build cow-sheds in the Government colonies where Delhi Milk Scheme is unable to supply milk to the residents;

(b) whether such arrangement already exist in the Gole Market and Chitragupta Road areas; and

(c) if the reply to part (a) above be in the affirmative, the colonies selected and if in the negative the reasons therefor?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

(b) Yes.

(c) Milk booths have already been provided by the Delhi Milk Scheme in all Government colonies.

Smuggling in Calcutta

1332. **Shri Daljit Singh**: Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 1803 on the 1st April, 1965 and state the result of the investigations made regarding the gold bars worth Rupees two lakhs seized in Calcutta?

The Minister of Finance (Shri T. T. Krishnamachari): As a result of investigations in the case, a complaint has been filed against two persons before the Chief Presidency Magistrate Calcutta, on the 10th August, 1965. Departmental adjudication is also in progress in the case.

Yoga Research Centres

1333. **Shri Hem Raj**: Will the Minister of **Health** be pleased to refer to the reply given to Unstarred Question No. 1538 on the 25th March, 1965, and state:

(a) whether the requirements of Yoga Research Centres have been studied and finalised; and

(b) if so, the amount of grant for each and the year from which it will be payable?

The Minister of Health (Dr. Sushila Nayar): (a) No. Certain particulars and information which have been called for from the institutions have not yet been received.

(b) Does not arise.

Srisailam Hydro-Electric Project

1334. **Shri Kolla Venkaiah:**
Shri Eswara Reddy:
Shri M. N. Swamy:
Shri Laxmi Dass:

Will the Minister of **Irrigation and Power** be pleased to refer to the reply given to Unstarred Question No. 1854 on the 1st April, 1965 and state:

(a) whether any foreign exchange has since been sanctioned for the Srisailam Hydro-electric Project;

(b) if so, when and how much; and

(c) if the answer to part (a) above be in the negative, the reasons for the delay?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Allocation of Rs. 35 lakhs under USSR Trade Plan Arrangements has since been made.

(c) The Government of Andhra have indicated their requirement of Rs. 200 lakh as foreign exchange for import of Construction Plant and Equipment for Srisailam Project. Possibilities of securing the remaining amount of foreign exchange are under examination.

Shortage of Ice in Delhi

1335. Shri Bagri: Will the Minister of **Health** be pleased to state:

(a) whether it is a fact that there was scarcity of Ice in Delhi in June, 1965;

(b) whether it is also a fact that ice was sold even at Re. 1 per seer; and

(c) the action taken by Government in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) No such complaints were received by the Government.

(b) No information is available.

(c) The question does not arise.

Godavari Anicut

1336. Shri Kolla Venkaiah: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Mitra Committee on Dowlaishwaram Anicut over Godavari has submitted any report; and

(b) if so, whether a copy of the report and the decision taken thereon by Government will be laid on the Table of the House?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Committee has submitted an interim report on measures for strengthening the existing Godavari Anicut. The final report of the Committee is awaited.

(b) Does not arise in view of reply to part (a).

दिल्ली में अंग्रेजों की प्रतिमाओं का हटाया जाना

1337. { **श्री बागड़ी :**
डा० सारादीश राय :
श्री नरेन्द्र सिंह महीड़ा :
डा० राम मनोहर लोहिया : }

क्या **निर्माण और आवास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली के सभी स्थानों से अंग्रेजों की प्रतिमाओं को हटा दिया गया है ;

(ख) यदि नहीं तो इसके क्या कारण हैं ; और

(ग) इन सभी प्रतिमाओं को कब तक हटा दिया जायेगा ?

निर्माण और आवास मंत्री (श्री मेहर चन्द खन्ना) : (क) से (ग). अंग्रेजों की प्रतिमाओं को धीरे धीरे हटाने की सरकारी नीति के अनुसार बारह प्रतिमाओं में से नौ प्रतिमायें हटाई जा चुकी है ।

Schemes for Low and Middle Income Groups

1338. { **Shri D. C. Sharma:**
Shri Himatsingka: }

Will the Minister of **Finance** be pleased to state:

(a) whether three schemes to help low and middle income groups which include a pension scheme for self-employed and other people, middle income house building scheme and an extensive hire-purchase plan to enable middle class people to own consumer durables are under consideration;

(b) if so, the decision taken in this regard; and

(c) the steps taken or proposed to be taken to implement them?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The matter is still under consideration.

Sholayar Project

1339. **Shri Maniyangadan:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether work on the Sholayar Project in Kerala State has been completed;

(b) whether electricity is being generated from there and if so, how much; and

(c) if not, the reason therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

(c) Unforeseen delay in the delivery of the generating equipment ordered from abroad.

Kerala Irrigation Projects

1340. **Shri Maniyangadan:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the new Irrigation projects which were proposed to be started in Kerala during the Third Five Year Plan;

(b) whether any of them have been started; and

(c) at what stage these projects are at present?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The following new irrigation projects were included in the Third Five Year Plan of Kerala:

(i) Kallada

(ii) Pamba

(iii) Kuttiadi

(iv) Chitturpuzha

(v) Pazhassi

(vi) Kanhirapuzha

(b) All the six schemes have been started.

(c) The schemes are in various stages of construction. A statement indicating the position of each scheme is placed on the Table of the House. [*Placed in Library. See* No. LT-4730/65].

Keeping of Milch Cattle in New Delhi

1341. **Shri Inder J. Malhotra:** Will the Minister of **Health** be pleased to state:

(a) whether it is a fact that keeping of milch cattle (cows and buffaloes) is prohibited in the New Delhi Municipal Committee limits; and

(b) if so, the action taken against the offenders?

The Minister of Health (Dr. Sushila Nayar): (a) Keeping of milch cattle without proper licence is prohibited in the N.D.M.C. limits.

(b) During the current financial year, 36 prosecutions have been launched against the offenders.

Managerial Personnel

1342. **Shri Surendra Pal Singh:** Will the Minister of **Finance** be pleased to state:

(a) the number of applications received for obtaining approvals to appointment or re-appointment of managerial personnel under Sections 269 and 388 read with Section 269 of the Companies Act, 1956, during 1965 (upto 31st July, 1965);

(b) the names of Companies, the names of persons whose appointment or re-appointment had been sought and the total monthly emoluments in each case; and

(c) the applications rejected, if any, and the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) 304

(b) Information is being collected and a statement showing the names of companies and the names of persons whose appointment or re-appointment has been sought will be placed on the Table of the House. It will, however, not be possible to indicate the total monthly emoluments applied for or approved in each case as this information is treated as confidential.

(c) The Company Law Board, on the advice of the Company Law Advisory Commission, rejected two applications for appointment as Managing Directors as the Board was not satisfied about their suitability.

Use of Staff Cars for Private use by Ministers

1343. Shrimati Renu Chakravartty: Will the Minister of **Finance** be pleased to state:

(a) whether Ministers are supposed to use Staff cars for their private use;

(b) if not, whether any check is kept on the way they are being used; and

(c) who pays for the petrol bills?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (c). Senior officers and Ministers are permitted to use staff cars to a limited extent for private journeys also. Recovery of charges for such use is made at rates which cover cost of petrol and other running expenses.

(b) Does not arise.

Smuggling of goods from Arab Countries

1344. **Shri M. N. Swamy:**
Shri Laxmi Dass:
Shri Bagri:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that there is a large scale smuggling of goods from Arab countries into India;

(b) whether it is also a fact that articles like arms, gold, jewellery, radio sets, cosmetics, cameras, watches and playing cards are smuggled in exchange for teen-aged Indian girls;

(c) whether it is a fact that gold bars and jewellery are inserted into the stomachs of the fish and thus smuggled through the fishing boats to Bombay; and

(d) the action Government propose to take in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). On the basis of intelligence reports and seizures affected by customs authorities it appears that there is sizeable smuggling of goods from certain countries in the Arabian peninsula into India. Government have no information on the alleged exchange of Indian girls for such goods.

(c) Such cases have not so far come to notice.

(d) Government have adopted various legislative and executive measures to combat smuggling. These include (i) enhancement of the powers of investigation of Customs Officers engaged in anti-smuggling work; (ii) systematic remmaging of suspected vessels and aircraft; (iii) regular as well as surprise patrolling of vulnerable sections of coastline and land borders; (iv) closer follow-up of information; (v) in addition to heavy penalties imposed under the Customs Act, 1962, which include the confiscation of the contraband as well as the imposition of fines and penalties, prosecutions in deserving cases so as to render the punishment really deterrent; (vi) setting up of a Directorate of Revenue Intelligence and the creation of an Economic Offences Division of the C.B.I. at the Centre, to co-ordinate more effectively the anti-smuggling activities of the various field organisations.

Staff Cars in Ministries

1345. **Shri Gauri Shankar Kakkar:**
Shri Sinhasan Singh:

Will the Minister of **Finance** be pleased to state:

(a) the total number of staff cars with the various Ministries of the Government of India as in 1952 and 1965;

(b) the actual amount spent in purchasing the staff cars during the period from 1952 to 1965;

(c) the number of these staff cars which are imported and the number of indigenous cars; and

(d) the source of supply of imported staff cars?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (d). The requisite information is being collected and will be laid on the Table when available.

सरकारी उपक्रम

1346. **श्री सिंहासन सिंह :**
श्री गौरी शंकर कक्कड़ :
श्री रामेश्वर प्रसाद सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि सरकारी क्षेत्र के ऐसे कितने निगम हैं जो लाभ पर चल रहे हैं और ऐसे कितने हैं जो हानि पर चल रहे हैं तथा प्रत्येक का ब्यौरा दिया जाये ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : 1963–64 में (वह सबसे अन्तिम वर्ष, जिसका वार्षिक हिसाब-किताब उपलब्ध है), 33 "चालू प्रतिष्ठानों" को (अर्थात उन प्रतिष्ठानों से भिन्न प्रतिष्ठान, जिनकी अभी पूरी तरह से स्थापना की जानी थी) लाभ हुआ और 3 प्रतिष्ठानों को घाटा हुआ। इसके अलावा, 4 उन प्रतिष्ठानों को भी घाटा हुआ जिनमें उत्पादन आंशिक रूप से शुरू हो चुका था। सम्बद्ध आंकड़े और जानकारी "केन्द्रीय सरकार के औद्योगिक और वाणिज्यिक प्रतिष्ठानों के कार्य-चालन की 1963–64 की वार्षिक रिपोर्ट" में दी गयी है, जो लोक-सभा में 9 मार्च, 1965 को पेश की गयी थी।

Confiscation of Contraband Goods

1347. **Shri Hem Raj:** Will the Minister of **Finance** be pleased to state:

(a) the quantity and value of contraband goods confiscated by the Customs and Excise Department during the current financial year so far; and

(b) the countries from which they were imported?

The Minister of Finance (Shri T. T. Krishnamachari): (a) During the period from 1st April, 1965 to 31st July, 1965, Customs and Central Excise authorities confiscated 115 Kilogrammes of contraband gold worth approximately Rs. 6 lakhs at the international rate and other contraband goods valued at approximately Rs. 15 lakhs.

(b) The confiscated goods appear to have been smuggled from Afghanistan, Australia, Persian Gulf ports, Aden, Burma, Ceylon, China, East Africa, France, Greece, Germany, Hongkong, Holland, Italy, Indonesia, Japan, Kenya, Kuwait, Malaysia, Nepal, Port Said, Pakistan, Switzerland, Saudi Arabia, Singapore, Siam, Tibet, U.K., U.S.A., U.S.S.R. and Uganda.

Techno-Economic survey of Punjab and Himachal Pradesh

1348. **Shri Hem Raj:** Will the Minister of **Planning** be pleased to state:

(a) whether it is a fact that the National Council of Applied Economic Research has carried out a techno-economic survey of the Punjab Hills;

(b) if so, whether its report has been published;

(c) whether it is also a fact that the above Council has published a similar report on Himachal Pradesh also; and

(d) if so, whether Government propose to corelate them together for the integrated development of these adjacent hill areas in the Fourth Five Year Plan period?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

(b) No, Sir.

(c) Yes, Sir.

(d) All relevant factors will be kept in view in formulating the plans of these areas.

Homoeopathic College in Delhi

1349. **Shri Solanki:**
Shri P. K. Deo:
Shri Narasimha Reddy:
Shri Narendra Singh Mahida:

Will the Minister of **Health** be pleased to state:

(a) whether it is a fact that Government propose to open a Homoeopathic College in the Capital soon; and

(b) if so, the particulars of courses of training in the college?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Foreign Loans

1350. **Shri Indrajit Gupta:**
Shri Vasudevan Nair:
Shri Kajrolkar:
Shri Mohammad Elias:

Will the Minister of **Finance** be pleased to state:

(a) the current outstanding foreign liabilities of India with country-wise break up; and

(b) how Government propose to repay the foreign loans?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-4731/65].

(b) The payments would have to be serviced out of earnings from exports.

Land Reforms

1351. **Maharajkumar Vijaya Ananda:** Will the Minister of **Planning** be pleased to state:

(a) the nature of difficulties encountered in giving effect to the programme of land reforms, which the Land Reforms Implementation Committee examined recently;

(b) the recommendations made by the Committee for strengthening and improving the implementation of the programmes in respect of several States; and

(c) how for the recommendations have been given effect to?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). The nature of difficulties encountered in the implementation of land reforms have been mentioned in the Memorandum on the Fourth Five Year Plan (pages 36-37). The suggestions made by the Committee for strengthening and improving implementation and the action taken by the State Governments thereon are mentioned below:

Suggestion No. 1.

> Each State should appoint a Special Officer assisted by such staff as may be necessary to implement the programme according to a fixed schedule to be drawn up by the State Government.

In Bihar, an officer of the rank of a Commissioner has been entrusted with implementation of land reforms. Maharashtra Government has appointed two Land Reforms Implementation Officers. The Governments of Kerala, Mysore, Rajasthan and West Bengal have accepted the suggestion and have

taken steps for the appointment of special officers. In Himachal Pradesh a senior IAS Officer has been appointed as Land Reforms Commissioner with necesary staff. In Tripura also there is a special officer.

Uttar Pradesh and Jammu and Kashmir Governments have stated that their main land reform laws have already been implemented and it is no longer necessary to appoint a special officer. In other States, the suggestion is under active consideration.

Suggestion No. 2.

> There should be a high level committee in each State including Cabinet Ministers and repesentatives of public opinion to review progress and advise on matters relating to land reforms.

In Bihar, Jammu and Kashmir, Maharashtra, Uttar Pradesh, Himachal Pradesh and Tripura such committees have been set up.

In Orissa, the Land Reforms Act provides for setting up a Land Commission and will be shortly constituted. In Kerala, the suggestion will be taken up after the formation of a popular Ministry and in Mysore, after the Mysore Land Reforms Act has come into force. In the Punjab, the State Advisory Committee for the Revenue Department under the Chairmanship of the Revenue Minister also looks after matters relating to land reforms. In other States, the matter is under consideration.

Suggestion No. 3.

> The State Governments should be requested to report to the Government of India every six months the progress made in the implementation of different measures.

The suggestion has been accepted by all the State Governments.

Suggestion No. 4.

> Eearly steps should be taken to prepare records of tenancies where this is not being done at present and to revise it where it obtains.

In Gujarat, Jammu and Kashmir, Madhya Pradesh, Maharashtra, Punjab, Rjasthan, Uttar Pradesh and Himachal Pradesh the requisite records are being maintained uptodate, which include information regarding tenants also. In West Bengal, records of tenants and bargadars (share-croppers), have been prepared, although arrangements for annual revisions have yet to be made.

In Assam, Bihar, Orissa and Tripura, phased programmes have been drawn up for the preparation of record of rights including records of tenancies; the work is in progress. The matter is under consideration of other State Governments.

The Government of India has offered special assistance to facilitate preparation of records of tenancies.

Suggestion No. 5.

> It should be ensured that the tenant-cultivators are provided with necessary financial assistance to enable them to participate fully in production programmes.

In several States such as Gujarat, Jammu and Kashmir, Kerala, Madras, Maharashtra, Punjab, Rajasthan and Himachal Pradesh, measures have already been taken to give financial assistance to tenant-cultivators. In others the matter is engaging the attention of State Governments.

Indraprastha Power Station, Delhi

1352. **Maharajkumar Vijaya Ananda:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether speedy action is being taken to expand the Indraprastha Power Station so as to mitigate the shortage of power in the capital; and

(b) if so, at what stage the matter stands at present?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes. The Planning Commission have accepted in principle, the proposal to instal the 4th generating unit of capacity 62·5 MW in the Indraprastha Power Station.

(b) The project is under execution. Every effort is being made to commission the first unit of 62·5 MW by June, 1966.

Power crisis in Andhra Pradesh

1353. Shri P. Venkatasubbaiah: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that Andhra Pradesh is passing through grave electric power crisis; and

(b) if so, whether there is any proposal to supply electric power from the Neyveli Thermal Project to tide over the power crisis in Andhra Pradesh?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes. Due to shortfall in the availability of power a cut of 30 per cent during peak hours in the case of High Tension consumers only with a contracted demand above 1000 KVA has been imposed recently in Andhra Pradesh.

(b) Not at present.

Joint Indo-German Economic Commission

1354. { **Shri Kindar Lal:**
Shri Vishwa Nath Pandey:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government propose to set up a joint Indo-German Economic Commission and have greater participation by German industry in India's industrial development; and

(b) if so, when and on what terms?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). A suggestion has been made for the setting up of a Joint Indo-German Economic Commission, as it will be useful for strengthening the economic relations between the two countries, but there is no proposal to set up such a body for the present.

ज्वार भाटा की लहरों से विद्युत्

1355. { **श्री किन्दर लाल :**
श्री विश्वनाथ पाण्डेय :

क्या **सिंचाई और विद्युत** मंत्री 25 फरवरी, 1965 के अतारांकित प्रश्न संख्या 342 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि ज्वारभाटा की लहरों से विद्युत् पैदा करने की संभाव्यता का पता लगाने के लिए किए गए सर्वेक्षण का क्या परिणाम निकला है तथा उस पर कितना व्यय हुआ है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : भाव नगर के निकट ज्वार भाटे से बिजली पैदा करने की स्कीम के सम्बन्ध में अभी तक केवल प्रारम्भिक सर्वेक्षण ही किये गए हैं । विस्तृत सर्वेक्षण के पूर्ण हो जाने के पश्चात् ही फैसला किया जा सकेगा ।

Socio-Economic Research Council

1356. Shri Warior: Will the Minister of **Planning** be pleased to state:

(a) whether Government have any proposal to set up a Socio-Economic Research Council;

(b) if so, the main details thereof; and

(c) when the Council is likely to be set up?

The Minister of Planning (Shri B. R. Bhagat): (a) The Government do not have under consideration, any specific proposal for setting up a socio-economic research council. However,

a Committe has just been appointed to review the status of social scince research in the country and suggest guide lines for the future. A copy of the notification setting up this Committee is placed on the Table. [*Placed in Library. See* No. LT-4732/65].

(b) and (c). In view of (a) above, (b) and (c) do not arise.

Bungalows of Ministers and Deputy Ministers

1357. Shri Narendra Singh Mahida: Will the Minister of **Works and Housing** be pleased to state:

(a) whether the Union Ministers and Deputy Ministers are required to bear the cost of any additions or alterations in the residences allotted to them by Government;

(b) if so, what;

(c) if not, the reasons therefor;

(d) whether it is a fact that there exist some rent ceilings for the purpose of providing free furnished houses to the Ministers; and

(e) if so, the details thereof?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

(c) to (e). Ministers and Deputy Ministers being entitled to rent free furnished accommodation under the Salaries and Allowances of Ministers' Act, 1952, the question of charging them the cost of any additions and alterations does not arise; wherever the necessity for additions and alterations to Ministers' residences is accepted by Government, they have to be carried out at public expense.

Houses in Najafgarh and Safdarjung Areas

1358. Shri Surendra Pal Singh: Will the Minister of **Health** be pleased to state:

(a) whether it is a fact that under the low-cost housing Scheme, the construction of a number of houses was completed in the Najafgarh and Safdarjung areas of Delhi some time back but they have not been allotted so far; and

(b) if so, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). 32 houses (64 dwelling units) in Safdarjang Development Scheme were completed in May, 1965. These have not been allotted so far, for want of water supply. It is expected that these will be connected with water supply in about a month's time.

The construction of 50 houses in the Najafgarh Road Residential Scheme, is not yet complete.

Consumer Co-operative Societies in Kerala

1359. Shri Maniyangadan: Will the Minister of **Finance** be pleased to state:

(a) whether the Government of Kerala have requested the Central Government to allow tax holiday for five years for the Consumer Co-operative Societies started in Kerala just like the concessions allowed to the new industries; and

(b) if so, the reactions of Government thereto?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) The matter is under consideration.

L.I.C. "Own Your Home" Scheme

1360. Shri Maniyangadan: Will the Minister of **Finance** be pleased to state:

(a) the number of Centres, State-wise, included in the list of towns under the L.I.C.'s "Own Your Home" Scheme;

(b) the criteria adopted in including a particular town in the list under the scheme;

(c) whether there is any proposal to include more towns in the list; and

(d) if so, which are the towns?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Andhra Pradesh 11; Assam 2; Bihar 9; Gujarat 7; Jammu and Kashmir 2; Kerala 4; Madras 11; Madhya Pradesh 8; Maharashtra 13; Mysore 7; Punjab 7; Orissa 2; Rajasthan 6; Uttar Pradesh 18; West Bengal 9; Delhi 1 and Goa, Daman and Diu 1. Total: 118.

(b) The present criterion is that the town should have a population of a lakh or more.

(c) Life Insurance Corporation has no further proposal at present to extend the scheme to more towns.

(d) Does not arise.

Satellite Towns

1361. Shri R. Barua: Will the Minister of **Health** be pleased to state:

(a) whether Government have decided to develop some satellite towns in the country;

(b) whether any plan has since been drawn up in this regard; and

(c) if so, the steps taken so far in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). It is one of the accepted principles of town planning that whenever a comprehensive development plan is prepared for a major metropolitan city, some satellite towns are also developed within the metropolitan region to act as counter-magnets to the migrants who otherwise would migrate to the metropolis. This principle is already being followed in the planning of many metropolitan cities in the country, particularly Delhi, Calcutta, Asansol, Kanpur, Lucknow and Bombay.

While the Government of India provide assistance to State Governments for the preparation of Master Plans for important cities, including their satellite towns, the actual implementation of these Master Plans, which will include the development of satellite towns, is the responsibility of State Governments/Local authorities.

Power Needs of Industry

1362. Shri Mohammed Koya: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government have made any assessment of the power needs of the Industry during the Fourth Plan;

(b) how much of it will be met through coal; and

(c) how much of this coal will come from private sector?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes. According to the present indications, the demand for power by the industries is expected to grow from about 5·2 million KW at the begining of the Fourth Plan to about 11:3 million KW at the end of the Fourth Plan.

(b) Out of the proposed target of 22 million kw of installed generating capacity by the end of Fourth Plan, about 11 million kw will be generated in Thermal Power Plants utilising coal.

(c) According to present indications, out of a total consumption of about 30 million tonnes of coal for production of thermal energy during the Fourth Plan, about 10 million tonnes will be met from collieries in the private sector.

जर्मन पूंजी का विनियोजन

1363. { श्री मधु लिमये :
श्री रामसेवक यादव :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान जर्मन उद्योग के प्रेस ब्यूरो के सदस्यों के साथ योजना आयोग के उपप्रधान की भेंट की ओर आकर्षित किया गया है, जिसमें उपप्रधान ने जर्मनी द्वारा चौथी योजना में पूंजी विनियोजन के रूप में अधिक योगदान दिये जाने की आवश्यकता पर बल दिया था ; और

(ख) यदि हां, तो क्या सरकार अन्य देशों में भी इसी प्रकार पूंजी विनियोजन के रूप में चौथी योजना के लिये विदेशी मुद्रा प्राप्त करने का विचार करती है ?

योजना मंत्री (श्री ब० रा० भगत) : (क) जी हां ।

(ख) जी हां, चौथी योजना के लिये विदेशी मुद्रा की आवश्यकताओं को पूरा करने के लिये, सरकार अन्य देशों में भी अधिक विदेशी पूंजी के आगमन का स्वागत करेगी ।

Water supply in Coastal Areas of Kerala

1364. Shri Warior: Will the Minister of **Health** be pleased to state:

(a) whether any schemes for supply of fresh water in the coastal areas of Kerala have been prepared;

(b) if so, the broad details thereof; and

(c) the estimated cost of the scheme?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

(b) All these schemes are for protected water supply. They are designed for a *per capita* consumption for 5 gallons per day. Source is either tube-well, dug-well or infiltration well of dependable yield. Disinfection, storage and distribution are included in all schemes.

(c) Rs. 96·59 lakhs.

Conveyance Allowance to Central Government Employees

1365. Shri S. M. Banerjee: Will the Minister of **Finance** be pleased to state:

(a) whether any decision has been taken to grant conveyance allowance for journeys between residence and place of work to the Central Government employees;

(b) if not, the reasons therefor; and

(c) when a decision is likely to be taken?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The question of subsidising transport expenses in large cities has been examined but it has been decided to drop it. The City Compensatory Allowance granted in these cities is already intended partly to cover such expenses.

राष्ट्रीय क्षय रोग नियंत्रण कार्यक्रम

1366. श्री ओंकार लाल बेरवा : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय क्षय रोग नियंत्रण कार्यक्रम के अन्तर्गत अनेक सेनेटोरियम तथा क्षय रोग नियंत्रण केन्द्र स्थापित करने का कोई प्रस्ताव है ;

(ख) यदि हां, तो इस योजना के अन्तर्गत कितने केन्द्र खोलने का विचार है ; और

(ग) इस प्रयोजन के लिये अब तक कितने व्यक्ति प्रशिक्षित किये गये हैं ।

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) राष्ट्रीय क्षय रोग नियंत्रण कार्यक्रम के

अन्तर्गत आरोग्याश्रमों को स्थापित करने की कोई योजना नहीं है। इस कार्यक्रम के अन्तर्गत टी० बी० क्लिनकों और टी० बी० प्रदर्शन एवं प्रशिक्षण केन्द्रों को स्थापित करने तथा पृथक्करण शय्यायें रखने की व्यवस्था की गई है।

(ख) राष्ट्रीय क्षयरोगनियंत्रण कार्यक्रम द्वितीय पंचवर्षीय योजना के दौरान चलाया गया था। द्वितीय योजना अवधि में 60 टी० बी० क्लिनिकों और 4 टी० बी० प्रदर्शन एवं प्रशिक्षण केन्द्रों की स्थापना की गई थी। तृतीय पंचवर्षीय योजना में (1) 200 टी० बी० क्लिनिक (67 स्थापित), (2) 5 टी० बी० प्रदर्शन एवं प्रशिक्षण केन्द्र (वस्तुत: 8 स्थापित) स्थापित करने और (3) 5000 पृथक्करण शय्यायें (1956 स्थापित) रखने की व्यवस्था की गई है।

(ग) 725 चिकित्सा और परा चिकित्सा कर्मचारियों के 122 दलों ने राष्ट्रीय क्षय-रोग संस्थान, बंगलौर में अब तक प्रशिक्षण पूरा किया है। 107 चिकित्सा और परा चिकित्सा कर्मचारियों के 21 दल इस समय संस्था में प्रशिक्षण प्राप्त कर रहे हैं।

Promotion of Ministerial Staff of the Central Excise and Customs Department

1367. Shri Mohammed Koya: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that since 1962, the ministerial staff in the Department of Central Excise and Customs have been representing to Government for the relaxation of age limit to 38 for consideration for promotion to the grade of Inspector of Central Excise in view of the extension of the retirement age from 55 to 58;

(b) whether orders have been issued raising the normal age limit to 38; and

(c) if so, whether any retrospective effect has been given to these orders?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Such representations have been made from 1963.

(b) Yes, Sir. Orders were issued on the 9th July, 1965 raising the upper age limit from 35 to 38.

(c) No, Sir.

Promotion of Ministerial Staff of the Central Excise and Customs Department

1368. Shri Mohammed Koya: Will the Minister of **Finance** be pleased to state:

(a) whether promotion rules have been framed in the Department of Central Excise and Customs in conformity with Article 309 of the Constitution;

(b) whether an age restriction has been introduced for the promotion of personnel from the ministerial cadre to the executive cadre as Inspector of Central Excise and if so, what is the age limit;

(c) whether different age limits have been prescribed for candidates having combatant war service and Scheduled Castes;

(d) whether any age restriction is prescribed for those from the Sub-Inspector's (executive) cadre;

(e) the reasons for prescribing different standards for selection to a particular post;

(f) whether this age restriction is applicable to the clerical cadre; and

(g) whether any protection is given to those who entered service prior to the introduction of this restriction?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Recruitment Rules (which *inter alia* provide for broad principles of promotion) for most of the posts in the Department of Central Excise and Customs have not been formally notified under Article 309 of the Constitution. The departmental executive instructions and the general orders issued by the Ministry of Home Affairs from time to time, govern all matters relating to

promotion to the posts for which Recruitment Rules under Article 309 have not been notified.

(b) and (c). Yes, Sir.

The age limits are as under:—

Age limit.	Category to which applicable
Up to 38 years	For promotion in the normal course of Upper Division Clerks and Steno-graphers (Ordinary Grade).
Between 38—45 years	For promotion of Upper Division Clerks and Stenographers (Ordinary Grade) if they are of 'Outstanding' merit.
Upto 40 years.	For promotion of Scheduled Caste/Scheduled Tribe candidates and candidates having combatant war service to their credit.
Between 40—45 years	For promotion of Scheduled Caste/Scheduled Tribe candidates and candidates who have combatant war service to their credit, if they are of 'Outstanding' merit.

(d) No, Sir.

(e) No age restriction has been prescribed for promotion of Sub-Inspectors to Inspector's grade as such promotions are in their normal line and also because the nature of duties of the two posts are analogous.

For the ministerial staff, promotion to the grade of Inspector of Central Excise is not in their normal line of promotion and Government are of the view that, generally speaking, they would find it difficult to adapt themselves to the needs of executive posting involving mainly out-door duties after they are above a certain age. It has, therefore, been decided that ministerial staff, who have crossed the age limit of 38 years, should not normally be promoted to the executive cadre. The case of Scheduled Caste/Scheduled Tribe candidates and also persons having combatant war service to their credit is, however, on a different footing. The former have been given age relaxation upto 40 years in accordance with the general policy of Government to increase their representation in services and since the latter have already had experience of field (executive) duties in uniform.

(f) As stated at (b) and (c) above, the age restriction is applicable to clerical cadre.

(g) The age restriction for the ministerial staff is operative right from 1949, when posts in the cadre of Inspector of Central Excise were thrown open to them. The question of giving protection to persons who entered service prior to the introduction of the scheme of promotions to executive rank does not, therefore, arise.

Non-promotion of Staff of Central Excise and Customs Departments

1369. Shri Mohammed Koya: Will the Minister of **Finance** be pleased to state:

(a) whether Government are aware that no Departmental Promotion Committee and allied tests (written and physical tests) were held in the Departments of Central Excise and Customs from 1957 to 1960 in Madras to review the cases of eligible candidates annually for promotion as per Government's instructions on the subject;

(b) whether it is a fact that as a result thereof many old entrants in service were adversely affected; and

(c) if so, the action Government propose to take in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No Upper Division Clerk was considered for promotion as Inspector in Madras Central Excise Collectorate during the years 1957 to 1960, owing to a misunderstanding as to the method of computing the permissible strength of the Inspector's cadre.

(b) and (c). Some of the Upper Division Clerks, who could have been considered then for promotion, became over-aged at the end of that period. However, to give relief to them, an ad-hoc scheme was formulated under which these Upper Division Clerks were considered by a Special Departmental Promotion Committee held in February, 1965. Those found fit, were promoted to the grade of Inspector of Central Excise in relaxation of the normal age-limits.

Farakka Barrage

1370. Shri P. C. Borooah:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government's attention has been drawn to the reports that Pakistan Government has drawn the attention of the Soviet Union to "the serious harm likely to be caused to the economy of East Pakistan if India goes ahead with construction of the Farrakka Barrage"; and

(b) if so, whether Government have also apprised the Soviet Union of India's stand in regard to this barrage and if so, in what terms?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Apart from reports in the Press, Government of India have no information about the reference alleged to have been made by the Government of Pakistan to the Soviet Union about the Farakka Barrage Project.

(b) Does not arise. However, our Missions abroad have been kept fully informed of the position regarding this Project.

दिल्ली का विद्युत् शवदाह गृह

1371. **श्री प० ला० बारूपाल** : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में बिजली से जलने वाले शवदाह गृह में अब तक कुल कितने शवों को जलाया गया ;

(ख) उससे कितनी आय प्राप्त हुई ; और

(ग) इसके प्रबन्ध तथा देखभाल पर प्रति मास कितना खर्चा होता है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) 1 मई, 1965 से 24 अगस्त, 1965 तक विद्युत् शवदाह गृह में 258 शवों का दाह संस्कार किया गया ।

(ख) केवल 2610 रुपये ।

(ग) लगभग 6086.00 रुपये ।

राष्ट्रीय स्कूल स्वास्थ्य परिषद्

1372. **श्री मोहन स्वरूप** : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय स्कूल स्वास्थ्य परिषद ने स्कूल स्वास्थ्य स्थिति में सुधार करने के लिए किसी कार्यक्रम की सिफारिश की है ; और

(ख) यदि हां, तो उस कार्यक्रम का ब्यौरा क्या है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) जी हां ।

(ख) राष्ट्रीय स्कूल स्वास्थ्य परिषद् द्वारा संस्तुत स्कूल स्वास्थ्य कार्यक्रम की मुख्य मुख्य बातें इस प्रकार हैं :—

(1) सभी स्कूलों के बच्चों की स्वास्थ्य परीक्षा, शारीरिक त्रुटियों का पता लगाना तथा उन त्रुटियों का यथा संभव

उपचार करना एवं उन्हें ठीक करना ;

(2) चेचक, डिप्थीरिया आदि जैसे कतिपय संचारी रोगों के प्रति सभी स्कूली बच्चों का निरापदीकरण करना ;

(3) स्कूल स्वास्थ्य के बारे में तथा बच्चों की स्वास्थ्य शिक्षा के बारे में शिक्षकों को प्रशिक्षण देना ;

(4) स्कूलों में उचित सफाई तथा सुरक्षित जल की व्यवस्था करना ;

(5) मध्याह्न भोजन कार्यक्रम ;

(6) शिक्षक प्रशिक्षण संस्थाओं तथा स्कूलों में स्वास्थ्य शिक्षा की व्यवस्था करना ;

(7) केन्द्र, राज्य तथा जिला स्तर पर स्कूल स्वास्थ्य प्रशासन को सुदृढ़ करना ;

(8) चौथी पंचवर्षीय योजना में स्कूल स्वास्थ्य को केन्द्र समर्थित योजना के रूप में सम्मिलित करना तथा इस कार्यक्रम को कार्यान्वित करने के लिए केन्द्र तथा राज्यों द्वारा पर्याप्त व्यवस्था करना ।

Works Departmentally Executed by C.P.W.D.

1373. Shri P. C. Borooah: Will the Minister of **Works and Housing** be pleased to state:

(a) how much of the building, road and drainage construction work departmentally executed by the C.P.W.D. had to be dismantled and reconstructed immediately after completion of initial work on account of wrong planning, lack of foresight or some technical defect in the work during 1963, 1964 and 1965 so far; and

(b) the loss on this account in each year?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). Normally, the Central Public Works Department carries out construction works through contractors and not departmentally. If any defective work has come to the notice of the Hon'ble Member and the details are given, necessary enquiries will be made.

गाजीपुर अफीम कारखाना

1374. श्री सरजू पाण्डेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी अफीम कारखाना, गाजीपुर के रक्षकों को रविवार की छुट्टी तथा अन्य सरकारी छुट्टियां नहीं दी जाती हैं ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या यह भी सच है कि शिक्षित रक्षकों की विभागीय पदोन्नतियां नहीं की जातीं ;

(घ) यदि हां, तो इसके क्या कारण हैं ; और

(ङ) क्या यह भी सच है कि इन रक्षकों को चतुर्थ श्रेणी के कर्मचारी माना जाता है लेकिन उनका वेतन चतुर्थ श्रेणी के कर्मचारियों के वेतन के बराबर नहीं होता ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : (क) जी, हां ।

(ख) कारण ये है कि कारखाने की रक्षा करने के लिए तथा निर्यात के लिए भेजी जाने वाली अफीम की पेटियों के मार्गरक्षण

के लिए प्राय: सारे कर्मचारियों की रोज चौबीसों घंटे जरूरत होती है । इस सम्बन्ध में यह बता दिया जाये कि सरकार के सामान्य आदेशों के अनुसार चौकीदार जैसे कुछ वर्गों के कर्मचारी केवल तीन राष्ट्रीय छुट्टियां अर्थात् गणतंत्र दिवस, स्वतंत्रता दिवस और महात्मा गांधी जन्म दिवस की छुट्टियां पाने के अधिकारी है । कारखाने के चोकीदारों के साथ और अधिक व उदारता बर्तने की आवश्यकता के प्रश्न पर सरकार विचार कर रही है ।

(ग) जी, नहीं । वे जमादार और दफेदारों के पद पर तरक्की पाने के पात्र है । इसके अलावा, यदि कारखाने के कोई चोकीदार शिक्षा की दृष्टि से योग्य हों, तो, तीसरी श्रेणी के ऐसे पदों के लिए भर्ती की परीक्षा में बैठ सकते हैं, जो सीधी भरती द्वारा भरे जाते है ।

(घ) प्रश्न ही नहीं उठता ।

(ङ) सरकारी अफीम कारखाना, गाजीपुर के कारखाना चोकीदार रुपये 70–1–80–दक्षतारोक–1–85 के वेतनक्रम में है । जो कि केन्द्रीय असैनिक सेवाएं (संशोधित वेतन) नियमावलि 1960 के अन्तर्गत नियमित चौथी श्रेणी का वेतन-क्रम है ।

Diet Schedule for Working Classes

1375. **Shrimati Maimoona Sultan:** Will the Minister of **Health** be pleased to state:

(a) whether a diet schedule for the families of the working classes in the country has been prepared in order to meet their minimum requirements of nutrition;

(b) if so, the broad features of the diet schedule; and

(c) the nutritional requirements per head as assessed by the National Nutrition Advisory Committee?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) and (c). Diet schedules recommended for working class families in different regions are attached. The Nutritional value of the diet recommended per adult consumption unit is given in the annexure placed on the Table of the House. [*Placed in Library. See* No. LT-4733/65].

Violations of Foreign Exchange Regulations

1376. **Shri Sidheshwar Prasad:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that recently a number of incriminating documents have been seized at Bombay, Madras and Madurai which have revealed violations of foreign exchange regulations to the tune of several crores of rupees;

(b) if so, the details thereof; and

(c) the persons involved therein?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The Enforcement Directorate carried out simultaneous searches of certain premises at Madras, Madurai, Tiruchi and Bombay on the 30th July, 1965 and seized incriminating documents and Indian currency worth nearly Rs. 6 lakhs. Preliminary scrutiny indicates violation of Foreign Exchange Regulations. The matter is under detailed investigation, and it is considered not desirable to disclose further details until this is completed.

Foreign Exchange to Editors going Abroad

1377. **Shri Inder J. Malhotra:** Will the Minister of **Finance** be pleased to state:

(a) whether some editor cum-proprietor of local languages newspapers of Delhi were allotted foreign exchange to proceed to England in June and July 1965;

(b) the number and names of such persons and the names of their newspapers;

(c) the reasons for allotting foreign exchange to them;

(d) the amount of foreign exchange sanctioned; and

(e) whether these persons visited U.K. last year also, and if so, the reasons for allowing them to go abroad this year also?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (d). The "Chief Editor of Fateh" Weekly and "Pritam" Monthly has been released foreign exchange to the extent of Rs. 4,200 in connection with his professional work as a Journalist in the U.K He is an Editor of 40 years standing. Looking to his standing as a Journalist and the fact that he was Chief Editor of a Weekly and a Monthly Magazine, he was allowed this foreign exchange in terms of the normal rules.

(c) He visited the U.K. last year also. Under the rules extent, nothing debars of Journalist from being granted facilities for foreign exchange even though he might have gone abroad a year earlier.

नई दिल्ली स्थित श्रमजीवी महिला कर्मचारियों का सरकारी होस्टल

1378. **श्री ओंकार लाल बेरवा** : क्या **निर्माण और आवास** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि श्रम जीवी महिलाओं के लिए दिल्ली में बने हुए सरकारी होस्टल में सरकारी नौकरी करने वाली महिलाओं से गैर-सरकारी फर्मों में नौकरी करने वाली महिलाओं की अपेक्षा अधिक किराया लिया जाता है ; और

(ख) यदि हां, तो इस असमानता के क्या कारण है ?

निर्माण और आवास मंत्री (श्री मेहर चन्द खन्ना) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

कानपुर में लूप कारखाना

1379. **श्री ओंकार लाल बेरवा**: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि भारत सरकार ने कानपुर में एक लूप कारखाना खोलने की योजना तैयार कर ली है ; और

(ख) यदि हां, तो उसकी मोटी रूपरेखा क्या है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) जी, हां ।

(ख) गर्भाशयी गर्भरोधक उपकरण (लूप) के निर्माण के लिए सरकारी क्षेत्र में उत्तर प्रदेश सरकार के अधीन कानपुर में एक कारखाना खोला गया है और वह काम कर रहा है । प्रारम्भ में प्रतिदिन 14,000 लूप तैयार किये जा रहे हैं । इसकी क्षमता प्रतिदिन 20,000 लूप तैयार करने की है ।

Gramdan Movement

1380. { **Shri D. S. Patil:**
Shri Tulsidas Jadhav:

Will the Minister of **Planning** be pleased to refer to the reply given to Starred Question No. 383 on the 24th September, 1964 and state the names of the States which have introduced Bills to promote the Gramdan Movement on the lines of the draft Gramdan Bill forwarded to them by the Central Government?

The Minister of Planning (Shri B. R. Bhagat): Gramdan legislation has been enacted in Assam, Maharashtra, Rajasthan and West Bengal. Bills have been prepared or introduced in Andhra Pradesh and Orissa. In other States, the matter is under active consideration. However, in Madras and Bihar, the Bhoodan Acts include provisions for Gramdan also.

भारतीय विद्युत नियमों का संशोधन

1381. **डा० महादेव प्रसाद** क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या पिछले महीने शिलांग में केन्द्रीय विद्युत बोर्ड की बैठक हुई थी;

(ख) क्या उस बैठक में भारतीय विद्युत नियम, 1956 में संशोधन करने के किसी प्रस्ताव पर विचार किया गया था; और

(ग) यदि हां, तो जिन प्रस्तावों पर विचार किया गया उनका ब्योरा क्या है ?

सिंचाई और विद्युत मंत्री (डा० कु० ला० राव) (क) जी, हां ।

(ख) जी, हां ।

(ग) शिलांग में जुलाई, 1965 में केन्द्रीय बिजली बोर्ड की 13वीं बैठक में एजेण्डा की मदें निम्नलिखित थीं :—

(1) वोल्टेज विभिन्नता के प्रश्न का अध्ययन करने तथा एक प्रस्ताव जिसके कार्यान्वयन से विद्यमान बिजली प्रणालियों की वित्तीय तथा तकनीकी स्थिति पर कु-प्रभाव न पड़े, के प्रस्तुत करने के लिये, पूना में जनवरी, 1964 में हुई 12वीं बैठक में बोर्ड द्वारा स्थापित की गई उपसमिति की रिपोर्ट पर विचार करना ;

(2) विविध राज्य सरकारों, राज्य बिजली बोर्डों, बिजली उपक्रम संघ की और व्यक्तिगत आदि आपत्तियों और/अथवा सुझावों को ध्यान में रखते हुए नियम, 2, 3, 4क, और 4ख (नए नियम) 5, 10, 26, 27(2) (नए नियम), 3', 33, 35, 43, 44क (नए नियम). 45, 46, 48(1) (नए नियम), 49, 50, 54, 58क (नए नियम), 61, 65, 73(4) (नए नियम), 79, 82, 92, 138क (नए नियम), आदि जिनको केन्द्रीय बिजली बोर्ड की अधिसूचना सं० ई० एल० 2-6(6)/63, दिनांक 27 दिसम्बर, 1963, (भारत के राजपत्र, दिनांक 12 अक्टूबर, 1963 में जी० एस० आर० 1941 के रूप में प्रकाशित) के अन्तर्गत पहले प्रकाशित कर दिया गया है, में संशोधनों पर विचार करना ।

(3) भारत बिजली नियम, 1956 (अधिसूचना दिनांक 27 सितम्बर, 1963 में पहले से प्रकाशित नियमों से भिन्न) के नियम 3, 4, 31, 35, 41, 51, 55क (प्रस्तावित नये नियम) 57, 76, 92 139 140, आदि में संशोधन के लिए राज्य सरकारों, भारतीय बिजली उपक्रम संघ इत्यादि से प्राप्त और प्रस्तावों पर विचार करना ।

Research work by C. W. & P. C. in Bihar

1382. Shrimati Ramdulari Sinha: Will the Minister of **Irrigation and Power** be pleased to state.

(a) whether any research work is being conducted in Bihar by the Central Water and Power Commission;

(b) if so, the details thereof and the progress made in this regard; and

(c) if not, the reasons therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

(c) Research work is not taken up by the Central Water and Power Commission in each of the States, but on an All-India basis, at the Power Research Station at Poona, and the Power Research Institute with units at Bangalore and Bhopal.

बाढ़ से हानि

1383 श्रीमती रामदुलारी सिन्हा : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) मंत्रियों की बाढ़ नियन्त्रण समिति

द्वारा बाढ़ से हुई हानि के आंकड़े को इकट्ठा करने, उन्हें आंकने तथा उनके बारे में रिपोर्ट तैयार करने की विद्यमान विधि में सुधार करने के लिये की गई सिफारिश को क्रियान्वित करने के लिये क्या कार्यवाही की गई है ; और

(ख) कथित सिफारिश के अनुसार अब तक क्या सुधार किये गये हैं ?

सिंचाई और विद्युत मंत्री (डा० कु० ल० राव): (क) तथा (ख) : व्यावहारिक अर्थ सम्बन्धी गवेषणा की राष्ट्रीय परिषद् से कहा गया है कि वे बाढ़ से हुई क्षति के आंकड़ों के एकत्रण, संकलन, मूल्यांकन और रिपोर्ट करने के लिये केन्द्र में तथा राज्यों में वर्तमान प्रबन्धों की पर्याप्तता की जांच करें और एक विस्तृत वैज्ञानिक कार्य पद्धति, जिसे अपनाया जा सके, का सुझाव दें । परिषद् की रिपोर्ट अभी प्राप्त नहीं हुई है । परिषद् की रिपोर्ट के प्राप्त होने के पश्चात सुधार के लिये आवश्यक कार्यवाही की जायेगी ।

Chanda Committee Report on Central Excise Reorganization

1384. **Shri P. C. Borooah:** Will the Minister of **Finance** be pleased to state the decisions taken by Government on the recommendations of the Chanda Committee Report on the Central Excise Reorganization?

The Minister of Finance (Shri T. T. Krishnamachari): A statement of the decisions taken by the Government on the recommendations of the Central Excise Reorganization Committee was placed on the Table of the House on the 19th December, 1963.

Quarters in Ramakrishnapuram, New Delhi

1385. **Shri Rajdeo Singh:** Will the Minister of **Works and Housing** be pleased to state:

(a) the number of quarters in Ramakrishnapuram and other colonies in Delhi awaiting allotment for want of water supply and since when;

(b) the amount of loss of rent as a result thereof; and

(c) the steps being taken to avoid further loss?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) About 1,000 quarters in Ramakrishnapuram were allotted early in August 1965 but could not be occupied so far for want of water supply. Allotment or occupation of quarters has not been held up for want of water in any other colony.

(b) The amount will only be known after the water has been made available and the quarters occupied.

(c) Water is likely to be made available by the Municipal Corporation of Delhi in about a month's time.

Houses Built by Delhi Development Authority

1386. **Shri Rajdeo Singh:** Will the Minister of **Health** be pleased to state:

(a) the number of houses constructed by Delhi Development authority so far and the number of houses awaiting sale for want of water supply and since when;

(b) whether the terms and conditions for sale of such houses have been finalised;

(c) if not, when these are likely to be finalised; and

(d) the amount of loss, if any, incurred as a result thereof?

The Minister of Health (Dr. Sushila Nayar): (a) So far the construction of 32 houses (64 dwelling units) has been completed by C.P.W.D. on behalf of the Delhi Development Authority. These were completed in the month of May, 1965, but water supply has not been provided to them as yet. It is expected that water supply will be given by the Municipal Corporation of Delhi in a month or so.

(b) No.

(c) The terms and conditions for sale of the houses are expected to be finalised by the end of October, 1965.

(d) No loss is expected since the houses will be sold at a pre-determined price which will include interest on the capital up to the date of the sale.

Accommodation to Employees going on Deputation to State Governments

1387. Shri T. Subramanyam: Will the Minister of **Works and Housing** be pleased to state:

(a) whether the rights of Central Government Officers, who go on deputation to the States on return to their parent Departments, are protected with regard to date of priority for Government accommodation in Delhi;

(b) if not, the reasons therefor; and

(c) whether Government propose to review the matter in view of the hardships caused to these officers?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Under the rules only continuous service under the Central Government counts for the priority date.

(b) Officers serving under the State Government whether they be State Officers or Central Government Officers, are treated alike and neither can count the period served under a State Government towards his priority date.

(c) No.

सरकारी प्रेसों में प्रोत्साहन बोनस योजना

1388. **श्री नरदेव स्नातक** : क्या **निर्माण और आवास** मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने सरकारी प्रेसों में प्रोत्साहन बोनस योजना आरंभ कर दी गयी है ;

(ख) कर्मचारियों को किस आधार पर बोनस दिया जाता है ; और

(ग) क्या यह सच है कि इस योजना को लागू करने से पहले प्रत्येक औद्योगिक विभाग में किये जाने वाले विभिन्न प्रकार के कार्यों की उत्पादन सीमा निर्धारित कर दी गई है ?

निर्माण और आवास मंत्री (श्री मेहर चन्द खन्ना) : (क) छ ।

(ख) प्रवर्तियों (आपरेटिव्स) के द्वारा उत्पादित उत्पादन (आउटटर्न) को योजना में निर्धारित दरों के आधार पर घंटों में परिवर्तित कर दिया जाता है । तब फिर घंटों के रूप में अतिरिक्त उत्पादन के लिए बोनस पांच पैसा प्रति घंटा, प्रत्येक प्रवर्ती के मूल वेतन के प्रति 10 रुपये की दर से दिया जाता है ।

(ग) योजना को आरंभ करने से पूर्व लाइनों तथा मोनो आपरेटरों और रीडरों का उत्पादन नियत कर दिया गया था ।

योजना को आरंभ करते समय उसमें शामिल किये गये निम्नांकित श्रेणियों के कर्मचारियों का उत्पादन नियत कर दिया गया है:—

(1) कम्पोजिटर

(2) इम्पोजीटर

(2) मोनो कास्टर आपरेटर ।

(4) मशीन और हैन्ड-प्रेस का कर्मदल (क्रू), (मशीन मैन और मशीन इन्कर), (हैन्ड प्रेसों के सम्बन्ध में प्रैसमैन, प्रैस इन्कर और फ्लाई ब्वाय)

(5) बाइन्डर्स और वेयर हाउस मैन ।

Irrigation and Power Schemes in States

1389. Shri H. C. Linga Reddy: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Government of

Mysore have made a proposal that Irrigation and Power schemes costing more than Rupees ten crores should be taken as Centrally sponsored schemes;

(b) if so, the action taken by Government thereon; and

(c) the number of schemes that would come under this category in all the States?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

(c) There are 109 schemes. Of these 50 come under irrigation and 59 under power.

Upper Krishna Project

1390. Shri H. C. Linga Reddy: Will the Minister of **Irrigation and Power be pleased to state:**

(a) the estimated cost of the Upper Krishna Project in Mysore State;

(b) the Centre's contribution thereto; and

(c) when the Project will be executed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Upper Krishna Project is sanctioned for Rs. 58.2 crores.

(b) The Project is being executed by the Government of Mysore. No earmarked Central loan assistance has been sanctioned for this project.

(c) Work on this project has already been started.

Drinking Water Supply to Madras City

1391. Dr. P. Srinivasan: Will the Minister of **Health** be pleased to state:

(a) the progress made in the measures so far taken to make available drinking water to Madras city; and

(b) the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The State Government have sanctioned the following works:

(i) Construction of an open-lined channel from Poondi to Red Hills to save transmission loss to an extent of 400 M. Cft. at an estimated cost of Rs. 85 lakhs.

(ii) Acquisition of the entire wet lands of 7,500 acres under the Red Hills and Sholavaram tanks to save 550 M.Cft. of water now utilised for irrigation at an estimated cost of Rs. 210 lakhs.

(iii) Raising the F.T.Ls. of Red Hills, and Sholavaram by 2 feet and 4 feet respectively to store an additional quantity of 680 M.C. ft. (410 + 270) of water at an estimated cost of Rs. 15:72 lakhs.

Item (i) and (ii) are under execution and item (iii) will be taken up shortly.

The State Government has also got a detailed scheme for sinking nearly 600 exploratory holes and 60 production wells. About 50 exploratory bore holes have been put down so far.

In addition the State Government has also the following proposals for putting the city water supply scheme on a satisfactory footing in the years of draught and also to ensure adequate unfailing water supply for the increasing population of the metropolitan city:—

(1) Augmentation of water supply from the Cauvery source.

(2) Diversion of Pennar waters from the Somasila Project.

As regards (1), the various sources from which water can be tapped is under investigation. As regards (2) the State Government has decided to depute their Chief Engineer (Irrigation) to discuss details of the proposal

with the engineers of the Government of Andhra Pradesh.

Mr. Speaker: There is a calling attention notice by several members on the situation and progress in Kashmir. Let the Defence Minister come; meanwhile the papers may be laid on the Table.

12.00 hrs.

PAPERS LAID ON THE TABLE

RULES UNDER COMPANIES ACT, ETC.

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri T. T. Krishnamachari I beg to lay on the Table—

(1) a copy each of the following Rules under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Official Liquidator's Accounts) Rules, 1965, published in Notification No. G.S.R. 1096 dated the 31st July, 1965.

(ii) The Company's Liquidation Accounts Rules, 1965, published in Notifications No. G.S.R. 1097 dated the 31st July, 1965.
[*Placed in Library. See* No. LT-4713/65].

(2) a copy each of the following papers in respect of the State of Kerala:—

(i) Audit Report, 1965, under article 151 (2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library. See* No. LT-4714/65].

(ii) Appropriation Accounts, 1963-64. [*Placed in Library. See* No. LT-4715/65].

(iii) Finance Accounts, 1963-64. [*Placed in Library. See* No. LT-4716/65].

NOTIFICATION UNDER AGRICULTURAL REFINANCE CORPORATION ACT, ETC.

Shri Rameshwar Sahu: I beg to lay on the Table—

(1) a copy of Notification No. SEC. 2864/B.3—64/65, dated the 1st May, 1965, making certain amendments to the Agricultural Refinance Corporation (Staff) Regulations, 1964, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library, see* No. L-4717/65].

(2) a copy of the Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1965, published in Notification No. G.S.R. 1178 dated the 21st August, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library, see* No. LT-4718/65].

(3) a copy each of the following Notifications making certain amendments to the Kerala Manufacture and Sale of Stamp Rules, 1960, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. 80/64 published in Kerala Gazette dated the 31st March, 1964.

(ii) S.R.O. 96/64 published in Kerala Gazette dated 7th April, 1964.

(iii) S.R.O. 174/64 published in Kerala Gazette dated the 9th June, 1964.

(iv) S.R.O. 133/65 published in Kerala Gazette dated the 30th March, 1965.
[*Placed in Library, see* No. LT-4719/65].

(4) a copy each of the following Notifications under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. 111/64 published in Kerala Gazette dated the 28th April, 1964.

(ii) S.R.O. 135/64 published in Kerala Gazette dated the 5th May, 1964.

(iii) S.R.O. 145/64 published in Kerala Gazette dated the 12th May, 1964.

(iv) S.R.O. 257/64 published in Kerala Gazette dated the 1st September, 1964.

(v) S.R.O. 302/64 published in Kerala Gazette dated the 29th September, 1964.

(vi) S.R.O. 309/64 published in Kerala Gazette dated the 29th September, 1964.

(vii) S.R.O. 313/64 published in Kerala Gazette dated the 6th October, 1964.

(viii) S.R.O. 330/64 published in Kerala Gazette dated the 27th October, 1964.

(ix) Notification No. G.O. Rt. 1891/64/Rev. dated the 30th October, 1964.

(x) S.R.O. 29/65 published in Kerala Gazette dated the 26th January, 1965.

(xi) Notification No. G.O. Rt. 101/65/Rev. published in Kerala Gazette dated the 2nd February, 1965.

(xii) S.R.O. 76/65 published in Kerala Gazette dated the 2nd March, 1965.

(xiii) S.R.O. 129/65 published in Kerala Gazette dated the 30th March, 1965.

[*Placed in Library. See* No. LT-4720/65].

12.02 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1965".

Sir, I lay on the Table of the House the Press Council Bill, 1965, as passed by Rajya Sabha.

12·02 hrs.

STATEMENT *RE.* SITUATION IN KASHMIR

Mr. Speaker: The hon. Defence Minister has come. I have received several calling attention notices. There was one adjournment motion also, but I disallowed it. There is no question of any adjournment motion. I might make a request to hon. members. At this moment, when actually war is going on between us and Pakistan at several places, sometimes they would make an attack and sometimes we would go there. There is no question of any adjournment motion on such matters.

Shri Surendranath Dwivedy (Kendrapara): The minister may make a statement, but it could be better if no questions are put to him, because of the present situation.

Mr. Speaker: That I suggested the other day. We should be very careful now. This is a continuing affair.

The Minister of Defence (Shri Y. B. Chavan): Hon. members must have by now heard of the large-scale armed attack made by regular Pakistan forces in the Chaamb sector. The attack which began yesterday morning by a brigade of infantry and 70 tanks was preceded by heavy shelling of our positions by the Pakistani artillery. The Pakistanis crossed the International Frontier close to the junction of the cease-fire line with the International Frontier. Because of the massive attack, Pakistanis have been able to make a salient of about five miles deep.

Yesterday evening our Air Force made a strike and in the combined resistance by our ground troops as well as the air strike, 13 Pakistani tanks were destroyed. Many enemy vehicles and guns were also hit. Two of our aircraft are missing and two have been damaged. Other casualties of the battle are not yet known.

The situation is under control; and necessary counter-measures have been initiated. Militarily it is a developing situation. The massive intervention of armour by Pakistan has escalated the conflict rapidly. We have to take an overall view of defence. Our troops are fighting bravely and confidently and I am certain that our forces are competent to meet any situation.

Shri S. M. Banerjee (Kanpur) *rose*—

Mr. Speaker: The desire is no questions might be put.

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, मैं एक आश्वासन चाहता हूं ।

अध्यक्ष महोदय : पटनायक साहब, कोई भी आश्वासन इस वक्त कौन दे सकता है । आश्वासन मांगने की बात कहना इस समय ठीक नहीं है ।

—

12.05 hrs.

STATUTORY RESOLUTION *RE*. ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL—*contd.*

Mr. Speaker: Let us now proceed with further discussion of the Statutory Resolution moved by Shri Yashpal Singh and the motion moved by Shri M. C. Chagla "That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration".

Before we proceed with that, I have to make an announcement. The Minister will make a statement about Caravelle planes at 5.00 P.M. today.

Now, Shri Prakash Vir Shastri may continue his speech.

Shri Bade (Khargone): Sir, may I, in the beginning itself, request you to extend the time by one hour because yesterday even some of the leaders of the parties could not speak?

Mr. Speaker: All right, I will extend it by another hour. But now that should be the end.

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, कल अलीगढ़ मुस्लिम विश्वविद्यालय के सम्बन्ध में जो विधेयक शिक्षा मन्त्री की ओर से आया उसका समर्थन करते हुए और श्री यशपाल सिंह ने जो प्रस्ताव उपस्थित किया उसका विरोध करते हुए मैं यह कह रहा था कि अलीगढ़ मुस्लिम विश्वविद्यालय एक राष्ट्रीय विश्वविद्यालय है जिस प्रकार भारत के और दूसरे राष्ट्रीय विश्वविद्यालय हैं । इस विश्वविद्यालय के मुस्लिम स्वरूप को बनाये रखने से यदि सरकार का यह अभिप्राय है कि मुस्लिम संस्कृति का भारतीय सम्प्रदाय निरपेक्ष नीति के साथ कैसे समन्वय हो सकता है इस बात को बनाये रखने के लिये वहां पर कोई व्यवस्था की जाये

और इसी का नाम अलीगढ़ विश्वविद्यालय के मुस्लिम स्वरूप को कायम रखना है तो इसमें किसी को आपत्ति नहीं हो सकती। लेकिन अगर अलीगढ़ मुस्लिम विश्वविद्यालय के मुस्लिम स्वरूप को बनाये रखने का अभिप्राय यह है कि वह प्रतिक्रिया का गढ़ बन जाये या कुछ राष्ट्रविरोधी प्रवृत्तियों को प्रोत्साहन मिले तो इस देश में इसे कभी सहन नहीं किया जा सकेगा।

अलीगढ़ मुस्लिम विश्वविद्यालय को पिछले सत्रह सालों में भारत सरकार ने सहायता के रूप में जो पैसा दिया है वह 9 करोड़ 95 लाख 55 हजार 735 रु० के लगभग बैठता है। इस लगभग 10 करोड़ रु० में जो भारत सरकार के कोष से अलीगढ़ मुस्लिम विश्वविद्यालय को दिया गया है, भारत के सभी निवासियों का पैसा है, जो सरकार टैक्स के रूप में उनसे वसूल करती है। हमारे संविधान की धारा 27 में यह स्पष्ट रूप से निर्देश है कि भारत के किसी भी निवासी को टैक्स देने के लिये विवश नहीं किया जायेगा यदि वह पैसा किसी धर्म विशेष के प्रचार और उसके संगठन पर व्यय किया जाये। अगर अलीगढ़ मुस्लिम विश्वविद्यालय का स्वरूप केवल मुस्लिम रक्खा जाता है और उसके लिये अलीगढ़ मुस्लिम विश्वविद्यालय को भारत में सुविधा रहती है तो भारत का संविधान इस 10 करोड़ रु० को देने की, जो कि भारत सरकार दे चुकी है, कभी इजाजत नहीं दे सकता था। इस दृष्टि से भी मेरा अपना अनुमान है कि अलीगढ़ मुस्लिम विश्वविद्यालय को एक राष्ट्रीय विश्वविद्यालय समझ कर ही भारत सरकार ने लगभग 10 करोड़ रु० दिया है।

मैं अब इस बात पर आता हूं कि राष्ट्रपति को अध्यादेश जारी करने की आवश्यकता क्यों हुई। चूंकि अलीगढ़ मुस्लिम विश्वविद्यालय की पिछली परिस्थितियां इस बात के लिये विवश कर रही थीं कि राष्ट्रपति अध्यादेश जारी करें। वहां अलीगढ़ मुस्लिम विश्वविद्यालय के वर्तमान उपकुलपति श्री अलीयावर जंग के साथ जो घटना अप्रैल मास में घटी वह भी इतनी दुखद थी कि उससे विवश होकर राष्ट्रपति को यह पग उठाना पड़ा। न केवल श्री अलीयावर जंग को पीटने के वास्ते यह षड्यन्त्र किया गया था बल्कि जैसी शिक्षा मन्त्री और गृह मन्त्री को जानकारी होगी, जिस हाल में श्री अलीयावर जंग को लोग पीट रहे थे उसके बाहर उनको कब्रिस्तान तक ले जाने के लिये जनाजा भी तैयार था। उनको दफनाने तक का इन्तजाम कर लिया गया था। बल्कि श्री अलीयावर जंग को पीटते समय जो लोग उन को पीट रहे थे वह यह नारा लगा रहे थे कि "हैदराबादी मुर्गे, तू ने पहले तो हैदराबाद रियासत को खत्म किया और अब अलीगढ़ यूनिवर्सिटी को खत्म करने के लिये आया है।" इस नारे के पीछे उनकी मनोवृत्ति झलकती है कि किस मनोवृत्ति के आधार पर अलीगढ़ मुस्लिम विश्वविद्यालय के उपकुलपति को पीटा गया।

इस सम्बन्ध में मेरे कुछ कहने से ज्यादा अच्छा होगा कि उत्तर प्रदेश विधान सभा ने जो उत्तर प्रदेश विधान सभा के सदस्यों की समिति वहां भेजी थी श्री नेकी राम शर्मा की अध्यक्षता में, और जिसमें मुसलमान और दूसरे सभी सम्प्रदायों के मेम्बर थे, उसकी रिपोर्ट का हवाला दूं। श्री नेकी राम शर्मा ने जो रिपोर्ट दी है वह भारत सरकार की आंख खोलने के लिये पर्याप्त होनी चाहिये।

इसके साथ साथ मैं श्री नवल किशोर, जो कि पहले उत्तर प्रदेश में शायद उपगृह मन्त्री थे उनकी रिपोर्ट की ओर भी आप का ध्यान खींचूंगा। उन्होंने अलीगढ़ मुस्लिम विश्वविद्यालय के सम्बन्ध में जो रिपोर्ट दी है उसमें यह कहा है कि अलीगढ़ मुस्लिम विश्वविद्यालय में पाकिस्तानी तत्व पहले से मौजूद थे और श्री तैयब जी के समय में इस प्रकार की नियुक्तियां और हुईं जो पाकिस्तानी

[श्री प्रकाशवीर शास्त्री]

मनोवृत्ति के लोग थे । यह सारी की सारी स्थिति अलीगढ़ मुस्लिम विश्वविद्यालय के अन्दर बनी । अलीगढ़ मुस्लिम यूनिवर्सिटी का सन् 1947 के पहले क्या इतिहास रहा है, मैं उस दुःखद अध्याय को यहां पर नहीं छेड़ना चाहता कि किस प्रकार अलीगढ़ मुस्लिम विश्वविद्यालय में बैठ कर देश के विभाजन का षड्यन्त्र तैयार किया गया, किस तरह से मौलाना आजाद जैसे राष्ट्रवादी लोगों का अपमान किया गया । वह बड़ी दुःखद बात होगी । अगर विस्तार से किसी व्यक्ति को पढ़ना हो तो डा० राजेन्द्र प्रसाद की पुस्तक "डिवाइडेड इंडिया" को पढ़ कर देख सकता है कि अलीगढ़ मुस्लिम विश्वविद्यालय ने भारत की राजनीति में क्या रोल अदा किया है ।

मैं तो उन लोगों से जो यह कहते हैं कि आज अलीगढ़ मुस्लिम विश्वविद्यालय में कोई पाकिस्तानी तत्व नहीं हैं, या अलीगढ़ मुस्लिम विश्वविद्यालय में कोई प्रतिक्रियावादी तत्व काम नहीं कर रहे है आठ दस प्रश्न पूछना चाहता हूं ।

क्या वह लोग यह भूल गए कि के० एम० मुनशी की पुस्तक "रिलीजस लीडर्स" को लेकर अलीगढ़ विश्वविद्यालय में क्या हंगामा हुआ था ?

क्या वे लोग यह भूल गए कि जब डा० जाकिर हुसैन अलीगढ़ मुस्लिम विश्वविद्यालय के वाइस चांसलर थे तो कुछ समय बाद उनको मजबूर होकर वाइस चांसलर के पद से त्यागपत्र देना पड़ा था । उन्होंने उस वक्त कहा था कि मैं यहां बड़ी हसरत लेकर आया था, लेकिन बहुत नाउम्मीद होकर बीच में इस विश्वविद्यालय को छोड़ कर जा रहा हूं ।

क्या वे लोग यह नहीं जानते कि यूनियन के चुनावों को लेकर अलीगढ़ मुस्लिम विश्वविद्यालय ने साम्प्रदायिक फिजा को खराब करने के लिये क्या तरीके अपनाए थे ?

क्या वे लोग यह नहीं जानते कि ओलम्पिक खेलों मे जब पाकिस्तान की हाकी टीम जीती थी तो उस मौके पर अलीगढ़ मुस्लिम यूनिवर्सिटी मे जश्न मनाया गया था और वाइस चांसलर को लिख कर दिया गया था कि विश्वविद्यालय की छुट्टी रखी जाए ?

क्या वे लोग यह नहीं जानते कि हिन्दुस्तान तथा पाकिस्तान के विभाजन के बाद अलीगढ़ मुस्लिम विश्वविद्यालय में चार पांच साल तक लगातार 14 अगस्त को राष्ट्रीय दिवस मनाया जाता रहा क्योंकि पाकिस्तान का जन्म उसी तारीख को हुआ था, और बाद में जब गृह मन्त्रालय को इसकी जानकारी हुई तो उन्होंने इसको बन्द करवाया ?

क्या उन लोगों को यह पता नहीं है कि जिन्ना के मरने पर अलीगढ़ विश्वविद्यालय में मातम मनाया गया था ।

क्या वे लोग यह नहीं जानते कि अयूब के दोबारा चुने जाने पर अलीगढ़ विश्वविद्यालय में किस तरह मिठाइयां बांटी गयीं ?

क्या उनको पता नहीं कि जमाते इस्लामी का पहला कनवेंशन अलीगढ़ मुस्लिम यूनीवरसिटी में हुआ और उसमें भारत सरकार और भारत के खिलाफ जहर उगला गया ।

क्या उन को पता नहीं है कि अलीगढ़ मुस्लिम विश्वविद्यालय में ऐसे प्रोफेसर भी हैं जो अपनी पुस्तक लिख कर माओत्से तुंग को भेंट करते हैं ।

क्या वे लोग यह नहीं जानते कि अलीगढ़ यूनिवर्सिटी में ऐसे तत्व भी थे जो भारत का लाखों रुपया ले कर पाकिस्तान चले गए और भारत सरकार को वह रकम बट्टे खाते डालनी पड़ी ।

क्या इस के बाद भी हमारे दोस्त यह कह सकते हैं कि अलीगढ़ मुस्लिम विश्वविद्यालय में प्रतिक्रियावादी तत्व नहीं हैं ? मैं नहीं समझता कि ठाकुर यशपाल सिंह जैसे जिम्मेवार आदमी ने कैसे अपने भाषण में कहा कि अलीगढ़ मुस्लिम विश्वविद्यालय में पाकिस्तानी मनोवृत्ति के लोग नहीं हैं। ठाकुर यशपाल सिंह ने अपने भाषण में यह दावा किया कि अलीगढ़ मुस्लिम विश्वविद्यालय ने हिन्दुस्तान को डा0 सैयद महमूद जैसा राष्ट्रवादी दिया। डा0 सैयद महमूद को जो पिछले कुछ सालों की गतिविधियां हैं, मैं उन में नहीं जाना चाहता। अगर होम मिनिस्ट्री के पास मुस्लिम कनवेंशन की रिपोर्ट हो तो उस को पढ़ कर देख लें ? मैं तो एक ही चीज अपनी बातों के सम्बन्ध में कहना चाहता हूं। शिक्षा मंत्री श्री चागला इस बात का उत्तर दें कि क्या उन को डा0 सैयद महमूद ने अलीगढ़ विश्वविद्यालय के सम्बन्ध में जो आर्डिनेंस निकाला गया उस के सम्बन्ध में कोई पत्र लिखा था कि यह जो आर्डिनेंस जारी किया जा रहा है, इस का पाकिस्तान पर बहुत बुरा प्रभाव पड़ेगा। मुझे पता नहीं कि श्री चागला ने इस पत्र का क्या उत्तर दिया। पर मैं जानना चाहता हूं शिक्षा मंत्री से कि क्या डा0 सैयद महमूद अलीगढ़ मुस्लिम विश्वविद्यालय को हिन्दुस्तान में पाकिस्तान का भाग बना कर रखना चाहते हैं शायद इसी लिए वह कहते हैं कि इस आर्डिनेंस की पाकिस्तान पर क्या प्रतिक्रिया होगी। अलीगढ़ मुस्लिम विश्वविद्यालय पाकिस्तान के लिये बना है या हिन्दुस्तान के लिए बना ? और इतना होने पर भी ठाकुर यशपाल सिंह डा0 सयद महमूद पर गर्व करते हैं और कहते हैं कि डा0 सैयद महमूद जैसा राष्ट्रवादी व्यक्ति अलीगढ़ मुस्लिम विश्वविद्यालय ने पैदा किया है। मैं डा0 सैयद महमूद की अन्य हरकतों में इस समय नहीं जाना चाहता।

लेकिन मैं आप से एक बात और कहना चाहता हूं। अभी ओल्ड बाइज़ आफ अलीगढ़ मुस्लिम विश्वविद्यालय के नाम से लखनऊ में इस आर्डिनेंस को ले कर एक कनवेंशन हुआ, जिस की अध्यक्षता डा0 सैयद महमूद ने की और उन्होंने वहां पर जो जहर उगला उसे मैं आप के सामने रख सकता हूं लेकिन मेरे पास समय नहीं है।

लेकिन मुझे इस से भी अधिक दुःख की एक बात प्रधान मंत्री जी से विशेष रूप से कहनी है। मेरी प्रार्थना है कि श्री सत्य नारायण सिंह जी दो मिनट के लिए अपनी बात बन्द कर दें जिस से मैं प्रधान मंत्री जी से अपनी बात कह सकूं। मैं ने सुना है जो प्रधान मंत्री जी से कहना चाहता हूं कि शिक्षा मंत्री श्री चागला अलीगढ़ मुस्लिम विश्वविद्यालय के अध्यादेश को लेकर जिस बहादुरी के साथ पिछले दो महीने से सारे विरोध का मुकाबला कर रहे हैं, उस के लिए वह हम सब के बधाई के पात्र हैं। लेकिन मैं प्रधान मंत्री जी की आंखें खोलने के लिये उन से पूछना चाहता हूं कि क्या श्री चागला जो अकेले अलीगढ़ मुस्लिम विश्वविद्यालय के मामले में लड़ रहे हैं, उन के मंत्रिमंडल के दो सदस्य ऐसे हैं जो श्री चागला के खिलाफ किए गए इस अभियान में, जो उन को बदनाम करने के लिए हो रहा है, अन्य लोगों का साथ दे रहे हैं ? मैं इस को और भी खुले रूप से कहना चाहता हूं क्योंकि मेरे पास इस के कुछ प्रमाण भी हैं, मैं सप्रमाण इस चीज को कह रहा हूं, और मैं चाहूंगा कि इस बात पर ध्यान दिया जाए मेरा इशारा श्री हुमायूं कबिर और जनरल श्री शाहनवाज खां की ओर है। यह जो जमीयत उल उलेमाए हिन्द, जिसने सब से बड़ा कैम्पेन अलीगढ़ मुस्लिम विश्वविद्यालय के इस आर्डिनेन्स को ले कर चला रखा है. . .

श्री राधेलाल व्यास (उज्जैन) : मेरा प्वाइंट आफ आर्डर है।

अध्यक्ष महोदय : क्या है आप का प्वाइंट आफ आर्डर ?

श्री रघुनाथ व्यास : मेरा प्वाइंट आफ आर्डर यह है कि अगर किसी को मिनिस्टर के खिलाफ एलीगेशन करने हों तो उस को उस का इंटीमेशन देना चाहिए। यह रूल्स में दिया हुआ है। माननीय सदस्य ने इस के बारे में कोई इंटीमेशन नहीं दिया है।

अध्यक्ष महोदय : उन की यह बात ठीक है। अगर किसी व्यक्ति का नाम लेना हो या उस की नुक्ता चीनी करनी हो तो उस का प्रीवियस इंटीमेशन देना जरूरी है। पर अगर वह किसी के स्टेटमेंट को रेफर कर रहे हैं तो मैं उस को नहीं रोक सकता।

श्री प्रकाशवीर शास्त्री : मैं बड़ी स्पष्ट भाषा में यह कहना चाहता हूं कि जमायते उल उलेमाय हिन्द, जिस ने श्री चागला के खिलाफ यह अभियान जारी किया हुआ है, उन की जो गवर्निंग बाडी है उस में केन्द्रीय मंत्री मंडल के दो सदस्यों को नामिनेट किया गया है। मैं जानना चाहता हूं कि इस मामले में सारे मंत्रिमंडल की साझी जिम्मेदारी है। या अकेले श्री चागला की जिम्मेदारी है ? अगर सब की साझी जिम्मेदारी है तो उन्हें उस अभियान का विरोध करना चाहिए था जो जमैयत द्वारा श्री चागला के खिलाफ चलाया जा रहा है।

इसी सम्बन्ध में दूसरी बात मैं यह पूछना चाहता हूं जो चार संस्थाएं अलीगढ़ मुस्लिम विश्वविद्यालय के आर्डिनेंस को ले कर भारत सरकार और श्री चागला को बदनाम कर रही हैं। क्या मंत्रिमंडल के उन सदस्यों की यह जिम्मेवारी नहीं थी कि इस के विरोध में बोलते और अपनी राय जाहिर करते। और अगर वह अपनी राय भी न जाहिर करते तो जमैयत उल उलेमाय हिन्द की गवर्निंग बाडी से तो त्यागपत्र दे सकते थे यह कह कर कि इस प्रकार के संगठन में वे नहीं रहना चाहते जो सरकार के और मंत्रिमंडल के एक सदस्य के विरुद्ध इस प्रकार का अभियान चला रही है। मैं किसी व्यक्ति की व्यक्तिगत चर्चा में नहीं जाना चाहता और मैं नहीं कहना चाहता कि केन्द्रीय मंत्रिमंडल में एक इस प्रकार का सदस्य है कि उस का समीप का रिश्तेदार पाकिस्तान में डाइरेक्टर जनरल आफ इन्फार्मेशन के पद पर काम कर रहा है।

मैं प्रधान मंत्री और गृह मंत्री से यह पूछना चाहता हूं कि क्या उन को मुसलमानों की एक संस्था यूनाइटेड मुस्लिम फ्रंट के लीडर श्री असरारुलहक द्वारा, जो पहले मध्य प्रदेश की विधान सभा के एम०एल०ए० थे, कोई ज्ञापन भेजा गया है जिस में स्पष्ट तरीके से कहा गया है कि श्री चागला के खिलाफ जो कैम्पेन जारी है उस में वक्फ बोर्ड का पैसा खर्च किया जा रहा है ? क्या उन को इस प्रकार का ज्ञापन मिला है ? और अगर आप को वह ज्ञापन मिला है तो उस में यह भी कहा गया है कि वक्फ बोर्ड के जो अध्यक्ष हैं वह इस प्रकार की बातों में रुचि लेते हैं, लिहाजा वक्फ बोर्ड के अध्यक्ष पद से श्री हुमायूं कबिर को हटा दिया जाए ? क्या यह बात सही है ....

अध्यक्ष महोदय : क्या आप को उस की कापी भेजी गई है। आप बहुत सी बातें कैबिनेट के मैम्बरों के बाबत कह गए। मैं कहूंगा कि हर मैम्बर को पूरी जिम्मेदारी से बोलना चाहिए। जिस वाकये का वह जिक्र करते हैं उस के बारे में पूरी जिम्मेदारी उन को लेनी चाहिए।

श्री प्रकाशवीर शास्त्री : मैं इस की पूरी जिम्मेदारी लेता हूं। और अगर मेरी बात गलत हो तो प्रधान मंत्री और गृह मंत्री जो यहां बैठे हैं उस का खंडन कर सकते हैं।

Shrimati Renu Chakravartty (Barrackpore): Last time, Mr. Prakash Vir Shastri made many allegations on the floor of the House.

But when the Chatterjee Committee Report came, many of his charges were not substantiated.

अध्यक्ष महोदय : यह बात मेम्बर के लिए कहना काफी नहीं है। जो वह कहते हैं उस की जिम्मेदारी उन को लेनी चाहिए। अगर कोई किसी के खिलाफ एलीगेशन लगा दे और फिर कहे कि अगर यह गलत है तो इस की तरदीद कर दी जाय, तो यह ठीक नहीं होगा, क्योंकि जो उस एलीगेशन से किसी का नुकसान हो सकता था वह तो हो गया, एक आदमी बदनाम हो गया। उस के खिलाफ एक आवाज पैदा हो जाती है। बाद को अगर वह गलत भी साबित हो जाए तो भी जितना नुकसान होना था वह हो चुकता है। तो यह कहना काफी नहीं है कि अगर यह बात गलत है तो इस की तरदीद कर दी जाए। मेम्बर को जो वह कहें उसके बारे में अपनी पूरी तसल्ली कर लेनी चाहिए कि वह बात सही है, और उस पर यकीन करने के लिये उन के पास काफी वजूहात है। जब तक ऐसा न हो तब तक उन को स्टेटमेंट नहीं करना चाहिए।

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री) : अध्यक्ष महोदय, मुझे अफसोस है कि श्री प्रकाशवीर शास्त्री ने इस तरह का नाम ले कर हमला किया है।

श्री जगदेव सिंह सिद्धांती : यह हमला नहीं है। इस में बहुत सावधानी बरतने की जरूरत है। मेरी श्री हुमायूं कबिर से बात हुई थी, वह जमीयत उल उलेमाए हिन्द के सदस्य नहीं हैं। तो एक बात तो यही गलत निकलती है।

दूसरी बात उन्होंने यह कही कि उन्होंने इस का विरोध नहीं किया, इस की मुखालिफत नहीं की, कहीं कोई स्पीच नहीं की, किसी ग्रुप में डिस्कशन नहीं किया पबलिक में किसी शकल में इस का विरोध नहीं किया। यों तो किसी भी कैबिनेट में कुछ मिनिस्टर्स की एक राय हो सकती है, या दूसरी हो सकती है। लेकिन जो फैसला होता है कैबिनेट का वह आखिरी होता है और वह सब के लिए मान्य है। तो मैं यह समझता हूं कि जिस तरह का आक्षेप या हमला उन्होंने किया है, यह न करना चाहिए था। मुनासिब तो यह होता कि वह ये चीजें लिख कर हम को भेज देते और हम उस का जवाब उन को देते। तब भी अगर वह यह समझते कि नहीं उन के पास कोई सबूत है और बातें है, तो उन को वे बातें यहां कहने का हक था। लेकिन मैं समझता हूं कि जिस तरह का उन्होंने ने आक्षेप किया है यह ठीक नहीं था और न उस में सचाई है उस तरह की जो उन्होंने ने कही।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मैं जो बात आप से कह रहा हूं मैं बिना किसी प्रमाण के कहने के लिए तैयार नहीं था। मैं ने तो पहले मंत्रिमंडल के केवल दो सदस्य कहे लेकिन जब उधर से आवाज आई कि उन के नाम क्या है तो मुझे विवश हो कर उन दोनों के नाम भी लेने पड़े। वैसे मैं उन के नाम यहां पर लेने को तैयार नहीं था। प्रधान मंत्री जी ने जो अभी यह बात कही कि वह गवनिंग बाडी के मैम्बर नहीं हैं तो मैं नहीं कह सकता कि प्रधान मंत्री की जानकारी किस आधार पर है लेकिन जहां तक मेरा सम्बन्ध है अलजमीयत जो कि उन का प्रमुख अखबार है उस के 21 जुलाई के अंक में यह समाचार छपा है कि जमीयत के जो प्रेसीडेंट हैं मौलाना फखरुद्दीन उन्हों ने गवनिंग बाडी में जिन लोगों को नामिनेट किया है उस में इन दोनों व्यक्तियों के नाम हैं। क्या प्रधान मंत्री जी यह कह सकेंगे कि इस समाचार की जानकारी लेने के बाद उन्हों ने कोई त्यागपत्र दे दिया है या नामिनेट होने के बाद उस से अपनी असहमति प्रकट की है?

दूसरी सब से बड़ी बात जो आप ने मुझ से पूछी है वह यह है कि यह जो रिप्रेजेंटेशन

[श्री प्रकाशवीर शास्त्री]

प्रधान मंत्री को दिया गया है, मै शायद इस बात को अधिकारपूर्वक नहीं कहता । यदि मेरे पास उस की प्रतिलिपि न होती श्रौर उस में यह बातें न होतीं लेकिन अगर आप चाहेंगे तो मैं इस बात के लिए तटपर हूं कि उस को हाउस की टेबल पर भी रख दिया जाय जो कि इन लोगों की ओर से यह रिप्रेजेंटेशन प्रधान मंत्री जी और दूसरों के नाम आया है ताकि उस को जानकारी केवल गृह मंत्री और प्रधान मंत्री को ही न हो बल्कि संसद के सारे सदस्यों को भी हो जाए। इतने पर भी मैं कहता हूं कि मैं उस में खुश हूंगा अगर मेरी इस सम्बन्ध की जो जानकारी है वह गलत निकले श्रौर उस के अन्दर कोई उच्चाई न हो । राष्ट्र का भला भी इसी में है । लेकिन अगर उस में कुछ भी सच्चाई है तो मैं प्रधान मंत्री जी से कहूंगा कि अकेले श्री चागला को ही बलि का बकरा न बनाया जाय । प्रधान मंत्री के ऊपर भी तो इस का लांछन आता है क्योंकि इसी मंत्रिमंडल में वे लोग बैठे हैं । एक ओर श्री चागला इस प्रकार की आज्ञा जारी करते है तो दूसरी ओर उन के सहयोगी एक बिल्कुल दूसरे प्रकार की चीज करते हैं ।

मैं अपने भाषण को समाप्ति की ओर ले जाते हुए दो, तीन बातें और कहना चाहता हूं

श्री लाल बहादुर शास्त्री: अब यह कहना कि अखबार की यह बात है तो अखबार में बहुत सी बातें निकलती हैं और वे सब कोई सोलहों आने सही नहीं हुआ करतीं । जहां तक श्री हुमायूं कबिर की गवर्निंग बाडी में होने की बात है अब चूंकि उन्हों ने फिर दुहराया है तो मैं उन को बतला देना चाहता हूं कि मैं ने उन से खुद बातचीत की, वह कभी उस के मेम्बर नहीं रहे तब यह इस्तीफे का सवाल ही क्यों पैदा होता है ?

श्री प्रकाशवीर शास्त्री : प्रधान मंत्री शास्त्रीजी से मैं यह कहना चाहूंगा कि यह बांज अखबार में प्रकाशित हो जाती और श्री हुमायूं कबिर अपना अब तक एक वक्तव्य दे सकते थे कि मैं उस में नहीं हूं मैं गवर्निंग बाडी का मेम्बर नहीं हूं ।

Shri H. C. Mathur (Jalore): Mr. Speaker, Sir, I submit for the information of the hon. Member that Mr. Chagla does not stand alone in this matter. We had an Executive Committee meeting and in that meeting Mr. Chagla was told that each and every member of the Congress Party was behind him and was with him. Therefore, it is with the entire support of the Congress that Mr. Chagla is going ahead. The Executive Committee, in its meeting, gave Mr. Chagla a clear understanding that they all were behind him.

श्री प्रकाशवीर शास्त्री : मुझे बड़ी प्रसन्नता है कि श्री हरिश्चन्द्र माथुर जो कि कांग्रेस के एक वरिष्ठ सदस्य हैं उन्हों ने श्री चागला के इस पग के लिए माननीय सदस्यों की ओर से उन्हें समर्थन दिया । अगर मैं सब सदस्यों की चर्चा करता तो श्री माथुर का वक्तव्य उचित होता लेकिन मैं तो चर्चा कर रहा था कैबिनेट के सदस्यों की जिन की ओर से इस प्रकार की चीजें चली हैं ।

मैं एक, दो बातें और निवेदन करना चाहूंगा । एक तो यह कि जो लोग कहते हैं कि अलीगढ़ मुस्लिम विश्वविद्यालय के सम्बन्ध में इस पार्लियामेंट में कोई चर्चा नहीं हो सकती तो उन की जानकारी के लिये मैं कहना चाहता हूं कि 1920 का ऐक्ट इसी हाउस ने पास किया था । इसलिये 1951 में इस हाउस को अधिकार हुआ कि उस में परिवर्तन करे और जब उस समय उस को अधिकार था तो आज भी अपने उस ऐक्ट में उसे परिवर्तन करने का अधिकार प्राप्त है । जो लोग यह कहते हैं कि उस में अंगुली नहीं लगा सकते वे शायद संविधान की इन व्यवस्थाओं से ही अपरिचित हैं ।

दूसरी चीज यह कि जब यह विश्वविद्यालय मुस्लिम कालिज था उस वक्त भी इस विश्वविद्यालय को गवर्नमेंट की ग्रान्ट्स मिलती थीं इसलिए इस विश्वविद्यालय के सम्बन्ध में यह कहना कि केवल यह मुसलमानों की ही प्रोपरटी है सारे राष्ट्र का उस में कुछ भाग नहीं है वह उस समय के इतिहास से अपरिचित होना है ।

अन्त में मैं यह कहता हूं कि श्री चागला ने इस विश्वविद्यालय के राष्ट्रीय स्वरूप को कायम रखने के लिए जो यह विधेयक उपस्थित किया है मैं उस का समर्थन करता हूं और ठाकुर यशपाल सिंह के प्रस्ताव का घोर विरोध करता हूं ।

Mr. Speaker: Now, Shri Mohsin. The hon. Member is not here. Shri Swell.

Shri Swell (Assam—Autonomous Districts): I wish that a discussion on the affairs of a high seat of learning such as a university, and in this case, the Aligarh Muslim University, should have started on a higher, a more objective and a more intellectual note. I wish that my hon. friends in this House who participated in this debate had brought their reason more than their emotions to bear on the subject so that we could have judged the merits and demerits of this Bill in a better way.

My hon. friend Shri Yashpal Singh when he initiated this discussion the other day started on a very high-strung and a very emotional note, and I got the impression that he was trying to outdo even such communal members, if there be any, among the Muslim minority community, in his denunciation of the Hindus. It was altogether irrelevant to the subject under discussion before us.

The ball which Shri Yashpal Singh threw at the court of the ruling party, namely the Congress Party, was firmly grasped by my hon. friend Shri Raghunath Singh. I was surprised to hear from him, a senior Member of the Congress Party, a very strange and an elaborate attempt to put a wrong interpretation on article 28 of the Constitution in order to do away with certain safeguards and certain fundamental rights given to the minorities, which the Constitution had so plainly conferred on them. And just now, we have had the good fortune or the misfortune of hearing a very indignant speech from my hon. friend, Shri Prakash Vir Shastri, in which very serious and sweeping charges have been made not only against certain members of the Muslim community but even against certain prominent Members of the Cabinet. May I submit to you and through you to this House that it is these kinds of speeches from the Members of the majority community that go to lend an air of legitimacy to the fears of the Muslim minority community with regard to the effects of this Bill?

I do not also agree with much of what my hon. friend Shri Badrudduja said yesterday. I understand and appreciate his passionate plea for the cause of the minorities, particularly the Muslim minority. But when he went to the extent of making a sweeping charge against the Minister of Education, Shri M. C. Chagla, that Shri M. C. Chagla wanted to throttle Muslim culture, I think he was less than fair to the Education Minister. I also do not agree with the approach of another Member of the Congress Party yesterday who vomitted the tea and the sweet that was served to him by the late Shri Rafi Ahmed Kidwai, that there is only one culture in India and that is the Indian culture. This is a vague and dangerous talk. It is the kind of talk that is not intended to clear the atmosphere; it is the kind of talk that will go to reinforce the fears of the minority communities that the majority community wants to overshadow the culture of the minorities with its own culture or impose its culture on that of the minorities. Ours is a variegated nation. We talk of unity in diversity. Whether we like it or not, history tells us that this is a country

[Shri Swell]

inhabited by people belonging to different cultures, to different faiths, to different traditions and to different racial stocks.

It is true that there can be such a thing as an Indian national culture, an Indian personality, but that culture can only be an amalgam of the different cultures we have in this country, and if that culture is to be a culture of a high order that would merit the respect of the world, it must come out of the growth and careful and loving nurture of the different stands of culture we have in this country.

In spite of what my hon. friend, Shri Mathur, has said that the party has decided to give Shri Chagla unqualified support to this Bill, I am afraid that he has been badly let down or badly supported by the spokesmen of his party. I feel that it was Shri Chagla himself who could have put his case more effectively. There cannot be a second opinion to what Shri Chagla holds that what happened in the campus of Aligarh Muslim University on 25th April last was heinous in the extreme, that it demanded immediate drastic action. I think on that score, he has received the entire support of every section of this House.

An hon. Member: Not every.

Shri Swell: But the question remains—and it has not been satisfactorily answered by the Education Minister—whether the law of the land in its ordinary course could not have been employed, whether the law of the land could not have met the situation, whether it could not have stamped out the evil, whether it was necessary at all to resort to the ordinance, and now to this Bill, in order to effect certain administrative changes in the structure of the University.

May I submit that this country of late has been subjected periodically to outbreaks of student indiscipline? May I quote a few instances for your information? In the month of June this year, the students of the Gauhati University in Assam surrounded the office of the Vice-Chancellor, imprisoned him there for hours together, damaged his office and threatened to do away with him physically, because they wanted changes in the dates of the M.A. final examination; and the Vice-Chancellor could save himself from possible death only by fleeing the town of Gauhati.

Prior to this, as you know, the students of Orissa invaded the precincts of the Orissa Legislative Assembly and demanded the resignation of the Chief Minister of that State. Here in the case of Aligarh University, we have been told that the students were worked up because of the raising in the percentage of students from outside to be admitted to the University, we would like to be satisfied how this is a pre-planned, pre-conserted, attempt to murder the Vice-Chancellor, as the Education Minister has said, because the Vice-Chancellor has liberal and nationalist views. We would like to be satisfied how this is the work of reactionary and obscurantist elements in the university, and that this is not only one of those violent and extreme outbreaks of student indiscipline. I think the Minister of Education should have taken us more into his confidence. He should have explained that point clearly to us, leaving no amount of doubt, that this is really a case of a pre-planned attack by certain reactionary and obscurantist elements, as he puts its The doubt lingers whether the Ministry of Education has correctly diagnosed the cause of the disease, whether the Bill which he now brings before the House will really be a cure for the malady that has afflicted that university, whether this remedy may not prove worse than the disease.

I for one am prepared to take the Minister of Education at his word. I

am not prepared to discount everything that he has said. His background, his standing, his standing in society, his long record of public service, his high position in the Cabinet and his general disposition would persuade me to believe in what he says, but still I feel that it is his duty to convince me. We are not here a gullible lot; if we were a gullible lot, we have no right to be Members of this responsible House. We would like to be convinced by reason and not just by a statement by the Minister, however highly placed he may be.

The Minister, in making out his case, has based it on two pillars. One is that this Bill is a temporary emergency measure, that it will not remain on the statute-book, that as soon as may be, perhaps in the next session of Parliament, he will bring a substantive Bill to amend the original Act of this university. The second is that the Bill is not going to affect the character of the university, its courses of study, that the Academic Council will remain in tact, that the culture, the traditions and the philosophy of Islam would remain intact. I wish the Minister, in seeking a fulfilment of these objectives, had put more thought in the drafting of the Bill. As it is, I do not agree that this Bill will remove the fears and the doubts, the genuine doubts and fears, of the minority Community. May I draw your attention to the provisions in the original Act in which the provision is made for representation of certain important sections in the court of the University: donors of the university, the All India Muslim Educational Conference and persons representing Muslim culture and learning. The Minister has said that the Court will be a nominated court. What prevents him from making this addition in the relevant provision of his Bill to ensure that in making these nominations, the nominations will be made from these three groups of people, the donors to the university, the All India Muslim Educational Conference and persons representing Muslim culture and learning. Let us not forget the fact that the Aligarh Muslim University was built up by the sacrifices, endeavours, earnings, hopes and fears of generations of Muslims from 1867 to 1920. They did this because they wanted that the Muslim culture, Muslim philosophy and Muslim religion should have a chance of developing alongside with the development of modern arts and sciences. What the Government of India did in 1920 and in 1951 was only to give legal sanction to what the Muslim genius and Muslim endeavours had built up in the past. It is for these reasons that some of us felt that the matter be best referred to a Select Committee in which we would have a free, personal and closer exchange of views with the Minister and we can have the benefit of his reaction. Sir, I understand the difficulty of the Minister of Education. He has a time limit of six weeks. But may I submit to him that well before that time limit is over, the Select Committee would be able to send its report. But if he still thinks that the Select Committee is not necessary, to remove the genuine doubts and fears, I earnestly suggest to him that he may consider even now the incorporation of at least this part in the Bill which he has placed before the House.

Shri Muthiah (Tirunelveli): Mr. Speaker, it is unfortunate that the Aligarh Muslim University Ordinance raised certain apprehensions in the minds of Muslims of the country. I submit that these are not justified. The ordinance of 20th May was resorted to, because Parliament was not sitting and immediate measures were necessary to bring about normalcy in the University. The atmosphere there was vitiated by fanaticism and obscurantism both among the students and the teachers of the University and certain unhealthy elements were attempting to get the upper hand in the University and so the Ordinance was promulgated on 20th May, 1965. Eminent Indian Muslims including the

[Shri Muthiah]

Members of Parliament and educationists deplored the Aligarh incidents, and prominent papers of the country have condemned the reactionary elements in the University. Official sources believe that the disturbances have their roots in the constitution of the University which tended to encourage a vicious atmosphere, not conducive to the healthy functioning of the university.

This Ordinance has a precedent in the Banaras Hindu University Ordinance of 1958. In 1958 disturbances broke out in Banaras. Whereas in Banaras, the Vice-Chancellor was locked up in a room, in Aligarh, in April, 1965 the students mounted a murderous attack on the Vice-Chancellor, Nawab Ali Yawar Jang who received serious injuries and only providentially escaped from fatal consequences. Following the example of the Banaras Hindu University Ordinance, the Aligarh Muslim University Ordinance sought to suspend the constitution of the Aligarh University Act for the time being and to reconstitute the Court and the executive council on the basis of nomination for a temporary period. In the 1920s, sometime after the Aligarh University was established, a similar situation arose and a similar measure was taken. A knowledge of the history of the Aligarh University would be useful to understand the implications of the Ordinance and the Bill. The idea of establishing a Muslim University at Aligarh was first conceived by that great son of India, Sir Syed Ahmed Khan in 1867. He wanted to rehabilitate the Indian Muslims frustrated by the failure of the 1857 freedom movement by providing for them modern and scientific education in an atmosphere of Islamic culture and traditions. Thanks to his efforts, the Aligarh University came into being in 1920 with the passing of the Act in 1920. The amending Act of 1951 made some changes in the constitution of the university court and in respect of learning of Muslim theology by students. In 1959, at the instance of the Central Government, an enquiry committee under the chairmanship of Prof. Chatterjee was set up by the Aligarh University and this committee submitted its report in 1961. The report made it clear that the aim of the university was to preserve the best thought and culture of the Muslims while providing higher education to its students. The report further said that the amending Act of 1951 did not alter its fundamental character as a Muslim University intended for the educational advancement of the Muslim youth.

I come to the admission policy of the University. From the very beginning, the university has followed a policy of throwing its doors open to non-Muslims. While giving preference to the Muslims, the University has always admitted non-Muslim students. The non-Muslim students of the Aligarh University today are 35 per cent. So it is not a question of Muslim students versus Hindu students, but it is a question of the local students of Aligarh who wish to preserve their vested interests versus the students of the rest of India.

I will now refer to the admission rules of the University. The immediate cause of the riots was, ostensibly, the decision of the admission committee of the University to revise the ratio of internal students to external students as 50:50 instead of 75:25. For a long time the ratio was 50:50. Only recently, the previous Vice-Chancellor Mr. Tyabji raised the ratio of internal students to external students to 75:25. The enquiry committee set up by the University in 1959 recommended the ratio of 50:50 for internal and external students for admission to the college of Engineering. The purpose of the new measure, i.e., the revision of the

ratio of admission according to the present Vice-Chancellor's explanation was to give opportunities to far better qualified Muslim students from outside Aligarh and thereby ensure higher standards. This would help in main aining the All India character of the University. He reiterated this view in his speech at Aligarh on 29th August, 1965. This change in the admission rules was exploited by certain undesirable elements among the students and teachers to instigate a revolt and violence in the campus. They gave it a communal twist and used it against the Vice-Chancellor, well-known for his national and secular outlook.

The Ordinance and the Bill provide for certain organisational and structural changes in the constitution of the University. The basic character or the original purpose of the university is not affected or altered.

The University was first started (1) to promote the education of the Muslim youth, (2) to promote the study of Islamic history and culture and Islam's contribution to the composite culture of India and to the world's culture, (3) to teach Islamic philosophy and theology to Muslim students, and (4) to teach Arabic, Persian and Urdu literatures. These aims and objects are not interfered with by the Ordinance or the Bill. Research on Islamic history and culture is still carried on by the University. Thus everything is being done to foster the best in Muslim thought and culture, but Muslim fanaticism or exclusiveness is not encouraged in the campus and can never be encouraged. The Government of India stands for secularism, communal harmony and national unity and integration. India is a land of different castes and creeds, communities and cultures. As such, national unity is its paramount need. The Government cannot afford to allow the Aligarh Muslim University or any other university to function in a narrow and commnal way. The Aligarh students should be infused with a truly national spirit.

The Aligarh Muslim University is a unitary and residential university and it is in such universities that students of all creeds, the Muslims, the Hindus and the Sikhs, should learn to live together and imbibe that tolerance, so essential for India's peace and progress.

A university is a temple of learning and its precincts therefore are sacred. In such a place, there should be no room for hatred or illwill against anybody, and creed, any culture or any community. The Muslims and the Hindus should live together as brothers and as sons of the same soil.

Sir, I now come to the Bill. The present Bill is a temporary measure. The hon. Minister of Education has assured us that he is going to introduce a comprehensive Bill for the Aligarh Muslim University on the model of the Banaras Hindu University Bill which has already been introduced in Parliament. This Bill introduces a few structural changes. The membership of the court is to be reduced. The members, other than *ex-officio* members, will be nominated by the Visitor. Previously they were elected. But this nomination is a temporary measure necessitated by the recent, turbulent conditions in the Aligarh Muslim University. The court is to function as a purely advisory body for the Visitor. The membership of the executive council also is to be reduced. New statutes and ordinances pertaining to the administration of the university have to get the previous approval of the Visitor. Certain special powers are vested in the Vice-Chancellor and the Registrar in the matter of discipline. These steps are taken to tide over the present difficulties.

The Aligarh Muslim University, like any other university, should stand for national unity. It should not violate the fundamental principles of a secular State. Secularism is a precious heritage that we have inherited. Our constitution has declared India

[Shri Muthai]

as a secular State. Secularism, according to our Constitution, means equal regard for all religions and not disregard of religion or religious values. India lives if secularism lives: India falls if secularism falls.

I plead in the best interests of my country that the staff and students of the Aligarh Muslim University should live as true Indians, while revering their religion and culture, and pray that the university should produce eminent patriots in the future, as it produced in the past such great patriots as Khan Abdul Ghaffar Khan, Dr. Ansari, Dr. Zakir Hussain and Mr. Kidwai.

श्री मुजफ्फर हुसैन (मुरादाबाद) : जनाब स्पीकर साहब, मुझे आज इन्तहाई अफसोस के साथ अलीगढ़ मुस्लिम यूनीवरसिटी पर गलत नाफिज होने वाले आर्डिनेन्स के मुताल्लिक कुछ अर्ज करना है।

मुस्लिम अलीगढ़ यूनीवरसिटी में 25 अप्रैल का एक मामूली सा वाकया और उस पर हुकूमत का गैर मामूली रद्दे अमल और जारहाना इकदाम और मिस्टर चागला की जिद व जबां दराजी ने एक ऐसा फितना खड़ा कर दिया कि अगर उस को तदबीर और दूरन्देशी के साथ हल न किया गया तो हमारी मुश्तरका कौमियत और सिक्यूलरिज्म की बुनियादें तबाह हो जाएंगी, और हुकूमत जो मुल्क के आईन की मुहाफिज और उसके मकासिद की तकमील व तामील की जिम्मेदार है, उस पर आईन के मंशा से इनहराफ का इल्जाम हमेशा के लिए बाकी रहेगा।

नवाब अली यावर जंग की शान में गुस्ताखी के वाकया को हजारहा हाशिया आराइयों के साथ उछाला जा रहा है, वह काबिले अफसोस है, इसलिए कि मजलिसे कानून साज के बयान के मुताबिक कुल मजमा 600 तुलबा पर मुश्तमिल था, और यूनियन हाल पर धावा बोलने वालों की तादाद का अन्दाजा इससे कीजिए, कि हाल और उस के बरामदों में पचास साठ तुलबा की गुंजाइश है। उनमें वह भी थे जो बचाने वाले थे। गोया इस तजजिया की रोशनी में यूनीवरसिटी के साढ़े पांच हजार तुलबा में उन शरारत पसन्दों का तनासुब जिनके खिलाफ यह कार्रवाई हो रही है, दाल में नमक के बराबर भी नहीं पहुंचता। उनको आप चागला साहब की जबान में रजअत पसन्द कह लें या फिरका परस्त कह लें। इन उंगलियों पर गिने जाने वाले तुलबा की सजा साढ़े पांच हजार तुलबा और 6 करोड़ मुसलमानों को दी जा रही है, जिन का मुस्लिम यूनीवरसिटी वाहिद तालीमी व सकाफी मरकज है। एक चूहे को मारने के लिए मिस्टर चागला ने जो तोप दागी है, उन्हें यह तोप दागते वक्त देखना चाहिए था कि इसका गोला मुस्लिम यूनीवरसिटी के सीने पर पड़ रहा है या सिक्यूलर स्टेट की पेशानी पर पड़ रहा है।

यह इसलिए कह रहा हूं कि मुस्लिम यूनीवरसिटी के मामूली से वाकये पर जो कुछ किया या करना चाहते हैं वह हर आम और खास और जिम्मेदारान हुकूमत को मालूम है। बल्कि अगर मैं यह कहूं तो कोई गलत बात न होगी कि जो कुछ आप कर रहे हैं वह 5 मई सन् 1965 के राज्य सभा के बयान के मुताबिक मरकजी हुकूमत के ईमा पर से कर रहे हैं। लेकिन मुझे कहने दीजिए कि मिस्टर चागला को मुस्लिम यूनीवरसिटी की आंख का तिनका तो नजर आ गया लेकिन उन्हें दूसरी यूनीवरसिटियों की आंख का लट्ठा नजर नहीं आया। इससे मेरी मुराद यह है कि अलीगढ़ के मामूली से हादसे को इतना उछाला गया कि अन्दरून मुल्क से लेकर बेरून मुमालिक तक एक शोर मच गया और मालूम हुआ कि तुलबाए अलीगढ़ ने कितना बड़ा जुल्म ढा दिया। लेकिन पटना यूनीवरसिटी, गोहाटी यूनीवरसिटी, लखनऊ यूनीवरसिटी, गोरखपुर यूनीवरसिटी, बनारस यूनीवरसिटी, उस्मानिया यूनीवरसिटी, उड़ीसा यूनीवरसिटी,

हर जगह ऐसे और इससे बदतर वाकयात हो चुके हैं जिन में अफसरान के साथ नाजेबा सुलूक किया गया, जूते फेंक कर मारे गए, कमरे में बन्द रखा गया, मोटरों में आग लगा दी गयी, खुद लखनऊ यूनीवरसिटी के तुलबा की तहरीक में वाइस चांसलर और गवरनर दोनों के साथ क्या कुछ नहीं किया गया, लेकिन कभी ऐसे और इतने संगीन इल्जामात न आयद किए गए, न वहां के इन्तिजामी अमूर में कोई दखल दिया गया।

जुनूबी हिन्द के तुलवा के हंगामे, हिन्दी दुश्मन तहरीक से तमाम तहरीकें तशद्दुद की इस मंजिल तक पहुंच गई जहां कि रियासती पुलिस हालात पर काबू पाने में नाकाम रही और मजबूरन फोर्स तलब करनी पड़ी।

लेकिन इसके बावजूद वहां मुल्क की सालमियत और तालीमी अदारों के वकार को न कोई खतरा नजर आया और न वहां किसी आर्डिनेन्स की जरूरत महसूस हुई। न तालीमी अदारों के ऐडमिनिस्ट्रेशन में कोई तबदीली की गयी। न वहां कोई पाकिस्तानी एजेंट नजर आया, न वहां कोई रजअत पसन्द व फिरका परस्त दिखाई पड़ा और न वहां की जरें कहीं और दिखाई पड़ीं। लेकिन अलीगढ़ मुस्लिम यूनीवरसिटी के तुलबा का अपने हुकूक के तहफ्फुज करने के लिए एक मामूली सा मुजाहिरा जिसे फिरकावारियत से कोई ताल्लुक न था और जिसे महज वाइस चांसलर की नाआकबत अन्देशी, पुलिस की तुलबी और तुलबा पर बिला जरूरत फायरिंग ने एक मुश्तैल हुजूम की सूरत दे दी। जिसके नतीजे में तुलबा ने बेकाबू हो कर वाइस चांसलर को मारा। यह फेल इतना खतरनाक तसव्वर कर लिया गया कि जिस पर काबू पाने के लिए हुकूमत को मुरव्वजा कानून के अम्बार और इन्तिजाम को बेबस पा कर एक गैर मामूली आरडिनेन्स से मुसल्लह होना पड़ा।

मुझे इन्तहाई अफसोस से कहना पड़ता है कि . . .

एक माननीय सदस्य : अध्यक्ष महोदय, वह अपनी स्पीच को पढ़ रहे हैं।

अध्यक्ष महोदय : आप अपनी स्पीच को पढ़ रहे हैं। मैं इस बार में आप से कहना चाहता था लेकिन नहीं कह पा रहा क्योंकि आप ने एक बार भी मेरी तरफ नहीं देखा। अगर आप एक बार भी मेरी तरफ देख लेते तो मैं कह सकता था कि आप नहीं पढ़ रहे हैं।

श्री मुजफ्फर हुसैन मैंने इसलिए आपकी तरफ नहीं देखा कि आप आर्डर, आर्डर न कह दें।

मुझे इन्तहाई अफसोस से कहना पड़ता है कि यह सब महज इसलिए हुआ कि एक अरसा से चागला साहब को मुस्लिम यूनीवरसिटी अलीगढ़ में फिरकापरस्ती का भूत नजर आ रहा था। उन्हें वहां के तुलबा की अक्सरियत पाकिस्तानी एजेंट नजर आ रही थी। उनके तसव्वर की आंखों ने वहां के मैडीकल कालिज के निकले हुए तुलबा डाक्टरों को जिनके निकलने में अभी एक अरसा बाकी है ज्यादा तादाद में पाकिस्तान जाते हुए देख लिया। उन्हें अलीगढ़ में एक ऐसा फितनाही गिरोह नजर आया जिसकी जड़ें कहीं और हैं और मजबूरन मुल्क के तहफ्फुज व सालमियत के पेश नजर उन्हें आर्डिनेन्स के नफाज की सिफारिश करनी पड़ी। समझ में नहीं आता कि आजादी के बाद मौलाना अबुल कलाम आज़ाद, जनाब हुमायून कबीर वगैरह जैसे साहिबुल नजर लोग वजीर तालीम रह चुके हैं। मगर उनकी आंखों ने कभी भी अलीगढ़ मुस्लिम यूनीवरसिटी में न इन बुराइयों को देखा और न उनकी वजारत को यूनीवरसिटी के इन्तिजामिया में इस किस्म की मदाखलत की जरूरत महसूस हुई, जब कि उनकी कौम परस्ती मशहूर है। जाहिर है कि यूनीवरसिटी में अगर कोई ऐसी खामी होती तो वह उसे हरगिज नजरअन्दाज न करते। लेकिन चागला साहब की नौजैदा कौम परस्ती ने वह सब कुछ देख लिया जिसकी

[श्री मुजफ्फर हुसैन]

न कोई असल है न कोई बुनियाद उनके दिल और दिमाग में अलीगढ़ यूनीवर्सिटी के बारे में एक स्कीम थी। जिस पर वह अमल करना चाहते थे। और इस अली यावर जंग के वाकए ने उनको इसका मौका अता फरमा दिया।

इस सिलसिले में मैं यह अर्ज करूंगा कि मिस्टर प्रकाशवीर शास्त्री ने ठाकुर यशपाल सिंह साहब के खिलाफ इस आर्डिनेन्स की मुखालिफत करने का इल्जाम लगाया है। मिस्टर यशपाल सिंह एक हिन्दू हैं और पक्के हिन्दू हैं, और इस हैसियत से उन्होंने इस आर्डिनेन्स की मुखालिफत की है। मैं प्रकाशवीर शास्त्री से कहना चाहता हूं कि जिस तरह वह मुसलमानों के खिलाफ मिस्टर चागला और अली यावर जंग को इस्तेमाल कर सकते हैं उसी तरह मैं भी मिस्टर यशपाल सिंह को बचाव में इस्तेमाल कर सकता हूं।

उपाध्यक्ष महोदय : क्या आप ने श्री यशपाल सिंह से पूछ लिया है कि वह इस्तेमाल हो रहे हैं ?

13 hrs.

श्री मुजफ्फर हुसैन : इस में पूछने की क्या बात है ? उन्होंने कोई गलत इल्जाम नहीं लगाया था। दरअसल बात यह है कि वह एक इंसाफ पसन्द हिन्दू हैं, जम्हूरियत में यकीन रखते हैं और वह इंसाफ की बात कहना व करना चाहते हैं। श्री प्रकाशवीर शास्त्री ने श्री यशपाल सिंह के ऊपर गलत इल्जाम लगाया है। ठाकुर साहब ने तो इंसाफ से काम लिया और इंसाफ के तकाजे के मुताबिक उन्होंने हमारी ताईद की है।

मि० चागला जो कुछ हमारे साथ कर रहे हैं वह गलत कर रहे हैं। अब यह कहना कि मि० अली यावर जंग के साथ जो कुछ हुआ अगर हम आर्डिनेन्स जारी न करते तो वाकयात उससे ज्यादा बदतर हो जाते, आग भड़क जाने की बात तवक्को थी और हालात उससे ज्यादा बदतर हो जाते, यह चीज सुन कर मुझे एक किस्सा याद आ रहा है कि उड़ीसा के जंगलात में एक जानवर होता है जो कि मच्छर से कुछ ज्यादा बड़ा होता है और जब रात को वह आराम करता है तो वह अपने पैरों को ऊपर उठा कर आराम करता है। इस के लिए जंगल के तमाम जानवरों ने एक जलसा किया और उसमें उस जानवर से यह पूछा कि भाई और हम सब जानवर तो अपने सारे पैर समेट कर बैठते हैं और रात को अपने-अपने आशियानों में आराम करते है लेकिन तुम रात को अपनी टांगों को उठा कर आराम करते हो तो ऐसा तुम क्यों करते हो ? इस पर उस जानवर ने जवाब दिया कि तुम सब लोग बेवकूफ हो। मैं अपनी टांगें इसलिए उठा कर सोता हूं कि ऐसा न हो कि रात को आसमान गिर पड़े और तुम सब लोग उसके नीचे दब कर मर जाओ इसलिए मैं अपनी टांगों को ऊपर उठाये रहता हूं। अब जरा गौर कीजिये कि नन्हीं सी टांगों के ऊपर आस्मान को रोकने का हौसला ? श्री चागला का यह आर्डिनेन्स भी उसी जानवर की टांगों ऊपर उठाये रखने की दलील की तरह से है। यह आर्डिनेन्स मुस्लिम यूनिवर्सिटी को तबाह करने का फैसला है। यहां मैं यह चीज साफ कर दूं कि मैं यह नहीं कहता कि उस में हिन्दू न पढ़ें सिक्ख व ईसाई न पढ़ें। अलीगढ़ मुस्लिम यूनिवर्सिटी में हर एक को चाहे वह किसी जाति का हो पढ़ने का हक हासिल है। हर शख्श उस मे दाखिला ले सकता है। हर शख्स को इस जम्हूरी हुकूमत में इस जम्हूरी दौर में उस में दाखिला लेने के लिए कोई बंदिश या रुकावट नहीं है लेकिन मि० चागला और अली यावर जंग की एक सोची समझी स्कीम के तहत जो कुछ किया जा रहा है उस के लिए हम आप से

जरूर इंसाफ के तालिब हैं और उस के मुताल्लिक मैं यह जरूर कहूंगा कि उस पर आप ठंडे दिल से गौर करें वरना मैं यह अर्ज करना चाहता हूं और यह मैं दुखी दिल से अर्ज करना चाहता हूं कि ख्वाह वह प्राइम मिनिस्टर हों, ख्वाह उन की पूरी कार्बीना हो, अगर यह आर्डिनेंस जो मि० चागला ने अली यावर जंग की राय से जारी किया है तो क्या सन् 1967 के एलेक्शन में इसी का सहारा लेकर वे मुस्लिम कौम से वोट की भीख मांगेंगे ? साढ़े 6 करोड़ मुसलमानों के वोटों से आप यहां आये हैं और यह आप की तहरीरें हैं, यह आप की जवाबदेही है यह आप की तकरीरें सब मैदान में हमारे सामने होंगी हम अवाम में उस बारे बतलायेंगे उस वक्त आप को मालूम होगा कि अवाम पर उनका क्या असर पड़ा है ? उस वक्त आप से पूछा जायगा कि आर्डिनेंस की मुआफिकत का क्या नतीजा होता है ? हमारी 62 यूनिवरसिटियों में यह एक मुस्लिम इदारा है जिसके कि साथ आप यह बेइंसाफी फरमा रहे हैं। आप हमारे साथ जो कुछ कर रहे हैं वह आपके सामने मौजूद है इसलिए मैं आपसे गुजारिश करूंगा कि आप इंसाफ से काम लेते हुए यह आर्डिनेंस जो उन्होंने जारी किया है उस के वापिस लेने पर आप उन्हें मजबूर करेंगे। एक सैकुलर स्टेट के अन्दर एक जम्हूरी हुकूमत के अन्दर यह हमारे साथ बड़ा जुल्म हो रहा है। मान लो कि चन्द तुल्बा ने कोई ऐसी हरकत की जिसकी कि वजह से यह आर्डिनेंस जारी करने की जरूरत महसूस हुई तो आप बजाए यह आर्डिनेंस इश्यू करने के कतई तौर पर उन बच्चों के खिलाफ अदालत में मुकद्दमात चला सकते थे और वे बच्चे मुजिरम हैं या नहीं इसका फैसला अदालत पर छोड़ देते लेकिन एक माहिरे कानून होते हुए वक्त से पहले आप ने जो मुख्तलिफ बयानात उन बच्चों के खिलाफ या अलीगढ़ के खिलाफ दिये हैं हो सकता है कि इसका असर उसके मुकद्दमात पर पड़े। आप एक जज रह चुके हैं। आपके सामने कानून की हर दफात मौजूद हैं। आपके बयानात से उनके मुकद्दमात मुतासिर हो सकते हैं। आपने बयान दिया है कि बच्चों पर वहां मुकद्दमात नहीं चल रहे हैं लेकिन अभी 26 तारीख को एक 107/117 का मुकद्दमा था। इसके अलावा अभी दो रोज का वाकया है पांच बच्चे जिनकी कि जमानतें हो गई थीं लेकिन उस के बाद भी हाशम किदवाई साहब की तहरीर पर जोकि मेरे पास मौजूद है जोकि उन्होंने सी० आई० डी० इंसपैक्टर और एस० पी० को लिख कर भेजी है उसके बमुजिब उन बच्चों की बेल को फौरन कैंसल करके जेल में भेज दिया। इसी तरह से पांच बच्चों को परसों गिरफ्तार किया गया है जोकि अपने मुकद्दमात की पैरवी करने के लिए गये थे। अब्दुल बासित की बेल कैंसिल करके जेल में भेज दिया। अभी युनिवरसिटी के अन्दर एक, एक बच्चे से पूछा जा रहा है कि 25 अप्रैल को तुम कहां थे और अगर नहीं यहां नहीं थे तो क्यों नहीं थे? उस की वजह बतलाये। यह तमाम चीज जोकि वहां की जा रही हैं बच्चों को हिरासा कर रही है। वह अपने तहफ्फुज की और सोचें या अपनी तालीम की तरफ सोचें इस पर आप को गौर करना चाहिए और ध्यान देना चाहिए। इस किस्म की हरकतें जो बच्चों के साथ हो रही है वह नहीं होनी चाहिएं।

श्री प्रकाशवीर शास्त्री ने मौलवी इसराहुल हक साहब का जिक्र किया जोकि जमीयत के प्रेसीडेंट हैं तो मैं उन्हें बतलाना चाहता हूं कि मैं उस जमात का सेक्रेटरी हूं मुझे खुद इसराहुल हक साहब ने कहा था कि अगर तुम मि० चागला ने जो आर्डिनेंस जारी किया है उसकी ताईद कर दो तो तुम्हें बहुत कुछ उस से फ़ायदा हासिल हो सकता है। मैं ने मौलवी इसराहुल हक साहब से साफ़ कह दिया कि मैं इस के लिए कभी तैयार नहीं हो सकता कि मैं अपने

[श्री मुजफ्फर हुसैन]

जाती फायदे के लिए उनके आर्डिनैंस की हिमायत करूं क्योंकि ऐसा करना मेरे नजदीक कौम फरोशी और मज़हब फरोशी और दीनफरोशी होती है जोकि मैं कभी करने को तैयार नहीं हूं। मैं अपने जाती फायदे के लिए इस आर्डिनैंस की हिमायत नहीं कर सकता। मौलाना इसराकुल हक़ ने मुझे तार दिया था जिसमें मुझे कहा था कि उन्होंने मेरा नाम श्री चागला के पास कोर्ट की कौंसिल की मेम्बरी के लिए लिख कर भेज दिया है और अगर मि० चागला की तरफ़ से कोई कागज मेरे पास आये तो मैं उस कागज पर अपने दस्तखत कर दूं। अब मौलाना इसराकुल हक़ को जो मजहबफरोशी या कौम-फरोशी का सिला मिलने दे दिया। आप ने उन को बुल्लेन कम्पनी का डायरेक्टर बना दिया और उनको अलीगढ़ मुस्लिम युनिवरसिटी कोर्ट का मेम्बर भी नामजद कर दिया है। अब श्री प्रकाशवीर शास्त्री ने जो यह कहा कि मौलाना इसराकुल हक़ ने जमीअत के मेम्बर होने की हैसियत से चागला साहब आर्डिनैंस की ताईद की है तो मेरा कहना यह है कि उन्होंने अपने जाती फायदे की बिना पर ऐसा किया है न कि एक मुसलमान होने की हैसियत से ऐसा उन्होंने किया। उनके सामने अपने जाती फायदे का सवाल था इसलिए उन्होंने मि० चागला की ताईद की न कि उन्होंने आपके जाती मामलात की ताईद की।

जहां तक श्री प्रकाशवीर शास्त्री की इस मजम्मत का ताल्लुक है और जनरल शाहनवाज खां या हुमायुन कबिर साहब को किसी जमात के मैम्बर होने का जो उन्होंने इल्जाम दिया तो किसी जमात का बहैसियत मुसलमान होने के उसका मैम्बर होना कोई जुर्म नहीं है और यह इस बात की दलील नहीं है कि वह हुकूमत की बॉडी के अन्दर रह कर किसी जमात के मैम्बर नहीं रह सकते है। श्री प्रकाशवीर शास्त्री अगर अपनी जनसंघी और महासभाई जहनियत के ऐतबार से शाहनवाज पर और हुमायुन कबिर के ऊपर यह इलजाम लगा सकते है तो मैं पूछना चाहता हूं कि क्या हाउस उनको इस बात की इजाजत देगा कि वह इस किस्म की बात करें और किसी की जात पर हमला करें?

मैं आखिर मे अर्ज करूंगा कि मैं श्री यशपाल सिंह के एक एक लफ्ज की ताईद करता हूं और आप से गुजारिश करूंगा कि आप चागला साहब को मजबूर करें कि वह अपने इस आर्डिनेंस को वापिस लें।

श्री शिव नारायण (बांसी): मैं बड़ा अनुगृहीत हूं कि आपने मुझे इस अवसर पर बोलने का अवसर दिया। चूंकि मैं एक टीचर रहा हूं.....

अध्यक्ष महोदय: इसीलिए मैं ने जब माननीय सदस्य को बोलने के लिए बुलाया तो मैंने कहा उस्ताद शिव नारायण।

श्री शिव नारायण: अब आप बुजुर्ग है जो भी चाहें कहें।

नेपोलियन जो कि दुनिया का सब से बड़ा कमांडर हुआ है उस ने यह कहा था :—

"Those who will obey they can give order."

गत 25 अप्रैल का जो नमूना हमने अलीगढ़ मुस्लिम यूनिवरसिटी में देखा वह निश्चित रूप से इस देश के इतिहास में एक बड़ा गंदा दिन है। जो गुंडेबाजी और अनुशासनहीनता उस अवसर पर हमने देखी उससे मारे शर्म के हमारा सिर झुक जाता है। मैं पुरजोर शब्दों में उस की भर्त्सना करता हूं जहां कि इस तरह से वाइस चांसलर को मारा जाये और वह तो बच गये बाकी मार डालने में कोई कसर शरारती लोगों ने छोड़ी नहीं थी। इसके विपरीत हमारी संस्कृति हमें क्या

सिखाती है ? "प्रररी विशम्भरा"। हमारी भारतीय संस्कृति हमें यह पाठ सिखाती है :–

"मातृवत् परदारेश परद्रव्येश लोशष्वत् आत्मैवत सरभूतेषु या पश्यति स: पंडित :" हमारी नसों में यह संस्कृति विद्यमान है और इसलिए यह जो अलीगढ़ में 25 अप्रैल को अशोभनीय और सर्वथा अनुचित व नग्न चित्र उपस्थित हुआ वह कभी भुलाया नहीं जा सकता है । मैं श्री स्वैल से कहना चाहता हूं कि वह अलीगढ़ गये थे कि नहीं ? उन्हें अलीगढ़ जाकर स्थिति का पता लगाना चाहिए । अब जो नक्शा वहां पर 25 अप्रैल को हुआ उस को हिन्दुओं ने बर्दाश्त किया क्योंकि हम नौनवाएलैंस के हामी है और अहिंसा में पूर्ण विश्वास रखते है । हम गांधी और नेहरू जी के बताये हुए मार्ग पर चलते है इसलिए हम ने वह सब बर्दाश्त किया । यहां पर उधर से जो कम्यूनलिज्म को उभारने वाली स्पीचैज हुई उनसे मुझे बहुत दु:ख पहुंचा है ।

जहा तक आर्डिनेंस का सवाल है उस में कोई ऐसी खराबी नहीं है जिसके लिए उधर से चंद दोस्तों ने इतना वावैला मचाया है । गवर्नमैंट के पास आर्डिनेंस लाने के अलावा और कोई चारा नहीं रह गया था वह इसे लागू करने को मजबूर हो गयी थी और यह आर्डिनेंस मेरी समझ में उसने उपयुक्त अवसर पर जारी किया । श्री मुजफ्फर हुसैन ने कहा कि वहां तूलबा ने जो किया वह एक मामूली बात थी लेकिन मैं उनसे जानना चाहूंगा कि क्या किसी आदमी को जान से मार डालने की कोशिश करना एक साधारण बात है ? अध्यक्ष महोदय, आप तो स्वय एक जज रह चुके हैं और आप खुद समझ सकते हैं कि क्या यह एटैम्प्ट टू मर्डर क्रिमिनल प्रोसीजर कोड के मातहत नहीं आता है और क्या यह कोई साधारण बात है ; वाइस चांसलर ने चिटठी लिखी और गवर्नमैंट ने स्टैप लिया । चागला साहब ने कौन सा गुनाह किया । इतिहास इस बात का साक्षी है कि जब मौलाना आजाद एजुकेशन मिनिस्टर थे तो उनको भी आपने बड़ी गालियां दी थी। आज जब चागला साहब एजुकेशन मिनिस्टर हैं तब भी आप आज उन को गालियां देते हैं । इस तरह से मुसलमानों को गालियां देना ठीक नहीं है । मैं कहूंगा कि आप छागला साहब को गालियां नहीं देते हैं बल्कि प्राइम मिनिस्टर साहब को गालियां देते है, हिन्दुस्तान की गवर्नमेंट को गालियां देते हैं, जो कोई भी हमारा रिप्रिज़ेंटेटिव यहां बैठता है, उसको आप गालियां देते हैं। यह बड़े ही दुख की बात है ।

हमें मौलाना हिफजुर्रहमान साहब जैसा मुसलमान अलीगढ़ ने पैदा कर के दिया उस पर गुमान है । जब वह हमारे यहां आते थे तो हिन्दू भाई भी और मुसलमान भाई भी उनको बड़े ध्यान से सुनते थे। हमें ऐसे मुसलमान चाहिये, डा० जियाउद्दीन जैसे मुसलमान चाहिये । हमें औरंगजेब नहीं चाहिये, हमें अयूब नहीं चाहिये । जनरल अयूब आज पाकिस्तान में औरंगजेब का खेल खेल रहे हैं। उन्होंने अपने विरोधियों को जेल में बन्द कर दिया है (इंटरप्शंस) जब शिष्य गुरू के पास विद्या हासिल करने के लिये जाते है तो उन को अपने धर्म का भी पालन करना चाहिये । वह उन के लिए ट्रेनिंग ग्राउंड है । हम चाहते हैं कि विश्वविद्यालयों में से हम को अच्छे पंडित मिलें, हमे बड़े विद्वान मिले, हमें मैथेमैटीशियन मिलें, ऐसे लोग वहां से निकले जो कि भारतीय संस्कृति में विश्वास रखने वाले हों । इंडियन कल्चर में विश्वास रखने वाले हों । आज हम को सही मानों में आदमी चाहियें ।

आप देखें कि काश्मीर में क्या हो रहा है । काश्मीर के हिन्दू और मुसलमान युनाइटेड हैं और दोनों मिल कर पाकिस्तानियों का मुकाबला कर रहे है । उन्होंने इस एकता को रिपीट किया है । जो उनको मारने के लिए आते हैं, उन को उन्होंने बदले में मारा है । वे भाई-भाई की तरह

[श्री शिव नारायण]

रह रहे हैं। उन्होंने हमलावरों को मुंह तोड़ जवाब दिया है ।

मैं चाहता हूं कि हमारे माननीय सदस्य जो इस आर्डिनेंस का विरोध करते है, वे अलीगढ़ जा कर देखें, हमारे बदरुद्दुजा साहब वहां जा कर देखें, बनर्जी साहब जा कर देखें कि क्या हालत है और हमने कितना टालरेट किया है । वहां के नग्न चित्र को मैं यहां बयान नहीं करना चाहता हूं, 25 अप्रैल, को जो कुछ वहां हुआ, उस को मैं बयान नहीं करना चाहता हूं, एग्जैमिनेशन हाल में जो घटनाय घटी हैं, उन को मैं बयान नहीं करना चाहता हूं । हमारे हरवानी साहब ने सब हालात बयान नहीं किये हैं। उन पर भी हमला किया गया था । वह बच गए । अलीगढ़ पास में ही है, और मैं किसी को भी दावत देता हूं कि वह जा कर वहां देख ले, जिसकी तबीयत हो, अलीगढ़ जा कर देख ले और हालात का खुद जायज ले ले। वह जगह कोई दूर नहीं है । शिक्षा संस्थाओं को जिन को हम 95 प्रतिशत पे करते हैं, वह पब्लिक मनी है । उस में हर एक आदमी का योग दान होता है, हर एक आदमी जो टैक्स देता है, उस में उसका योगदान है. हिन्दू, मुस्लिम, सिख, ईसाई सभी का इस में योगदान रहता है।

हमारे भाई फ्रैंक एंथनी साहब ने बड़ा जोर का भाषण किया है । मैं उनको बतलाना चाहता हूं कि में ब्रिटिश वैस्ट-इंडीस में पैदा हुआ था और मिशन स्कूल में पढ़ा हूं । मैं क्रिश्चियन कल्चर को जानता हूं । मैं कहना चाहता हूं कि जिस तरह का भाषण उन्होंने किया वह उचित नहीं था। बिल्कुल अनुचित था । उन से हमें इस तरह के भाषण की उम्मीद नहीं थी । वह शिक्षा संचालक हैं। बड़ी बड़ी संस्थायें वह चलाते हैं।

हमारे यहां भी एक मुसलमान हैं जोकि कालेज चलाते हैं। उन्होंने मुझ से कहा कि उन्हें पी० एस० पी० वाले कहते हैं कि वे चुनाव के लिए खड़े हो जाएं । मैं ने उन से कहा कि वह बस्ती में वही काम कर रहे हैं जो पंडित मदन मोहन मालवीय जी ने बनारस में किया । वह इंस्टीट्यूट में अपनी सारी कमाई दे गए हैं। इस तरह के मुसलमान हमें चाहियें. इस तरह के बड़े बड़े पंडित हमें चाहियें । वे मुसलमान हमें चाहिय जो कुरान की सही सही तालीम दे सकें। सही सही तालीम दे कर जो कनवर्ट कर सकें । इस तरह के मुसलमान आपको चाहियें कि आप पैदा करें ।

जहां तक गुंडा गर्दी का सम्बन्ध है, वह चलने नहीं दी जा सकती है । यूनिवर्सीटीज में अगर गुंडागर्दी होगी तो यूनिवर्सटी का खुदा ही हाफिज । एक नहीं अगर बावन यूनिवर्स्टीज हों तो भी हम को उन को सीधे रास्ते पर लाना होगा और गुंडागर्दी का सफाया करना होगा। इसको हम टालरेट नहीं कर सकते हैं। हम आशा करते हैं कि शिक्षा संस्थायें उत्तम शिक्षा विद्यार्थियों को दें, सुयोग्य औलाद पैदा करें, बढ़िया हिन्दुस्तानी पैदा करें. सच्चे हिन्दू मुसलमान पैदा करें, उन में एकता की भावना कूट कूट कर भरें। हमारे सभी जितने विश्वविद्यालय हैं वे ऐसे ही हों ।

मेरे मित्र ने लखनऊ, उड़ीसा और न जाने किन-किन विश्वविद्यालयों के बारे में कहा है कि वहां भी गुंडागर्दी हुई है । लेकिन में उन को बतलाना चाहता हूं कि वहां कहीं भी वाइस चांसलर को मारने की कोशिश नहीं की गई है, मर्डर करने की

एटेम्प्ट नहीं हुई है । वहां पर उनकी मोटर को फूंका गया है, उन के शीशे तोड़े गए हैं । यह सब हुआ है और यह जायज भी हो सकता था लेकिन एटेम्प्ट टू मर्डर नहीं हुआ है । अलीगढ़ में हमारे अली यावरजंग साहब को मर्डर करने की कोशिश की गई है । हमारे शास्त्री जी ने कहा कि आप अली यावरजंग के साथ हैदराबाद का बदला लेने की कोशिश करना चाहते थे । वह नक्शा आप के दिमाग में था । यह आपकी स्पीचिज बता रही हैं । उन को सुन कर पता चल जाता है कि आपके मन की भावना क्या है । **ए मैन इज नोन बाई दी सोसाइटी ही कीप्स** । आप इस तरह के ही दिखाई देते हैं । यह आपके भाषण से स्पष्ट हो गया है । हम संतोष करते हैं । हम जानते है कि किस तरह से टालरेट किया जाता है । हम टालरेट करते है । क्षमा बड़न को चाहिये, छोटन को उत्पात । हम क्षमा करना जानते है और क्षमा करते भी हैं । हिन्दुस्तान की गवर्नमेंट ने बहुत ईमानदारी के साथ, नेक नीयती के साथ हिन्दुओं, मुसलमानों, सिखों, ईसाईयों को प्रोटेक्शन देने की जिम्मेदारी अपने ऊपर ली है । नेहरू और गांधी की प्रतिज्ञा को हम भूलने वाले नहीं है । हम उनके फालोअर है । मैं मुसलमान भाइयों से कहता हूं कि हम उनकी कल्चर को प्रोटेक्ट करने में किसी से पीछे नही है और न हो किसी से पीछे रहेंगे । मैंने उर्दू को प्रोटेक्शन के लिए कहा है, इनकी संस्कृति को प्रोटेक्शन के लिए कहा है । और आप क्या चाहते हैं ? मैं आपको बतलाना चाहता हूं कि उत्तर प्रदेश काउंसिल में बोलते हुए मैंने उर्दू का समर्थन किया था । सियासत अखबार में उनके बारे में एक बड़ा कालम निकला था । मुझे उन अखबार वाले ने बताया था कि शिव नारायण तुम को उतना पता है जितना हमको भी पता नहीं है ।

मैं चाहता हूं कि हम ईमानदार हों । हमारे देश में प्रेम की भावना पैदा हो । देश के रक्षक पैदा हों । हमारे कमांडर्ज जो फ्रंट पर मारे गये है, वे देश की रक्षा करते हुए मारे गए है, उन्होंने देश की खातिर कुर्बानी दी है । उन में मुसलमान भी थे । आज हमें वैसे लीडरों की, कमांडरों की जरूरत है । वैसे लीडर हमें चाहिये । ऐसे नही चाहिये जो हमारे बीच में झगड़ा पैदा करें । डिवाइड एंड रूल की पालिसी को आप सलाम बोलिये । मुसलमान कौन होता है । मुसल्लम ईमान वाला मुसलमान होता है । वैसा मुसलमान हमको चाहिये । मुसल्लम ईमान वाला चाहिये । मैं छागला साहब का समर्थन करता हूं कि उस में जो उन्होंने किया है । वह बड़े विद्वान मिनिस्टर है, बहुत बढ़िया मिनिस्टर है । इन्होंने हमारे देश का सिर, यू० एन० ओ० में जा कर और हमारे केस को रख कर, ऊंचा किया है । हमें ऐसे ही योग्य और पढ़े लिखे मिनिस्टर की जरूरत थी । इनको कुछ माननीय सदस्यों ने कानून बताये है । इनके बारे में उन्होंने कहा है कि ये कानून नही जानते है । ये चीफ जस्टिस रह चुके है । ये कानून के पंडित हैं । इतने बड़े पंडित को हमने यहां बिठा रखा है । चूंकि ये मुसलमान है, इस वास्ते इन पर छींटाकशी की जाए यह ठीक नही है । ये ऐसे वैसे मुसलमान नही है, ये पक्के नेशनलिस्ट मुसलमान हैं । मौलाना आजाद और रफी अहमद किदवई की जगह यह काम कर रहे है । सही आदमी को हमने एजुकेशन मिनिस्टर बनाया है ।

मैं किसी पर कोई आक्षेप नही करता हू । लेकिन मैं हर मुसलमान से अपील करता हूं कि वह मुसल्लम ईमान वाला आदमी बने और ऐसे ही मुसलमान व हमें पैदा कर के दें । जिन यूनिवर्सिटीज में गड़बड़ियां होती है, काम ठीक तरह से नही चलता है, उनको हम टालरेट नही कर सकते है । उनके खिलाफ हमें एक्शन लेना पड़ेगा और जरूरत हुई तो उनको बन्द भी किया जा सकता है । अगर ऐसा नहीं किया गया तो कहां डिसिप्लिन

[श्री शिव नारायण]

रहेगा । तब देश को सम्भालना मुश्किल होगा । इस देश को सम्भालना कमिंग जैनरेशन का काम है । उसको ही यह जिम्मेदारी लेनी है । वही इस मुल्क के भाग्य को बनाने वाली है । हम तो पचास वर्ष के ऊपर हो गए हैं । हम लोग तो टिकट कटा चुके है । नौजवानों के हाथ में ही भारत का भविष्य है । हमारा तो चला चली का वक्त है ।

मैं मंत्री महोदय से कहूंगा कि वह एक बहुत ही कम्प्रिहैंसिव बिल लायें फिर चाहे वह हिन्दू यूनिवर्सिटी हो या मुस्लिम युनिवर्सिटी इस मुल्क में हम प्रेम की शिक्षा चाहते है, इस मुल्क में हम चाहते है कि एकता कायम हो ।

इन शब्दों के साथ मै जो आर्डिनेंस जारी किया गया था उस का समर्थन करता हूं ।

अध्यक्ष महोदय दो तकरीरें बहुत जोशीली हो चुकी है । अब सुभद्रा जोशी जी सुरीली कोई तकरीर दें ।

श्रीमती सुभद्रा जोशी (बलरामपुर) : अध्यक्ष महोदय, मेरे साथ बेइंसाफी सिर्फ यह है कि इनके बाद मुझ को बोलने के लिए कहा गया है ।

श्री द्वा० ना० तिवारी (गोपालगंज) : यू० पी० के बाद यू० पी० ।

श्रीमती सुभद्रा जोशी : मेरी जो दिक्कत है उसका एहसास आप कर सकते है ।

हमारे प्रकाशवीर शास्त्री जी ने हम लोगों को बतलाने की कृपा की है कि डा० सैयद महमूद अलीगढ़ यूनिवर्सिटी की प्रॉडक्ट थे । ईश्वर जानता है, मै तो नही जानती हूं कि प्रकाशवीर शास्त्री जी कहां की पैदाइश हैं । जितना जहर उन्होंने अपने भाषण में उगला है उससे आप अंदाजा लगा सकते है और शिक्षा मंत्री जी भी अंदाजा लगा सकते हैं कि सदन के बाहर वह कितना जहर उगलते होंगें और कितनी गलत बातें कहते होंगी ।

आज जो आर्डिनेंस हमारे सामने पेश है और जो बिल हमारे सामने पेश है उसकी बदकिस्मती से उसका पुराना दुखदायी इतिहास है, कई वर्षों से । जिस तरह से और कई व्यक्ति शिकार हुए हैं, उसी तरह से अलीगढ़ यूनिवर्सिटी को भी एक टारगेट बना दिया गया है कुछ लोगों का । हमारे माननीय यशपालसिंह जी की बहादुरी की मैं तारीफ करती हूं । उन से मैं इतना ही कहना चाहती हूं कि जो बात वह तमाम हिन्दुओं के बारे में कह रहे थे उसको एमेंड करके यह कह दें कि कुछ फिरकापरस्त लोग ऐसे हैं जो यह सब बात कहते हैं और उन फिरकापरस्तों की तादाद बहुत कम है, वे मुट्ठी भर हैं और ज्यादातर हिन्दुस्तान के लोग चाहे वे हिन्दू हों, मुसलमान हों, भले लोग हैं, शरीफ लोग है, फिरकापरस्त नही हैं और वे इन फिरकापरस्त भाइयों की बातों को पसन्द नहीं करते है । कुछ मुट्ठी भर लोग हमेशा हर एक के खिलाफ इलजाम लगाते हैं । हमारे प्रकाशवीर शास्त्री जी ने अभी जनरल शाहनवाज खां के बारे में कहा । चूंकि समय कम है, इस वास्ते मैं उन में जाना नहीं चाहती हूं । प्रकाशवीर शास्त्री जी के इतिहास से हम वाकिफ नहीं है लेकिन जनरल शाहनवाज खां के इतिहास से दुनिया में कौन वाकिफ नहीं है ? कौन उसको नहीं जानता है । हमारे माननीय सदस्य तो इस में विश्वास करते है कि कीचड़ को इतना उछालो, इतना डालो कि चाहे कोई कितना भी यत्न करे, कितना झाड़े, कितना पोंछे, थोडा न थोड़ा लगा ही रहे ।

आज उनकी सहायता, उनको स्पोर्ट चागला साहब को मिली है । इसको छागला साहब का सौभाग्य समझिये या दुर्भाग्य । पर मैं छागला साहब को यकीन दिलाना चाहती हूं कि वह दिन दूर नहीं जब यहां

प्रकाशवीर शास्त्री जी यही हाल चागला साहब का न करें जो हाल आज वह हुमायून कबीर साहब का और जनरल शाहनवाज साहब का इस हाउस में करते हैं। क्या उन्होंने यही हाल हमेशा मौलाना आज़ाद का नहीं किया ? जब चागला साहब एजुकेशन मिनिस्टर बने तो प्रकाशवीर जी के खयालात के जो अखबार है उन्होंने हजार हजार गालियां छागला साहब को दीं और कहा कि शिक्षा मंत्री एक मुसलमान को बना दिया गया है। यह हिन्दुस्तान की सरकार ने अन्याय का काम किया है।

श्री बड़े (खारगोन) : मौलाना आज़ाद को किस ने गाली दी ?

श्रीमती सुभद्रा जोशी : इस वक्त श्री चागला का जो बिल पेश है मैं उस का दिल से अनुमोदन करती हूं। पर मैं उन से यह कहना चाहती हूं कि जो मुबारक कदम उन्होंने आज उठाया वह अच्छी नियत से उठाया है, अगर उस में कोई गलती रह गई हो जैसा कि शिक्षा के बड़े बड़े एक्सपर्ट और एक्सपीरिएंस्ड लोग कल कह रहे थे, तो बिल की वह कमी दूर होनी चाहिये। मुझे उम्मीद है कि जो एश्योरेन्सेज श्री चागला ने दिये हैं उनका वह आदर करेंगे, उन का हिन्दुस्तान की सरकार आदर करेगी, पूरी कैबिनेट उन का अनुमोदन करेगी और इस विश्वास को श्री चागला बिल के रूप में सदन के सामने लायेंगे। मैं उन के इस कदम का अनुमोदन करती हूं। मैं श्री चागला से दरख्वास्त करूंगी कि जो बहादुरी उन्होंने दिखलाई है, उन ताकतों को दबाने में, चाहे हम उन को रिएक्शनरी कहें चाहे कम्यूनल कहें, कुछ भी कहें, जो उन को समझ में आया उन्होंने किया, वह उन कदम को आगे और आगे ले जायें।

आज हमारे कालेजेज में, हमारी यूनिवर्सिटीज में, हमारे स्कूल्स में, चाहे वह हिन्दू यूनिवर्सिटी कहलायें चाहे हिन्दू यूनिवर्सिटी न कहलावें साम्प्रदायिकता के लिये अवसर है। आज सरकारी कर्मचारीगण के लिये आर० एस० एस० में जाना मना नहीं है। सरकारी कर्मचारी, चाहे वह अध्यापक हों चाहे दफ्तरों में काम करते हों, आज कांग्रेस के मेम्बर नहीं बन सकते, सोशलिस्ट पार्टी के मेम्बर नहीं बन सकते, कम्यूनिस्ट पार्टी के मेम्बर नहीं बन सकते, पर राष्ट्रीय स्वयंसेवक संघ के मेम्बर बन सकते हैं। पुलिस के लोग भी बन सकते हैं और अध्यापक भी बन सकते हैं। (*Interruptions*) हो सकता है अलीगढ़ यूनिवर्सिटी में लोगों ने, विद्यार्थियों ने, टीचर्स ने आपस में मिल कर ऐसे काम किये हों, चाहे उसे फिरकापरस्ती समझा जाये चाहे पार्टीबाजी समझा जाये, उन्होंने एक दूसरे को पीटा हो। लेकिन क्या हमारे सामने ऐसे नमूने नहीं हैं कि यूनिवर्सिटी और स्कूलों के टीचर और लड़के मिल कर दूसरे लोगों को मारने और पीटने का रोज काम करते है, लूटने का काम करते है। मैं श्री चागला से बहुत आदर से कहना चाहती हूं कि दूसरा कदम वह शीघ्र उठायें और कम से कम अपने अध्यापकों के लिये एक ऐसा सर्कुलर निकालें कि कोई किसी भी फिरकापरस्त जमात में, चाहे वह कल्चरल कहलाये चाहे वह पोलिटिकल कहलाये, नहीं जा सकता है। यह कदम मंत्री महोदय को जल्दी में उठाना चाहिये।

दुर्भाग्य हमारा यह है कि इस आर्डिनेन्स के पीछे इतना बड़ा इतिहास पड़ा है, और खास कर जब श्री प्रकाशवीर शास्त्री जैसे और दूसरे लोग जहर उगल उगल कर श्री चागला को सपोर्ट करने लगे तो उन के दिल में गलतफहमी हो जाना मुमकिन था। आज मैं भी हिन्दू हूं और मैजारिटी कम्यूनिटी को बिलांग करती हूं। आज मैं कहना चाहती हूं सदन से और दूसरे लोगों से कि हम लोगों पर ज्यादा जिम्मेदारी है। मैं यहां पर मुस्लिम फिर्कापरस्ती या ईसाई फिर्कापरस्ती या क्रिश्चियन फिर्कापरस्ती, किसी की भी हामी नहीं हूं। पर जिन लोगों की गिनती

[श्रीमती सुभद्रा जोशी]

कम है, चाहे कितना ही अच्छा वातावरण हो, उन के दिल में हमेशा शक बना रहता है, एक डर बना रहता है। इस में उन लोगों के साथ न्याय होता है या अन्याय होता है इस बात का सवाल नहीं है। सिर्फ नम्बर की कमी की वजह से ही डर बना रहता है। जब डर बनता है तो उस की वजह से वह सिकुड़ने की कोशिश करते हैं, इकट्ठा हो कर वह अपने को आर्गेनाइज करते हैं। कभी कभी वह बहकाये जाते है, कभी कोई गलती भी कर लेते हैं, परन्तु हमारी कम्यूनिटी जो कि मैजारिटी कम्यूनिटी है, हिन्दुस्तान के एक कोने से दूसरे कोने तक हिन्दू फैले हुए है, उन से मैं कहना चाहती हूं। यह मैं उन से हिन्दू और मुसलमान के नाम से नहीं कह रही हूं बल्कि कहने की बात है इसलिये कह रही हूं कि आप कितने ही मुसलमान वजीर लायें, कितने ही सिख वजीर लायें, कितने ही ईसाई वजीर लायें, लेकिन हिन्दुस्तान के कोने कोने में आखिर वह मुट्ठी भर रहेंगे। इसलिये हम लोगों का दिल बड़ा होना चाहिये, हमारी जिम्मेदारी होनी चाहिये। हमारा फर्ज है कि हम माइनारिटी कम्यूनिटीज को, मुसलमानों को, सिखों को, ईसाइयों को, यहूदियों को, पारसियों को, जिन को फिर्का-वाराना जमातें हिन्दुस्तान का नागरिक मानने को तैयार नहीं हैं, भरोसा दिलायें और उन में विश्वास पैदा करें कि हमारी मैजारिटी कम्यूनिटी ज्यादा जिम्मेदार है। इसलिये मैं चागला साहब से कहना चाहती हूं कि जब वह बिल को सदन के सामने लायें—मैं कम हक या ज्यादा हक देने की बात नहीं कह रही हूं—तो उस में इस बात का खयाल रखा जाये कि सिर्फ इन्साफ किया ही न जाये, बल्कि माइना-रिटी कम्यूनिटी सोचें कि उन के साथ इन्साफ हो रहा है, उन्हें इस बात का इत्मीनान हो कि उन के साथ बेइन्साफी नहीं हो रही है।

यहां पर कल चूंकि यह बात कही गई कि क्या हिन्दू कल्चर है, क्या मुसलमान कल्चर है और क्या हिन्दुस्तानी कल्चर है। मैं हिन्दू और मुसलमान कल्चर की बात नहीं कहती। मैं चाहती हूं कि हमारे यहां के लोग अपने आप को हिन्दू, मुसलमान, सिख, ईसाई, ब्राह्मण, वैश्य और शूद्र कहने के बजाय इन्सान कहा करें। जिस दिन ऐसा हो जायेगा वह दिन हिन्दुस्तान और दुनिया के लिये बहुत बड़ा दिन होगा। मैं किसी कल्चर की बुराई नहीं करती, लेकिन क्या हमारे मुंह से शोभा देता है कि जब मुसलमान का सवाल हो तो हम मुस्लिम कल्चर नहीं है यह बात कहें और जब हिन्दू का सवाल हो तो हम हिन्दू कल्चर की बात कहें। क्या हम को इस तरह से कहना चाहिये। क्या हम माइनारिटीज से कहें कि यहां न ईसाई कल्चर है, न मुस्लिम कल्चर है, न सिख कल्चर है, यहां सिर्फ इंडियन कल्चर है। और फिर अक्सर यह देखने में आया है कि अगर पूछा जाता है कि इंडियन कल्चर क्या है तो कहा जाता है कि हिन्दू कल्चर। इंडियन कल्चर की डेफिनिशन हिन्दू कल्चर मुट्ठी भर फिर्कापरस्त लोग देते हैं। मैं ने श्री यशपाल सिंह जी से कहा कि वह सारे हिन्दुओं का नाम लेने के बजाय मुट्ठी भर फिर्कापरस्त लोगों और फिर्कापरस्त जमातों का नाम लें क्योंकि जब ऐसे लोग प्रचार करते हैं तो जिन लोगों की कम गिनती है उन के दिल में बहुत शक व शुबहा आने लगता है। जब मैं यह बात सदन में कह रही हूं कि सारे हिन्दुओं का नाम यहां पर न लिया जाये तो एक बात माइनारिटी कम्यूनिटीज से भी हाथ जोड़ कर कहना चाहती हूं। मैं उन से निवेदन करना चाहती हूं कि वे इस ट्रैप में न आयें। आज हम लोगों को, कांग्रेस के सदस्यों को, हिन्दुस्तान के लोगों को, हिन्दुस्तान के हिन्दुओं को, इस चीज का एहसास है कि माइनारिटी की जिम्मेदारी उन के ऊपर है। वह लोग माइनारिटी की मुसीबतों से वाकिफ हैं और उन के दिल में जो शक व शुबहा है उस से वाकिफ हैं। माइनारिटी कम्यूनिटीज को भी होशियार होना चाहिये। कहीं ऐसा न हो कि

वह अपने आप को मुसीबत में डाल लें। जब एक आदमी बीमार होता है तो बहुत से डाक्टर जमा हो जाते हैं। कोई कहता है कि ऐलोपैथिक इलाज करो, कोई कहता है कि हकीम का इलाज करो, कोई कहता है कि टोना टोटका करो, कोई कहता है कि झाड़ा फूंका करो। जब इतने डाक्टर राय देते हैं तो मरीज के लिये बड़ा नुक्सान हो जाता है। माइनारिटीज से मैं निवेदन करूंगी कि जहां वह हिन्दुस्तान की और बातों को सहन करते हैं, अगर श्री चागला ने पहला कदम फिर्कापरस्ती खत्म करने के लिये उठाया है, तो उन को उस को भी सहन करना चाहिये। भले ही माइनारिटीज के दिल में इस बारे में कोई डर या शक हो, मेरे दिल में कोई शक नहीं है। अगर उन लोगों के दिल में ऐसा खयाल है कि इस में कोई गलती है तो भी मैं उन से कहूंगी कि वह तो भी इस के लिये श्री चागला को मुबारकबाद दें और श्री चागला के दूसरे कदम का इन्तजार करें, जब वह दूसरे स्कूलों से, दूसरे कालेजेज से दूसरी यूनिवर्सिटीज से फिर्कावाराना चीजों को खत्म करने के लिये अपने यहां से एक सर्कूलर निकालेंगे कि कोई टीचर, कोई अध्यापक आर० एस० एस० का मेम्बर नहीं बन सकता है जो कि हिन्दुस्तान में मुसलमानों को, ईसाइयों को, यहूदियों को, पारसियों को हिन्दुस्तान का नागरिक नहीं समझता है। जब उन लोगों को वह ऐसी जमातों में जाने से मना करने के लिये आगे आयेंगे तब मैं फिर उन को दुबारा मुबारकबाद दूंगी।

श्री बड़े : अध्यक्ष महोदय, आज आप ने मुझे इतनी जोशीली स्पीच होने के बाद आखिरी मौका दिया है...

अध्यक्ष महोदय : बाज वक्त जो अच्छे बोलने वाले होते हैं उन को आखीर में रखा जाता है।

श्री बड़े : इस के वास्ते मैं आप को धन्यवाद देना हूं कि मेरी बहन श्रीमती सुभद्रा जोशी का भाषण होने के बाद आप ने मुझे बोलने का मौका दिया क्योंकि पिछले चार सालों से जब जब मैं उन का भाषण सुनता हूं तो उस में आर० एस० एस० और फिर्कापरस्ती के खिलाफ बोलने के सिवाय और कुछ सुनाई नहीं पड़ता है। इसीलिये मैं उनका भाषण हमेशा बड़े गौर से सुनता हूं। मैं उन से कहना चाहता हूं कि अगर दरअसल हम में कोई बुराई है तो हमें वे देश से बाहर निकाल दें। हम वहां जाने के लिये तैयार हैं। लेकिन मैं उन से पूछना चाहता हूं कि आखिर आर० एस० एस० ने उन का क्या नुक्सान किया है।

इसके बाद मैं कहना चाहता हूं कि अलीगढ़ मुस्लिम विश्वविद्यालय सम्बन्धी आर्डिनेन्स और बिल जो माननीय मंत्री महोदय लाये हैं मैं उस का समर्थन करता हूं। और उस आर्डिनेन्स के विरोध में जो प्रस्ताव श्री यशपाल सिंह ने रखा है उस का विरोध करता हूं। श्री चागला को धन्यवाद इसलिये देता हूं कि वह आज अग्नि परीक्षा में से गुजर रहे हैं। इस अग्नि परीक्षा में ही उन्हें थ्रेटनिंग लेटर्स आते हैं और कहा जाता है कि :

"Mr. Chagla and Mr. Ansar Harvani and a few others may be regarded as leaders of the neo-nationalists or Sangh nationalists."

ऐसा संगीत सा बनता है कि वह संघ के मुस्लिम हैं, संघ के नेशनलिस्ट्स हैं। उन को थ्रेटनिंग लेटर्स आते हैं कि हर तरह के परिणामों के लिये तैयार हो जाओ। इतना ही नहीं, मुस्लिम पेपर्स जो हैं उन में भी इसी तरह की बातें लिखी होती हैं :

"Mufti Atiqur Rehman, Working President of the pro-Congress Jamiat-ul-Ulema-i-Hind has in a statement threatened that if any change was made in the AMU constitution, Indian Muslims 'would resist it with their full strength'. The Jamiat organ Al Jamiat has voiced similar views

[श्री बड़े]

and has said (May 14) that Indian Muslims 'would not allow the AMU to be sacrificed at the altar of secularism'. The Daily Dawat of the Jamaat-e-Islami has asked the University to stop taking grants from Government and then get ready to fight the changes that are going to be made in its Islamic character."

13·30 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

अभी मेरे पूर्व वक्ता ने कहा कि आप सन् 1967 में जब वोट मांगने आवेंगे तो मुसलमान आप को एक भी वोट नहीं देंगे । कांग्रेस को आंख खोल कर और कान खोल कर सुनना और देखना चाहिए कि सरकार एक छोटा सा आर्डिनेन्स लायी उस पर उनके खिलाफ कहा जा रहा है कि हम सन् 1967 में वोट नही देंगे । आप के खिलाफ पत्रों में इस प्रकार के थ्रेटनिंग लेटर आते है :

> "The Weekly Siraat from Delhi has sought to hit the Congress party on a tender spot by telling it that this "mischievous" move of Government "will lead to the Congress" doom among Muslims."

तो इस प्रकार के थ्रेटनिंग लेटर पत्रों में आते है । इन से वातावरण को गरम कर दिया जाता है । हमारी बहिन जी तो सदा यही कहती हैं कि आर० एस० एस० वाले या जन संघ वाले ऐसे है वैसे है, लेकिन मैं चागला साहब को खातिरी दिलाना चाहता हूं कि हमारी पार्टी नेशनलिस्ट विचार की है और जो नेशनलिस्ट है हम उनके साथ है । हम मुसल-मानों के विरुद्ध नहीं है । हम ने उनके साथ एक देश में जन्म लिया है, हम उनके साथ जियेंगे और उनके साथ मरेंगे । हम उनके खिलाफ नही है । लेकिन जो पाकिस्तान जिन्दाबाद का नारा लगाते है, जो यह कहते है कि हंस के लिया है पाकिस्तान, लड़ के लेंगे हिन्दुस्तान, उन लोगों को हम तो क्या कोई कांग्रेस का मेंबर भी बर्दाश्त नहीं करेगा ।

मैं ठाकुर साहब से पूछना चाहता हूं कि क्या वहां इस प्रकार के नारे नहीं लगाये गये कि पाकिस्तान जिन्दाबाद, क्या 25 अप्रैल को वहां ऐसे नारे नही लगाये गये कि खून का बदला खून से लेंगे, तुम ने उस्मानिया यूनी-वर्सिटी को खत्म कर डाला और अब इसे खत्म करने आये हो ? उनके वास्ते एक अर्थी तैयार की गयी थी । क्या यह बात सही नहीं है । मैं ठाकुर साहब से पूछना चाहता हूं कि क्या वह "पाकिस्तान जिन्दाबाद" का नारा पसन्द करेंगे और अगर वह पसन्द करेंगे तो वह देश के शत्रु है

श्री यशपाल सिंह (कैराना) : नहीं पसन्द करेंगे ।

श्री बड़े : कम्युनिस्ट सदस्या श्रीमती रेणु चक्रवर्ती ने कहा कि वहां कोई आर० एस० एस० का भीमसेन नामक व्यक्ति था जिसने ऐसे नारे लगाये थे । उनका सदा यह उद्योग रहता है कि ऐसी बातों के साथ किसी हिन्दू को आर० एस० एस० या जनसंघ का कह कर जोड़ दें । वह कहती है कि "पाकिस्तान जिन्दाबाद" का नारा उसने लगाया । अगर उसने लगाया तो मैं उसको धिक्कार कहूंगा और कहूंगा कि वह हिन्दुस्तान में रहने लायक नहीं है । जो हिन्दुस्तान को अपनी मातृभूमि समझते है चाहे वे हिन्दू हों, मुसलमान हों, पारसी हों, सिख हों, कोई भी हों, जो गंगा जमुना को माता समझते हैं, वे हिन्दुस्तानी हैं । और "पाकिस्तान जिन्दाबाद" का नारा लगाने वाला, चाहे वह हिन्दू हो या मुसलमान, वह यहां नहीं रह सकता ।

25 अप्रैल को क्या हुआ ? एक बड़ी दुखद घटना हो गयी । कोई 1200 विद्यार्थियों ने अलीयावर जंग को मारा यहां तक कि वह

बेहोश हो गये और उनके शरीर में अनेकों फेक्चर हो गये, बेहोश होने के बाद उनको दो जनों ने बचाया। मैं पूछता हूं कि इसके पीछे कौन सी भावना थी? इसके पीछे यह भावना थी कि अलीयावर जंग को वहां नहीं रहना चाहिए। वहां के प्रोवाइस चांसलर नहीं चाहते थे कि अलीयावर जंग वहां वाइस चांसलर रहें और मैं ठाकुर साहब को बताना चाहता हूं कि वह थे डा० यूसुफ। उनका इतिहास इस प्रकार है :

"Dr. Yusuf was Reader in History, and Nawab Ali Yavar Jung was Professor of History in Osmania University, Hyderabad in 1947-48. Ali Yavar was a nationalist, Yusuf Hussain was a Razakar leader.

After the Police action, Yusuf Hussain fled to Pakistan and from there went to UNO to plead for independent Hyderabad. Sardar Patel vowed that he shall not come back to India. After the passing of the Sardar, however, this gentleman persuaded New Delhi to let him in. He is said to befurious that Ali Yavar, and not he himself, was chosen as Vice-Chancellor.

उनकी यह महत्वाकांक्षा थी कि वह वाइस चांसलर बनें और इसलिए उन्होंने मुसलमानों को यह कह कर उभारा कि इस्लाम खतरे में है, मुसलमानों के हक मारे जा रहे हैं, यह कह कर उसने फिरकापरस्त लोगों को तैयार किया। इन्हीं लोगों के मारफत अलीगढ़ पाकिस्तान के लिए जम्पिंग ग्राउंड के रूप में तैयार किया जा रहा है। जैसा कि प्रकाशवीर शास्त्री ने अपने भाषण में बताया कि जब भारत के खिलाफ कोई बात होती है तो वहां बड़ा उत्सव मनाया जाता है। वहां एक ऐसा फिरका तैयार हो रहा है, उसको उभारा गया और अलीयावर जंग को मार खानी पड़ी। ऐसी स्थिति में वहां कौन वाइस चांसलर रहने को तैयार होगा। ऐसे अवसर पर चागला साहब का कर्तव्य था कि वह हस्तक्षेप करते, और उन्होंने ऐसा किया। इतना ही नहीं कि इस बारे में चागला साहब को सिर्फ अलीयावर जंग ने ही लिखा है, वहां पर उस समय पी० एन० सप्रू साहब भी मौजूद थे, उन्होंने कहा है :

"Shri P. N. Sapru, M.P. and member of AMU Court has said":

"There was a determined effort to assassinate the Vice-Chancellor, and I had not the slightest doubt in my mind that this agitation about 75 per cent was only a camouflage. They wanted to kill the Vice-Chancellor. It was a miracle that he survived. And I was myself save by two prominent members of the Court, Mr. Attiqualla Khan of Allahabad and Mr. Hyder. I shall never forget my debt of gratitude to them."

और आगे अलीयावर जंग ने जो पत्र चागला साहब को भेजा उसमें लिखा है :

"In the course of his letter to Mr. Chagla, Ali Yavar Jung writes:

"Far more important than the question of the physical or spiritual injury sustained by me is the question of the continuing existence in the Muslim University of a well entrenched minority of men with possible ramifications in Aligarh town and elsewhere, who are more than merely communal and have deeply reactionary and fascist leanings. . ."

ऐसा अलीयावर जंग ने लिखा है। इस स्थिति का सामना करने के उद्देश्य से ही यह आर्डिनेन्स निकाला गया है। और मैं कहना चाहता हूं कि यह पहला मौका नहीं है कि पुलिस यूनीवर्सिटी में बुलायी गयी है और न यह पहला मौका है कि यूनीवर्सिटी का कांस्टीट्यूशन ससपेंड किया गया। ऐसा पहले भी हो चुका

[श्री बड़े]

है। मैं आप को एक पत्र में से पढ़ कर सुनाता हूं :

"This is not the first instance of the Police being called into the University campus. It is also not true that the University constitution was suspended for the first time. During Mr. Zaiuddin regime, the Police was called and Mr. Ross Masood accepted the Vice-Chancellorship only after the then constitution was suspended."

इतना ही नहीं। इस विश्वविद्यालय में शिया सुन्नियों का झगड़ा भी हो चुका है। और इसके चांसलर कौन है ? वह है डा० टी० सैफुद्दीन। श्रीमती सुभद्रा जोशी कहां गयीं, मैं उन को यह बताना चाहता था कि उनके बारे में क्या लिखा गया है :

"Dr. T. Saifudin's advisers have not yet thought fit to condemn the attack by undesirable element of the Aligarh University on the Vice-Chancellor as a result even a person like Mr. Chagla our Education Minister, had to publicly comment on it."

जो वाइस चांसलर हैं उन्होंने भी इस को कंडेम नहीं किया, और आगे सुनिये :

"Dr. T. Saifudin went away with his family to Pakistan while Pakistan was attacking Kutch. The Nationalist Bohras under the aegis of Dawoodi Bohra Pragati Mandal telegraphically requested him to return to India; to condemn Pakistani aggression and mobilise Bohra support to the Government. Instead, he issued a firman from Karachi of Barat (Social Boycott) once again under the guise of religion which in effect is ex-communication of members and supporters of the Pragati Mandal . . ."

यह प्रश्न पूछा गया था कि उनको पाकिस्तान गये कितने दिन हुए। उनका पाकिस्तान में इंटरेस्ट है। यह वह वाइस चांसलर है जो "पाकिस्तान जिन्दाबाद" के नारे लगाते है। अगर उस विश्वविद्यालय में ऐसी स्थिति रहेगी तो सरकार को उसका कांस्टीट्यूशन ससपेंड करना पड़ेगा क्योंकि अलीयावर जंग वहां रहने के लिए तैयार नहीं हैं, जब तक कि उनको पूरे अधिकार न दिये जायें।

मैं बदरुद्दुजा साहब से पूछना चाहता हूं कि क्या वह हिन्दुस्तान को पाकिस्तान बनाना चाहते हैं। यदि वह इसे हिन्दुस्तान ही रखना चाहते हैं तो पाकिस्तान के एलीमेंट को या पाकिस्तान का यहां बीज रोपने वालों को पनपने देने का वायुमंडल यहां नही रहना चाहिये। क्या श्री फ्रैंक एन्थोनी यहां पर क्रिश्चयन किंगडम बनाना चाहते हैं ? श्री फ्रैंक एन्थोनी कम्युनिस्ट पार्टी के सदस्यगण और हमारे श्री बदरुद्दुजा मिल कर जोरदार भाषण देने लग गये और अलीगढ़ मुस्लिम युनिवर्सिटी (अमेंडमेंट) बिल की कड़ी मुखालफ़त करने लग गये और उन के भाषणों को सुन कर ऐसा प्रतीत होता था मानों पाकिस्तान और चीन ने आपस में हाथ मिला लिया हो।

श्री आबिद अली जो कि पालियामेंट में एक माननीय मेम्बर हैं उन्होंने अपने स्टेटमेंट में इस अलीगढ़ मुस्लिम युनिवर्सिटी के बारे में कहा है और जोकि हिन्दुस्तान टाइम्स में छपा है। उन्होंने यह कहा है :—

"It cannot be denied that the university had become a hot-bed of communalist and communist activities. This led to the deterioration in the educational standards and consequently the prestige of the university suffered. Some of the recent Vice-Chancellors of the university themselves contributed to this deterioration by their acts of commission and omission.

Mr. Abid Ali said fortunately Mr. Ali Yavar Jang took the initiative to introduce necessary reforms which were long overdue. No one believed that the communalist-communist elements would permit him to proceed unchallenged."

इसी तरह से श्री अलीयावर जंग ने श्री चागला को जो पत्र लिखा है उस में उन्होंने यह कहा है :—

"I left a distinguished career of service to my country to take up my duties at Aligarh, hoping to serve my community in a national context and for high academic aims. I have never touched dirt in my life and I do not wish to go where, evidently, I am not wanted. In any case, I can do nothing there—nobody can—under the Constitution as it exists. Under the circumstances I seek your permission to place my resignation in the hands of the President of India as Visitor."

वहां की हालत कितनी खराब थी यह इसी लेटर से प्रकट हो जाता है जिसमें कि उन्होंने अपना इस्तीफ़ा लिख कर भेजा है। अब मेरे जो दोस्त कहते हैं कि वह तो तुलबा ने थोड़ी गड़बड़ की थी और उसमें कोई खास बात नहीं थी तो मैं उनसे पूछना चाहता हूं कि इस तरह से गुंडागर्दी करना और वाइस चांसलर को जान से मार डालने की कोशिश करना क्या साधारण बात थी ? क्या हिन्दू-मुस्लिम दंगा हो नहीं सकता था ? अब चूंकि वाइस चांसलर मुसलमान था इसलिये दंगे नही हुए लेकिन अगर उनके स्थान पर कोई हिन्दू होता और वह इस तरह से मारा जाता तो क्या दंगे न हो जाते ? चूंकि श्री अलीयावर जंग मुसलमान थे और यह सारी वारदात मुसलमान तुलबा ने की थी इसलिये उन्होंने सहन भी कर लिया। लेकिन इस से यह तो नही समझ लेना चाहिये कि जो कुछ वहां हुआ वह एक साधारण सी बात थी और यह कि गवर्नमेंट को उसे भविष्य में कभी न होने देने के लिए कोई भी क़दम नही उठाना चाहिये ?

श्री फ्रैंक एन्थोनी ने यह आर्डिनेंन्स न लागू करने के लिए सेक्शन 30 का हवाला दिया लेकिन इस आर्टिकल 30 को प्रीऐम्बिल और दूसरे रिलेटेड आर्टिकल्स को ऐज ए होल अपने सामने रख कर पूरे मामले को देखना चाहिये कि उसका मतलब क्या होता है ?

श्री चागला का जो जजमेंट था उस पर सुप्रीम कोर्ट ने यह रूल किया है जो कि सुप्रीम कोर्ट, 1954 के ए० आई० आर० के पैजेज 290–291 पर मौजूद है जिसमें कि यह कहा गया है :—

"In such cases", as Latham C. J. pointed out, "the provision for protection of religion was not an absolute protection to be interpreted and applied independently of other provisions of the Constitution. These privileges must be reconciled with the right of the State to employ the sovereign power to ensure peace. Security and orderly living without which Constitutional guarantee of civil liberty would be a mochery."

उसी के साथ साथ मैं आपको बतलाना चाहता हूं कि क्रिश्चयन मिशनरीज द्वारा विद्यार्थियों को क्या सिखलाया जाता है ?

"राम कृष्ण . . . . .मुक्तिदाता नही हो सकते क्योंकि सब के सब बुराइयों के वश में लिप्त थे ।"

"वह कृष्ण . . . चोर था । उस ने कंस के निरपराध धोबी का घात किया । ऐसे देवताओं पर आसरा रखना बड़ी मूर्खता है ।"

[श्री बड़े]

"देवता से लेकर ब्राह्मण तक सब के सब पाप के अधीन हैं ।"

"राम... पापी था । आप मर गया और फिर जी नहीं उठा ।"

इस तरह के क्रिश्चयन मिशनरीज के इंस्टीट्यूशंस हमारे देश में चलते हैं जिसमें कि हमारे यह आदरणीय दोस्त इंटरैस्ट लेते हैं और चाहते हैं कि वे इस तरह की गुमराह करने वाली शिक्षा यहां के नवयुवकों को देते जायें । वह लोग मुस्लिम माइनारिटी या क्रिश्चयन माइनारिटी के नाम पर इस तरह के जहर उगलने देने की वकालत करते हैं और सरकार पर जोर डालते हैं कि यदि सरकार ने उनको अपने हाथ में लिया, उन पर नियंत्रण किया तो यह माइनारिटी के राइट्स को दबाना होगा । मेरे दोस्त सैकुलर स्टेट होने की बात करते हैं तो मैं उनको बतलाना चाहता हूं कि इस बारे में नियोगी कमिशन ने अपनी रिपोर्ट में साफ़ साफ़ लिखा है :—

There are two classes of secular states:

(a) those where the very idea of religion is hated and discarded as a dangerous thing; and

(b) where religion as such is respected.

महात्मा गांधी ने भी इस विषय में यह कहा है :—

"The need of the moment is not one religion but mutual respect and tolerance of the devotees of different religions. We want to reach not to a dead level but unity in diversity. Any attempt to root out traditions, effects of heredity, climate and other surroundings is not only bound to fail but is a sacrilege. The soul of religions is one but it is encased in a multitude of forms. The latter will persist to the end of time."

अंत में और अधिक न कहते हुए सिर्फ श्री यशपाल सिंह के बारे में एक शब्द निवेदन करना चाहूंगा जिन्होंने कि इस बारे में बहुत जहर उगला था । उन के बारे में उन्हीं के निर्वाचन क्षेत्र से मुझे एक संदेश प्राप्त हुआ है जिसमें कहा गया है कि ठाकुर यशपाल सिंह ने संसद् में मुस्लिम अलीगढ़ विश्वविद्यालय सम्बन्धी संशोधन विधेयक के बारे में जो अपने विचार प्रकट किये हैं हम उनके निर्वाचन क्षेत्र के लोग उसके प्रति अपना घोर विरोध तथा असहमति प्रकट करते हैं । उन्होंने यह भी मांग की है कि ठाकुर साहब ने अपने उक्त वक्तव्य में हिन्दुओं पर जो मिथ्या और घृणित आरोप लगाये हैं वैसा कर के उन्होंने 90 प्रतिशत हिन्दू मतदाताओं का विश्वास खो दिया है और हम यह मांग करते हैं कि श्री यशपाल सिंह संसद् की अपनी सदस्यता से त्यागपत्र दे दें ।

अंत में मुझे इतना ही कहना है कि यह आर्डिनेंस बहुत ही जरूरी था लेकिन मेरी राय में अगर वह इसके बजाय अलीगढ़ नेशनल यूनिवरसिटी अमेंडमैंट बिल लाये होते तो अच्छा होता । अलीगढ़ मुस्लिम युनिवरसिटी से इस का नाम बदलकर अलीगढ़ नेशनल यूनिवरसिटी रक्खा जाना चाहिये । कुछ लोगों की यह मांग कि उस हालत में बनारस हिन्दू युनिवरसिटी के नाम में से भी शब्द हिन्दू निकाल दिया जाय मैं समझता हूं कि हिन्दुस्तान में जब तक हिन्दू रहते हैं और हिन्दुस्तान चूंकि हिन्दू से बना है इसलिये उसका तो बनारस हिन्दू युनिवरसिटी ही नाम रखना है । लेकिन समय आ गया है जब कि इस अलीगढ़ मुस्लिम युनिवरसिटी का नाम बदल कर अलीगढ़ नेशनल युनिवरसिटी रक्खा जाय

ताकि वहां पर यह जो रैलीजस ग्रौर कम्युनल तत्व फैलते है ग्रौर परवरिश पाते हैं वे पनपना बंद हो जायें ग्रौर वह नेशनल युनिवरसिटी के रूप में भविष्य में चलाई जाय ।

ठाकुर यशपाल सिंह ने जो ग्रपना भाषण दिया उसमें 25 ग्रप्रैल को जो वहां कांड घटित हुग्रा ग्रौर वाइस चांसलर को मार डालने का प्रयत्न किया गया उसके बारे में उन्होंने कुछ विशेष नहीं कहा, उसको उन्होंने मानों कोई महत्व ही नहीं दिया । इतना ही नहीं बल्कि मेरे एक पूर्व वक्ता ने भी कहा कि वह तो एक मामूली सी बात हो गई । लेकिन मैं ग्रपने उन दोस्तों से पूछना चाहता हूं कि क्या वह 25 ग्रप्रैल की घटना कोई मामूली बात थी ? मैं तो चाहता हूं कि यूनिवरसिटी का कान्स्टी-ट्यूशन सस्पेंड हो ग्रौर ग्रागे उस युनिवर-सिटी का काम जिस राष्ट्रीय ग्राधार पर चलाने का मंत्री जी ने ग्राश्वासन दिया है उस पर तेजी के साथ ग्रमल हो । सरकार यह जो ग्रमेंडमैंट बिल ग्रलीगढ युनिवरसिटी के लिए लाई है वह समयोचित है ग्रौर ग्राज की परिस्थिति में दूसरा कोई चारा नहीं था । मैं श्री चागला को उसे लाने के लिये बधाई देता हूं ग्रौर श्री यशपाल सिंह ने जो ग्रपना विरोधी प्रस्ताव रक्खा है उसका मैं घोर विरोध करता हूं ।

Shri Koya (Kozhikode): Mr. Deputy-Speaker, Sir, I speak in support of the motion that the Bill be circulated for eliciting public opinion thereon by 10th May, 1966. After hearing the alarming news in today's newspapers, I thought that there would be some restraint in the discussions here realizing that the country was passing through a very serious situation. In spite of the provocations from Members like Shri Prakash Vir Shastri. I shall try to be moderate. I shall appeal to the good sense of the majority of the House for the preservation of the rights of minorities which have been guaranteed by the Constitution in unambiguous terms. The hon. Minister, Shri Chagla, who claims to be an ultra-secularist, was in a very pitiable position when he got the support from Jan Sangh and people like Shri Prakash Vir Shastri.

Shri D. C. Sharma (Gurdaspur): He got the support from the Congress Members also.

Shri Koya: Many of the Congress Members like Shrimati Subhadra Joshi and experienced hon. Members like Frank Anthony are critical of certain portions. In the Congress Party, persons like Shri Raghunath Singh supported Mr. Chagla and he can be proud of that. While moving for the consideration of the Bill, my hon. friend the Education Minister used very strong words, words which I am inclined to retaliate; but because of the circumstances and the political situation today in the country, I refrain from doing so. He said that the agitation against the Aligarh Ordinance—which was a constitutional agitation and a democratic agitation led by the leaders of the Muslim community including nationalist Muslims—was perverse, misleading and distorted admitted facts. He said that it was an attempt at vilification, defamation and character-assassination. He said that there were pockets of fanaticism, obscurantism and reactionary elements. These were the words used by a Minister of the Cabinet who spoke on behalf of the Government. And many people were asking, who were restrained in moderation, 'How could it be possible that a person like Shri Chagla, an experienced parliamentarian and a Minister speak, in this strain?'.

Then, the hon. Minister said that Mr. Ali Yavar Jung was a modern liberal nationalist Muslim, as if his predecessors, namely Badruddin Tyabji. Dr. Zakir Hussain, and Col. Zaidi were not modern and libera' nationalists.

Shrimati Yashoda Reddy (Kurnool): That does not follow.

Shri R. S. Pandey (Guna): If we praise one person it does not mean that the others are bad.

Shri Koya: I know what it is. I refused to be dictated by him. Shri M. C. Chagla is there, and I think he is capable of defending himself. (*Interruptions*). I do not know why my hon. friend the lady Member should indulge in this kind of running commentary. If she wants, she can ask the Deputy-Speaker to give her a chance to speak.

Shrimati Yashoda Reddy: For the information of my hon. friend I might say that I was not making any running commentary. The interruption that I made was a very legitimate interruption.

Shri Koya: Then, the hon. Minister said something about the incidents of April 25th. He said that there was a conspiracy and there was an attempt to murder, to assassinate the vice-chancellor, there was a conspiracy for that purpose and a coffin had been brought. I wonder whether any conspirators who were making a conspiracy to murder somebody would bring a coffin there openly. So, the whole story looks strange.

The hon. Minister then says that the vice-chancellor has given a report about the incident, and so no inquiry is necessary. He makes the prosecutor and the judge the same man. A Daniel come for judgment! He says that the vice-chancellor says that there was an attempt to murder him, and he would take his word as correct. But I would submit that the vice-chancellor is a party to it, he was involved in the incident himself, and therefore, the vice-chancellor's report should not be the basis for making a judgment. As many of the previous speakers have said, there were similar incidents in other universities also. But we did not hear of this kind of ordinance being promulgated in the case of any other universities. There were incidents in which students were involved in Orissa, and they even occupied the Speaker's Chair in the Orissa Legislature. Again, there was hooliganism in Madras. Nothing was done in all these cases. But so far as the Aligarh Muslim University is concerned, which has got the character of a minority institution, which has got a history, and which is the result of the Aligarh movement, and which has got some emotional background behind it, we find that when such incidents take place, the hon. Minister comes forward with an ordinance whereby he changes the character of the court and the democratic set-up of the whole university is taken away. My hon. friend says that he is a democrat and he believes in a democratic set-up and that this measure is only a temporary measure. Even as a temporary measure, I would submit that there was no necessity for having this ordinance promulgated. He says that if he were to accept the motion for circulation of the Bill or for referring it to a Select Committee the ordinance would lapse. I think the best way in the present circumstances especially in view of the situation that we are passing through is to withdraw the ordinance and restore the *status quo ante* and thus inspire confidence among the minority community and honour the feelings of the Muslim minority in this country.

The hon. Minister also mentioned about Mahatma Gandhi and said he is a secularist. It is really an irony that Mahatma Gandhi who gave up his life for the minority community should have been quoted for the purpose of killing a university belonging to the minority community. After mentioning Mahatma Gandhi's name, my hon. friend criticised people like Dr. Syed Mahmud, a leader who is known as the Gandhi of Bihar and who was throughout with Gandhiji; when Shri M. C. Chagla was only serving British imperialism, Dr. Syed

Mahmud was serving Mahatma Gandhi and he was a nationalist. But now we find that Shri M. C. Chagla is mentioning the name of Mahatma Gandhi to oppose people like Dr. Syed Mahmud. It is really strange that Mahatma Gandhi's name should be quoted in this manner now and then.

The Education Minister quoted from a letter which he had written to Dr. Syed Mahmud. I think that in fairness to Dr. Syed Mahmud, he ought to have quoted also from the letter that Dr. Syed Mahmud wrote to him, but he did not quote from it.

Then he was asking why nationalist Muslims and Muslims of the Congress Party were making a common platform with the Muslim League and the Jamat-e-Islami. He said that the Majalise Mushwarat was formed just to oppose the Aligarh ordinance. By saying so, I feel that he was betraying his own ignorance about the real facts. Majalise Mushwarat was formed about a year back, when the Aligarh question was nowhere, and it was formed under different circumstances and for a different reason. My hon. friend asks how the Muslim Leaguers and the Congress Muslims could work together. But he forgets the facts of history that we the Muslim Leaguers worked with the Congress Party as a joint parliamentary or legislature party and we ruled Kerala for some time. When the Congress people wanted the support of the Muslim Leaguers and could sit with us in the joint legislature party in Kerala and rule Kerala for some time, I do not understand how the Majalise Mushwarat consisting of the Muslim Leaguers and the Congressmen cannot sit together to consider and review the future of an institution to which the Muslims attach very great importance. We have seen that in this House Shri Chagla has been supported by the Members of the Jan Sangh and people like Shri Prakash Vir Shastri and Shri Raghunath Singh. These were the people who were supporting him. There is nothing wrong if the Jan Sangh Members support Shri Chagla. But there is everything wrong if a few Congress Muslims join together with other Muslims to discuss about the future of a university to which the Muslims attach very great importance—I think that this is really strange.

The hon. Minister has said that there were some disturbances and there were some troubles in Aligarh and, therefore, a democratic constitution or set-up for the university was not possible. When he was saying so, I thought that the ghost of President Ayub Khan was speaking in this House, because this was the very argument that President Ayub Khan had been advancing when he wanted to establish the so-called Basic Democracy in Pakistan that because there were disturbances and because there were some troubles, the normal form of democracy could not be worked in Pakistan. My hon. friend the Minister of Education is using the same argument here and saying that because there were disturbances, because of the tactlessness of the vice-chancellor due to which there was some trouble in Aligarh, the best way to deal with the situation in the Aligarh university is to do away with the democratic set-up of the university; this is a remedy which is worse than the disease itself. I am reminded of the story of a man on whose nose a fly was sitting. A friend of his who saw the fly on the nose of that person thought that that person would be offended by the fly; so, he took a sword and killed the fly. What is being done is exactly like that. There was a fly on the nose of the Aligarh University, and Shri Chagla took the sword of ordinance and tried to kill the very good friend.

I submit that this ordinance was uncalled for, and it was unnecessary. The ordinary law would have been enough to deal with the situation in the Aligarh University. We do not for a moment support what happened there on the 25th April. We do not for a moment say that what some mis-

[Shri Koya.]

guided students did there on that day against Mr. Ali Yavar Jung was correct. That does not mean, however, that the whole university should suffer because a few misguided students had committed some mischief. After all, that university has got a tradition; it is a university which had been praised by the leaders like Shri Lal Bahadur Shastri and Pandit Jawaharlal Nehru. Because of a single incident which happened there, which happens in other universities also, to suggest that the university itself should lose its democratic character is something which I cannot understand.

As a result of this ordinance, it not only loses its democratic character but also its Muslim character. For, there is nothing in the ordinance which says that at least one Muslim should be there in the court, even though, of course, Shri Chagla has nominated some of his known yes-men there.

Therefore, I oppose the Bill and I commend my motion for circulating the Bill for eliciting opinion thereon, because the Muslim community, as is evident from the resolutions passed on the Aligarh day is very much agitated over this issue. Especially at this juncture it is no use appealing to Shri Chagla because he has got a personal grudge against Aligarh but I would appeal to the hon. Leader of this House the Prime Minister to see that this piece of legislation is withdrawn.

14 hrs.

Shri Bakar Ali Mirza (Warrangal): Mr. Deputy-Speaker, there was a murderous assault on the Vice-Chancellor, there was great indiscipline among the students, and the Education Minister, Shri Chagla, took certain steps. He suspended some people who were acting as catalytic agents to student indiscipline and rebellion. He had an Ordinance promulgated.

Now, the critics do not say that this act was not in the interest of the discipline of the students. They do not also contend that this is not in the interest of the University or healthy administration of the University. Instead, we talk about minority rights and about killing a Muslim institution. I would like to know why there is this change in emphasis. Do the critics mean that if the same action had been taken in the case of Bombay, Delhi or Calcutta Universities, it would have been justified? Is there no other reason for which they can attack the step taken by the Education Minister? Of the critics I have heard so far, only Shrimati Renu Chakravartty took the stand that it was not in the interest of the University to have a nominated court and so on. All the other critics have taken the stand that it was a deliberate step to kill a Muslim institution.

Why is there this shift of emphasis from the academic to the ecclesiastical? Why is it that people are thinking in those terms? For that, we must try to analyse. All the arguments put together amount to this admission that if the step had been taken in the case of any other university, it would not have been so wrong, or so mistaken. That means that Aligarh is a special goose which has to be treated very tenderly because it lays golden eggs. After all, it is an academic question and as such, must be dealt with on academic grounds.

About this reaction, there has been a demand, and I hink Shri Chagla and also the Vice-Chancellor, Ali Yavar Jung, have conceded that demand and given an assurance that the Muslim character of the University will be maintained. I would like to know what do they mean by this 'Muslim character' of the University. Does it mean that the students who come out of Aligarh University are something different, something special, people who are quite different from the products of, say, Bombay, Madras and other Universities. What is this Muslim character?

Granting that there is a Muslim character to the University, there is a Hindu character to Banaras Hindu University. Am I to conclude from that that all the universities like Bombay, Delhi, Madras and others have no character at all? If it is recognised that a particular type of character is to be preserved, then I ask, is it also not of national importance to preserve the Sikh character, the Christian character, the Buddhist character and so on?

Therefore, this whole concept is fundamentally wrong? Of course, Shri Chagla has not said 'Muslim character'. He said 'Muslim culture'. I wonder what is this Muslim culture. Does he mean to say that the culture of Morocco and of Iran is the same? Religion, of course, is the same, but culture is not the same. Then again, do you preserve a particular type of culture by hearding together people of the same community and educating them there? Does that preserve culture or fossilise it? This is not the way to preserve culture at all.

Shri Yashpal Singh mentioned something about the name, because there has been some suggestion about changing the name of the Banaras Hindu University and Aligarh Muslim University. I will not deal with this question either from the secular point of view or the political point of view; I will deal with it from the academic point of view. When an Agricultural University was formed, a body like the University Grants Commission objected to that. They said that they should adopt some other name,—this is in the report for 1962-63 or 1963-64. Of course, they did not give any reason. I presume, they felt that even by giving a name which is harmless—specially in an agricultural country, probably people would insist on having an Agricultural University—even by giving a name like that there is a certain circumscription of the function of the University. It takes away at least something from the universality of a university. I think that was the reason in their mind when they raised this objection.

When you talk of Oxford, Cambridge, Columbia, Bombay, and so on, you give it a location, but you do not give a character or direction to that university. This is very important, because I think it is time we stopped proselytisation of our universities. After all, people go to a university in search of knowledge, and knowledge has no bounds, it is limitless. If you bind your mind or intellect by however good a chord, however beautiful a chord, you circumscribe it. If you say that the chord is good for protection, even if it is justified, the very process is against the search and seeking of knowledge. Because a university holds a mirror to reality. If you want to see the image correctly, that mirror should be colourless. However faint the tint, however beautiful the tint, to that extent, it distorts the image of reality. Therefore, this name is not a just a name as Shakespeare said, 'What is there in a name?' It has a meaning which works on our minds.

When you talk of Calcutta, Bombay or Columbia, your vision has no horizon. But when you think of Aligarh Muslim University or Banaras Hindu University, the very first thing that enters your mind is that a wall stands before you and your horizon is barred. However good, however sacred it may be, it is a bar to your vision.

It is not that I am against oriental studies or Arabic studies and so on. Have it. But have it in Banaras, have it in Calcutta. Why have it in Aligarh alone? This is search for knowledge. If people think that they can bring a Muslim tradition or Hindu tradition by having confined specialised courses they are mistaken.

Shri Aurobindo was educated in England. He had never been to Banaras or any of the Pandits there. He had all his education, in England—school education, university education also. But still he was steeped in Hindu tradition, he was steeped in

[Shri Bakar Ali Mirza]

the learning and philosophy, of the Upanishads, of the Gita He gave a message to India which the whole of the products of Banaras put together cannot give.

Therefore, I plead that we must reorientate our whole educational policy.

I know that there is a school of old Aligarhians who have got a great sentimental attachment to that university. In fact, there is such a thing as the Aligarh movement. I also know that there are very big names associated with Aligarh as also with Banaras. But, at the same time, I cannot refuse to face the fact that the very foundation of these institutions was revivalism and communalism. They have not directly, but indirectly, helped to separate the communities; and what is worse, build the communal mind, and that is much more dangerous and much more poisonous than any number of riots in the country.

When I say this, some of my friends, especially the intelligentsia among the Muslims ask me to come down to earth. They say all this talk flying sky high is all right. They say, "You know, we do not get admission here and admission there. Here is one institution which really becomes a sort of refuge for us, and you want to destroy that also." They say that for example in the IAS and IFS there are few Muslims and so on. My reply to that is this. First of all, this is a matter for the Education Minister to look into, but even if this is correct, I maintain that it cannot be solved from a communal platform. Communal ills cannot be solved by communal means. Therefore, I am not only against the Jamiat-ul-ulema, Jammat-e-Islami and all that. I am also against the organisation of nationalist Muslims. I submit that I have been sojourning and vagabonding in politics for 35 years, but not even for one day have I been associated with this nationalist Muslim group, because the very concept is of separation. If one is earnest, one has to recognise that even the nationalist Muslim organisation, by its very existence, has given rise and encouragement to communalism.

So, one has to recognise that Muslims are in a minority. *(Interruptions)*

Probably I will lose more votes than the hon. Member, but what I feel I am saying before the House. You can reject it.

Minorities in the world cannot become majority or be equated with majority, whatever the Constitutional safeguards may be. In the final analysis, the minority everywhere depends on the goodwill of the majority. Therefore, it should be their positive policy to maintain that goodwill. You have to select a platform which, if it is shaken, shakes not only the minority but also the majority. I will give you an example. Suppose 10 first class Muslims are denied and ten second class Hindus are selected for any post, Muslims gather together and say that they are being differentiated against, that the Hindus are doing this and that. The very moment you take that stand, you create a wall of opposition because you condemn the whole Hindu community, and that is not correct, cause you condemn the whole Hindu communalist who made the selection. If you drop the Hindu and Muslim part of it and come forward with the proposition that instead of first classes, second classes have been chosen you will find that even member from the Jan Sangh will come forward and support you, because the sense of justice is inherent in us.

Take the example of the Brahmin community. My Muslim friends say that there is injustice here and injustice there. If you leave the riots apart, the Brahmin community has been discriminated against more than any other community in India, in schools, colleges, uiversities, in the Ministry. And what was their reaction? They tried to maintain the goodwill of the majority community: at the

same time, they allowed time to elapse that merit ultimately asserts itself.

Then there is this question of what should be done now. I think a university is a sacred place; a university should not be managed in the way you manage riots elsewhere, imposing martial law etc., because they are all educated people there. So, you must devise some means by which some form of election is permitted.

There is talk about a judicial enquiry. I was against a judicial enquiry in the beginning because it unnecessarily excites, but some remarks have been made by the Education Minister. There has been wrong reporting, political exploitation and all that. When the case is quite clear, why not face the truth and have a judicial enquiry and finish with it?

The question now is: how long is this ordinance or Bill going to last? Shri Chagla should make a firm commitment now that he will bring a regular legislation in the next session or in the Budget session. He gave the example of the Banaras University. No Education Minister can be proud of saying that for seven years a university has been functioning under an ordinance. Therefore, I think he should make a firm commitment.

There are other ways open to the Opposition, they do not think of them because when there was indiscipline among students in Seoul, they dismissed the Education Minister! That is one way of dealing with it.

Therefore, I would request the Education Minister that he should make some firm commitment.

Mr. Deputy-Speaker: Shri Chagla.

Shri Mohammad Tahir (Kishanganj): I have given notice of a motion for circulation, and I am not given time to speak.

Mr. Deputy-Speaker: Sorry, we have to close by 1.45.

Shri Muhammad Ismail (Manjeri): I gave an amendment.

Mr. Deputy-Speaker: Shri Koya had spoken on behalf of your party.

Shri Koya: If you had told me that I alone would be called, I would have asked the leader to speak. This is not fair. This is something concerning the minority community.

Shri Muhammad Ismail: Several allegations, injurious allegations, have been made against the Muslim community. I have got the right to speak. It is very unfair.

Mr. Deputy-Speaker: I am sorry.

Shri Koya: We protest, we go out.

(Shri Koya and Shri Muhammad Ismail left the House.)

14.18 hrs.

The Minister of Education (Shri M. C. Chagla): I am very grateful to this House for the very large support that has been given to me, to the policy I have enunciated and the action I have taken, and I want to satisfy this House, if I can, if the House will listen to me dispassionately, that such opposition as has been put forward has been based upon misapprehension and misunderstanding.

First of all, let me take Shrimati Renu Chakravartty. She said that from the democratic point of view it was not right to have a nominated court and a nominated executive council. I entirely agree. I would not like any university to be governed by a nominated court and a nominated executive council, but she forgets that this is a temporary, emergency measure, to be replaced as soon as possible by a permanent measure, where there will certainly not be a nominated court and a nominated executive council. The circumstances were such, the court was so constituted, the executive council was so constituted, that it was absolutely necessary to suspend the constitution and to bring in a measure in which there

[Shri M. C. Chagla]
was a nominated court and a nominated executive council.

My hon. friend who spoke just now referred to the Banaras University. Why was it that when the ordinance was passed, we had a nominated court and a nominated executive council, which have lasted from 1958 to 1965?—because it was felt in 1958 that the only way discipline could be restored, administration could be improved, was by means of a compact body of men in whom the Government and the Vice-Chancellor had confidence. Although it was not intended to be permanent, it went on for seven years; it was unfortunate but we have now introduced a Bill. But it had not changed the character of the Banaras University or the courses of studies or the academic atmosphere. Is it suggested that in the last seven years the Banaras Hindu University has not been functioning properly? Has there been any criticism? Therefore, it only affected the administrative structure. I do not know why so much prominence has been given to the fact that there is a nominated court and a nominated executive council. After all they are selected by the Visitor, on the advice of the Education Minister. The House should trust both the Visitor and Education Minister that he will see to it that people who are selected on these bodies are the people who will do their best for Aligarh University.

Then, Sir, I must straightaway reply to my friend, Mr. Anthony because he has raised a question of very great importance. I think we should solve that problem because it affects not only Aligarh University but it affects the whole structure of our society. I am afraid that I am no longer a practising lawyer and perhaps my law has become rather rusty. But still I know a little bit of law, particularly constitutional law. I entirely disagree with him. with his interpretation of the Constitution. Let us look at the Constitution. There is, first, article 30 on which Mr. Frank Anthony has placed such a great reliance. It says:

"All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

The right that is conferred upon minorities, it is important to note, is to establish and administer educational institutions of their choice. My submission to this House is that Aligarh University has neither been established nor is it being administered by the Muslim community. It is not a minority institution in the sense in which Mr. Anthony suggests. I will give him the reasons. You had first the Muslim college which was founded by Sir Syed Ahmad. Sir Syed Ahmad asked the British Government of those days to establish a university and the British Government in 1920 passed the Act of 1920; the legislature of those days passed that Act and established the University. Therefore, the establishment of the institution was by the legislature and not by the community. Whatever might have been the origin of the Aligarh University, the Aligarh University itself was established by the legislature. Then came the Constitution. Then in 1951 the amending Act made certain alterations. In our own Constitution in the Union List, entry 63, it is provided that Central Universities and other institutions of national importance can be legislated upon by Parliament. Now, I cannot understand how it can be said that the administration is in the hands of the minorities. The administraton of the university depends upon the law. During British times it depended upon this Act. After independence it depends upon the Act, as had been amended by Parliament. Does Mr. Anthony suggest that it is open to the Aligarh University or the Muslim community to change the administration of the university even to the slightest degree and go contrary to what Parliament has laid down? If the minority had the right to administer the Aligarh University, then it can have any administration it liked; it can change the

administration and it can close down the University; it can change the constitution of the court or the executive council. Can it do so? Even the constitution of the court, of the executive council and of the academic council is regulated, not by the minority community but by Parliament.

There is another aspect of the matter which Mr. Anthony has completely forgotten. He has attached great importance to the fact that under the Act of 1920, the British Government, as a concession, said that the court shall consist wholly of Muslims. Now, everybody know that the University is administered by the executive council and not by the court. The court of course is the supreme authority and it is like a show-piece. It meets once a year; lots of people come there and make speeches and pass resolutions. But the day-today administration, selection, appointments and so on are carried on by the executive council and it is significant that even in the British days it was not provided that the executive council shall consist only of Muslims. That clearly shows that the British Government did not concede the argument. Although there was no Constitution then the argument is now advanced by Mr. Anthony that the minority has a right to administer this particular institution. I say that this institution was not established by the minority; nor is it being administered or was ever administered by the minority community. That is the legal position as far as article 30 is concerned.

Article 28 (3) lays down that no person attending any educational institution recognised by the State or receiving aid out of State funds shall be required to take part in any religious instruction that may be imparted in such institution or to attend any religious worship that may be conducted in such institution or in any premises attached thereto unless such person, or if such peron is a minor, his guardian has given his consent thereto, which means that when a State which is a secular State gives aid to an institution you cannot have compulsory religious instruction given to any person. This is the background.

Let us look at the history of what happened. In 1951, because of the Constitution, Parliament amended the Aligarh Act and said that we could not have this provision, that the court shall consist solely of Muslims because article 15 lays down that the State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them. Therefore no law can be placed on the statute book of India which says that non-Muslims shall be excluded from becoming members of the court. That would be against our Constitution against the secular nature of our country.

Shri Muhammad Ismail: What does he say to article 16(5)?

Shri M. C. Chagla: I shall deal with it. The other change that Parliament made was that such religious instruction can only be on a voluntary basis. We did the same thing with regard to the Banaras Act. Today, no student in Banaras can be compelled to receive religious instruction; he must give his consent to it.

Let me see what 16(5) says; It says that nothing in this article shall affect the operation of any law which provides that the incumbent of an office in connection with the affairs of any religious or denominational institution or any member of the governing body thereof shall be a person professing a particular religion. This does not deal with educational institutions at all. Article 16(5) has no relevance to the argument; that deals with religious institutions.

Shri Muhammad Ismail: Denominational institutions also.

Shri M. C. Chagla: It does not deal with educational institutions; it is dealt with in article 30.

Therefore, there is no substance in that argument.

Shri Muhammad Ismail: Denominational institution or religious institution.

Shri M. C. Chagla: Article 16 deals with equality of opportunity in matters of public employment. Clause (5) of that article reads:

"Nothing in this article shall affect the operation of any law which provides that the incumbent of an office in connection with the affairs of any religious or denominational institution or any member of the governing body thereof shall be a person professing a particular religion or belonging to a particular denomination."

My reading of this is that the word "denominational" must be read in connection with the word "religious". It deals with religious institutions. In a religious institution you may lay down that the head of a mutt or the head of a temple shall be such and such a person or the head of a mosque shall be a Muslim. That will not offend against the Constitution.

Shri Muhammad Ismail: The wording is "religious or denominational".

Mr. Deputy-Speaker: He has read it.

Shri M. C. Chagla: Perhaps my friend is a better lawyer than I am. But, as I read this article, "denominational" must be read in connection with "religious". It does not deal with article 15 or article 30. Therefore, the position is perfectly clear.

Aligarh University is a national institution, an institution of national importance established by the Legislature and continued by this Parliament. Parliament has got every right to deal with the administration of the University either through an ordinance or by changing the law. It would be a most extraordinary proposition to suggest that this Parliament, this sovereign legislature, has no right to interfere with the administration of the Aligarh University, which is Mr. Anthony's argument. It was never accepted by the British Government, although there was no Constitution. And even in those days, if you look at the despatches—I have gone through the history of this—when the Governor-General sent the despatch to the Secretary of State suggesting the starting of the Aligarh University, it was made incumbent that the doors of the University shall be open to persons of all castes and communities. Even that British Government would not permit a university to be set up, to be financed by Indian money, which would be communal in its character. But, as I said, they did make this concession about the Court, which we could not keep up because of our Constitution.

Shri Muhammad Ismail: The M.A.O. College also had this tradition and rule of admitting members of other communities.

Shri M. C. Chagla: About what happened in 1951, why is it that Mr. Anthony and his friends and supporters have woken up in 1965 to challenge a law that was passed in 1951? And what change has happened after that? The Aligarh University has functioned as it was functioning.

An hon. Member: You were not here at that time.

Another hon. Member: Neither you.

Shri M. C. Chagla: Sir, let me come to the ordinance. It has been said that the ordinance was not necessary. It has been argued that we could have carried on with the ordinary law and that it was not necessary to have emergency legislation. The Vice-Chancellor in emphatic terms said—and I shall read a passage from his letter to me—that it was impossible for Aligarh University to function unless the constitution was suspended, that it was not possible for him to go back and run this institution unless he was armed with emergency powers.

Shri Koya: You could have sent another Vice-Chancellor.

Mr. Deputy-Speaker: Order, order. No interruptions.

Shri Koya: Interruptions are part of the proceedings.

Shri M. C. Chagla: Sir, I will read that passage:

> "The recent deplorable events have opened the lid which well-intentioned but temporizing well-wishers had kept from exposure. I invite you to have a look inside, to order a cleanup and to ensure that the University becomes a source of pride to India and to Indian Muslims as a house of learning, culture and progress. This you can do by suspending the constitution of the University in the same way as was done some years ago in the case of Banaras, so that authority can be exercised effectively for bringing about changes which normally would be impeded by vested interests. Under his existing powers no Vice-Chancellor at Aligarh can do anything much within a short time. He is surrounded by many untrustworthy men at different levels who can and do betray him or sabotage his efforts. He could have a comfortable time and lord it over all if he only agreed to let things continue as they are or encourage the ideas which prevail. I could not do this. I left a distinguished career of service to my country to take up my duties at Aligarh, hoping to serve my country in a national context and for high academic ends."

So, this was what he said.

Shri Koya: He wanted to be a dictator.

Shri M. C. Chagla: Sir, the Muslim League is the last body which should talk of dictators.

Shri Muzaffar Husain: Sir, on a point of order....

Mr. Deputy-Speaker: Order, order. There is no point of order when he is replying.

Shri Ranga (Chittoor): When he rises on a point of order, how can you, without even hearing him, say that there is no point of order? What is this? Here is a minority and they want to be heard. (*Interruptions*). I cannot be silenced in this manner. I am the Leader of the Opposition here and I have every right to raise an objection.

Shri A. P. Sharma (Buxar): Everybody has a right. Let him sit down.

Shri Ranga: Here is an hon. Member who wants to raise a point of order. (*Interruptions*)

Some hon. Members: Sit down.

Shri Ranga: What is this? Don't behave in such a silly and irresponsible manner.

Shri K. N. Pande (Hata): The Leader of the Opposition is behaving like a dictator.

Shri Ranga: When an hon. Member is raising a point of order, you have no right whatsoever.. (*Interruptions*).

Some hon. Members: Sit down.

Shri Ranga: Don't misbehave. You are here to behave properly.

An hon. Member: We will obey only the Chair.

Mr. Deputy-Speaker: What is the point of order?

Shri Muzaffar Husain *rose*—

Dr. Mahadeva Prasad (Maharajganj): He wanted only to ask some question, no point of order.

Mr. Deputy-Speaker: What is the point of order?

श्री मुज़फ्फर हुसैन : आपने अलीगढ़ यूनिवर्स्टी के बारे में आर्डिनेंस तो जारी कर दिया । लेकिन क्या मैं यह जान सकता हूं कि राम सिंह कालेज के कन्हैया नाम

[श्री मुजफ्फर हुसैन]

गर्ग जो प्रिंसिपल हैं और जिन्होंने शिकायत की थी उसके मुताल्लिक भी आपने कोई आर्डिनेंस जारी फरमाया या उस कालेज की तरफ कोई तवज्जह फरमाई ?

An hon. Member: That is a speech.

Mr. Deputy-Speaker: There is no point of order.

Shri G. N. Dixit (Etawah): Does the hon. Member know what is a point of order? Is it a point of order? (*Interruptions*).

Shri Koya: He knows only disorder.

Mr. Deputy-Speaker: There is no point of order. (*Interruptions*).

Shri Ranga: We have to respect parliamentary practice.

Shri M. C. Chagla: Sir, may I quote from a speech delivered by the Vice-Chancellor as recently as 29th August 1965 to the staff at Aligarh, and he tells us what the ordinance has achieved·

"I do not wish to say anything at this moment about the conduct of any member of the Executive Council, the attempts made to get the Court to reverse the decision of the Academic Council, the unreliability of certain officers and staff which disclosed my correspondence to a certain group, or the involvement of others besides the students in the attempt to coerce the authority of the University into abdication. All I can say is that, with the magnitude and far-reaching ramifications of the event, and its evident planning, it was impossible for the administration of the University to function effectively with the Court and the Council as then constituted."

This is the view of the Vice-Chancellor, Aligarh University, expressed on the 29th August. He continues:

"I had no doubt, and the Government fully agreed, that to enable the executive authority to work, the constitution, in so far only as it affected the exercise of that authority, should be suspended. That is the only facility provided by the Ordinance, and it was as little as was desired and found necessary. Unlike its prototype of Banaras, it contained no provision for the screening of staff which both the Ministry and I regarded as undesirable. It did not touch the basic character of the University and none of its provisions affected the academic autonomy of the University. In addition, the Ordinance was, by the provisions of the Constitution of India, designed to be shortlived. It is largely due to the Ordinance and the smooth functioning of the organs of the University under it that we have been able, despite obstacles, to reopen the University in conditions of comparative order."

This is the certificate of the man on the spot. This is the certificate of the Vice-Chancellor of the university, a certificate both with regard to the necessity of the ordinance and what the ordinance has achieved.

Sir, I have been libelled, vilified, abused and attacked. I do not mind. But I am rather amused when one of the speakers said that I was out to destroy the Aligarh Muslim University, and I seized this pretext to do so. Did I organise the attack on the Vice-Chancellor?

Some hon. Members: No, no.

Shri M. C. Chagla: Was I responsible for this murderous assault?

Some hon. Members: No, no.

Shri M. C. Chagla: Did I foresee that the Vice-Chancellor, whom we had appointed, will be treated in this way? It is even suggested that I had removed Shri Tyabji from vice-chancellorship. Sir, it is too ridiculous for words. Yet, when passions are aroused, people are prepared to say these things. As I said in my opening speech, I was in the sick-bed; I was in hospital when these things happened. Nothing pained me more than to have taken this step. I believe in autonomy; I believe in democracy. I do not like ordinances; I do not like nominated bodies. But I was helpless. When the Vice-Chancellor says, "I cannot function; I cannot go back to Aligarh, unless you pass this ordinance", I have to do it. It is not I who did it. It is the Cabinet which did it; it is the Government which did it; it is the President who proclaimed the ordinance. It seems to be suggested that this was something which I had done individually, personally, out of spite for Aligarh Muslim University. Why should I have spite for Aligarh? What is it that Aligarh had done to me that I should be out to crush it? It is one of the four Central universities. I treat all the universities alike. They are our national universities, and they are our national pride. I make no distinction between Aligarh, Banaras, Delhi and Visvabharati. I want all these four universities to be model universities of India. I want other universities in India to draw inspiration from these universities.

As I said before, and I repeat that and I shall go on repeating it—that these are national institutions; they are not communal institutions. But every university has a character, a personality and an identity. Banaras Hindu University has a character; has a personality. It must be so. A human being has a character. Why is it that I distinguish one from another? Because every individual is unique. God has made everybody unique. Similarly, about these institutions. They have their characteristics. We want to preserve these characteristics. Aligarh has a great past, a glorious past, and we want to preserve the characteristics of the Aligarh Muslim University.

But I do not think it is in the interests of the Muslims themselves to call this university a communal university. I think it is wrong for any community to build a wall round an institution and try to live within that wall. You must keep all the windows open so that fresh air should come in. Otherwise, you become inbred, frustrated and suffer from a sense of inferiority. I have said this to the Muslims, and my friend Shri Syed Mahmud says that I lecture to the Muslims. I do not. I say this to my friends, I am a well-wisher of India. The Muslims must realise—I am sure he does—that this is as much their country as of the Hindus. The Hindus have no right to call this their motherland; the Muslims have as much that right. Their forefathers have lived here; they, the Muslims will die here; and they will be buried or cremated or whatever it may be. I do not see why a Muslim should have the feeling that he is not as much an Indian and he has not as much right in this country as a Hindu has.

My hon. friend Shri Prakash Vir Shastri put a question to me and I must reply to it. I have got the answer. He said that Shri Syed Mahmud in a letter had asked me that there will be serious repercussions in Pakistan because of this ordinance and what reply I gave him. I have got my reply and I think for the sake of the record, I should read it. I said:

> "I am not worried about what reactions there will be in Pakistan by the action that I might take about the Aligarh Muslim University. Nothing that we do here can have a favourable reaction in a country which is determined to be hostile to us and to make fresh inroads into our rights. There-

[Shri M. C. Chagla]

fore, whatever decision I take will be on merits, irrespective of its repercussions in Pakistan or in other countries."

It was then suggested by Shri Syed Mahmud that this will have unfavourable reactions in the Muslim countries like the Middle East. To that, this is what I said in reply:

"I do not think our friendship with the Muslim world will be influenced by the antics of those in power in Pakistan. The Muslim world does not equate religion with nationalism and our friendship with that world is not based on religion but on common political and economic ideals."

So much for the reaction that this ordinance will have on Pakistan or the Muslim world. Then, Sir, a question was raised as to what is the evidence for a pre-planned conspiracy to attack the Vice-Chancellor. Let the Vice-Chancellor speak for himself.

Shri Koya: Sir, I rise to a point of order.

An hon. Member: Keep quiet. (*Interruption*).

Shri Koya: It is my right to raise a point of order. It is my right as a Member of the House to do so. (*Interruption*).

Mr. Deputy-Speaker: Order, order. What is the point of order? (*Interruption*).

Shri Koya: They are going on laughing. Can you not control the crowd, Sir? (*Interruption*).

Mr. Deputy-Speaker: Order, order. You go on with your point.

Shri Koya: So many people, including very important people, students, leaders, etc., are arrested in Aligarh, on charges of conspiracy for assassinating the Vice-Chancellor, and in connection with the incidents of the 25th April, in Aligarh, and cases are being filed and charges are made against them. If we say anything which will prejudice the cases, those will be taken to court. Parliament, according to the rules, has no right to discuss a thing which is *sub judice*. It will be unfair if we discuss those things, which will prejudice the case and prejudice the judge. Some people are in jail. Bail petitions are pending. This will even affect the bail petitions. This House will be making a very bad precedent if we allow the hon. Education Minister to read those statements which will affect the case. I think there will be trouble and even contempt of court will also arise.

Mr. Deputy-Speaker: Are there cases pending?

Shri M. C. Chagla: As far as I know, so far, no case has been filed. Investigation is not over. If my friend says that any case is pending, I know the doctrine of *sub judice* and I will be the last person to say anything on that. Is there any case pending?

Shri Koya: Many have been arrested.

Shri M. C. Chagla: "Arrested" does not mean pending.

Mr. Deputy-Speaker: There is no point of order.

Shri M. C. Chagla: I do not think Parliament is prevented from discussing it; I am not mentioning any names. If a case is pending, even so, this should not prejudice, because there is no mention of any name. After all, members have spoken and charged me with having passed this ordinance. I am only meeting that charge. This is what he says in his letter dated 2nd May:

"I came to know from Col. Zaidi that as long ago as October, 1964, when I accepted your offer of

the Vice-Chancellorship of Aligarh, two local Urdu rags"—that is the only way to describe those newspapers—"published bulletins accusing me of having betrayed, the Nizam and opposed the Ittihad-Ul-Muslimeen and sold Hyderabad and Osmania University to the Hindus and India."

So, from October a sort of *jehad* was started against the Vice-Chancellor for having liberal, modern, national views, for having stood by India in this controversy of Hyderabad and not trying to sell Hyderabad to a foreign power.

This is what the Vice-Chancellor says in his letter:

"This whole experience was a nightmare and I was not sure till the end that I would get away alive. Had it not been for these two remarkable students and presumably also some of their few friends outside and of course, George and Abbas, I would have been killed. I had been told by the boys outside clearly and definitely that it was their intention to kill me and their lathi blows stones, bricks and iron bars had had been aimed at my head deliberately for that purpose. I have been in some similar scenes before, but have never witnessed such fiendish hatred and savagery. I refuse to believe that this was an agitation only against the change proposed in the rules of admission whose purposes had been fully and reasonably explained along with an assurance of gradual application; it was also not some sporadic event. It was too well organised for that."

This is what some of the members of this House are defending and supporting.

Shri Badrudduja (Murshidabad): On a point of order, Sir. He has been a judge of the High Court. Is it pertinent to base all his arguments on the statement of a particular gentleman who has been the object of controversy all round? Throughout he has been basing his judgment and observations and everything relating to the incident and the developments that took place in the University on the statement of a man who is a party to the controversy.

Mr. Deputy-Speaker: What is his point of order?

Shri M. C. Chagla: I was amazed to hear the Vice-Chancellor being described as a party. He was a victim. Can't I get from the victim what he suffered and how people behaved towards him? After all, he is a Vice-Chancellor. He has come from Paris where he was our ambassador; he is a man of high status and dignity for whom we have respect. My friend there may not trust him,, but I do trust him. (*Interruptions*).

The hon. member, **Muzaffar Husain** said that I have displeased 60 million muslims of this country. Who made him the representative of 60 million muslims of India? (*Interruptions*). I refuse to yield, Sir. These are the people who are spoiling the relations between Hindus and Muslims. These are the people who are inflaming communal passions and they have the impertinence to say that they represent 60 million Muslims of India. They do not even represent a few thousands. I have confidence in the Muslim community. They are nationalists; they are patriots (*Interruptions*). What is this blackmail, Sir? He said in this House that they will not vote for the Congress. I would rather that the Congress loses the elections than win with the votes of such people. The Congress is a party, to which I have the honour to belong, stands for certain ideals and principles. We do not sell our ideals and principles to buy votes. If my friend will not vote for the Congress, the Congress will be very happy to do without his votes. (*Interruptions*). I have received hundreds of letters and

[Shri M. C. Chagla]

hundreds of people have come to see me. There was a meeting held in Bihar where people have said, "We are behind you; we stand by you."

Let me conclude on a note of concord and understanding. We are living through very difficult and dangerous times. The enemy is at our door. No; he has entered inside our country. We must present a united front. This is not the time to raise controversies. The ordinance is a small thing. I have promised this House and I repeat this assurance that I shall introduce substantive legislation as soon as possible. But don't let this ordinance grow into something very big. We want today communal harmony and peace. We want the Hindus and Muslims to look upon themselves as Indians and face the aggressor. These hon. members are doing a great harm to the cause of India's unity and national integration. The ordinance was intended for the good of the Aligarh University. The good of Aligarh University is very near to my heart, just as the good of all central universities. The ordinance will not remain longer on the statute-book than is absolutely necessary. I shall introduce substantive legislation as soon as possible. I assure the House that the character, the individuality, the identity, the personality of the Aligarh University, just as that of Banaras or Visva Bharati, will be preserved.

15 hrs.

Mr. Deputy-Speaker: I shall now put the motion to the vote of the House.

Shri Yashpal Singh: My Resolution is there.

Mr. Deputy-Speaker: I shall put the resolution first. The question is:

"This House disapproves of the Aligarh Muslim University (Amendment) Ordinance, 1965, (Ordinance No. 2 of 1965) promulgated by the President on the 20th May, 1965."

The motion was negatived.

Mr. Deputy-Speaker: Now, there are some substitute motions that have been moved to the motion for consideration of the Bill. I shall put them first. The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 10th May, 1966."

The motion was negatived.

Mr. Deputy-Speaker: Amendments Nos. 2, 3, 15, 20 are barred because they are on similar lines.

Now, amendment No. 4 is for reference of the Bill to a Select Committee. I shall put it to the vote of the House. The question is:

"That the Bill be referred to a Select Committee consisting of 12 members, namely:—

Syed Badrudduja, Shri R. Muthu Gounder, Shri S. Kandappan, Shri R. K. Khadilkar, Shri C. H. Mohammad Koya, Shri Krishnan Manoharam, Shri Muzaffar Husain, Shri K. Rajaraman, Shri C. L. Narasimha Reddy, Shri Era Sezhiyan, Shri Mohammad Tahir and Shri M. Muhammad Ismail with instructions to report by the last day of the current session." (4)

The motion was negatived.

Mr. Deputy-Speaker: Amendments Nos. 16 and 17 are barred because they are also for reference of the Bill to a Select Committee.

Now I shall put the original motion to the vote of the House. The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We shall take the Bill clause by clause tomorrow. We shall now proceed with the next item on the Agenda—Shri Prakash Vir Shastri—

श्री यशपाल सिंह : मुझ को जवाब देने का मौका मिलना चाहिए । मुझे मौका न दे कर एक बेइंसाफी की बात की गई है ।

Mr. Deputy-Speaker: I put it to the vote of the House and it was negatived.

श्री यशपाल सिंह आखिर मैंने रेजोलूशन रक्खा है मुझे उस के ऊपर बोलने का मौका मिलना ही चाहिये ।

Mr. Deputy-Speaker: I am sorry. You missed the bus.

श्री यशपाल सिंह : मुझे मौका नही दिया गया है । यह कैसे हो सकता है ? मुझे उस से वंचित रख कर मेरे साथ बेइंसाफी हो रही है । ऐसा कर के मेरे साथ बेइंसाफी की गई है ।

Mr. Deputy-Speaker: I am very sorry, Shri Yashpal Singh. Hon Members should be vigilant. Your Resolution was taken up first. When I called Shri Chagla to reply you did not stand up and ask for time for your reply.

श्री यशपाल सिंह आप ने मुझ से पूछा भी नही । आप ने मुझे कहा भी नही । मैंने तीन दफा कहा । आप ने मेरे साथ बेइंसाफी की । मैं कहता हूं कि मुझे मौका दिया जाय ।

Mr. Deputy-Speaker: I put your Resolution to the vote of the House. You did vote.

श्री यशपाल सिंह : आप ने मुझे मौका कहा दिया ? मुझे बोलने का मौका दीजिये । आप मुझे मौका नहीं दे रहे है, हाईहैंडनैस कर रहे है । इस पालियामेंट के अन्दर मेरे साथ बेइंसाफी हो रही है ।

Mr. Deputy-Speaker: I am very sorry. You are too late now. You did not ask for time earlier.

श्री यशपाल सिंह मैंने चार दफ़े आप से पूछा लेकिन आप ने मुझे मौका नहीं दिया । यह सब्जीमंडी का क़ायदा हो सकता है, पालियामेंट का नही हो सकता है ।

Mr. Deputy-Speaker: I am very sorry. It is over now. You did not ask for time earlier.

श्री यशपाल सिंह आप मुझे बतलायें कि मैंने चार दफ़े आप से पूछा लेकिन आप ने मुझे उस के बाद भी टाइम नही दिया । जिस रेजोलूशन को मैंने शुरू किया जब तक मैं उसे वापिस न लूं आप को कोई हक नही है कि इस तरह से आप उसे खत्म कर दें ।

Mr. Deputy-Speaker: I am very sorry. Hon. Members should be more vigilant. When I called on the Minister to reply the hon. Member should have asked for time for his reply.

श्री यशपाल सिंह जब तक मैं अपने रेजोलूशन को वापिस न लूं तब तक रेजोलूशन के वापिस होने का सवाल ही नही है ।

एक माननीय सदस्य हाउस ने उसे रिजैक्ट कर दिया है ।

Shri Raghunath Singh (Varanasi): Sir, this is Parliament and we cannot go on like this indefinitely.

Shri Yashpal Singh: Sir, if you were mistaken, why should I suffer for that?

Mr. Deputy-Speaker: I was not mistaken.

श्री यशपाल सिंह : मुझे आप ने कोई मौक़ा दिया जवाब देने का ? ऐसा कोई क़ायदा नहीं है कि बगैर जवाब के दिये इस तरह से कोई रेजोलूशन डिस्पोज आफ़ कर दिया जाय। मैंने चार दफ़े पूछा, चारों दफ़े इंकार किया। पालियामेंट में रेजोलूशन पेश होते हैं और उन पर जवाब देने का मौका नहीं दिया जाता है। यह कैसे हो सकता है ? गलती आप ने की नतीजा मैं भोगूं यह कैसे हो सकता है ? मैंने चार दफ़े पूछा आप ने मुझे कोई मौका दिया ?

एक माननीय सदस्य : डिवीज़न क्यों नहीं मांगा ? (इंटरप्शंस)

श्री यशपाल सिंह : मैंने किसी को इंटरप्ट नहीं किया लेकिन मुझे लोग दखल दे रहे हैं। मैंने चार दफ़े आप से पूछा। पालियामेंटरी प्रैक्टिस मुझे आप बतला दें। मैं रेजोलूशन पेश करता हूं उस पर तीन दिन तक बहस होती है और आप मुझे उसका जवाब देने का भी मौका नहीं देते हैं।

परिवहन मंत्री (श्री राज बहादुर) : आप ने मौक़ा नहीं मांगा आपका रेजोलूशन खारिज हो गया।

श्री यशपाल सिंह जब मुझे मौक़ा ही नहीं मिला तो मेरा रेजोलूशन खारिज कैसे हो गया ?

Mr. Deputy-Speaker: Shri Yashpal Singh should have been more vigilant. When I called the hon. Minister to reply he should have got up and asked for time. You should have made your reply first at that time. Nothing can be done now. Your Resolution has been defeated.

श्री यशपाल सिंह : मै खड़ा हुआ लेकिन आप ने मुझे मौका नहीं दिया। मैं तीन मर्तबा खड़ा हुआ। मुझे दुखकि कर रहे हैं। आप ने मेरे साथ बेइंसाफ़ी की है। या तो मुझे मौक़ा दीजिये या फिर मैं सेंट्रल हाल में हंगर स्ट्राइक करूंगा।

उपाध्यक्ष महोदय : अब कैसे हो सकता है वह तो खत्म हो गया।

श्री यशपाल सिंह : गलती आप ने की है क्योंकि आप ने मुझे बोलने का मौक़ा नहीं दिया हालांकि मैंने चार दफ़े आप से खड़े हो कर पूछा।

Shri Koya: Sir, I rise on a point of order.

Shri Paliwal (Hindaun): Sir, I would like to know whether the proceedings of the House will be allowed to go on or one hon. member will be allowed to hold up the proceedings and how long?

श्री यशपाल सिंह : मुझे कोई ऐसा रूल दिखला दीजिये जिसकी कि रू से मूवर को अपने रेजोलूशन पर जवाब देने का मौक़ा न दिया जाये।

उपाध्यक्ष महोदय : आर्डर, आर्डर। श्री प्रकाशवीर शास्त्री ?

श्री यशपाल सिंह अगर आप इसी तरह से चलायेंगे तो मैं आप के खिलाफ़ जो आपने आज किया है उस के खिलाफ हंगर स्ट्राइक करूंगा। आप ने मेरे साथ बेइंसाफ़ी की है।

Shri Paliwal: Sir, You should call the hon. Member to order.

Mr. Deputy-Speaker: You are disturbing the proceedings of the House, Shri Yashpal Singh.

श्री यशपाल सिंह : जिस रेजोलूशन को मैंने पेश किया है उस पर मेरे बिना बोले हुए आप उसे कैसे खत्म कर सकते हैं ? मुझे मौक़ा नहीं दिया गया मै

ने तीन दफ़े पूछा। यह सरासर इनजस्टिस है मेरे साथ। या तो मुझ को मौका दिया जाय वरना मैं इस चीज को लेकर भूख हड़ताल करूंगा।

Shri Koya: Sir, my point of order is this. According to the Rules of Procedure of this House, it is for the Speaker to call hon. Members to speak and not for the Members to be vigilant. You did not call Shri Yashpal Singh. He has a right of reply. You may go through the Rules of the House.

श्री यशपाल सिंह: ताज्जुब की बात है कि आप मुवर को मौक़ा नहीं दे रहे है और खुदबखुद उसे कर रहे हैं। न हाउस को मौक़ा दिया गया और न मुझ को मौक़ा दिया गया। यह तो सब्जीमंडी हो गई, पार्लियामेंट न हुई।

Mr. Deputy-Speaker: Nothing can be done now.

Shri Vasudevan Nair (Ambalapuzha) Sir, you will please appreciate that Shri Yashpal Singh is a Member who never behaves in the manner that he is doing now. You should also try to understand that he is deeply hurt and he is grieved over some procedural mistake. At least the Chair should say that something wrong has happened instead of saying that it is all over. When there is a substantive motion, he has a right to reply and it is only proper for you to call upon him to reply.

Shri Koya: Sir, what is your ruling to my point of order? I want it to go on record.

Mr. Deputy-Speaker: There is no point of order.

15.08 hrs.

STATEMENT *RE*: GROUNDING OF CARAVELLES BY THE INDIAN AIRLINES CORPORATION

The Minister of Transport (Shri Raj Bahadur): Sir, I beg to lay on the Table a statement on the grounding of Caravelles by the Indian Airlines Corporation. [*Placed in Library. See* No. LT-4721/65]. If there are any questions, hon. Members may ask them tomorrow.

15:08½ hrs.

STATUTORY RESOLUTION *RE*. ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL —*Contd.*

श्री यशपाल सिंह: डिप्टी स्पीकर साहब ने मुझे मौक़ा न दे कर सरासर मेरे साथ बेइंसाफ़ी की है।

Shri Swell: Sir, I rise to a point of order. I have been sitting here and listening to the speeches very attentively. When Shri Mirza finished his speech, several hon Members got up and wanted to speak. Immediately, without giving any hon. Member a chance to speak, you, Sir, called on the hon. Minister to reply. I was under the impression that more hon. Members would be given a chance to participate in the debate. I am sure, Shri Yashpal Singh was also under that impression.

Mr. Deputy-Speaker: I am very sorry, nothing can be done now.

श्री यशपाल सिंह: मैंने 20 दफ़े खड़े हो कर पूछा लेकिन आप ने मुझे मौक़ा नहीं दिया तो मेरे साथ यह बेइंसाफी नहीं तो और क्या है? यह सब्जीमंडी नहीं है डिक्टेटरशिप नहीं है। यह कोई

[श्री यशपाल सिंह]

मुगल दरबार नहीं है। यह पार्लियामेंट है। इस में हर एक मेम्बर को हक है कि वह अपनी बात कहे। आप ने मेरे साथ अन्याय किया है, अत्याचार किया है। मेरे साथ आपने इनजस्टिस की है। मुझे आपको जरूर मौका देना चाहिये वरना मैं इस बेइंसाफी के खिलाफ इस डिक्टेटरशिप के खिलाफ और आप की इस हाईहैंडेडनेस के खिलाफ मैं जरूर भूख हड़ताल करूंगा। आप ने मेरा हक मारा है।

Mr. Deputy-Speaker: I am very sorry to say, Shri Yashpal Singh, that you are obstructing the proceedings of the House.

श्री यशपाल सिंह मैं रेजोल्यूशन रखता हूं, बोलने के लिए खड़ा होता हूं, मेरे साथ स्पीकर साहब ने वादा किया था कि मुझ को समय दिया जाएगा, तो क्या कारण है कि आप समय नहीं दे रहे हैं। आप हाउस की राय ले सकते हैं। मुझे आप बोलने का मौका नहीं दे रहे हैं। यह मेरे साथ अन्याय हुआ है। इस अन्याय को आप वापिस लीजियेगा।

Mr. Deputy-Speaker: Order, order. You were present here when I called the Minister. But you did not ask for an opportunity to reply.

श्री यशपाल सिंह: बीस बार मैं खड़ा हुआ हूं, आपने मौका ही नहीं दिया है।

Shri Raghunath Singh: There should be an end to the whole matter.

श्री यशपाल सिंह स्पीकर ने वादा किया था कि मुझे समय मिलेगा। आपने मेरे साथ बहुत बेइंसाफी की है।

Mr. Deputy-Speaker: Order, order. You cannot reopen the question now.

Shri Badrudduja: Sir, I rise a point of order. Under the Rules of Procedure it is the indispensable right of the mover of a resolution to give a reply after the debate is over. But you have debarred him from giving a reply..... (*Interruptions*).

Mr. Deputy-Speaker: What is the rule that you are quoting?

Shri Badrudduja: Therefore, it is wrong to say....

Mr. Deputy-Speaker: I am very sorry. There is no point of order. The matter is closed. I am not going to reopen it.

श्री यशपाल सिंह अगर आप मुझे मौका नहीं देंगे तो मैं आपकी इस बेइंसाफी के खिलाफ भूख हड़ताल अभी से करता हूं।

Mr. Deputy-Speaker: All right. You may take any step. Now, we will take up the next item.

15.12 hrs.

MOTION *RE*: AGITATION BY TEACHERS

Mr. Deputy-Speaker: The House will now take up for consideration the motion to be moved by Shri Prakash Vir Shastri regarding the agitation by teachers to pres their demands and the Government's reaction thereto.

श्री प्रकाशवीर शास्त्री (बिजनौर): उपाध्यक्ष महोदय, मैं निम्नलिखित प्रस्ताव पेश करता हूं :—

> "कि यह सभा अध्यापकों द्वारा अपनी मांगों को मनवाने के लिए किए गए आन्दोलन तथा उस पर सरकार की प्रतिक्रिया के बारे में शिक्षा

उपमंत्री द्वारा 26 फरवरी, 1965 को दिये गये वक्तव्य पर विचार करती है ।"

उपाध्यक्ष महोदय, इस गरम वातावरण के बाद जिस विषय पर मैं चर्चा आरम्भ करने जा रहा हूं और जिसका सम्बन्ध इस देश के कई लाख अध्यापकों और करोड़ों छात्रों से है, मैं नहीं समझ पा रहा हूं कि उसी वातावरण में इस चर्चा को भी लिया जाएगा, या शांति से सोचा जायेगा । लेकिन फिर भी जहां तक मेरा अपना कर्तव्य है, मैं उसको निभाना चाहता हूं ।

मैं छागला साहब से यह अनुरोध करूंगा कि 26 फरवरी, 1965 को अध्यापकों के विषय में जो एक वक्तव्य उप शिक्षा मंत्री श्री भक्त दर्शन ने सदन में दिया था उसको वह फिर देखें । उस से इस सदन में और देश में भी बहुत चिन्ता उत्पन्न हो गई है । पिछले 18 वर्षों में संसद् का इतिहास इस बात का साक्षी है कि राजा महाराजाओं और बड़े बड़े पूंजीपतियों से ले कर खेत में काम करने वाले किसान और घरेलू नौकर तक के लिए कुछ न कुछ देश व्यापी कानून यहीं बनाये गये हैं। लेकिन राष्ट्र निर्माता अध्यापकों की सेवा सुरक्षा के सम्बन्ध में कोई देश व्यापी सुदृढ़ कानून नहीं बनाया गया । मैं उसी अपेक्षित और भूखे अध्यापक की कहानी आज आपको यहां दुःख के साथ सुनाने खड़ा हुआ हूं । क्योंकि इस बेचारे अध्यापक ने पिछले 18 वर्षों में कोई इस प्रकार का कार्य नहीं किया जिस को कि तोड़ फोड़ की संज्ञा दी जा सके । उस ने कहीं जा कर रेल गाड़ियां नहीं गिराई हैं, कहीं डाकखाने नहीं जलाये । कहीं अध्यापकों ने पुलिस के सिर नहीं फोड़े, और न ही कहीं अध्यापकों ने मंदिरों या गुरुद्वारों में किसी प्रकार का कोई अनशन किया है या जल मरने की धमकी दी है । शायद यही कारण है कि सरकार के कानों तक अध्यापक की आवाज पूरी तरह नहीं पहुंच पाई है । क्या सरकार यह चाहती है कि कोई देश व्यापी निर्णय न लिया जाए और साथ ही इस बात की इच्छा भी रखती है कि अध्यापक हलके हथियारों का सहारा लें और उन में भी ऐसी प्रवृतियों का उदय हो ? यदि इस प्रकार की स्थिति पैदा हो गई और देश में इस प्रकार के हलके वातावरण का निर्माण हो गया तो वह राष्ट्र की सुरक्षा के लिए अत्यन्त हानिकर होगा ।

पिछले 18 वर्षों में अध्यापकों ने अपने गौरवपूर्ण पद और प्रतिष्ठा को ध्यान में रखते हुए ही सरकार के सामने अपनी मांगें रखी हैं। कभी मूक प्रदर्शनों के रूप में और कभी शिक्षक दिवस के रूप में । कभी एक दिन का उपवास कर के और कभी प्रधान मंत्री, शिक्षा मंत्री या मुख्य मंत्री के पास अपने शिष्ट मंडल पहुंचा कर । पर उन पर कोई ध्यान नहीं दिया गया है । जब अध्यापक आज यह देखते हैं कि सरकारी नौकरियों में काम करने वाले जो दूसरे व्यक्ति हैं, उन के वेतन बढ़ाये जाते हैं, उनको पैंशन की सुविधायें दी जाती हैं, ग्रेचुयटी और महंगाई भत्ते उन के बढ़ाये जाते हैं तो उनका भारत सरकार के सामने यह प्रश्न है कि वे अपने धैर्य को कब तक सम्भाल कर रखें ? क्या सरकार यह समझती है कि अध्यापक जब बाजार में जाता है तो उस को कपड़ा या सब्जी या दूसरी जो चीजें हैं जैसे गल्ला वगैरह वे सस्ते रेट पर मिल जाती हैं? क्या सरकार यह समझती है कि अध्यापक को अब अपनी लड़की लड़के का विवाह करना

[श्री प्रकाशवीर शास्त्री]

पड़ता है तो उस को किसी प्रकार का दहेज नहीं देना पड़ता ? क्या सरकार यह समझती है कि अध्यापक के बच्चों को एम० ए० तक की हिन्दुस्तान में मुफ्त शिक्षा दिलाने की व्यवस्था है या चिकित्सा सम्बन्धी सुविधायें दी हुई हैं। या और इसी प्रकार की जो यातायात के साधन हैं, उन में अध्यापकों को किसी प्रकार की सुविधायें हैं ? यदि ये सब बातें नहीं हैं तो फिर मैं पूछना चाहता हूं कि जिस प्रकार से दूसरे कर्मचारियों के लिए सरकार ने व्यवस्थायें की हैं, इन अध्यापकों ने क्या अपराध किया है जो इन के सम्बन्ध में किसी प्रकार का निर्णय नहीं लिया गया है ?

शिक्षा मंत्री श्री छागला ने एक बार उन के साथ सहानुभूति प्रकट करते हुए यह कहा था कि योजना के अन्तर्गत रहते हुए पचास प्रतिशत पैसा हम उन को दे सकते हैं। लेकिन वह जो पचास प्रतिशत पैसा आप देना चाहते हैं योजना के अन्तर्गत रहते हुए तब है जब राज्य सरकारें भी उतना ही पैसा दें । जहां तक मैचिंग ग्रांट का सवाल है, शिक्षा मंत्री ने 8 अप्रैल, 1965 को एक तारांकित प्रश्न संख्या 800 के उत्तर में इसी सदन में बताया था कि कई राज्य सरकारें इस प्रकार की है कि जिहोंने शिक्षकों के लिए मैचिंग ग्रांट की उस सहायता का उस रूप में उपयोग ही नहीं किया । ऐसी स्थिति में जब शिक्षा मंत्री स्वयं इस बात को जानते हैं कि राज्य सरकारें मैचिंग ग्रांट का पूरा और सही उपयोग नहीं कर रही हैं और यह भी शिक्षा मंत्री को पता है कि राज्य सरकारों के सामने जब अध्यापक अपनी कठिनाइयां रखते हैं तो राज्य सरकारें अपना खाली पल्ला झाड़ कर बता देती है । पर आश्चर्य की बात तो यह है कि चौथी पंचवर्षीय योजना में भी शिक्षकों के सम्बन्ध में कोई विशेष राशि नियत नहीं की गई है ।

मुझे जानकारी मिली है कि शिक्षकों का एक शिष्टमंडल योजना आयोग के एक प्रमुख सदस्य से मिलने के लिए गया था और जब उसने शिक्षकों की कठिनाइयां उनके सामने रखीं तो योजना आयोग के उस सदस्य ने जोकि स्वयं एक शिक्षा शास्त्री हैं उन को उत्तर दिया कि योजना आयोग उन चीजों पर रुपया खर्च करना चाहता है जिन में रुपया लगाने से उत्पादन अच्छा मिले । इस उत्तर से सरकार स्वयं सोच सकती है कि आज शिक्षकों के सम्बन्ध में योजना आयोग का मन क्या है और सरकार की स्थिति क्या है ?

मैं शिक्षा मंत्री श्री छागला से पहली बात तो यह पूछना चाहता हूं कि वे अपने उत्तर में इस बात को अवश्य बतायें कि अध्यापक जो आज वेतन,पेंशन या मंहगाई भत्ते के सम्बन्ध में सुविधायें मांग रहे है, उनकी यह मांग उचित भी है या नहीं ? अगर आप समझते है कि उनकी मांग उचित है तो सरकार सिद्धांत रूप में इस बात को पहले स्वीकार कर ले और स्वीकार करने के बाद उसके उपाय ढूंढे । उत्तर प्रदेश की सरकार अभी कई महीने पहले बराबर इस बात को कह रही थी कि उत्तर प्रदेश का कोष खाली है, हम कहां से पैसा दे सकते है लेकिन जब अध्यापकों ने आन्दोलन किया और सारे उत्तर प्रदेश को झकझोर दिया तो उसी उत्तर प्रदेश की सरकार ने न जाने कहां से छः सवा छः करोड़ रुपया निकाल लिया । अगर सिद्धांत रूप में सरकार इस बात को स्वीकार करेगी तो मैं समझता हूं कि सरकार उसके लिए उपाय भी अवश्य ढूंढ सकती है ।

शिक्षा मंत्री श्री छागला ने सुना जाता है कि अध्यापकों के एक शिष्ट मंडल को यह कहा है कि अगर अध्यापक गण जितना पैसा मांगते है, उतना पैसा हम दें तो उसके लिए कम से कम पांच सौ करोड़ रुपये की और अधिक आवश्यकता हमको पड़ेगी जो सरकार के बजट को देखते हुए या सरकार की दूसरी योजनाओं को देखते हुए हम इस समय नहीं दे सकते । मेरा अपना विचार यह है कि अगर छागला साहब केन्द्रीय मंत्रि-मंडल में अध्यापकों के इस प्रश्न को रख कर केवल एक निर्णय यही करा दें कि सरकार में जो फिजूलखर्चियां होती है, उन पर प्रतिबंध लगा दिया जाय ; तो मेरा अपना अनुमान है कि शिक्षकों के लिए जितना पैसा अपेक्षित है उस की पूरी व्यवस्था हो जायगी । सौभाग्य से मैं कुछ सालों से पी० ए० सी० का भी सदस्य हूं उसकी बैठकों में मैंने जाना है कि किस प्रकार से सरकार द्वारा धन का दुरुपयोग होता है । अगर अपव्यय के सारे रास्ते बन्द कर दिये जायें, तो अच्छा पैसा हम बचा सकते है और शिक्षकों की मांग को हम पूरा भी कर सकते है और शिक्षकों को पूरी सुविधायें भी दे सकते हैं ।

अध्यापकों ने शिक्षा मंत्री के सामने एक और व्यावहारिक सुझाव रखा था । उन्होंने कहा था कि जिस प्रकार से विश्वविद्यालय अनुदान आयोग है और विश्वविद्यालयों की समस्याओं पर विचार करता है उनकी आर्थिक स्थिति को संभालता है, और फिर उसके आधार पर ही आर्थिक सहयोग भी देता है। उसी प्रकार से देश में एक माध्यमिक शिक्षा अनुदान आयोग की भी स्थापना होनी चाहिये जो माध्यमिक स्कूलों के सम्बन्ध में इसी प्रकार के कुछ निर्णय ले सके । लेकिन सुना जाता है कि शिक्षा मंत्री ने यह कह कर उनकी इस मांग को ठुकरा दिया कि संविधान में इसके लिए कोई व्यवस्था नहीं है । अगर संविधान इसके बीच में बाधक बनता है तो मैं छागला साहब से कहना चाहता हूं कि जिस प्रश्न से देश के लाखों अध्यापकों और करोड़ों विद्यार्थियों के जीवन का सम्बन्ध है, उनके लिए, जहां हम संविधान में और छोटी छोटी बातों के लिए परिवर्तन या संशोधन करते आये है, अब भी संशोधन या परिवर्तन क्यों नहीं कर सकते हैं । राष्ट्र का भविष्य जिस के साथ लगा हुआ है उसके बारे मे संविधान में कुछ परिवर्तन करने में या संशोधन करने में हमको कोई कठिनाई नहीं होनी चाहिये । मैं यह भी चाहूंगा कि केवल इसी सम्बन्ध में संविधान का संशोधन न किया जाये । संविधान का संशोधन इस बात के लिये भी किया जाय जिससे शिक्षा को समवर्ती सूची में सम्मिलित किया जा सके । मैं जानता हूं इस बात को भी कि शिक्षा मंत्री की ओर से कुछ प्रयास भी इसमें किया गया लेकिन राज्य सरकारों से इस सम्बन्ध मे कोई अनुकूल उत्तर नही मिला । पर मै श्री चागला से कहना चाहता हूं कि अगर राज्य सरकारें अपने संकुचित स्वार्थों या हितों के कारण केन्द्रीय सरकार के इस विचार से सहमत नहीं हो पा रही है तो देश की एकता और अखंडता की दृष्टि से शिक्षा मंत्रालय को स्वयं कुछ निर्णय लेना चाहिये । कही ऐसा न हो कि शिक्षा का पृथक पृथक राज्यों में पृथक दृष्टिकोण और पृथक ही आधार होने के कारण देश फिर विभाजन के द्वार पर खड़ा हो जाये । इस विषय में हमे कुछ अवश्य सोचना चाहिये । राजनीतिज्ञ आज विद्या के मन्दिरों को भी राजनीतिक अखाड़ा बनाने की तैयारी कर रहे है, और इस दृष्टि से केन्द्रीय सरकार को इस दिशा में अवश्य ही कोई मजबूत कदम उठाने चाहियें ।

एक बात मै यह भी कहना चाहूंगा कि पीछे इसी सदन में चर्चा आई थी कि जिस प्रकार से आई० ए० एस० और आई० पी० एस० आदि कई अखिल भारतीय सेवायें है, उसी प्रकार से शिक्षा के सम्बन्ध में अखिल

[श्री प्रकाशवीर शास्त्री]

भारतीय स्तर पर कुछ सेवाओं का निर्माण किया जाना चाहिये। इस दिशा में भी शिक्षा मंत्रालय को कुछ निर्णय लेना चाहिये।

शिक्षा की समस्या से सम्बंधित एक दूसरी बात भी है, जिस के सम्बन्ध में कुछ दिन पहले एक प्रश्न भी इस सदन में आया था, कि विश्वविद्यालय स्तर तक की शिक्षा केन्द्र के हाथों में हो, केन्द्रीय सरकार ने राज्य सरकारों से इस विषय में परामर्श मांगा था उस का कितने राज्यों से अनुकूल उत्तर आया? शिक्षा मंत्री ने कहा था कि पंजाब को छोड़ कर किसी राज्य सरकार का उत्तर उन्हें प्राप्त नहीं हुआ है जिस को अनुकूल उत्तर कहा जा सके। शिक्षा मंत्री को अनुकूल उत्तर मिलेगा या नहीं। लेकिन अगर शिक्षा मंत्री चाहते हैं कि देश एक बने, उन को देश की एकता को सुरक्षित बनाये रखना है तो यदि राज्य सरकारों से कोई अनुकूल उत्तर नहीं आता है तो केन्द्रीय सरकार को स्वयं आगे आ कर इस दिशा में निर्णय लेना चाहिये।

एक बात मैं निजी और सरकारी स्कूलों के सम्बन्ध में भी कहना चाहता हूं। कुछ दिन पहले की बात है केन्द्रीय सरकार ने इस प्रकार मत दिया था और राज्य सरकारों ने भी इस प्रकार का मत दिया था कि सरकारी और निजी स्कूलों के अध्यापकों के वेतनों में जो खाई है उसे बीच से पाट दिया जायेगा। मैं शिक्षा मंत्री से पूछना चाहता हूं कि जब सरकारी और निजी स्कूलों का पाठ्यक्रम एक है, दोनों की परीक्षा लेने की पद्धति एक है, दोनों का रंग ढंग और रूप एक है, तो स्वतंत्र भारत में समान व्यवसाय वालों में वेतन के भीतर इस प्रकार का अन्तर क्यों है। दिल्ली टीचर्स एसोसिएशन को शिक्षा मंत्रालय की ओर से एक पत्र भी मिला 23 नवम्बर, 1964 को। उस 23 नवम्बर, 1964 के पत्र में शिक्षा मंत्रालय के सचिव ने बतलाया था कि वह इस प्रकार की व्यवस्था करने जा रहे हैं कि जो सहायता प्राप्त स्कूल हैं या दिल्ली नगर निगम के विद्यालय हैं या नई दिल्ली नगरपालिका के विद्यालय हैं उन के शिक्षकों को पेंशन की सुविधा है, ग्रेचुइटी की सुविधा है, मंहगाई सम्बन्धी सुविधायें हैं सारी की सारी उसी प्रकार से दी जायेंगी जिस प्रकार से गवर्नमेंट स्कूलों के अध्यापकों और सरकारी कर्मचारियों को दी जाती हैं। लेकिन अब ऐसा सुनने में आया है, कि जो स्कीम आई है, उस में वह बातें नहीं हैं। नई दिल्ली के 13 हजार अध्यापक इस से बिल्कुल वंचित कर दिये गये हैं। मैं कहना चाहता हूं कि स्वतंत्र भारत में शिक्षा में इस प्रकार बीच में खाई बनाये रखना और सरकार का समर्थन उसे प्राप्त होना, लोकतंत्र के लिये बहुत बड़ा अभिशाप है। उत्तर प्रदेश सरकार ने सन् 1947 के बाद घोषणा की थी कि निजी और सरकारी स्कूलों के अध्यापकों का जो मूल वेतन है उस में किसी प्रकार का कोई अन्तर नहीं रहेगा। लेकिन अभी उत्तर प्रदेश सरकार ने जो अध्यापकों के लिये वेतन कमेटी बिठलाई थी उस ने जो निर्णय लिये हैं उन में निजी और गवर्नमेंट स्कूलों के अध्यापकों के वेतन में 60 से 80 रु० तक का अन्तर कर दिया गया है। यानी वह खाई जो पटनी चाहिये थी उत्तर प्रदेश सरकार ने अपने निर्णय से उसे और चौड़ी कर दिया है। और सब से आश्चर्य की बात यह है शिक्षा मंत्री को स्वयं इस बात की जानकारी भी होगी, कि इस समय बहुत सी निजी शिक्षण संस्थायें इस प्रकार की भी हैं जिन में परीक्षा परिणाम गवर्नमेंट स्कूलों से कहीं अच्छा आता है। इस स्थिति में निजी स्कूलों के अध्यापकों को वह सुविधायें न दे कर अंग्रेजी सरकार के इन लाड़ले बेटों को स्वतंत्र भारत की सरकार कब तक पनपा कर रखना चाहती है। इस दिशा में अवश्य उसे कोई स्वस्थ निर्णय लेना चाहिये।

राज्य सरकारों की इस सम्बन्ध में जो नीति है उस के सम्बन्ध में भी मैं कुछ चर्चा करना चाहूंगा कि राज्य सरकारें इस मामले में कितने छोट हृदय से काम कर रही हैं। वे ऊपर से ढिंढोरा पीटती हैं फराखदिली का लेकिन जो निर्णय लेती हैं वह उल्टा भा कर पड़ता है। उत्तर प्रदेश की सरकार ने बहुत लानत मलानत के बाद किसी तरह से जब वहां का वातावरण बहुत क्षुब्ध हो गया, अध्यापकों का वेतन बढ़ाने का निश्चय किया। कई बार शिक्षा मंत्री ने इसी सदन में कहा था कि उन के परामर्श को उत्तर प्रदेश सरकार नहीं मान रही है। अब जब उन्होंने निर्णय किया भी तो जहां एक हाथ से देने का निर्णय करती है वहां दूसरे हाथ से उसे वापस लेने का प्रयत्न करती है। उत्तर प्रदेश सरकार ने स्कूलों को इजाजत दी है कि वह डैवेलपमेंट फीस विद्यार्थियों से चार्ज कर सकते हैं। इसी प्रकार बिहार गवर्नमेंट ने एक ओर तो अध्यापकों का वेतन 10 रु० बढ़ा दिया है दूसरी ओर उस ने छात्रों की फीस बढ़ा दी है जिस को ले कर बिहार में आन्दोलन भी हुआ है। आन्ध्र की स्थिति भी इसी प्रकार की है। पंजाब के संबंध में भी यह बात हुई कि पंजाब सरकार ने इस साल के बजट में अध्यापकों के वेतन बढ़ाने के लिये और दूसरी सुविधायें देने के लिये साढ़े 77 लाख रु० की व्यवस्था की थी। लेकिन साढ़े 77 लाख रु० का प्राविजन करने के बाद भी सुनते हैं कि पंजाब सरकार ने बाद में चिढ़ कर अध्यापकों के वेतन को रोक लिया और अध्यापकों को एक पैसा भी नहीं दिया। यदि राज्य सरकारें अध्यापकों के साथ ऐसा व्यवहार करेंगी तो केन्द्रीय सरकार की जिम्मेदारी है कि वह जा कर प्रान्तीय सरकारों से पूछे कि यह भूखे अध्यापक किस प्रकार से राष्ट्र का निर्माण कर सकेंगे। इस के सम्बन्ध में उदारता से कोई निर्णय लेने के लिये वह क्यों तैयार नहीं है।

जहां तक केन्द्रीय सरकार का सम्बन्ध है, केन्द्रीय शिक्षा मंत्री ने भी यह कहा था कि उन्होंने तृतीय पंच वर्षीय योजना में अध्यापकों के वेतन और दूसरी सुविधायें बढ़ाने के लिये पहले 8.34 करोड़ रु० रखा था, अब उस में उन्होंने 3.30 करोड़ रु० की राशि और सम्मिलित कर दी है। लेकिन यह रुपया तो था जो अध्यापक उस समय थे उन का वेतन बढ़ाने के लिये, उन को महंगाई संबंधी सुविधायें देने के लिये। लेकिन शिक्षा मंत्री इस बात को बतलायेंगे कि क्या उस रुपये से नये स्कूल नहीं खोले गये, नये अध्यापकों की नियुक्तियां नहीं की गई? यह रुपया जो पहले के अध्यापकों के लिये था उस को नये स्कूल खुलने पर उस में जो नये अध्यापक रक्खे गये हैं उन को वेतन देने के लिये क्या नहीं लगा दिया गया? फिर आप ने तृतीय पंच वर्षीय योजना में अध्यापकों को दिया क्या है? आप जो देना चाहते थे उसे भी वापिस ले लिया। इस तरह केन्द्रीय सरकार को इस दिशा में जो थोड़ा उदारता से निर्णय लेना चाहिये था वह उसे नहीं ले पा रही है।

तीसरी बात मैं प्राइमरी स्कूलों के अध्यापकों के सम्बन्ध में कहना चाहूंगा। पहले शिक्षा मंत्री डा० श्रीमाली ने 23 मार्च 1963 को इसी सदन में एक प्रश्न का उत्तर देते हुए बतलाया था कि कम से कम 100 रु० वेतन प्राइमरी स्कूलों के अध्यापकों का होना चाहिये, बल्कि इस से ज्यादा का प्रयास वह कर रहे हैं। मैं शिक्षा मंत्री से पूछना चाहता हूं कि 23 मार्च, 1963 में जो महंगाई की दर थी आज आप के सामने जब मैं बोल रहा हूं कि महंगाई उस से कितने गुना बढ़ गई है। अगर उस समय के शिक्षा मंत्री के शब्दों में 100 रु० भी उस समय के लिये मान लिया जाये तो आज कम से कम 250 रु० प्राइमरी स्कूलों के अध्यापकों को अवश्य मिलना चाहिये। लेकिन तीन साल पहले यह घोषणा होने के बाद भी उत्तर प्रदेश की सरकार बराबर तीन साल से इस को टालती आ रही है। मैं समझता

[श्री प्रकाशवीर शास्त्री]

हूं कि अब शायद निर्णय होगया है कि 100 रु० कम से कम प्राइमरी स्कूल के अध्यापक को दिया जायेगा। लेकिन अभी तो जब मिलेगा तभी अध्यापक इस दिशा में कुछ कह सकेंगे।

अगर आप के बजट में पैसा नहीं है, या अगर आप के बजट में गुंजाइश नहीं है तो आप एक दूसरा काम कर सकते हैं। अध्यापकों को अगर आप पैसा नहीं दे सकते तो कई सुविधायें ऐसी हैं, जिन को अध्यापकों को दे कर आप इस की पूर्ति कर सकते हैं। उदाहरण के लिये आप यह यह घोषित करें कि देश में जितने भी शिक्षक हैं उन के बच्चों को एम० ए० तक की एजुकेशन मुफ्त दी जायेगी। इस से कम से कम राष्ट्र के अध्यापकों का सम्मान बढ़ेगा और आर्थिक भार कम होने की स्थिति तो आयेगी। अध्यापकों को चिकित्सा सम्बन्धी सुविधायें दी जायें, जीवन बीमा की सुविधायें दी जायें या देश के भ्रमण अथवा आने जाने की कई प्रकार की ऐसी सुविधायें हैं जो दी जा सकती हैं। राष्ट्र के अध्यापक को जिस से आप चाहते हैं कि वह राष्ट्र का निर्माण करे, एक ओर आप सुविधा न देना चाहें और दूसरी ओर यह चाहें कि वह व्यास और बाल्मीकि बन कर कृष्ण और राम का इस देश में निर्माण करें तो यह स्थिति कैसे सम्भव हो सकती है।

15.28 hrs.

[DR. SAROJINI MAHISHI *in the Chair*]

दूसरी बात शिक्षा के प्रारम्भिक स्तर के सम्बन्ध में मैं यह कहना चाहता हूं और केन्द्रीय शिक्षा मंत्री श्री चागला से चाहता हूं कि जहां शिक्षा के सम्बन्ध में वे और कई प्रकार के निर्णय ले रहे हैं वहां इन प्राइमरी स्कूलों के अध्यापकों के सम्बन्ध में यह निर्णय तो अवश्य करायें कि प्राइमरी स्कूलों के अध्यापकों का भाग्य डिस्ट्रिक्ट बोर्डों और म्यूनिसिपल बोर्डों के हाथों में नहीं रहना चाहिये पंचायतों के हाथों में भी नहीं रहना चाहिये। प्राइमरी स्कूलों के अध्यापकों की कैसी दयनीय स्थिति है यह आप गांवों में जा कर देखगें तभी अच्छा अनुमान हो सकेगा। साथ ही साथ जहां उन के सम्बन्ध में यह निर्णय किया जाय वहां यह भी अवश्य देखा जाय कि प्राइमरी स्कूलों में जो छोटी अवस्था के अध्यापक और अध्यापिकायें रक्खी जाती हैं उन को जीवन सम्बन्धी सुविधायें बहुत कम होती है। जब कि साथ साथ वह अपनी दूसरी परीक्षाओं की तैयारी भी करते हैं। प्रारम्भिक शिक्षा तो एक मूल है जिसपर शिक्षा का सारा भवन खड़ा होना है। अगर प्राइमरी शिक्षा की देश में उपेक्षा होती रहेगी तो हम शिक्षा के इस भवन को ऊंचा कैसे ले जा सकेंगे। इस दिशा में हमें कुछ गम्भीर निर्णय अवश्य लेने चाहयें।

अपने वक्तव्य को उपसंहार की ओर ले जाते हुए मैं दो तीन बातें और भी कहना चाहता हूं।

सरकार ने शिक्षकों की भलाई के लिए नेशनल फेडेरेशन फार टीचर्स वैलफेयर फंड स्थापित किया है। सरकार ने इस सम्बन्ध में बड़ी उदारता दिखाई है, क्योंकि इस सम्बन्ध में एक कोष एकत्रित किया गया है जिस से कि शिक्षकों को अचानक विपिति पड़ने पर, बीमारी आदि में, सहायता की जा सके। पर एक ओर तो सरकार इतनी उदारता दिखाती है अध्यापकों के सम्बन्ध में कि उनके लिए एक फंड बनाकर उन का सम्मान करती है, और दूसरी ओर सरकार इस प्रकार का विधान भी बनाने जा रही है कि उन अध्यापकों को जो अब तक काउंसिलों में और दूसरी संस्थाओं में जो प्रतिनिधित्व प्राप्त है वह प्रतिनिधित्व वापस ले लिया जाये। क्या अध्यापक के पास मस्तिष्क नहीं है कि वह देश की राजनीति को कोई योग या दिशा दे सके? क्या अध्यापक

का अपना भविष्य देश की राजनीति के साथ बंधा हुआ नहीं है ? जो उसे आप वहां से हटना चाहते है ? इस प्रकार का प्रयत्न करना कहां तक उपयुक्त है ?

दूसरी बात मैं यह कहना चाहता हूं कि जो महिला अध्यापिकायें गावों में और देहातों में काम करती है उनके लिए निवास की समुचित व्यवस्था की जाए और जहां तक सम्भव हो ऐसा प्रयत्न किया जाए कि महिला अध्यापिकाएं और उनके पति एक स्थान पर रह सकें । यह सुविधा महिला अध्यापिकाओं को जरूर मिलनी चाहिए ।

निजी विद्यालयों के अध्यापकों के सम्बन्ध में कई स्थानों पर मैंने यह भी सुना है कि इन विद्यालयों की जो मैनेजिंग कमेटियां है ये अध्यापकों से पूरे वेतन पर हस्ताक्षर तो करवा लेती हैं पर उनको पूरा वेतन नहीं देतीं । मेरा सुझाव है कि केन्द्रीय सरकार और प्रान्तीय सरकारों को इस प्रकार का संगठन बनाना चाहिए कि जो यह पता लगावे कि अध्यापकों को क्या वेतन दिया जाता है और यह भी देखे कि कहीं अध्यापकों का कम वेतन दे कर पेट तो नहीं काटा जाता । जिनके खिलाफ इस प्रकार की शिकायत सही पाई जाय उनको सख्त दंड देने की व्यवस्था होनी चाहिए ।

दूसरे इन निजी विद्यालयों की जो प्रबन्ध कमेटियां होती हैं, यह ठीक है कि उनका विद्यालय पर और अध्यापकों पर नियन्त्रण रहे, लेकिन इस नियन्त्रण का यह अर्थ नहीं होना चाहिए कि इस नियंत्रण के रूप में अध्यापकों के सिर पर कच्चे धागे से एक तलवार बराबर लटकती रहे । इसके लिए मैं चाहूंगा कि सरकार इस प्रकार का कोई कानून बनावे कि अध्यापकों का भविष्य संकट में नहीं पड़े और वे आश्वस्त हो कर नई पीढ़ी के सुधार में लग सकें ।

इसके अतिरिक्त अध्यापकों के सम्बन्ध में जहां यह होना चाहिए कि उनका वतन निर्धारण राष्ट्रीय स्तर पर किया जाए, वहां यह भी जरूरी है कि जैसे फैक्टरियों में, रेलों में और दूसरे स्थानों पर काम करने वाले व्यक्तियों की सेवा निवृत्ति की आयु 58 या 60 साल निर्धारित की गयी है, वैसा शिक्षकों के लिए न किया जाए । उसके सेवा निवृत्ति की आयु 65 या 70 साल रखी जाए, क्योंकि जितनी अधिक उसकी आयु होगी उतना ही अधिक उसका अनुभव भी होगा । इस दिशा में भी ध्यान देना आवश्यक है ।

श्रम मंत्रालय ने एक इंडियन लेबर आर्गेनाईजेशन बनाया है । उसमें लेबर के प्रतिनिधि बैठते हैं, जो फैक्टरियां है उसके प्रतिनिधि बैठते हैं, और सरकार के प्रतिनिधि बैठते हैं । इसी प्रकार अध्यापकों के सम्बन्ध में भी हमें कोई ऐसा संगठन बनाना चाहिए जिसमें विद्यालयों के प्रतिनिधि हों, अध्यापकों के प्रतिनिधि हों, सरकार के प्रतिनिधि हों और तीनों मिल कर शिक्षकों की समस्याओं पर विचार करें । और शिक्षा सम्बन्ध में भी विचार करें । साथ ही देश के भविष्य पर भी विचार क । अनेकों समस्याएं इसलिए भी पैदा हो जाती हैं कि एक दूसरे को साथ बैठकर निर्णय देने का अवसर पैदा ही नहीं होता । तो इसकी व्यवस्था भी होनी चाहिए ।

अन्त में मैं यह कहना चाहता हूं कि दुनिया के देश जो शिक्षा पर व्यय करते है उनमें सबसे अधिक जापान और कनाडा अपने यहां शिक्षा पर व्यय करते है । जापान अपनी कुल आय का 5–9 प्रतिशत शिक्षा पर व्यय करता है । और कनाडा अपनी कुल आय का 4–47 प्रतिशत करता है । लेकिन दुर्भाग्य से भारत का नम्बर इस सूची में नीचे से दूसरा है । अफगानिस्तान अपनी कुल आय का 1 प्रतिशत शिक्षा पर व्यय करता है और भारत अपनी कुल आय का 1–5 प्रतिशत शिक्षा पर व्यय करता है । इससे आप अनुमान लगा सकते है कि क्या

[श्री प्रकाशवीर शास्त्री]

शिक्षा जैसे महत्वपूर्ण और गम्भीर विषय के बारे में जितनी गंभीरता होनी चाहिए क्या उतनी है ?

अगर आप अध्यापक को पैसा नहीं दे सकते हैं तो कम से कम उसे प्रतिष्ठा तो मिलनी चाहिए । लेकिन उसकी प्रतिष्ठा की क्या स्थिति है यह मैं आप को एक उदाहरण देकर बताना चाहता हूं । कुछ दिन पहले बंगलौर में एक सज्जन के यहां एक समारोह हुआ अब वह सज्जन नहीं है । उस समारोह में जब वह धन्यवाद देने के लिए खड़े हुए तो उन्होंने कहा कि मुझे बड़ी खुशी है कि मेरे आमंत्रण पर आज मेरे घर पर मैसूर के महाराजा से लेकर अध्यापक तक मौजूद हैं । यानी उसने ऊंचाई का स्तर मैसूर के महाराजा को माना और नीचे का स्तर अध्यापक को माना । जबकि प्राचीन भारत में यह परम्परा थी कि यदि सामने से आचार्य आ रहे हों और राजा हाथी पर चला जा रहा हो तो राजा उतर कर एक ओर खड़ा हो जाय । लेकिन आज अध्यापक को सबसे नीचे के स्तर पर समझा जाता है जैसा कि मैंने ऊपर बताया । दुर्भाग्य से हमारी सरकार की भी यही मनोवृत्ति है । एक बार प्रधान मंत्री ने अपने भाषण में कहा था कि मुझसे बहुत बड़ा स्थान आचार्य बिनोबा भावे का है । तो मेरा कहना है कि आज यदि आप अध्यापक को पैसा नहीं देते तो कम से कम उसको सम्मान तो दें । लेकिन यह सरकार पैसा भी नहीं देती और साथ साथ सम्मान भी नहीं देती । समाज में अध्यापक की क्या स्थिति है । जब वह समाज के सामने जाता है और यदि उसको अपनी लड़की का विवाह करना है । और वह दूसरे व्यवसाय वाले व्यक्ति के पास जाकर कहता है कि मैंने अपना पेट काट कर अपनी लड़की को बी० ए० पास कराया है, आप अपने एम० ए० पास लड़के से उसका सम्बन्ध स्वीकार कर लीजिए । इस पर वह उस अध्यापक से उसी प्रकार दहेज मांगता है जैसे किसी लखपति से मांगता । वह भी उसके साथ न्याय करने को तैयार नहीं । तो आज अध्यापक को शासन न्याय नहीं देता और समाज न्याय नहीं देता । अब तीसरा रह जाता वह विद्यार्थी जिसका वह भविष्य निर्माता है । लेकिन जब अध्यापक को शासन सम्मान नहीं देता, समाज सम्मान नहीं देता तो विद्यार्थी ही क्यों उसे सम्मान देने लगा । क्या हमारे कानों में इस प्रकार की घटनाएं नहीं पड़ती कि परीक्षा के समय विद्यार्थी चाकू लेकर नहीं बैठते हैं और अध्यापकों को अनेकों कठिनाईयों का सामना करना पड़ता है ।

आज इस देश के 47 करोड़ लोगों के प्रतिनिधि इस दरबार में अध्यापक अपनी यह पुकार लेकर आया है कि शासन उसे न्याय देने को तैयार नहीं, समाज उसे न्याय देने को तैयार नहीं, विद्यार्थी जिसका वह भविष्य बना रहा है वह भी उसे न्याय देने को तैयार नहीं तो अब वह अपना दुःख किसके सामने रखें ?

शिक्षा मंत्री श्री चागला शिक्षा की समस्याओं पर बड़ी गम्भीरता से विचार करते हैं और मैं इस बात को निकट से जानता हूं कि अध्यापकों की कठिनाईयों के सम्बन्ध में जब भी शिकायत उनके पास आती है कोई शिष्ट मंडल मिलने आता है तो वे प्रान्तीय सरकारों पर उन शिकायतों को दूर करने के लिए बल भी देते हैं । यहां मैं उनके सामने एक सुझाव रखना चाहता हूं कि उन्होंने 26 फरवरी, 1965 को जो अपना वक्तव्य दिया था उसी के प्रकाश में राष्ट्रीय स्तर पर कुछ निर्णय भी लिया जाए, राष्ट्रीय स्तर पर कानून बनाया जाए, और राष्ट्रीय स्तर पर शिक्षकों की सेवा सुरक्षा की व्यवस्था भी की जाए । जिससे की जिनकी देख रेख में आने वाली पीढ़ीयां बनने वाली हैं वे कह सकें कि हमें देश ने पूरी सुविधा दी जो हम इस काम को कर सके ।

जिन देशों ने अपने को ऊंचा उठाया है, पहले उन्होंने अध्यापकों की ओर ही ध्यान दिया है । पहले महायुद्ध के बाद जब चोट खा कर जरमनी गिर गया तो ऐसा लगता था कि जरमनी उठ नहीं सकेगा । लेकिन जरमनी के तत्कालीन शासकों ने सबसे पहले अध्यापकों की स्थिति को ही संभाला । लेकिन दुर्भाग्य से आज हमको स्वतंत्र हुए 18 वर्ष हो गए, और जिस प्रश्न को प्राथमिकता देनी चाहिए थी, जिन अध्यापकों की समस्याओं पर गंभीरता से सब से पहले विचार करना चाहिये था आज वे अध्यापक, आचार्य या गुरु जो भी कहिये सबसे अधिक उपेक्षित है ।

मैं इस प्रस्ताव को उपस्थित करना चाहता हूं कि इस विषय पर गंभीरता से आज कुछ निर्णय लिये जायें जिससे अध्यापकों की स्थिति संभले । कल आने वाली पीढ़ी की स्थिति को भी संभाला जा सके और कलंक को देश से दूर किया जा सके ।

Mr. Chairman: Motion moved:

"That this House takes note of the statement made on the 26th February, 1965, by the Deputy Minister of Education regarding the agitation by teachers to press their demands and the Government's reaction thereto."

Shri Vasudevan Nair (Ambalapuzha): After Shri Chagla had taken over the Education portfolio, he was kind enough to make a number of statements, both inside the House as well as outside, expressing sympathy to the teachers of this country. I am sure he has realised that the conditions of tens of thousands of teachers in our country, wherever they are working, are not at all satisfactory. It is not necessary for me to emphasise here in this House the fact that the teachers' conditions are very bad. It will be a waste of time to go into the details of the conditions of service and emoluments in different parts of our country as far as teachers are concerned. But I am afraid that with all the good sentiments that he has expressed and the many sympathetic statements that he has made, when we really come to the material steps that he has taken or he has succeeded in taking in his own Ministry or he has succeeded in persuading the State Governments to take, there is not much to comment upon.

I am glad that at the last Education Ministers' Conference, a move was initiated to see that the Planning commission or the Central Government would accept the idea of helping the State Governments outside the Plan. This is a very vital question. This has been agitating all the State Governments for all these years, because we know that most of the State Governments in the present situation are not in a position to take upon themselves the responsibility of increasing the salary only for a five-year period depending upon help from the Centre, because they would not be in a position to continue that salary scale after five years if they are not assured of continuing help from the Centre. It may be that help will be forthcoming. But as at present, according to the decision of the Planning Commission and the Union Government, they cannot depend upon it. That was the reason why many of the State Governments could not really make use of the provisions in the previous two Plans and in the Third Plan, and if the present system continues, they will not be able to make much use of the provisions even in the Fourth Plan. I hope and trust that the Union Education Minister will succeed in persuading the Union Cabinet to take a final and firm decision on this very important issue, so that the State Governments are really able to make use of the Central Grant and then they should find their matching grant so that the teachers could get a fair deal.

When we look at the problems of teachers from the material angle, I should like the hon. Minister and the Government to understand that we are not just trying to raise merely

[Shri Vasudevan Nair]

some demands on behalf of the teachers. Let us not look at the problem in that way, for, with all the good sentiments expressed in the statement which is now under discussion, I am really sorry to see that at the end of that statement there is a charge against the teachers for launching agitations. After all, governments are governments, and as far as governments are concerned, they are allergic to agitations, and so, they have to say something against agitations when they make a statement; that is the experience and that is the practice. But I am sure that the Education Minister will understand that invariably in other States also, in fact, in every State, the teachers had no other go

In my State of Kerala, for example, the primary teachers had to resort to a chalk-down strike. That may not have been advisable, but they had to resort to it for getting some benefit which was given to the secondary school teachers. Then, of course, that benefit was given. Government realised that what the teachers wanted was quite justified and their demand or claim was a justifiable one.

Shri Yashpal Singh (Kairana): On a point of order. There is no quorum in the House.

Mr. Chairman: The hon. Member may resume his seat for a while. The quorum bell is being rung—

Now, there is quorum. Shri Vasudevan Nair might now resume his speech.

Shri Vasudevan Nair: I was referring to a case in my State of Kerala where the primary school teachers had to resort to a chalk-down strike; then, Government conceded to their demand and agreed that the teachers were really justified in the particular request that they had made, though not in the action that they took. But after the lapse of many months, Government are thinking of taking disciplinary action against those teachers. This is the type of steamrollering that we find and that we are used to, as far as the government machine is concerned, because they cannot look at the problems of even the teachers in a new way.

In this connection, I may tell the hon. Minister that in our State, even today there is a category of part-time teachers who, I am told, are getting Rs. 30 p.m. And yet, they are expected to take over the responsibility of the future of thousands of children. We are entrusting the future of our children in the hands of those teachers. Their number is not small, but it is about 10,000 or so. There are nearly 10,000 part-time teachers with a salary of Rs. 30 p.m., and we are entrusting our children in their hands. How can we expect such people with their stomachs not full, and with worries and worries and nothing else, to look after the future of our children. I do not want to elaborate on the conditions of teachers in our country today. I am mentioning these things merely to point out that we are not raising certain problems concerning teachers only with a view to getting some benefits for them, but mainly in the larger interests of the country, with a wider perspective of raising the standards of education and the fostering of a new generation with idealism and with all the qualities that the hon. Minister wanted for our citizens when he was dealing a little while ago with the issue of the Aligarh University. Our new generation and our younger generation should grow up in the spirit of nationalism and in the spirit of socialism and in the spirit of all the noble ideals. It is in this wider perspective that we should look at the problems of teachers, and if we do so, then I am sure that we shall come to the conclusion that the conditions of the teachers have to be improved at any cost.

There is one particular problem that I would like to place before the

hon. Minister. During the Question Hour I have always been pinpointing the attention of the House on the question of teachers working in private schools and aided schools. Their problems are so many. I do not know whether the same is the case in many other States, but I know that in my State, the teachers are chosen and appointed not on the basis of their talent or merit but on the basis of the money that they can give to the manager.

Shri Yashpal Singh: On a point of order. There is no quorum.

Mr. Chairman: The bell is being rung—Now there is quorum. The hon. Member may continue—conclude rather.

Shri Vasudevan Nair: I would conclude as I have no time left by just appealing to the Ministry to look after the conditions of all the teachers in general, and the teachers working in aided private schools in particular.

श्री क० ना० तिवारी (बगहा) जहा तक शिक्षकों के वेतन ग्रादि का सवाल है, उनकी ग्रार्थिक स्थिति को ग्रच्छा करने का सवाल है, मैं उसकी ताईद करता हू । लेकिन मेरा ग्रपना एक ग्रनुभव है जो मैं शिक्षा मंत्री जी के ध्यान में लाना चाहता हूं। मेरे जिले में जो प्रारम्भिक शिक्षकों की बहाली होती है, उसमें नान–मेट्रिक जो होते है, उनकी बहालीभी हो जाती है । जाति के ग्राधार पर जो हरिजन है या जो इस तरह के बैकवर्ड क्लासिस के दूसरे लोग है ग्रगर वे मेट्रिक नहीं भी होते हैं, इस पद को संभालने की योग्यता नहीं भी रखते हैं तो भी वे शिक्षकों के रूप में बहाल कर दिए जाते है । इसका नतीजा यह होता है कि जिस स्कूल में वे पढ़ाने जाते है चाहे हरिजन छात्र को पढावे या दूसरे छात्रों को पढ़ावे शिक्षा का स्तर गिर जाता है इस सवाल को मैंने डिस्ट्रिक्ट डेवलपमेंट कमेटी में उठाया था। मुझे वहां पर यह बताया गया कि केन्द्रीय सरकार की ग्राज्ञा के मुताबिक उसके एक सरक्यूलर के मुताबिक ऐसा वे लोग करते है । मै छागला साहब से कहना चाहता हू, कि ग्रगर ऐसी बात हो तो इस ग्रोर ध्यान दें ग्रौर देखे कि उन्ही शिक्षकों को बहाल किया जाए, उन्ही शिक्षकों को लिया जाए जो शिक्षा के कार्य को ग्रच्छी तरह से चला सकें, ग्रच्छी तरह उसका प्रतिपादन कर सकें ग्रौर शिक्षा का स्तर नीचा न गिरने पाये । जिनका स्टैंडर्ड नीचा हो उनकी भरती शिक्षकों के रूप में नहीं की जानी चाहिए, उनको ग्रगर दूसरी सर्विसेज में ले लिया जाए तो हमको इसमें कोई एतराज नहीं है। शिक्षा का स्तर ऊंचा रहे इस दृष्टि से यह ग्रावश्यक है कि शिक्षक योग्य हों । हम चाहते है कि हमारे देश में शिक्षा का स्टैंडर्ड चाहे स्कूलों का हो या कालेजों का हो ऊंचा हो । लेकिन ग्राज तो वे बहुत नीचे गिरता चला जा रहा है। ग्राज से दस बीस वर्ष पहले जो स्तर था उससे ग्राज शिक्षा का स्तर बहुत नीचे चला गया है । इसलिए मैं प्रार्थना करता हू, कि देखा जाए कि कैसे शिक्षा का स्तर ऊंचा उठाया जा सकता है ।

Shri Yashpal Singh: On a point of order. Again, I challenge the quorum.

Mr. Chairman: The bell is being rung—Now there is quorum. The hon. Member may continue.

श्री क० ना० तिवारी दूसरा मेरा निवेदन यह है कि जहां जहां छात्रों के संगठन है कालेजों में या स्कूलों मे, राजनीतिक ग्राधार पर हो या दूसरी स्टूडेन्ट्स यूनियनें हों, उनमें जबरदस्ती लड़कों को मेंम्बर बनाने पर मजबूर न किया जाए । ग्राजकल ऐसा होता है । उनको परसूएड किया जाता है, उनको फोर्स किया जाता है कि वे उद्घाटन करें। मेरा ग्रनुरोध है कि इस तरह का कानून बनाना चाहिए ताकि उनको फोर्स करके ज्वायन न करवाया जा सके । ग्रगर कोई छात्र यूनियन में शामिल नहीं होना चाहता है तो उससे जबर्दस्ती फी लेना या उसको जबर्दस्ती उसमें शामिल करना, ठीक नहीं है ।

[श्री क० मा० तिवारी]

यह नहीं होना चाहिये । जबर्दस्ती उनसे फी नहीं ली जानी चाहिये ।

यहा यह बात कही गई है कि शिक्षकों की आर्थिक स्थिति अच्छी होनी चहिये । मैं इससे सहमत हूं और मै इसकी ताईद करता हूं । लेकिन एक बात मैं आपके ध्यान में लाना चाहता हूं । जहा तक शिक्षकों द्वारा शिक्षा देने के काम का सम्बन्ध है, वे अपने कार्य का ठीक प्रकार से पालन नही करते है । इस ओर भी आपका ध्यान जाना चाहिये । बहुत से ऐसे प्राईवेट और प्रारम्भिक स्कूल हैं जहां शिक्षक कई कई दिनों तक अपने काम पर नही जाते है, घर में बैठे बिठाये अपनी तनख्वाह आदि लेते रहते हैं । इसकी शिकायत चाहे बड़े स्कूलों और कालजों में न हो लेकिन जहा तक प्रारम्भिक शिक्षा केन्द्रों का सवाल है, यह सभी जगह मे मिली है और मेरे जिले से तो सब से ज्यादा मिली है अगर एक स्कूल में चार टीचर्ज हैं तो उनमें से शायद एक आदमी ही स्कूल में उपस्थित रहता हो और बाकी तीन घर पर बैठे हुए खेतीबाड़ी कराते हैं और तनख्वाह लेते रहते है । लड़कों को पढ़ाने में वे इसलिए दिलचस्पी नहीं लेते है कि लड़के उनकी प्राईवेटली ट्यूशन रखें ताकि उनकी आमदनी बढ़े । यह भी एक कारण है कि जिसमें शिक्षा का स्तर गिरता है । प्राईवेट ट्यूशन लड़कें रखें इस कारण से वे स्कूल में लड़कों को मेहनत नही करवाते हैं । वे लड़कों को फोर्स भी करते है कि वे प्राईवेट ट्यूशन उन से लें । यह जो शिक्षकों का दृष्टिकोण है इसमें परिवर्तन होना चाहिए । शिक्षा मंत्री का ध्यान केवल इस एक बात पर ही नही जाना चाहिये कि शिक्षकों की आर्थिक स्थिति अच्छी हो या उनको अच्छी तनख्वाह मिलें या दूसरी सुविधायें मिलें, उसके साथ साथ इस ओर भी उनका ध्यान जाना चाहिये कि शिक्षा का स्तर ऊंचा हो और जो बुराईया शिक्षकों की वजह से स्कूलों और कालेजों में, तथा दूसरी जगहों पर आ गई है, इसका अन्त हो । जो भी कायदा कानून वह बनायें उसमें इन बातों का भी ध्यान रखें । इतना ही मेरा निवेदन है ।

Mr. Chairman: Shri D. C. Sharma.

Shri Yashpal Singh: On a point of order. Again there is no quorum. ये क्या लड़ेंगें, कैसे देश की रक्षा ये कर सकते है । एयरकंडिशंड हाल में बैठे रहने तक के लिए ये तैयार नहीं है ।

Mr. Chairman: आपकी राय इस बारे में नहीं मांगी गई है । आपने कोरम का प्वाइंट उठाया है और घंटी बज रही है । Now there is quorum. Shri Sharma.

16 hrs.

Shri D. C. Sharma (Gurdaspur): Mr. Chairman, I thank you for your great mercy, but I thank Shri Yash Pal Singh for the greater mercy shown to me.

I think we are raising this question in the wrong place, at the wrong time and in a wrong manner. The hon. Mover of this resolution referred to a question which I had put, and I am glad he has also referred to the answers given to my question, but the fact of the matter is that the hon. Education Minister has done something which has very far-reaching consequences, he has appointed an Education Commission. This Commission has omnibus objectives. It is going to deal with the problems of education right from the kindergarten class up to the university class and up to the researches which are to be done after a person has obtained his M.A. or some other degree. At the same time, if I understand rightly, this Commission is also going to deal with the conditions of teachers, their service conditions and everything else. I would request the Minister to see to it that the report of this Commission

is placed before us as early as possible, so that we are not kept in anxious waiting for this report for a very long time. Unfortunately, the reports of the Government come to this House when it is too late. I hope the physicians whom our Education Minister has appointed will come to the rescue of teachers and education in good time, so that the patient does not suffer from lack of attention or lack of facilities for him.

I make bold to say that the problem of education can be solved only if in the Fourth Plan at least 10 per cent of the total outlay is reserved for education. Unfortunately, a very small sum is reserved for education, and therefore education suffers. Education is a Cinderella in the house of this Government of India, and it is a pity that that Cinderella should have a godfather like him to look after it. I wish he had a better and more charming person to look after.

Again I say that at least 20 per cent of the budgets of the States should be reserved for education. What is the situation today? I do not have the figures with me, but I can say that there are very few States, excepting perhaps Kerala, which give as much as that. I think Kerala spends much more than that, but I think at least 20 per cent of the total budget of the State should be spent on education.

What should be the allocation? The allocation should be that at least 33 per cent of the budget should be spent on upgrading the salaries and emoluments and concessions of the teachers. If I were a railwayman, I would have a chance of getting a free pass twice a year perhaps for travelling all over India, but what amenities does the teachers have? He cannot send his children to school free of cost. (*Interruptions*).

I think you should keep quiet. I know you have a tongue which moves on, wagging all the time. I know that. I was submitting that at least 20 per cent should be given to teachers so that they can live in comfort; they should have medical care, they should have free education for their children, they should have a pension, they should have a gratuity scheme, they should have provident fund, they should have all that.

The University Grants Commission changed the landscape of education in this country to some extent. I must pay my tribute to the University Grants Commission on the whole; though I do not like many phases of its work; it has given some hope to the teachers. There should be similarly a primary education commission to look after the interests of elementary education and a secondary education commission to look after the interests of secondary education all over the country.

You may ask how this can be done. This can be done if we are bold, if we are courageous, if we are statesman like, if we have the courage of our convictions. It can be done only if education becomes a Central subject. My good Education Minister wants it to be made a Central subject only so far as higher education is concerned. I do not agree with him. If you want to give education its proper place in the scheme of things in India, you must make education a Central subject all along the line. Of course, I know that Madras will be the first to resist it. Other States will also resist it, but if that bold step is taken, I think the problem of teachers will be solved and the primary teachers will not say that they have to work under panchayats, my hon. friend from Bihar will not say that teachers with sub-standard qualifications are employed.

Mr. Chairman: I request the hon. Member to conclude.

Shri D. C. Sharma: I am going to conclude. You are a very hard task-master, I know.

My hon. friend was talking about Kerala teachers. I took those Kerala

[Shri D. C. Sharma]

teachers to the Education Minister. My friend was talking about UP teachers. I took those UP teachers to the Education Minister and to the Prime Minister, and I must say that the Education Minister has always been, not sympathetic, I do not like that word, but full of active goodwill towards the teachers. He has meant what he has said, and he has done something for them, but I think that his hands will be strengthened if we have these three commissions, the primary education commission, the secondary education commission and the University Grants Commission which is already there.

I do not care whether you have the Indian Education Service or not. I want to raise the standard of living of the primary school teachers, I want the secondary school teachers to have a bright future, I want the college teacher to think in terms of a happy future for himself and for others.

Unfortunately, as you know very well—you also belong to a university, but you belong to a State university—in this country we have the Central universities,—my friends were creating such an uproar about the Aligarh Muslim University forgetting that it is a Central university—and we have the State universities. After that we have also got affiliated colleges. The Central universities are the favourite children of the Government of India, and therefore, of the hon. Minister of Education also. The State Universities, Annamalai, Punjab, Patiala, Kurukshetra, etc. are just children who live in the out-houses. So far as affiliated colleges are concerned, they are like children who live in tents which are leaky and which are exposed to winds and bad weather.

Mr. Chairman: I know the hon. Member is capable of speaking for hours together; I would request him now to conclude.

Shri D. C. Sharma: You are also capable of interrupting me after every minute; I know that. I was submitting very respectfully that there are no two opinions in this House that the fate of teachers is very sad in free India, that they deserve a better deal and that the Education Minister should do, for the teachers, what he did to the Aligarh Muslim University, namely, he should take a bold step and give the teacher his rightful place in the country.

Dr. M. S. Aney (Nagpur): Madam Chairman, I am very glad that you have called upon me to make a few observations on the motion before the House which deals with the primary teachers and school teachers' conditions. The question of teachers and the general question of education is more discussed than thought out. It was said that during the last 18 years there had been more than three commissions appointed to consider this matter. Whenever a new Education Minister took charge, we thought that something would be done by looking into the recommendations of the old commissions but he thought it was better to have a new commission again. A new commission is appointed now. Previously a commission was appointed only for university education, another one for secondary education. The present Education Minister has thought that it was no use considering the question of education piecemeal and the whole thing should be looked at as one whole thing. The question must be considered in an integrated way. The new commission is appointed. In the meantime the work of education is going on and the teachers suffer on account of the hard conditions of life which have come into existence. I do not say that these hard conditions are created only as a result of the policy of the Government. Anyhow, we find that conditions of life have become more and more difficult. The result of this that the teachers whom we expect our boys to train and give proper direction in life are neglected. In neglecting the teachers.

we neglect our own boys. The result is that instead of having a new generation which can be relied upon to take the responsibilities of this country hereafter, we are having bad conditions. The question of teachers condition is very pressing and I believe it would be better if our hon. Minister can manage to get the Education Commission begin its work soon and submit its report within a stipulated time for the consideration of all. In the meantime, I find there are certain matters which could be immediately taken up and acted upon. The teachers generally lead not a single life but married life. One of the important matters to be considered is how to make arrangements for their own lives and also how to give suitable education for their boys. I think the teacher's profession should at least have one privilege. At any rate, there used to be a sort of arrangement or concession in the matter of barbers. If one barber has to shave another barber he will do it. and thus the barbers will do the job for each other, without getting any remuneratoin for it. So, I believe in the case of teachers, there should be some kind of concession in order that their boys and girls should get education and get better concessions for them than other persons. That would be a great help and a great benefit that has to be given.

Secondly, I have found that most of these schools—both primary schools and secondary schools—are managed by district boards, taluk boards and by the newly started Zila Parishads and the rest. It looks all right on paper but so far as the financial capacity is concerned, I believe there is no finance coming from the top, to run these institutions. In fact, the State Governments who are mainly responsible for running all these institutions are themselves not in a very good position to give proper financial assistance to these institutions so that they may be run properly. There is need for substantial financial assistance being given to them.

I am one of those who believe that every school teacher should have the benefit of an insurance, so that in the case of mishap in the family, at least they should feel that there is something for the family members to rely upon. The better the protection for the teacher, the better the circumstances in which he lives, the better will he be in a position to render service properly. This is true of the primary teachers and also the secondary teachers. I want first that the conditions of these teachers should be improved.

For that purpose, many suggestions have been made. I am glad that my hon. friend Shri Prakash Vir Shastri has pointedly drawn the attention of this august House to the paramount question of teachers. I shall only suggest that a committee should be appointed by the House to collect all the suggestions and views and think over the matter and then bring out some kind of measures which would substantially give assistance to the teachers, so that the teachers can have a better start in life and get encouragement to look after their duties and with better ideals to espouse the cause of education.

I do not want to take any more time of the House. I only wish to impress upon the House the urgency of taking up this question and not go on waiting and waiting and keep it ultimately in cold storage.

I thank you.

Mr. Chairman: Shri Banerjee. I request hon. Members to take only five minutes each.

Shri S. M. Banerjee (Kanpur): Mr. Chairman, I feel that the motion before the House deserve the highest consldration from the hon. Minister of Education. I know Shri Chagla has a heart which bleeds for the teachers, but unfortunately he has no resources at his command. Only yesterday, in reply to a question, he he said that Uttar Pradesh Government has increased the salaries of teachers. He is correct. But to what extent? What was the demand of the

[Shri S. M. Banerjee]

teachers from West Bengal and other States? I have before me a merorandum submitted to the Education Minister by the All-India Secondary Teachers' Federation. A similar memorandum was submitted by the primary teachers' association. They want a pay committee or pay commission should be appointed to go into their service conditions. This was the most meagre demand put forward by the teachers. How can this be denied to them? The teachers are supposed to be builders of the nation, who are going to produce our future planners, doctors, engineers and jawans, who will shoulder the responsibility of running this country. The builders of the nation have no building over their heads. They solely rely on tuitions.

Therefore, I request that the centre should intervene effectively and allot some additional financial aid to the States, outside the plan allocation. Otherwise, the fate of the teachers is sealed. When there was agitation throughout the country, squatting and hunger-strike in West Bengal and boycot of examinations in UP, Bihar and other places, certain promises were made in the House and outside by the Prime Minister and the Education Minister. I want those promises to be fulfilled.

What happened to the triple benefit scheme promised to the teachers? Has it been implemented in any State? No. The States are not interested in it. They know that teachers are the most humble people and by just giving them a good name and calling them "Sir", they may be made to do anything, even though they remain starved and they die of starvation. Starved teachers will not be able to give their best to the country. In the schools and colleges, there is the shift system, just like an ordnance factory and there is no personal contact between the teachers and students. The condition of the teachers excites horror and pity.

Therefore, my request to the minister, through you, Madam, is that a committee should be appointed, whether it is a pay commission or pay committee or expert committee with the representatives of the teachers' to associations,—to go into the working conditions of the teachers and submit a report to the government. Government should ask the private schools and colleges and government-aided schools and colleges to implement it. If the State Governments want more resources, that should be provided to them. When we are paying so much taxes, whch are increasing every year, by Rs. 100 or Rs. 200 crores, can't we pay a few crores to the builders of the nation? If this committee is denied to them, it will be a great injustice done to the teachers, which will be an injustice to the future of the country.

श्री बाल्मीकी (खुर्जा) : सभापति महोदया मैं आप को धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया । हमारे यहां सन्त-वचन में कहा गया है :—

"गुरु बिन हो कि ज्ञान,
कि ज्ञान होय वैराग्य बिन ।
जप बिन चले कि नाव,
कोटि जतन पचपच मरिये ।"

हमारे देश में गुरु का स्थान सब से बढ़ कर है और हमें यह सदैव स्मरण रखना है कि हमारे यह अध्यापक ही राष्ट्र के निर्माता हैं । हम अपने अध्यापकों और गुरुजनों की प्रशंसा तो करते हैं, लेकिन देश के विकास के साथ, देश की उन्नति के साथ और देश की पंचवर्षीय योजनाओं के चलन के साथ, हम उन के जीवन और जीवनस्तर को और उनके वेतनक्रम को ठीक करने के लिए क्या काम करते हैं यह देखने की बात है ?

मैं स्वयं दो ही कामों में रुचि रखता हूं । देश के भंगियों के उद्धार की, सफ़ाई पेशा भाइयों के उद्धार की जो कि बाहरी मल को धोते हैं और दूर करते हैं और दूसरे अपने गुरुजन अध्यापकों की. टीचर्स के जीवनस्तर को ऊपर उठाने की । जहां समाज में भंगी

भाई बाहरी मल की सफ़ाई करते हैं, वहां हमारे यह अध्यापकगण मन की मलिनता को व अविद्या रूपी अंधेरे को अपने विद्या रूपी प्रकाश से दूर करते हैं। हमारे राष्ट्र ने इन की दशा सुधारने और बेहतर बनाने के प्रयत्न तो किये हैं और मैं इसको मानता हूं कि अभी वे प्रयत्न जारी हैं, उनका कल्याण करने के जतन किये जाते हैं लेकिन अगर देखा जाय तो हम पायेंगे कि तीन पंचवर्षीय योजनाओं के पश्चात् भी आज हमारे अपने उन सफाई पेशा भाइयों और हमारे अध्यापकों की अत्यन्त शोचनीय स्थिति क़ायम है। न ही अभी तक उनकी दिशा में कोई सुधार हुआ है।

मैं ने देखा है कि हमारे शिक्षा मंत्री महोदय ने 26 फरवरी 1965 को इस अपने ब्यान के अन्दर चर्चा की है और इनके सम्बन्ध में बतलाया है कि ऐसा करना क्यों आवश्यक हो गया है? यह बात ठीक है कि देश के अन्दर हमारे उन भाइयों की भी हड़तालें होती हैं और उस के पीछे एक भावना और एक मंतव्य होता है, किन्तु बच्चों के जीवन को लेकर चलने वाले, उन के कल्याण और उत्थान के प्रति उत्तरदायी टीचर्स ने भी जो हड़ताल की और जो मांगें पेश कीं और किस प्रकार उन का आन्दोलन चला, मैं इस ओर नहीं जाना चाहता हूं, न ही मैं इसमें जाना चाहता हूं कि कौन सी भावना और कौन सा मस्तिष्क उसके पीछे काम करता है? लेकिन इस अवसर पर मैं इतना अवश्य कहना चाहूंगा कि जब देश के बुद्धिवादी वर्ग में भी एक असन्तोष और बेचैनी की भावना फैल जाती है तो वह देश के लिए एक दुर्भाग्य की बात होती है और एक संकट की बात होती है।

मंत्री महोदय ने एक शिक्षा आयोग की स्थापना की है, लेकिन शिक्षा पद्धति में, शिक्षा की विचारधारा व प्रणाली में जो एक उच्च स्तर और एक सच्चा स्टैन्डर्ड कायम करने की आवश्यकता सब ओर अनुभव की जा रही है उसे लाने में उसने अभी तक क्या किया है? शिक्षा आयोग को गंभीरता के साथ इस ओर ध्यान देना होगा कि आज देश के अन्दर जो शिक्षा का स्तर गिरता जा रहा से है उसे वह किस प्रकार से उठायें? यह बात बिलकुल साफ़ है कि जब तक हमारे अध्यापक चाहे वह प्राइमरी स्कूलों के हों या युनिवरसिटीज के हों, उनके मन में संतोष न हो, सदवृत्ति न हो, सद्भावना न हो और उन के जीवनस्तर को उठाने के लिए सक्रिय प्रयत्न सद्भावना के साथ न किये जायें तब तक मैं समझता हूं कि कोई वांछित बात हो नहीं सकती है। जैसा कि मेरे साथी श्री बनर्जी ने कहा मैं यह ज़रूर चाहता हूं कि विशेष कर प्राइमरी स्कूलों के टीचरों और जूनियर व माध्यमिक स्कूलों के टीचरों की दशा की जांच के लिए एक प्रकार की कमेटी उसी आधार पर कायम की जाय जिस तरीक़े से कि देश के सफ़ाई पेशा भाइयों के लिए आपने जतन करके एक सही पग उठाया है और कमेटी क़ायम की है। मैं चाहूंगा कि उसके परिणामस्वरूप उनकी सेवा की कार्यपद्धति और उन के वेतनक्रम वेतन-मान को ठीक करने की ओर पग उठाया जाय। उनके वेतन अवश्य बढ़ाये जायें।

सभानेत्री जी मैं आपकी आज्ञा से एक बात की ओर इस सदन का ध्यान दिलाना चाहता हूं क्योंकि अभी उस दिन इसी सदन में एक माननीय सदस्य द्वारा मेरा नाम लिया गया और गांधी हरिजन विद्यालय मदनगीर की चर्चा की गई। मैं उस गांधी हरिजन विद्यालय मदनगीर, नई दिल्ली का प्रेसीडेंट हूं। माननीय मंत्री को अच्छी तरह मालूम है कि यहीं के मेरे एक साथी श्री ओंकार लाल बेरवा ने जो कि भूतपूर्व ठेकेदार हैं उन्होंने उस गांधी हरिजन विद्यालय के संदर्भ में मेरे बारे में कहा था। चूंकि वह ठेकेदार रह चुके हैं इसलिए वह तो खाने, पीने की ही बात को समझ सकते है, शिक्षा आदि की बात वह क्या जान सकते हैं? उन्होंने एक बात कही थी जिसकी कि ओर मैं सदन का ध्यान दिलाना चाहता हूं श्री ओंकार लाल बेरवा ने कहा था:—

[श्री बाल्मीकी]

"मदनगिरी, नई दिल्ली में एक गांधी हरिजन स्कूल चल रहा है, जिस में अध्यापकों को साल, डेढ़ साल से तनख्वाह नहीं मिल रही है। क्या सरकार के नोटिस में यह बात आई है कि यद्यपि सरकार से पैसा आ चुका है, लेकिन अध्यापकों को तनख्वाह नहीं दी जा रही है और यहां के संसद् सदस्य उस को खाए बैठे हैं?" अब इस के बारे में स्वयं मंत्री जी को मालूम है कि केवल चार मही नेसे उनको वेतन नहीं मिला था। यह भी सही बात है कि ऐडेड स्कूल्स की दशा ठीक नहीं है और जो टीचर्स वहां पर काम करते हैं उनकी भी दशा ठीक नहीं है लेकिन इस तरह से एक संसद् सदस्य द्वारा दूसरे साथी सदस्य के ऊपर इस तरह से बेकार में कीचड़ उछालना अनुचित है। मैं यहां उन्हें व अन्य सभी साथियों को यह यकीन दिलाना चाहता हूं कि मेरा बाप भी ईमानदार था और मैं भी ईमानदार हूं। और जो भी जतन या काम मैं करता हूं वह ईमानदारी से करता हूं। पैसा खाने का प्रश्न कहां उठता है, जब अभी तक सहायता मिली ही नहीं है।

जब श्री ओंकार लाल बेरवा द्वारा मेरे ऊपर यह आक्षेप लगाया गया कि साल-डेढ़ साल से अध्यापकों को तनख्वाह नहीं दी जा रही है हालांकि यह बात गलत है कि सरकार से पैसा प्राप्त हो चुका था तो श्री मधु लिमये ने यह पूछा था कि :—

"पैसा किस ने खाया?" साथ साथ श्री कछवाया जी ने भी . .

सभापती महोदया : माननीय सदस्य अब तो समाप्त ही कर दें।

श्री बाल्मीकी : बस आप की आज्ञा से मैं एक बहुत ही जरूरी बात जो रही जाती है उसे कह कर अपना स्थान ग्रहण करूंगा।

बात यह है कि ऐडेड स्कूलों को जो सहायता दी जाती है गवर्नमेंट के आधार पर या कारपोरेशन के आधार पर, मेरी जानकारी यह है कि उस सहायता को स्कूलों तक पहुंचाने में जानकर देरी लगाई जाती है और सहायता पहुंचने तक के रास्ते में दुनिया भर की बातें और बेमतलब बाधायें खड़ी की जाती हैं और जिस कारण कि वह सहायता देर से पहुंचती है तो इस के लिये मंत्री महोदय को ध्यान देना चाहिए ताकि सहायता समय पर पहुंच सके।

एक महीना हुआ कि अब आ कर हम को इजाजत मिली कि हम तनख्वाहें दें। मेरा स्कूल जो था वह एक प्रकार से नई दिल्ली के स्लम एरिया के अन्दर था। माननीय मंत्री जी को मालूम है कि वहां से उठा कर हम उधर देहाती क्षेत्र में उस को ले गए है। ये सारी दिक्कतें है। मैं विरोध करता हूं लेकिन मैं साथ साथ यह भी कहना चाहता हूं कि यदि स्कूलों के टीचर्स की दशा सुधारने के लिये आप कोई यत्न करेंगे तो बिला इस लिहाज के कि मैं कोई और विचार रखता हूं, आप का साथ दूंगा। मैं आप को यकीन दिलाता हूं कि यहां जो टीचर्स हैं उन की संतुष्टि होगी, उन्हें किसी प्रकार की दिक्कत नहीं होगी। इस का उत्तरदायित्व मैं निभाता रहा हूं और निभाता रहूंगा। जो भी धन सरकार अथवा दानी महाशयों से मिलता है उस के व्यय तथा उपयोग की व्यवस्था है।

श्री युद्धवीर सिंह (महेन्द्रगढ़) : इस समय बहुत ही महत्वपूर्ण विषय विचाराधीन है। इतने महत्वपूर्ण विषय पर जो इस तरह की ऊटपटांग बातें कही जा रही है और प्राइवेट स्कूलों के बारे में

सभापती महोदय : चार मिनट में आप खत्म कीजिएगा। इन सब बातों को कहने की जरूरत नहीं है। आप इस के बारे में जो कुछ कहना चाहते है कहें। ये सब बतला ने की जरूरत नहीं।

श्री युद्धवीर सिंह : अध्यापकों का जो वेतन स्तर है, सामान्य रूप से दूसरे लोगों के वेतन स्तरों को देखा जाए तथा दूसरे नौकरी

पेशा जो लोग है, उन के वेतन स्तरों को देखा जाए तो आप को दोनों के अन्दर एक बहुत भारी अन्तर मालूम पड़ेगा . . .

Shri Ranga (Chittoor): It is impossible for any Member to make any kind of suggestions within four minutes.

Mr. Chairman: I will extend it by a minute or more.

Shri Ranga: After that you will go on ringing the bell and one gets upset.

श्री युद्धवीर सिंह : जो महत्वपूर्ण विषय हमारे सामने है, इस में मैं केवल एक ही विषय के ऊपर सारी की सारी बात को केन्द्रित करना चाहता हूं और वह है अध्यापकों के वेतन स्तर । मेरा ख्याल है कोई भी आदमी देश के अन्दर दो रायें नहीं रख सकता है कि उन के वेतन स्तर ऊंचे होने चाहियें, फिर चाहे वे नीचे से ऊपर तक का कोई आदमी हो, संसद् का सदस्य हो या संसद् के बाहर का कोई दूसरा आदमी हो । कोई भी इस बारे में दो रायें नहीं रख सकता है । सामान्य दूसरी नौकरियों को देखते हुए तथा दूसरी सामान्य चीजों को देखते हुए अगर यह कहा जाए कि सब से बुरी स्थिति किसी की है तो वह केवल अध्यापक की ही है तो इस में कोई अतिशयोक्ति नहीं होगी। इसमें जो मजेदार बात है वह यह है कि जब भी कोई आदमी स्कूल में जाता है, नौकरी-पेशा या पब्लिक का आदमी, उस वक्त जब प्राइज डिस्ट्रिब्यूशन होता है या कोई और फंक्शन होता है तो बहुत बढ़िया बढ़िया उद्देश्य भरी भाषा के अन्दर अध्यापकों को उन के कर्तव्य का बोध कराया जाता है, अध्यापकों के बारे में बातें कही जाती हैं, यह कहा जाता है कि उनको अपनी परम्परा को निभाना चाहिये, एक आदर्श, समाज के सामने उपस्थित करना चाहिये, समाज के अन्दर उनका कितना सम्मान है, यह उनको बताया जाता है । ये सब उपदेश अध्यापकों को सुनने पड़ते हैं । इस तरह के उपदेश शायद ही समाज में किसी और काम को करने वाले लोगों को सुनने पड़ते हों । ये जो सारी बात है ये बेकार, निकम्मी और निरर्थक साबित होती है जब उसकी जो आवश्यकतायें है, जीवन की अनिवार्य आवश्यकतायें है, उन तक को हम पूरा नहीं करते है । उससे हम उम्मीद करते हैं, उससे हम आशा करते है कि वह समाज का निर्माण करे, बच्चे जिन्होंने आगे जा कर देश का सारे का सारा काम सम्भालना है, उनकी जिम्मेदारी सारी की सारी अपने ऊपर ले । लेकिन उनका जो जीवन स्तर है वह इतना हीन है, इतना निम्न है कि दोनों वक्त का खाना भी उसको नहीं मिल पाता है । तब ये जितनी बातें हैं जोकि उपदेश की शक्ल में होती हैं, मजाक बन कर रह जाती है । इन सारी की सारी बातों को छोड़ कर मेरे से पहले बोलने वाले माननीय सदस्य श्री तिवारी दूसरी बातों पर चले गये । प्रस्ताव तो कुछ और ही था । मैं मानता हूं कि उनकी बातें भी काफी हद तक ठीक हो सकती हैं, वे भी उचित हो सकती है । इन सारी की सारी बातों का इलाज केवल इतना ही है कि उसका जीवन स्तर ऊंचा उठाया जाए । तब वह ट्यूशन भी नहीं करेगा, उसके दिमाग में फस्ट्रेशन भी नहीं आयेगी और न ही वह कोई और कार्रवाई करने पर उतारू होगा जिससे आपको उसके प्रति कोई शिकायत हो सिवाय राजनीति की बात के । सब से पहले सरकार का जो कर्तव्य है, उसको वह पूरा करे ।

Shri Yashpal Singh: I rise on a point of order. There is no quorum in the House.

Mr. Chairman: The hon. Member will kindly resume his seat. The bell is being rung.........Now there is quorum. He will continue his speech.

श्री युद्धवीर सिंह जितनी ऊंची आपकी धारणायें अध्यापक के बारे में हैं, जितनी अच्छी भावनायें आप उसके प्रति

[श्री युद्धवीर सिंह]

रखते हैं, जब तक आप उसके वेतन स्तर उन्नत नहीं करेंगे, उसकी सामान्य आर्थिक स्थिति जो है, उसको अच्छा नहीं करेंगे, तब तक जैसा मैंने शुरू में कहा ये सारी की सारी बातें बिल्कुल मजाक बन कर रह जायेंगी। सब से पहले तो सरकार को अपने कर्त्तव्य को पूरा करना चाहिये।

कमिशन बनाने की एक दो जगह से मांग की गई है। कमिशन तो जब बनेगा तब बनेगा लेकिन इस बात को तो सब जानते हैं कि सामान्य रूप से उनका वेतन स्तर बहुत नीचा है। इस सामान्य सी बात को ध्यान में रख कर उसकी स्थिति को सुधारने के लिये जल्दी से जल्दी कोई कार्रवाई होनी चाहिये ताकि उसके दिल में कम से कम इतना सन्तोष तो हो सके कि आप उसके लिये कुछ करना चाहते हैं। तब वह भी समाज को बनाने के अन्दर अपना हिस्सा दे सकेगा, जिस प्रकार से और आदमी अपना हिस्सा देते हैं। तब सारे के सारे काम जो हैं वे ठीक तरह से आगे चल सकेंगे।

Shri Ranga: Madam Chairman, I wish to associate myself and my Party with this Motion and also with all the remarks, suggestions and sympathies expressed by Members from all sections of the House in regard to the need for improving the conditions of our teachers.

We all know that the Minister also is very much in favour of improving their conditions. But he pleads, and quite rightly, his inability to go to their rescue because of lack of funds. That difficulty will always be there but much more so now than in the future. Let us hope so. All over the world, it has been so. The least-paid people are the teachers; the best-praised people are the teachers. But something or the other has to be done.

I would like to confine myself to a few suggestions. I am all in favour of raising their salary scales, provident fund and also, if possible, pension. But in addition to all that, they should be released from the thraldom of the panchayati raj control in regard to transfers, in regard to promotions and in regard to the general treatment that they are given. Especially, the village school teachers are the worst sufferers; then come the high school teachers also. They are being transferred in a pell-mell fashion. There must be some limit to that. Some decent assurance should be given to these people that during the course of the academic year, they will not be transferred and if there were any transfers at all to be made, it should be only during the summer holidays when it will be possible for them to go over to another place and wherever they are sent, they should be allowed to remain there for at least one year.

Secondly, priority should be given in regard to house building that is going on all over the country both at the State level and at the Central level for these people also. They should also be provided with houses. The policemen are provided houses. Just as you have priority for the policemen, there should be priority for the teachers also. Each teacher, wherever he is sent, should be assured of minimum housing facilities.

I would like to make one other suggestion. My hon. friend has suggested that there should be a committee to enquire into the conditions of the people in different parts of the country because conditions change and they ought to improve. We should be able to know also how they are improving from year to year. Once in every two or three years, a report is being published in regard to the development of education all over India—it used to be there when the British people were there; I do not know whether in the recent past that practice has been given up. But

in that report there should be a special chapter regarding the conditions prevailing in different parts of the country as to the service conditions and actual treatment meted out to the teachers so that the House would have an opportunity of knowing how the position is and would be able to give some attention to it from time to time, whenever it is possible.

Lastly, these teachers should be given the Central assistance as well as the Governors' assistance and the President's assistance for celebrations—one is Ganapati Mahotsav and the other is Dussehra—when they should be encouraged to go round with their students, as they used to do in my boyhood days, from home to home of the students as well as of their elders in the villages to collect some Guru Dakshna so that out of that money some allotments can be made by the teachers' associations themselves for the teachers who are helpless and who are very badly in need of emergency assistance.

I hope that all the suggestions that have been made by all our friends and that of mine will be taken into consideration and I hope the hon. Minister would be able to carry weight with the State Ministers also and see that his sympathies as well as our sympathies are translated into practical terms by way of some assistance and some relief from the local panchayats who are now sitting tight over them as their masters, as their bosses.

Shri Alvares (Panjim): Madam Chairman.

A word in the cause of teachers is a support for national cause. I do hope that the Education Minister will, with sympathy, take up their cases seriously. I know that he has lot of difficulties, but these difficulties have to be overcome if this very important section of our public services has to be done justice to. It is not merely a question of placating teachers by saying that they perform a national service. In fact, our planners have stated that the Plan achievement as far as the community services and increase in agricultural production are concerned, would have been much more if the farmer had been educated and had been able to absorb the fruits of literacy. Therefore, the teachers not only contribute to academic qualifications but also contribute to great economic fulfilment in our own economy. Therefore, I would urge upon the Finance Minister that, whatever are the difficulties, there are ways of over coming them. If the suggestion is that it is possible to increase the salary of teachers by sharing it between the planned quota, then I would suggest that we convene a conference of Education Ministers of States, place the demand before them and use the influence and persuasive power in order to bring about a radical change in the conditions of teachers.

Everybody knows that the conditions of teachers are subject to grave abuses. Who does not know that, in the aided school, the teacher's salaries are not fully paid and if at all paid, they are paid after a lapse of many months? Who does not know that this profession should attract the best talents in our country? The teachers are the best paid in foreign countries. I think that, in our country, the teaching profession should attract at least those salaries that Class III government employees get. I, therefore, recommend this Resolution with the suggestion that the Education Minister should pay attention to the grievances of teachers and redress the injustices that they suffer from so long.

Shri Yashpal Singh: There is no quorum in the House.

Mr. Chairman: The bell is being rung . . .

Now there is quorum. The Minister can start.

The Minister of Education (Shri M. C. Chagla): My hon. friend, Mr.

[Shri M. C. Chagla.]

Banerjee, said that I had a heart for the teachers. I wish I had also a purse for them. Having a heart without a purse does not carry you very far. My friend, Shri Shastri, asked me whether I did not agree with him that the demands of teachers were just. I think, by and large, they are just and they are the minimum demands which are to be satisfied. But the problem, as he knows, is one of resources. Mr. Sharma said—I think Mr. Shastri also said—that, of all the countries, perhaps we spend the least on education. I think it is correct. Whenever there is to be economy, the first casualty is education. We have not yet realised the importance of education in our country. Even from the economic point of view as Mr. Alvares said, education is the best investment that any country can have. I think this realisation is coming and very soon we will be spending more on education.

Now, may I point out the thing? If you look at the figures, in the First Plan, we had no scheme at all to help the teachers by raising their emoluments. In the Second, we made a provision of Rs. 24.55 crores, but we actually spent Rs. 32 crores. In the Third Plan, we made a provision only of Rs. 11.34 crores, but we spent Rs. 37 crores.

Now, I confess this is a drop in the ocean. This is a matching grant. Many Education Ministers and Chief Ministers of States have come to me and said, 'We want to raise the salaries of teachers. We agree with you that the salaries are not adequate. But we cannot provide for it in the State plan. If you can give us outside the Plan, we are prepared to do so'. But our own financial resources are not such that we can do so.

Now we have come to a decision. It was the unanimous decision of all the State Education Ministers who met in Srinagar last time that the question of raising the salaries of teachers should be outside the Plan; it should be part of the ordinary expenditure which a State has to incur. I cannot understand why, if the State looks upon the payment of salaries of civil servants, of dearness allowance to them, emoluments to policemen and other officers, as ordinary expenditure of a State, they should not consider proper payment of salaries to teachers as part of the ordinary administrative expenditure of a State. So that principle is settled. We have agreed that 'if you pay anything special to teachers for special qualifications, we will help you', but as far as the ordinary expenditure, ordinary salaries, are concerned, it should be a charge on their resources. As Shri Shastri has said, the teacher has got to live; if he has to think where the next day's meal is going to come from, you cannot expect him to mould the future generation of our country.

Having accepted that principle, the next question is, where is that money to come from. The States have got to raise the resources. I do not think they can raise all the resources for the purpose. We are considering to what extent the Union can help the States in this regard. We must wait for the Report of the Finance Commission. In fact, the Report has already been submitted to the President. As you know, under the Constitution, the Cabinet has to pass a resolution and then we have to come to Parliament. We are waiting for a decision on the Finance Commission's Report. We must try and subsidise the States as much as possible so that the salaries of teachers could be raised.

16.50 hrs.

[MR. SPEAKER *in the Chair*]

But I think in the last few years, we have done something. It is not as if nothing has been done. May I briefly summarise what has been done? In the recent past, both Bihar

and U.P. have raised the salaries of their teachers. Let me first give you the number of teachers which would give an idea of the magnitude of the problem. The number of teachers in 1963-64 was: elementary teachers 13,19,761; secondary teachers 3,93,942, total 17,13,733. So that even an increase of a rupee or two comes to a very large sum. But I do not think education will ever improve in this country unless we solve the basic problem of paying teachers well. I know the world over teachers are poorly paid. I know that people are attracted more to industry, to government service, and the last thing that they think is joining the profession of teaching. Our country has had very high traditions about teaching. The *guru* in India was respected, was revered. The *chela* used to pay him reverence. I do not think that Shri Shastri is right when he says that we do not even give him dignity and status. We are trying our best. We are giving national awards. As you know, we have a special function when the President comes and gives the awards. We have raised a national foundation for teachers, and Rs. 75 lakhs have been collected, and we are trying to help teachers who are in distress. That is not enough, much more has got to be done, but let me point out what has been done in the recent past.

The Government of Assam raised pay scales in 1964. Madras has introduced parity of scales for teachers under all managements; increased dearness allowance has been granted in July, 1962 and again in May, 1964. This is our policy that there should be no difference in salaries between aided schools and Government schools, and Madras has carried that out. Pay scales of post-graduate teachers in Punjab have been upgrade. In West Bengal, the average emoluments of secondary teachers in 1965, as compared to 1960 have been increased. As I have already mentioned, Bihar raised the salary scales in April, 1965 and U.P. raised it in July, 1965. All that it has given is an increase of Rs. 20 per month, but even that has cost U.P. Rs. 10 crores.

So, the real problem to my mind is not a failure to realise the legitimacy of the teachers demands, but the difficulty of finding the resources. But I agree that if education is to have any meaning, any significance in this country, we have to tackle this problem, and I assure the House that not only will I give it anxious thought, I have been doing it ever since I accepted this office, but I will try and carry the Government with me to accept some part of the responsibility for raising the salaries of teachers.

Suggestions have been made by Shri Sharma and Shri Shastri that like the University Grants Commission, we should have a secondary education commission and a primary education commission. We have had this matter examined by the Law Ministry. Under the Constitution we cannot do it. The University Grants Commission was established because the Constitution provides for higher education and we have a certain responsibility. As far as primary and secondary education is concerned, it is entirely a State subject. Shri Shastri asked why we should not make this a concurrent subject. He knows that under the Constitution unless the majority of the States agree to it, we cannot do so. So far, with all my efforts I have only persuaded Punjab to agree to making it a concurrent subject.

I agree that Rs. 100 should be the minimum which any teacher should get. I was told that my predecessor had said this in the House. That was a long time ago. I have also been saying it. But costs of living have gone up, prices have gone up. But the least that a teacher should get in our country is Rs. 100, but with the increase that U.P. and Bihar have given, I believe we have reached that minimum.

[Shri M. C. Chagla.]

As regards the All India Education Service, Shri Shastri knows that we had a resolution passed in the Rajya Sabha. Steps are being taken to work out the details of the service.

As regards the triple benefit scheme, I do not think Shri Banerjee is right when he said that no State had introduced it. As a matter of fact, a large number of States have introduced it. Andhra Pradesh, Bihar, Kerala, Madras, Mysore, U.P. have this scheme. Maharashtra has under consideration the question of introducing a flat rate pension scheme for secondary school teachers. Madras has extended the scheme to the aided college teachers of the State, with effect from April, 1964 and the implementation of this important scheme is being taken up with the other State Governments. We ourselves here have just introduced the provident-fund-pension-insurance scheme for teachers of aided schools in the Union territories as from 1st of April, 1965. With regard to giving free education to teachers' children there also many States are doing it. Mysore and West Bengal have made education free for primary and secondary school teachers' children upto high school or higher secondary classes. In Jammu and Kashmir education is free upto post-graduate level. In other States concessions of varying degrees are available for teachers' children. Effective from 1964-65, no tuition fee is charged for children of teachers employed in primary, middle or secondary schools, run or aided by Government in the Union Territories, upto and including high or higher secondary classes. So that, as far as Union Territories are concerned we have conferred this particular benefit on teachers. Merit scholarships are awarded for their children so as to enable a meritorious child to pursue higher education. Apart from emoluments, certain other concessions are being given. I agree that much more can be done and much more should be done.

My friend Mr. Nair said that teachers are compelled to go in for agitation. I do not agree. I do not know how many deputations of teachers I have seen since I became a Minister. One advice I give them is this: if you are not disciplined yourselves, how do you expect the students to be disciplined; if you go for strikes, hunger strikes and agitation, I think you are not doing the duty by yourself or the duty by the children whom you are supposed to teach and train.

One hon. Member said that the standard of education was going down in primary and secondary education. If you look at the figures, the tremendous expansion of education since we became free, the shortage of trained teachers and lack of resources, it is not surprising that upto a point standards have gone down. The surprising thing is that we have faced this problem and on the whole we have not done too bad. Prof. Ranga mentioned certain suggestions; one was about the transfer of teachers by panchayats. This is a matter for the States but I shall take it up. There are two opinions I have heard from the teachers. Some are satisfied to be under the panchayats; others are wholly dissatisfied. Conditions vary from panchayat to panchayat and State to State. I agree that it is not right to transfer teachers frequently without giving them proper notice or without looking after their comforts. I also agree that we must look after the problem of housing of the teachers. The more important problem here is women teachers. We cannot get women to go to villages unless we give them staff quarters. A male teacher can stay with anybody, but a woman teacher cannot, and therefore, we are giving top priority to build women's staff quarters in the villages. The picture is so uneven between the educational advance of boys and girls that we have to raise the level of girls' education and bring

about a certain amount of evenness between the two positions.

17 hrs.

I think Shri Prakash Vir Shastri is not quite right when he says that in Delhi the teachers of the aided schools have been excluded from the triple benefit scheme. I do not think that is correct. Every teacher, who belongs to an aided school will get the benefit of the scheme that we have introduced from the 1st April, 1965.

I do not want to take more time of the House. As I said, I shall repeat the assurance: you may say this is an empty assurance, but I cannot do more. I have been pressing it upon all people concerned; at Srinagar every Education Minister was satisfied that something has got to be done to raise the salary of teachers. Everyone was satisfied that the salaries are not adequate. I impressed upon them that they must find the resources: they might levy an educational cess; they might earmark a certain tax for that purpose. But it is of the most vital importance and of the greatest national importance that we should have teachers well paid, who are satisfied, who do not suffer from frustration and who can do their duties satisfactorily.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, शिक्षा **मंत्री** श्री चागला . . .

श्री यशपाल सिंह : मैं जानना चाहता हूं कि हाउस अभी कितनी देर तक चलेगा ?

अध्यक्ष महोदय : अभी थोड़ी ही देर में खत्म हो जायगा ।

श्री यशपाल सिंह : हाउस ने यह समय बढ़ाया है या आप ने कोई इस तरीके का समय बढ़ाने का हुक्म दिया है ?

अध्यक्ष महोदय : प्रकाशवीर जी का जवाब सुन लीजिये । दो, तीन मिनट में ही मैं खत्म करता हूं । यह जो थोड़ा सा समय बढ़ाया है वह आप की ही आज्ञा से बढ़ाया है ।

श्री प्रकाशवीर शास्त्री : आज ठाकुर साहब को क्रोध बहुत है ।

अध्यक्ष महोदय, शिक्षा मंत्री श्री चागला ने अध्यापकों के प्रति जो सहानुभूति प्रदर्शित की है मेरा अपना अनुमान है कि उनके वेतन आदि के सम्बन्ध में और महंगाई भत्ते आदि के सम्बन्ध में सम्भव है कि वह अपने इस समय के भाषण में कोई घोषणा न कर सके हों लेकिन उन्होंने अपने भाषण से उन को सहानुभूति अवश्य दी है जिसके लिए कि भारत के अध्यापक तत्काल उन के आभारी होंगे । परन्तु साथ ही उन्होंने अपने भाषण में जो कुछ इस प्रकार की विचारणीय बातें कही हैं उन बातों पर शिक्षा मंत्रालय विचार कर रहा है और उन में कुछ इस प्रकार की बातों को जिनको कि आप मुख्य प्राथमिकता देना चाहते हैं, उन के सम्बन्ध में अगर शीघ्र निर्णय किये जा सकें और उन को शीघ्र व्यावहारिक रूप भी दिया जा सके तो ज्यादा अच्छा होगा क्योंकि पिछले 18 वर्षों में अगर कोई सब से बड़ा उपेक्षित वर्ग रहा है तो वह इस देश में अध्यापकों का ही रहा है ।

एक अन्य बात शिक्षा मंत्री अपने उत्तर में बताना भूल गये । चौथी पंचवर्षीय योजना से देश के अध्यापकों को बड़ी निराशा हुई कि उस योजना की जो अब तक रूपरेखा सामने आई है उस में अध्यापकों के सम्बन्ध में कोई विशेष राशि उन के वेतन या महंगाई भत्ते आदि को बढ़ाने के सम्बन्ध में है उस की व्यवस्था नहीं की गई । अगर इस दिशा में भी आप शीघ्र कुछ निश्चय कर सकेंगे तो अध्यापक आप के आभारी होंगे ।

[श्री प्रकाशवीर शास्त्री]

तीसरी एक सब से बड़ी बात जो मैंने अपने भाषण में कही थी कि जिस प्रकार से राष्ट्रीय स्तर पर आप और बहुत से कानून बनाते हैं अधिकारियों के सेवा सम्बन्धी, उसी तरह से अध्यापकों के सेवा सम्बन्धी कुछ कानून इस प्रकार के अवश्य बनाने चाहियें ताकि उन का गला हर समय मैनेजमेंट के या प्रबन्धकारिणी समिति के हाथों में नहीं रहे। उन की सेवा की सुरक्षा होनी चाहिये। सुविधाओं के सम्बन्ध में व्यवस्था होनी चाहिये। इस के लिए अखिल भारतीय स्तर पर कुछ इस प्रकार के कानून अध्यापकों के लिए अवश्य बनाये जायं जो कि सारे देश भर में समान रूप से लागू हो सकें।

एक बात आप ने कही माध्यमिक शिक्षा के सम्बन्ध में। माध्यमिक शिक्षा आयोग बनाया जाए तो संविधान इस में बीच में आ कर बाधक बनता है। मेरा इसके लिए कहना यह है कि उसके लिये संविधान में आवश्यक संशोधन किया जाना चाहिये। माध्यमिक शिक्षा आयोग बनाये जाने के रास्ते में संविधान अगर बाधक बनता है या इस प्रकार की जो समवर्ती सूची है उसमें संविधान बीच में बाधक बनता है तो जब अपेक्षा होती है और सरकार उस की आवश्यकता को अनुभव करती है तो वह संविधान में संशोधन क्यों नहीं कर सकती? एक ऐसे प्रश्न पर जिससे कि राष्ट्र के निर्माण का प्रश्न लगा हुआ है तो उस संविधान में संशोधन क्यों नहीं कर सकती। शिक्षा मंत्री जी जहां और सारे प्रश्नों पर विचार करें वहां इस प्रश्न को भी केन्द्रीय मंत्रिमंडल के सामने अवश्य रक्खें जिससे राष्ट्र की एकता और अखंडता को बल मिलना है। अगर इस के लिए संविधान में संशोधन किया जा सके और यह दोनों बातें स्वीकार की जा सकें तो ज्यादा अच्छा होगा। फिर भी जो उन्होंने अपने भाषण में आश्वासन दिया है उस से मैं समझता हूं वह वचनबद्ध हो गये हैं और वे इस प्रश्न का उचित और अनुकूल समाधान भी शीघ्र ही निकाल सकेंगे। मैं एक बार उनके भाषण के लिए और उन के आश्वासनों के लिये फिर उन को धन्यवाद देता हूं।

Mr. Speaker: The question is:

"That this House takes note of the statement made on the 26th February, 1965 by the Deputy Minister of Education regarding the agitation by teachers to press their demands and the Government's reaction thereto".

The motion was adopted.

17:05 hrs.

STATUTORY RESOLUTION *RE*: ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL—*Contd.*

अध्यक्ष महोदय : ठाकुर साहब, क्या आप कुछ कहना चाहते हैं?

श्री यशपाल सिंह : अब मैं कल ही कहूंगा।

अध्यक्ष महोदय : अभी ही कह लीजिये।

श्री यशपाल सिंह : मैं कल कहूंगा, अभी हमारे डिप्टी-स्पीकर साहब नहीं हैं।

अध्यक्ष महोदय : वह नहीं हैं तो क्या हुआ मैं जो उनकी जगह हाजिर हूं? आप जो भी कहना चाहते हों फरमाइये। मैं यह कभी बर्दाश्त नहीं कर सकता जो आपने कह दिया है कि आप भूख हड़ताल करेंगे? यह कब बर्दाश्त हो सकता है? मैं चाहता हूं कि इस मामले को इसी वक्त खत्म किया जाय।

श्री यशपाल सिंह : एक तो अध्यक्ष महोदय पांच बजे गये हैं और दूसरे वह डिक्टेटर यहां पर मौजूद नहीं हैं जिन्होंने कि मुझ को इस तरीके से हुर्डबिक किया है ।

अध्यक्ष महोदय : अब जब मैं आप से इस तरह से बात कर रहा हूं तो आप भी जरा मेरा कुछ लिहाज रख लीजिये और बात को यहीं कह कर खत्म कर दीजिये ।

श्री यशपाल सिंह : स्पीकर साहब, मुझे यह कहना है कि डिप्टी स्पीकर साहब ने मेरे साथ जो बेइंसाफी की है वह मैंने आज तक किसी पालियामेंट या असेम्बली के अन्दर नहीं देखी। मेरा रेजूलेशन था। उनकी ड्यूटी थी वह मुझे बुलाते लेकिन उन्होंने मुझे नहीं बुलाया । मैं 20 दफा खड़ा हुआ लेकिन 20 दफे में एक दफे भी उन्होंने मुझे बुलाया नहीं और मेरे रेजोल्यूशन को इस तरीके से उन्होंने खत्म कर दिया जैसे कोई चीज ही न हो । हमारे कांस्टीट्यूशन में हर एक को हक दिया जाता है यहां तक कि अगर कोई मुजरिम है तो उस को भी हक दिया जाता है लेकिन मेरा यह रेजोल्यूशन जिस पर कि तीन दिन तक बहस चली, माननीय शिक्षा मंत्री ने उस को इतना वेट दिया, इतने ध्यान के साथ उसको सुना, मुझे बड़ा अफसोस है कि डिप्टी स्पीकर साहब ने एक ना ी की तरह से, नादिर-शाह की तरह से उसको खत्म कर दिया . . .

एक माननीय सदस्य : वह तो एक बड़े महान् सम्राट थे ।

अध्यक्ष महोदय : आप अब भी जोश में कहे जा रहे हैं । मैं तो चाहता हूं कि आपके मिजाज को ठंडा रक्खा जाय ।

श्री यशपाल सिंह : अब मेरी आप से प्रार्थना यह है कि जो हाउस का अपमान किया गया है और मेरे रेजोल्यूशन को जिस तरीके से उन्होंने खत्म किया है उस का या तो आप कोई सम्मानपूर्ण हल निकालें वरना मैं भूख हड़ताल करूंगा और जब तक कि आप उस का कोई हल नहीं निकाल लेंगे तब तक मैं भूख हड़ताल पर रहूंगा । . . . .

अध्यक्ष महोदय : नहीं, नहीं ।

श्री यशपाल सिंह : भारत के ऊपर जो उसका इम्प्रैशन हुआ है, इस हाउस ने जो देखा है, मेरे दिल के ऊपर जो इसका असर हुआ है इन सब बातों का अगर कोई निराकरण कर सकता है तो हमारे स्पीकर साहब ही कर सकते है । मेरी आप से प्रार्थना है कि कम से कम इस की सफ़ाई की जाय या कोई मुझे ही ऐसा आदेश दिया जाय और अगर मैं गलती पर हूं तो मुझे बतलाया जाय कि मैं गलती पर था और यह कि मेरा राइट नहीं था खड़े होने का । मुझे पूछने और अपनी बात कहने का राइट नहीं था और अगर डिप्टी स्पीकर साहब ने वैसा किया है तो उसका निराकरण भी आप कर सकते हैं । हमारे इस कांस्टीट्यूशन में, डिमोक्रेसी में हर एक को मौका दिया जाता है जब कि यहां जिसका रेजोल्यूशन था उस को मौका नहीं दिया गया, पूछा नहीं गया तो मैं आप से यह दरख्वास्त करता हूं कि या तो मुझे इंसाफ दीजिये और अगर इंसाफ नहीं दिया गया तो जब तक मुझ से हो सकेगा मैं हाउस अटेंड करूंगा चूंकि मेरा व्रत है, प्राइडियल है और मेरा यह सेक्रेड धाऊ है मेरा यह एक अहदो पैमान है कि मैं हाउस नहीं छोड़ सकता । बड़ी बड़ी मेरे सामने मुसीबतें आईं । हमारे यहां कन्या की शादी थी । हमारे गुरु जी कामत साहब ने लड़ झगड़ कर वह सैटरडे जो था वह बढ़वा लिया, सैटरडे की शादी थी लेकिन चूंकि गुरु जी ने सैटरडे को बढ़वा लिया और छुट्टी नहीं रही तो मुझे यहां रहना पड़ा । कन्या के यहां शादी में नहीं जा सका । मुझे जो पाप लगा कन्यादान न करने का वह या तो गुरु जी के ऊपर रहेगा या मेरे गलत व्रत के ऊपर रहेगा ।

श्री हरि विष्णु कामत (होशंगाबाद) : मुझे पता नहीं कि उन्होंने मुझे कब गुरु बनाया । मैं उस का हक़दार नहीं हूं ।

श्री यशपाल सिंह : मेरी आप से यह प्रार्थना है कि जब मैं इस हाउस को इस तरीके से अटेंड करता हूं जैसे कि एक पुजारी मंदिर में जाता है । कभी एक मिनट मैं गर हाजिर नहीं होता । मैं हमेशा फर्स्ट टु इंटर एंड लास्ट टु लीव रहता हूं । मैं जो कि इतनी श्रद्धा इस डेमोक्रेटिक टेम्पुल के प्रति रखता हूं और जब मेरे अधिकारों के ऊपर भी कुठाराघात हो सकता है तो ऐसे मैम्बर जो बहुत कम एटेंड करते हैं जो छः छः महीने तक गैर हाजिर रहते है, उनको कैसे इंसाफ मिल सकता है । मैं केवल आप से इतना ही इंसाफ चाहता हूं कि मुझे मौका मिले । अगर इसका कोई सम्मानपूर्ण हल नहीं निकला तो मैं ईश्वर को साक्षी करके कहता हूं कि जो इस पार्लियामेंट का अपमान किया गया है और मेरे साथ जो उन्होंने खिलवाड़ की है, इसके विरोध में मैं प्राण दे दूंगा भूख हड़ताल करके और भी मैं इस पार्लियामेंट के अपमान को बरदाश्त नहीं कर सकता हूं ।

Shri Ranga: It was my misfortune, Sir, to have been present in the House when this unfortunate thing happened. I bear witness to the fact that the Deputy-Speaker did make a mistake in not having alerted my hon. friend and asked him whether he wanted to give a reply, whether he wanted to exercise his privilege of replying to the debate on his Resolution as he was entitled to. The Deputy-Speaker only said: "Well, you should have been alert, you should have got up". It is not only the duty of the Member to be alert and to get up, I think it is also the duty of the Speaker to ask the mover of the Resolution whether he wishes to exercise his right to give a reply or he would like to give up his right. He did not do any such thing at all. On the top of it, when my hon. friend went on persisting in demanding an opportunity to reply—of course, at that time it was already too late, the Deputy-Speaker had gone on in his usual Bombay-Mail or Frontier-Mail fashion without having any regard at all to the Member's feelings; and this has been his unfortunate habit, he has not been able to get out of it, I have seen it and I have had the experience of him in the other House as well as in this House; certain defects come to be our natural things, and we have to put up with those defects, as he has to put up with our defects—it was up to him to make a graceful apology to the hon. Member. He would not even do that. I sympathise with my hon. friend in the strong feelings he has developed over this. Therefore, something has got to be done from your side in order to assuage his feelings and persuade him not to go on with his decision.

श्री हरि विष्णु कामत : चूंकि मेरा नाम लिया गया है, इसलिए मैं एक निवेदन करना चाहता हूं ।

अध्यक्ष महोदय : आपको तो गुरु बना रहे है ।

श्री हरि विष्णु कामत : नाम लिया गया है, इसलिए निवेदन करना चाहता हूं । शिष्यात् इच्छेत पराजयम् ।

अध्यक्ष महोदय : नाम अच्छे लिहाज से लिया गया है, बुरे से नहीं ।

श्री यशपाल सिंह : वह भी अच्छी बात कहना चाहते है ।

अध्यक्ष महोदय : वह हमेशा अच्छी कहते हैं ।

श्री हरि विष्णु कामत : चूंकि मैं यहां उस वक्त था मैं कह सकता हूं कि उपाध्यक्ष महोदय ने यह जरूर कहा, आई एम सारी । उन्होंने खेद प्रकट किया था । इसलिए मैं अपने शिष्य से क्या अपील कर सकता हूं कि वह भी अपनी भूख हड़ताल का व्रत वापिस ले लें और हमारे साथ बने रहें ।

अध्यक्ष महोदय : गुरु से अपील हो तो फिर क्या वह उसको नामंजूर कर सकते है ?

श्री यशपाल सिंह : गुरु की तरफ से नहीं, जो कुछ हुआ चेयर की तरफ से हुआ ।

अध्यक्ष महोदय : गुरु का भी कहा मानने के लिए तैयार नहीं है ? चेयर की तरफ से मैं आप से माफी मांग लेता हूं । आप जाने दीजिये ।

यह बात तो खत्म हुई । यशपाल सिंह जी इसको दूसरी के साथ न मिलायें । प्रिजाइडिंग आफिसर भी कोई इनफालिबल नहीं है । वह भी गलती कर सकता है । अगर गलती हो गई तो उसके बाद हर एक मेम्बर का यह एटीट्यूड हो कि मैं भूख हड़ताल पर चला जाऊं तो पांच सात रोज में यह सारा हाउस मेरे खिलाफ भी भूख हड़ताल पर होगा ।

Shri Kapur Singh: I must say, Sir, that your Deputy is a limit, and that is the view of the whole House.

अध्यक्ष महोदय : मुझे तो हर रोज कुछ न कुछ माननीय सदस्यों को नाराज करना पड़ता है, निराश करना पड़ता है । लेकिन ऐसी कोई भावना अगर कोई मेम्बर साहिब दिल में रखते है तो......

श्री बागड़ी (हिसार) : डिप्टी-स्पीकर साहब भी आ गए हैं ।

अध्यक्ष महोदय : वह तो मैंने कह दिया है । मैंने यह नहीं कहा कि हम से गलती नहीं हो सकती है । हम से गलती हो सकती है और उसको भी बरदाश्त करना चाहिये ।

एक बात मैं कहना चाहता हूं कि यह बात किसी तरह से चल गई । हमारा फर्ज है कि हम उनको बुलाये । लेकिन पुराने रूलिंग्ज और जो फैसले है उन में साफ तौर पर है कि मेम्बर का अपना राइट है और वह खुद अपने हक को प्रोटेक्ट करे । सर फैड्रिक व्हाइट ने एक रूलिंग दिया था जिस में उन्होंने कहा था :

"The hon. Member must protect his own right of reply. I have watched his seat carefully for half an hour. I found no signs of his rising".

Shrimati Renu Chakravartty: I am told that Shri Yashpal Singh was getting up and saying "*Mujje mauka aiya jaye*". Perhaps the Deputy-Speaker did not understand what is *mauka*. So, he did not give him an opportunity.

अध्यक्ष महोदय अगर आपकी इस बात को मान लिया जाए कि डिप्टी स्पीकर साहेब उस बात को ठीक नहीं समझ सके तब भी इसको इस एक्सटेंट तक तो नहीं ले जाना चाहिये था ।

श्री यशपाल सिंह : बीस बार खड़ा हुआ था ।

अध्यक्ष महोदय : आप खड़े हुए और हमें खेद है कि आपको तकलीफ हुई । मेरा ख्याल है आप उसको भूल जायेंगे । ऐसी बातें नहीं होनी चाहियें और एक दूसरे को समझ कर चलना चाहिये । हम सब...

श्री यशपाल सिंह : इनको समझा दिया जाए कि मेम्बरों के साथ इस तरह से बिहेव न करें ।

अध्यक्ष महोदय : आप खुद ही सोचें कि आपने उसके बाद जो कुछ किया वह क्या सब दुरुस्त था ? सब से पहले तो आप मे आना चाहिये था कि आप क्या समझते है । जो बातें आप कह रहे थे उनको मैं अन्दर से बैठा सुन रहा था । क्या आपके लिए वह सब कुछ कहना दुरुस्त था ?

श्री यशपाल सिंह : डिप्टी स्पीकर साहब अगर ज्यादती नहीं करते तो मैं इतना न कहता ।

अध्यक्ष महोदय : जिस जोश में आप आ गए और जिस तरह से आपने बढ़-चढ़ कर

[अध्यक्ष महोदय]

इतनी जिद् की और यहां तक कहते चले गये हम सब को, यह सब्जी मंडी है और वहां तक आप हम को ले गये, क्या यह दुरुस्त था ?

श्री यशपाल सिंह : इन्होंने बना रखी है ।

अध्यक्ष महोदय : आपको ख्याल करना चाहिये कि अगर ऐसी नौबत आए भी तो आप किसी हद्द के अन्दर रहते हुए जो कुछ कहना चाहते हैं कहें, किसी हद में रहते हुए कहें । आप तो बहुत जोश में आ गए । जवानी तो चली गई । अब तो आप में काफी मैच्योरिटी है । आपकी तरफ से भी तो कोशिश होनी चाहिये कि जब ऐसी बात हो भी तो भी किसी लिमिट में आप बात करें और इतनी दूर न चले जायें ।

जहां तक मेरा और डिप्टी स्पीकर साहब का सम्बन्ध है, हम इसका ख्याल रखेंगे और मैं हर एक मेम्बर से भी अर्ज करता हूं कि वे भी ख्याल रखें हद्द का और एक लेवेल को हम कायम रखें । हमको मिल कर उस लेवेल को कायम रखना है । मैं और डिप्टी स्पीकर दोनों अपनी तरफ से आपको यकीन दिलाते है कि हमारी तरफ से कभी ऐसी चीज न की गई है और न ही की जाएगी और अगर कभी गलती हो भी तो भी किसी हद तक आपको जाना चाहिये । प्रोटेस्ट का मतलब यह नहीं है कि आप इस हद तक चले जायें ।

17.18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 3, 1965/Bhadra 12, 1887 (Saka).